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# *Treaty Series*

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*Treaties and international agreements  
registered  
or filed and recorded  
with the Secretariat of the United Nations*

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VOLUME 647

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# *Recueil des Traités*

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*Traités et accords internationaux  
enregistrés  
ou classés et inscrits au répertoire  
au Secrétariat de l'Organisation des Nations Unies*

United Nations • Nations Unies  
New York, 1971

*Treaties and international agreements registered  
or filed and recorded with the Secretariat  
of the United Nations*

VOLUME 647

1968

I. Nos. 9262-9266

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## NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration which has not been registered may invoke that treaty or agreement before any organ of the United Nations. The General Assembly by resolution 97 (I) established regulations to give effect to Article 102 of the Charter (see text of the regulations, Vol. 76, p. XVIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgement by the Secretariat on the nature of the instrument, the status of a party or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

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Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series* have been made by the Secretariat of the United Nations.

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## NOTE DU SECRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 76, p. XIX).

Le terme « traité » et l'expression « accord international » n'ont été définis ni dans la Charte ni dans le règlement et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'État Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet État comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un État Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de « traité » ou d'« accord international » si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

\* \* \*

Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil* ont été établies par le Secrétariat de l'Organisation des Nations Unies.

# I

## ***Treaties and international agreements***

***registered***

***on 1 October 1968***

***Nos. 9262 to 9266***



## ***Traités et accords internationaux***

***enregistrés***

***le 1<sup>er</sup> octobre 1968***

***N<sup>os</sup> 9262 à 9266***





**No. 9262**

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**MULTILATERAL**

**International Coffee Agreement, 1968 (with annexes). Open  
for signature at New York from 18 to 31 March 1968**

*Official texts: English, French, Portuguese, Russian and Spanish.*

*Registered ex officio on 1 October 1968.*

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**MULTILATÉRAL**

**Accord international de 1968 sur le café (avec annexes).  
Ouvert à la signature à New York du 18 au 31 mars 1968**

*Textes officiels anglais, français, portugais, russe et espagnol.*

*Enregistré d'office le 1<sup>er</sup> octobre 1968.*

No. 9262. INTERNATIONAL COFFEE AGREEMENT, 1968;<sup>2</sup>  
OPENED FOR SIGNATURE AT NEW YORK FROM 18  
TO 31 MARCH 1968

PREAMBLE

The Governments Parties to this Agreement,

Recognizing the exceptional importance of coffee to the economies of many countries which are largely dependent upon this commodity for their export earnings and thus for the continuation of their development programmes in the social and economic fields;

Considering that close international co-operation on coffee marketing will stimulate the economic diversification and development of coffee-producing countries and thus contribute to a strengthening of the political and economic bonds between producers and consumers;

Finding reason to expect a tendency toward persistent disequilibrium between production and consumption, accumulation of burdensome stocks, and pronounced fluctuations in prices, which can be harmful both to producers and to consumers;

Believing that, in the absence of international measures, this situation cannot be corrected by normal market forces; and

Noting the renegotiation by the International Coffee Council of the International Coffee Agreement, 1962,<sup>3</sup>

<sup>1</sup> The Agreement was approved by the International Coffee Council in resolution number 164, adopted on 19 February 1968 at the twenty-third plenary meeting of its eleventh session (3rd part), held at London from 15 to 19 February 1968. In that resolution, referring to the fact that the International Coffee Agreement, 1962 (see footnote 3 below), was due to expire on 30 September 1968, and that under the provisions of paragraph (2) of article 7 it had been renegotiated to continue on the basis of an agreed text, the Council resolved, *inter alia*, "to approve for submission to the Contracting Parties for signature, the proposed International Coffee Agreement, 1968, as contained in documents ICC-11-26, Rev.1 and ICC-11-26, Rev.1, Add.1 and as amended and corrected by document ICC-11-32, the definitive text of which shall be authenticated by the Executive Director in consultation with a Drafting Group composed of Brazil, Colombia, OAMCAF and the United States".

On 6 March 1968, the Executive Director of the International Coffee Organization transmitted to the Secretary-General of the United Nations, the authenticated text of the Agreement in the English, French, Portuguese and Spanish languages, requesting him to establish the authentic text in the Russian language. The Agreement, in all five authentic languages, was opened for signature at the Headquarters of the United Nations, New York, on 18 March 1968.

<sup>2</sup> The Agreement came into force provisionally on 1 October 1968, in accordance with article 62, paragraphs (1) and (2), among the Governments representing at least twenty exporting Members and at least ten importing Members, each of the two categories holding at least 80 per cent of the votes as distributed in Annex C, that had by that date deposited with the Secretary-General their instruments of approval, ratification or acceptance or had notified him, pursuant to paragraph (2) of article 62, of an undertaking to apply the Agreement provisionally and to seek approval, ratification or acceptance thereof in according with their constitutional procedures, as rapidly as possible. For the list of the States concerned, see p. 250 of this volume.

<sup>3</sup> United Nations, *Treaty Series*, Vol. 469, p. 169; for subsequent actions relating to this Agreement, see references in Cumulative Indexes Nos. 5 to 7, as well as Annex A in volumes 555, 583, 588, 595, 598, 607, 608, 620 and 635.

N° 9262. ACCORD INTERNATIONAL DE 1968 SUR LE  
CAFÉ,<sup>1</sup> OUVERT À LA SIGNATURE À NEW YORK  
DU 18 AU 31 MARS 1968

PRÉAMBULE

Les gouvernements Parties au présent Accord,

Reconnaissant que le café revêt une importance exceptionnelle pour l'économie de beaucoup de pays, qui dépendent dans une large mesure de ce produit pour leurs recettes d'exportation et par conséquent pour continuer leurs programmes de développement social et économique;

Considérant qu'une étroite coopération internationale dans le domaine de la distribution du café encouragera les pays producteurs de café à diversifier leur production et à développer leur économie, et contribuera ainsi à renforcer les liens politiques et économiques entre producteurs et consommateurs;

Fondés à craindre que la tendance ne soit au déséquilibre chronique entre la production et la consommation, à l'accumulation de stocks qui sont une lourde charge, et à d'amples fluctuations de prix, situation préjudiciable aux producteurs comme aux consommateurs;

Ne pensant pas que le jeu normal des forces du marché puisse, sans mesures internationales, corriger cet état de choses; et

Prenant note de la nouvelle négociation, par le Conseil international du Café, de l'Accord international de 1962 sur le Café<sup>2</sup>,

<sup>1</sup> L'Accord a été approuvé par le Conseil international du café dans sa résolution n° 164, adoptée le 19 février 1968 à la 23<sup>e</sup> séance plénière de sa onzième session (3<sup>e</sup> partie), tenue à Londres du 15 au 19 février 1968. Dans cette résolution, notant que l'Accord international de 1962 (voir note 3 ci-dessous) sur le café devait venir à expiration le 30 septembre 1968, et qu'en vertu des dispositions du paragraphe 2 de l'article 7 il avait été décidé de le reconduire sur la base d'un texte agréé, le Conseil a décidé, notamment, « d'approuver, afin qu'il soit soumis pour signature aux parties contractantes, le texte proposé pour l'Accord international de 1968 sur le café, tel qu'il figure dans les documents ICC-11-26, Rev.1 et ICC-11-26, Rev.1, Add.1 et tel qu'il a été modifié et rectifié par le document ICC-11-32, le texte définitif devant être authentifié par le Directeur exécutif en consultation avec un groupe de rédaction composé du Brésil, de la Colombie, des États-Unis et de l'OAMCAF ».

Le 6 mars 1968, le Directeur exécutif de l'Organisation internationale du café a communiqué au Secrétaire général de l'Organisation des Nations Unies les versions anglaise, espagnole, française et portugaise du texte authentifié de l'Accord en le priant d'établir le texte faisant foi en langue russe. L'Accord a été ouvert à la signature dans les cinq langues faisant foi, au Siège de l'Organisation des Nations Unies,

<sup>2</sup> L'Accord est entré provisoirement en vigueur le 1<sup>er</sup> octobre 1968, conformément aux paragraphes 1 et 2 de l'article 62, entre les gouvernements représentant au minimum 20 membres exportateurs et au minimum 10 membres importateurs — chacune des deux catégories détenant au minimum 80 pour cent des voix, réparties de la manière indiquée à l'annexe C —, qui avaient à la date susmentionnée déposé auprès du Secrétaire général leurs instruments d'approbation, de ratification ou d'acceptation ou lui avaient notifié, conformément au paragraphe 2 de l'article 62, qu'ils s'engageaient à appliquer provisoirement les dispositions de l'Accord et à chercher à obtenir aussi rapidement que possible, conformément à leur procédure constitutionnelle, l'approbation, la ratification ou l'acceptation de l'Accord. Voir la liste des États intéressés à la page 251 du présent volume.

<sup>3</sup> Nations Unies, *Recueil des Traités*, vol. 469, p. 169; pour les faits ultérieurs concernant cet Accord, voir les références données dans les Index cumulatifs nos 5 à 7, ainsi que l'Annexe A des volumes 555, 583, 588, 595, 598, 607, 608, 620 et 635.

Have agreed as follows:

CHAPTER I  
OBJECTIVES

*Article 1*

OBJECTIVES

The objectives of the Agreement are:

(1) to achieve a reasonable balance between supply and demand on a basis which will assure adequate supplies of coffee to consumers and markets for coffee to producers at equitable prices and which will bring about long-term equilibrium between production and consumption;

(2) to alleviate the serious hardship caused by burdensome surpluses and excessive fluctuations in the prices of coffee which are harmful both to producers and to consumers;

(3) to contribute to the development of productive resources and to the promotion and maintenance of employment and income in the Member countries, thereby helping to bring about fair wages, higher living standards, and better working conditions;

(4) to assist in increasing the purchasing power of coffee-exporting countries by keeping prices at equitable levels and by increasing consumption;

(5) to encourage the consumption of coffee by every possible means; and

(6) in general, in recognition of the relationship of the trade in coffee to the economic stability of markets for industrial products, to further international co-operation in connexion with world coffee problems.

CHAPTER II  
DEFINITIONS

*Article 2*

DEFINITIONS

For the purposes of the Agreement:

(1) "Coffee" means the beans and berries of the coffee tree, whether parchment, green or roasted, and includes ground, decaffeinated, liquid and soluble coffee. These terms shall have the following meaning:

(a) "green coffee" means all coffee in the naked bean form before roasting;

Sont convenus de ce qui suit :

#### CHAPITRE PREMIER

#### OBJECTIFS

##### *Article premier*

#### OBJECTIFS

Les objectifs de l'Accord sont :

1) De réaliser un équilibre judicieux entre l'offre et la demande de café, dans des conditions qui assureront aux consommateurs un ravitaillement suffisant et aux producteurs des débouchés à des prix équitables, et qui entraîneront un équilibre à long terme entre la production et la consommation ;

2) D'alléger les graves difficultés que provoquent la lourde charge des excédents et les fluctuations excessives des prix du café, ce qui est préjudiciable aux producteurs comme aux consommateurs ;

3) De contribuer à mettre en valeur les ressources productives, à élever et maintenir l'emploi et le revenu dans les pays Membres, et d'aider ainsi à y réaliser des salaires équitables, un plus haut niveau de vie et de meilleures conditions de travail ;

4) D'aider à augmenter le pouvoir d'achat des pays exportateurs de café, en maintenant les prix à un niveau équitable et en augmentant la consommation ;

5) D'encourager la consommation du café par tous les moyens possibles ; et

6) D'une façon générale et compte tenu des liens qui existent entre le commerce du café et la stabilité économique des marchés ouverts aux produits industriels, de favoriser la coopération internationale dans le domaine des problèmes mondiaux du café.

#### CHAPITRE II

#### DÉFINITIONS

##### *Article 2*

#### DÉFINITIONS

Aux fins de l'Accord :

1) « Café » désigne le grain et la cerise du caféier, qu'il s'agisse de café en parche, de café vert ou de café torréfié, et comprend le café moulu, le café décaféiné, le café liquide et le café soluble. Ces termes ont la signification suivante :

a) « Café vert » désigne tout café en grain, déparché, avant torréfaction ;

- (b) "coffee berries" means the complete fruit of the coffee tree; to find the equivalent of coffee berries to green coffee, multiply the net weight of the dried coffee berries by 0.50;
- (c) "parchment coffee" means the green coffee bean contained in the parchment skin; to find the equivalent of parchment coffee to green coffee, multiply the net weight of the parchment coffee by 0.80;
- (d) "roasted coffee" means green coffee roasted to any degree and includes ground coffee; to find the equivalent of roasted coffee to green coffee, multiply the net weight of roasted coffee by 1.19;
- (e) "decaffeinated coffee" means green, roasted or soluble coffee from which caffeine has been extracted; to find the equivalent of decaffeinated coffee to green coffee, multiply the net weight of the decaffeinated coffee in green, roasted or soluble form by 1.00, 1.19 or 3.00 respectively;
- (f) "liquid coffee" means the water-soluble solids derived from roasted coffee and put into liquid form; to find the equivalent of liquid to green coffee, multiply the net weight of the dried coffee solids contained in the liquid coffee by 3.00;
- (g) "soluble coffee" means the dried water-soluble solids derived from roasted coffee; to find the equivalent of soluble coffee to green coffee, multiply the net weight of the soluble coffee by 3.00.

(2) "Bag" means 60 kilogrammes or 132.276 pounds of green coffee; "ton" means a metric ton of 1,000 kilogrammes or 2,204.6 pounds; and "pound" means 453.597 grammes.

(3) "Coffee year" means the period of one year, from 1 October through 30 September.

(4) "Export of Coffee" means, except as otherwise provided in Article 39, any shipment of coffee which leaves the territory of the country where the coffee was grown.

(5) "Organization", "Council" and "Board" mean, respectively, the International Coffee Organization, the International Coffee Council, and the Executive Board referred to in Article 7 of the Agreement.

(6) "Member" means a Contracting Party; a dependent territory or territories in respect of which separate Membership has been declared under Article 4; or two or more Contracting Parties or dependent territories, or both, which participate in the Organization as a Member group under Article 5 or 6.

(7) "Exporting Member" or "exporting country" means a Member or country, respectively, which is a net exporter of coffee; that is, whose exports exceed its imports.

- b) « Cerise de café » désigne le fruit entier du caféier; l'équivalent en café vert du café en cerise s'obtient en multipliant par 0,50 le poids net des cerises séchées;
- c) « Café en parche » désigne le grain de café vert dans sa parche; l'équivalent en café vert du café en parche s'obtient en multipliant par 0,80 le poids net du café en parche;
- d) « Café torréfié » désigne le café vert torréfié à un degré quelconque, et comprend le café moulu; l'équivalent en café vert du café torréfié s'obtient en multipliant par 1,19 le poids net du café torréfié;
- e) « Café décaféiné » désigne le café vert, torréfié ou soluble, après extraction de caféine; l'équivalent en café vert du café décaféiné s'obtient en multipliant par 1, 1,19 ou 3,00, respectivement, le poids net du café décaféiné vert, torréfié ou soluble;
- f) « Café liquide » désigne les solides solubles dans l'eau obtenus à partir du café torréfié et présentés sous forme liquide; l'équivalent en café vert du café liquide s'obtient en multipliant par 3,00 le poids net des solides de café déshydratés contenus dans le café liquide;
- g) « Café soluble » désigne les solides, déshydratés et solubles dans l'eau, obtenus à partir du café torréfié; l'équivalent en café vert du café soluble s'obtient en multipliant par 3,00 le poids net du café soluble.

2) « Sac » désigne 60 kg, soit 132,276 livres, de café vert; « tonne » désigne la tonne métrique de 1 000 kg, soit 2 204,6 livres; « livre » désigne 453,597 grammes.

3) « Année caféière » désigne la période de douze mois qui va du 1<sup>er</sup> octobre au 30 septembre.

4) « Exportation de café » désigne, sauf si l'Article 39 en dispose autrement, tout envoi de café qui quitte le territoire où ce café a été produit.

5) « Organisation » signifie l'Organisation internationale du Café; « Conseil » signifie le Conseil international du Café; « Comité » signifie le Comité exécutif, mentionnés à l'Article 7 de l'Accord.

6) « Membre » signifie: une Partie Contractante; un ou des territoires dépendants déclarés comme Membre séparé en vertu de l'Article 4; plusieurs Parties Contractantes, plusieurs territoires dépendants, ou plusieurs Parties Contractantes et territoires dépendants qui font partie de l'Organisation en tant que groupe Membre, en vertu des Articles 5 et 6.

7) « Membre exportateur » ou « pays exportateur » désigne respectivement un Membre ou un pays qui est exportateur net de café, c'est-à-dire dont les exportations dépassent les importations.

(8) "Importing Member" or "importing country" means a Member or country, respectively, which is a net importer of coffee; that is, whose imports exceed its exports.

(9) "Producing Member" or "producing country" means a Member or country, respectively, which grows coffee in commercially significant quantities.

(10) "Distributed simple majority vote" means a majority of the votes cast by exporting Members present and voting, and a majority of the votes cast by importing Members present and voting, counted separately.

(11) "Distributed two-thirds majority vote" means a two-thirds majority of the votes cast by exporting Members present and voting and a two-thirds majority of the votes cast by importing Members present and voting, counted separately.

(12) "Entry into force" means, except as otherwise provided, the date on which the Agreement enters into force, whether provisionally or definitively.

(13) "Exportable production" means the total production of coffee of an exporting country in a given coffee year less the amount destined for domestic consumption in the same year.

(14) "Availability for export" means the exportable production of an exporting country in a given coffee year plus accumulated stocks from previous years.

(15) "Export entitlement" means the total quantity of coffee which a Member is authorized to export under the various provisions of the Agreement, but excluding exports which under the provisions of Article 40 are not charged to quotas.

(16) "Authorized exports" means actual exports covered by the export entitlement.

(17) "Permitted exports" means the sum of authorized exports and exports which under the provisions of Article 40 are not charged to quotas.

### CHAPTER III

## MEMBERSHIP

### *Article 3*

#### MEMBERSHIP IN THE ORGANIZATION

(1) Each Contracting Party, together with those of its dependent territories to which the Agreement is extended under paragraph (1) of Article 65, shall constitute a single Member of the Organization, except as otherwise provided under Articles 4, 5 and 6.



8) « Membre importateur » ou « pays importateur » désigne respectivement un Membre ou un pays qui est importateur net de café, c'est-à-dire dont les importations dépassent les exportations.

9) « Membre producteur » ou « pays producteur » désigne respectivement un Membre ou un pays qui produit du café en quantités suffisantes pour avoir une signification commerciale.

10) « Majorité répartie simple » signifie la majorité absolue des voix exprimées par les Membres exportateurs présents votant, et la majorité absolue des voix exprimées par les Membres importateurs présents votant.

11) « Majorité répartie des deux tiers » signifie les deux tiers des voix exprimées par les Membres exportateurs présents votant, et les deux tiers des voix exprimées par les Membres importateurs présents votant.

12) « Entrée en vigueur » signifie, sauf indication contraire, la date à laquelle l'Accord entre en vigueur, provisoirement ou définitivement.

13) « Production exportable » désigne la production totale de café d'un pays exportateur pendant une année caféière donnée, diminuée de la quantité prévue pour les besoins de la consommation intérieure pendant la même année.

14) « Quantités disponibles pour l'exportation » désigne la production exportable d'un pays exportateur au cours d'une année caféière donnée, augmentée des stocks reportés des années précédentes.

15) « Quantités qu'un Membre a le droit d'exporter sous contingent » désigne les quantités totales de café qu'un Membre est autorisé à exporter aux termes des diverses dispositions de l'Accord, à l'exclusion des exportations effectuées hors contingent conformément aux dispositions de l'Article 40.

16) « Exportations autorisées » désigne les exportations qui ont été réellement effectuées au titre du paragraphe précédent.

17) « Exportations permises » désigne la somme des exportations autorisées et des exportations hors contingent effectuées conformément aux dispositions de l'Article 40.

### CHAPITRE III

### MEMBRES

#### *Article 3*

#### MEMBRES DE L'ORGANISATION

1) Chaque Partie Contractante constitue, avec ceux de ses territoires dépendants auxquels l'Accord s'applique en vertu du paragraphe 1 de l'Article 65, un seul et même Membre de l'Organisation, sous réserve des dispositions prévues aux Articles 4, 5 et 6.

(2) A Member may change its category of Membership, previously declared on approval, ratification, acceptance or accession to the Agreement, on such conditions as the Council may agree.

(3) On application by two or more importing Members for a change in the form of their participation in the Agreement and/or their representation in the Organization, and notwithstanding other provisions of the Agreement, the Council may, after consultation with the Members concerned, determine the conditions which shall be applicable to such changed participation and/or representation.

#### *Article 4*

##### SEPARATE MEMBERSHIP IN RESPECT OF DEPENDENT TERRITORIES

Any Contracting Party which is a net importer of coffee may, at any time, by appropriate notification in accordance with paragraph (2) of Article 65, declare that it is participating in the Organization separately with respect to any of its dependent territories which are net exporters of coffee and which it designates. In such case, the metropolitan territory and its non-designated dependent territories will have a single Membership, and its designated dependent territories, either individually or collectively as the notification indicates, will have separate Membership.

#### *Article 5*

##### GROUP MEMBERSHIP UPON JOINING THE ORGANIZATION

(1) Two or more Contracting Parties which are net exporters of coffee may, by appropriate notification to the Secretary-General of the United Nations at the time of deposit of their respective instruments of approval, ratification, acceptance or accession and to the Council, declare that they are joining the Organization as a Member group. A dependent territory to which the Agreement has been extended under paragraph (1) of Article 65 may constitute part of such a Member group if the Government of the State responsible for its international relations has given appropriate notification thereof under paragraph (2) of Article 65. Such Contracting Parties and dependent territories must satisfy the following conditions:

- (a) they shall declare their willingness to accept responsibility for group obligations in an individual as well as a group capacity;
- (b) they shall subsequently provide sufficient evidence to the Council that the group has the organization necessary to implement a common coffee policy, and that they have the means of complying, together with the other parties to the group, with their obligations under the Agreement; and
- (c) they shall subsequently provide evidence to the Council either:

2) Dans des conditions à convenir par le Conseil, un Membre peut entrer dans une catégorie différente de celle qu'il a indiquée lorsqu'il a initialement approuvé, ratifié ou accepté l'Accord, ou adhéré à celui-ci.

3) Si deux ou plusieurs Membres importateurs demandent qu'une modification soit apportée dans la nature de leur participation à l'Accord et/ou de leur représentation au sein de l'Organisation, et nonobstant les autres dispositions de l'Accord, le Conseil peut, après avoir consulté les Membres intéressés, fixer les conditions de cette participation et/ou de cette représentation modifiées.

#### *Article 4*

##### PARTICIPATION SÉPARÉE DE TERRITOIRES DÉPENDANTS

Toute Partie Contractante qui est importatrice nette de café peut, à tout moment, par la notification prévue au paragraphe 2 de l'Article 65, déclarer qu'elle participe à l'Organisation indépendamment de tout territoire qu'elle spécifie parmi ses territoires dépendants qui sont exportateurs nets de café. Dans ce cas, le territoire métropolitain et les territoires dépendants non spécifiés constituent un seul et même Membre; et les territoires dépendants spécifiés ont, individuellement ou collectivement selon les termes de la notification, la qualité de Membre distinct.

#### *Article 5*

##### PARTICIPATION INITIALE EN GROUPE

1) Deux ou plusieurs Parties Contractantes qui sont exportatrices nettes de café peuvent, par notification adressée au Secrétaire général des Nations Unies lors du dépôt de leurs instruments respectifs d'approbation, de ratification, d'acceptation ou d'adhésion ainsi qu'au Conseil, déclarer qu'elles entrent dans l'Organisation et tant que groupe. Un territoire dépendant auquel l'Accord s'applique en vertu du paragraphe 1 de l'Article 65 peut faire partie d'un tel groupe si le gouvernement de l'État qui assure ses relations internationales a adressé la notification prévue au paragraphe 2 de l'Article 65. Ces Parties Contractantes et ces territoires dépendants doivent remplir les conditions suivantes:

- a) Se déclarer disposés à accepter la responsabilité, aussi bien individuelle que collective, du respect des obligations de groupe;
- b) Prouver par la suite à la satisfaction du Conseil que le groupe a l'organisation nécessaire à l'application d'une politique commune en matière de café, et qu'ils ont les moyens de s'acquitter, conjointement avec les autres membres du groupe, des obligations que leur impose l'Accord; et
- c) Prouver par la suite au Conseil:

- (i) that they have been recognized as a group in a previous international coffee agreement; or
- (ii) that they have:
  - (a) a common or co-ordinated commercial and economic policy in relation to coffee; and
  - (b) a co-ordinated monetary and financial policy, as well as the organs necessary for implementing such a policy, so that the Council is satisfied that the Member group can comply with the spirit of group membership and the group obligations involved.

(2) The Member group shall constitute a single Member of the Organization, except that each party to the group shall be treated as if it were a single Member as regards all matters arising under the following provisions:

- (a) Chapters XII, XIII and XVI;
- (b) Articles 10, 11 and 19 of Chapter IV; and
- (c) Article 68 of Chapter XX.

(3) The Contracting Parties and dependent territories joining as a Member group shall specify the Government or organization which will represent them in the Council as regards all matters arising under the Agreement other than those specified in paragraph (2) of this Article.

(4) The Member group's voting rights shall be as follows:

- (a) the Member group shall have the same number of basic votes as a single Member country joining the Organization in an individual capacity. These basic votes shall be attributed to and exercised by the Government or organization representing the group;
- (b) in the event of a vote on any matters arising under provisions specified in paragraph (2) of this Article, the parties to the Member group may exercise separately the votes attributed to them by the provisions of paragraph (3) of Article 12 as if each were an individual Member of the Organization, except for the basic votes, which shall remain attributable only to the Government or organization representing the group.

(5) Any Contracting Party or dependent territory which is a party to a Member group may, by notification to the Council, withdraw from that group and become a separate Member. Such withdrawal shall take effect upon receipt of the notification by the Council. In case of such withdrawal from a group, or in case a party to a group ceases, by withdrawal from the Organization or otherwise, to be such a party, the remaining parties to the group may apply to the Council to maintain the group, and the group shall continue to exist unless the Council disapproves the application. If the Member group is dissolved, each former party to the group will become a separate Member. A Member which has ceased to be a party to a group may not, as long as the Agreement remains in force, again become a party to a group.

- i) Soit qu'un précédent accord international sur le Café les a reconnus comme un groupe,
- ii) Soit qu'ils ont :
  - a) Une politique commerciale et économique commune ou coordonnée en matière de café;
  - b) Une politique monétaire et financière coordonnée et les organes nécessaires à l'application de cette politique, de façon que le Conseil soit assuré que le groupe peut se conformer à l'esprit de la participation en groupe et à toutes les obligations collectives qui en découlent.

2) Le groupe Membre constitue un seul et même Membre de l'Organisation, étant toutefois entendu que chaque membre du groupe sera traité en Membre distinct pour toutes les questions qui relèvent des dispositions suivants:

- a) Chapitres XII, XIII et XVI;
- b) Articles 10, 11 et 19 (Chapitre IV); et
- c) Article 68 (Chapitre XX).

3) Les Parties Contractantes et les territoires dépendants qui entrent en tant que groupe indiquent le gouvernement ou l'organisation qui les représentera au Conseil pour toutes les questions dont traite l'Accord, à l'exception de celles qui sont énumérées au paragraphe 2 du présent Article.

4) Le droit de vote du groupe s'exerce de la façon suivante:

- a) Le groupe Membre a, pour chiffre de base, le même nombre de voix qu'un seul pays Membre entré à titre individuel dans l'Organisation. Le gouvernement ou l'organisation qui représente le groupe reçoit ces voix et en dispose;
- b) Au cas où la question mise aux voix rentre dans le cadre des dispositions énoncées au paragraphe 2 du présent Article, les divers membres du groupe peuvent disposer séparément des voix que leur attribue le paragraphe 3 de l'Article 12, comme si chacun d'eux était un Membre individuel de l'Organisation, sauf que les voix du chiffre de base restent attribuées au pays ou à l'organisation qui représente le groupe.

5) Toute Partie Contractante ou tout territoire dépendant qui fait partie d'un groupe peut, par notification au Conseil, se retirer de ce groupe et devenir Membre distinct. Ce retrait prend effet lors de la réception de la notification par le Conseil. Quand un des membres d'un groupe s'en retire ou cesse d'y appartenir parce qu'il se retire de l'Organisation ou pour une autre raison, les autres membres du groupe peuvent demander au Conseil de maintenir ce groupe et le groupe conserve son existence à moins que le Conseil ne rejette cette demande. En cas de dissolution du groupe, chacun de ses ex-membres devient un Membre distinct. Un Membre qui a cessé d'appartenir à un groupe ne peut pas redevenir membre d'un groupe quelconque tant que l'Accord reste en vigueur.

*Article 6*

## SUBSEQUENT GROUP MEMBERSHIP

Two or more exporting Members may, at any time after the Agreement has entered into force with respect to them, apply to the Council to form a Member group. The Council shall approve the application if it finds that the Members have made a declaration, and have provided evidence, satisfying the requirements of paragraph (1) of Article 5. Upon such approval, the Member group shall be subject to the provisions of paragraphs (2), (3), (4) and (5) of that Article.

## CHAPTER IV

## ORGANIZATION AND ADMINISTRATION

*Article 7*

## SEAT AND STRUCTURE OF THE INTERNATIONAL COFFEE ORGANIZATION

(1) The International Coffee Organization established under the 1962 Agreement shall continue in being to administer the provisions and supervise the operation of the Agreement.

(2) The seat of the Organization shall be in London unless the Council by a distributed two-thirds majority vote decides otherwise.

(3) The Organization shall function through the International Coffee Council, its Executive Board, its Executive Director and its staff.

*Article 8*

## COMPOSITION OF THE INTERNATIONAL COFFEE COUNCIL

(1) The highest authority of the Organization shall be the International Coffee Council, which shall consist of all the Members of the Organization.

(2) Each Member shall be represented on the Council by a representative and one or more alternates. A Member may also designate one or more advisers to accompany its representative or alternates.

*Article 9*

## POWERS AND FUNCTIONS OF THE COUNCIL

(1) All powers specifically conferred by the Agreement shall be vested in the Council, which shall have the powers and perform the functions necessary to carry out the provisions of the Agreement.

(2) The Council shall, by a distributed two-thirds majority vote, establish such rules and regulations, including its own rules of procedure and the financial

*Article 6*

## PARTICIPATION ULTÉRIEURE EN GROUPE

Deux Membres exportateurs ou plus peuvent, une fois que l'Accord est entré en vigueur à leur égard, demander à tout moment au Conseil l'autorisation de se constituer en groupe. Le Conseil les y autorise s'il constate qu'ils lui ont adressé la déclaration et les preuves exigées au paragraphe 1 de l'Article 5. Dès que le Conseil a donné cette autorisation, les dispositions des paragraphes 2, 3, 4 et 5 de l'Article 5 deviennent applicables au groupe.

## CHAPITRE IV

## CONSTITUTION ET ADMINISTRATION

*Article 7*

## SIÈGE ET STRUCTURE DE L'ORGANISATION INTERNATIONALE DU CAFÉ

1) L'Organisation internationale du Café créée par l'Accord de 1962 continue d'exister pour assurer la mise en œuvre de l'Accord et en surveiller le fonctionnement.

2) L'Organisation a son siège à Londres, à moins que le Conseil n'en décide autrement à la majorité répartie des deux tiers des voix.

3) L'Organisation exerce ses fonctions par l'intermédiaire du Conseil international du Café, de son Comité exécutif, de son Directeur exécutif et de son personnel.

*Article 8*

## COMPOSITION DU CONSEIL INTERNATIONAL DU CAFÉ

1) L'Autorité suprême de l'Organisation est le Conseil international du Café, qui se compose de tous les Membres de l'Organisation.

2) Chaque Membre est représenté au Conseil par un représentant et un ou plusieurs suppléants. Chaque Membre peut désigner en outre un ou plusieurs conseillers pour accompagner son représentant ou ses suppléants.

*Article 9*

## POUVOIRS ET FONCTIONS DU CONSEIL

1) Le Conseil, investi de tous les pouvoirs que confère expressément l'Accord, a les pouvoirs et assure les fonctions nécessaires à l'exécution des dispositions de l'Accord.

2) Le Conseil arrête, à la majorité répartie des deux tiers, les règlements nécessaires à l'exécution de l'Accord et conformes à ses dispositions, notamment

and staff regulations of the Organization, as are necessary to carry out the provisions of the Agreement and are consistent therewith. The Council may, in its rules of procedure, provide a procedure whereby it may, without meeting, decide specific questions.

(3) The Council shall also keep such records as are required to perform its functions under the Agreement and such other records as it considers desirable. The Council shall publish an annual report.

#### *Article 10*

##### ELECTION OF THE CHAIRMAN AND VICE-CHAIRMEN OF THE COUNCIL

(1) The Council shall elect, for each coffee year, a Chairman and a first, a second and a third Vice-Chairman.

(2) As a general rule, the Chairman and the first Vice-Chairman shall both be elected either from among the representatives of exporting Members, or from among the representatives of importing Members, and the second and the third Vice-Chairmen, shall be elected from representatives of the other category of Members. These offices shall alternate each coffee year between the two categories of Members.

(3) Neither the Chairman nor any Vice-Chairman acting as Chairman shall have the right to vote. His alternate will in such case exercise the Member's voting rights.

#### *Article 11*

##### SESSIONS OF THE COUNCIL

As a general rule, the Council shall hold regular sessions twice a year. It may hold special sessions if it so decides. Special sessions shall also be held when either the Executive Board, or any five Members, or a Member or Members having at least 200 votes so request. Notice of sessions shall be given at least thirty days in advance, except in cases of emergency. Sessions shall be held at the seat of the Organization, unless the Council decides otherwise.

#### *Article 12*

##### VOTES

(1) The exporting Members shall together hold 1,000 votes and the importing Members shall together hold 1,000 votes, distributed within each category of Members—that is, exporting and importing Members, respectively—as provided in the following paragraphs of this Article.

(2) Each Member shall have five basic votes, provided that the total number of basic votes within each category of Members does not exceed 150. Should



son propre règlement intérieur et les règlements applicables à la gestion financière de l'Organisation et à son personnel. Le Conseil peut prévoir dans son règlement intérieur une procédure qui lui permette de prendre, sans se réunir, des décisions sur des points déterminés.

3) En outre, le Conseil tient à jour la documentation nécessaire à l'accomplissement des fonctions que lui confère l'Accord, et toute autre documentation qu'il juge souhaitable. Il publie un rapport annuel.

#### *Article 10*

##### ÉLECTION DU PRÉSIDENT ET DES VICE-PRÉSIDENTS DU CONSEIL

1) Le Conseil élit pour chaque année caféière un Président ainsi qu'un premier, un deuxième et un troisième Vice-Présidents.

2) En règle générale, le Président et le premier Vice-Président sont tous deux élus parmi les représentants des Membres exportateurs ou parmi les représentants des Membres importateurs, et les deuxième et troisième Vice-Présidents parmi les représentants de l'autre catégorie. Cette répartition alterne chaque année caféière.

3) Ni le Président ni le Vice-Président qui fait fonction de Président, n'a le droit de vote. Dans ce cas, leur suppléant exerce le droit de vote du Membre.

#### *Article 11*

##### SESSIONS DU CONSEIL

En règle générale, le Conseil se réunit deux fois par an en session ordinaire. Il peut tenir des sessions extraordinaires s'il en décide ainsi. Des sessions extraordinaires se tiennent aussi à la demande du Comité exécutif, ou de cinq Membres, ou d'un ou plusieurs Membres réunissant 200 voix au minimum. Les sessions du Conseil sont annoncées au moins trente jours à l'avance, sauf en cas d'urgence. Les sessions ont lieu au siège de l'Organisation, sauf décision contraire du Conseil.

#### *Article 12*

##### VOIX

1) Les Membres exportateurs ont ensemble 1 000 voix et les Membres importateurs également; ces voix sont réparties à l'intérieur de chaque catégorie, celle des exportateurs et celle des importateurs, comme l'indiquent les paragraphes suivants.

2) Chaque Membre a, comme chiffre de base, cinq voix, à condition que le total de ces voix ne dépasse pas 150 pour chaque catégorie de Membres. S'il y

there be more than thirty exporting Members or more than thirty importing Members, the number of basic votes for each Member within that category of Members shall be adjusted so as to keep the number of basic votes for each category of Members within the maximum of 150.

(3) The remaining votes of exporting Members shall be divided among those Members in proportion to their respective basic export quotas, except that in the event of a vote on any matter arising under the provisions specified in paragraph (2) of Article 5, the remaining votes of a Member group shall be divided among the parties to that group in proportion to their respective participation in the basic export quota of the Member group. Any exporting Member to which a basic quota has not been allotted shall receive no share of these remaining votes.

(4) The remaining votes of importing Members shall be divided among those Members in proportion to the average volume of their respective coffee imports in the preceding three-year period.

(5) The distribution of votes shall be determined by the Council at the beginning of each coffee year and shall remain in effect during that year, except as provided in paragraph (6) of this Article.

(6) The Council shall provide for the redistribution of votes in accordance with this Article whenever there is a change in the Membership of the Organization, or if the voting rights of a Member are suspended or regained under the provisions of Articles 25, 38, 45, 48, 54 or 59.

(7) No Member shall hold more than 400 votes.

(8) There shall be no fractional votes.

### *Article 13*

#### VOTING PROCEDURE OF THE COUNCIL

(1) Each representative shall be entitled to cast the number of votes held by the Member represented by him, and cannot divide its votes. He may, however, cast differently any votes which he exercises pursuant to paragraph (2) of this Article.

(2) Any exporting Member may authorize any other exporting Member, and any importing Member may authorize any other importing Member, to represent its interests and to exercise its right to vote at any meeting or meetings of the Council. The limitation provided for in paragraph (7) of Article 12 shall not apply in this case.

avait plus de 30 Membres exportateurs ou plus de 30 Membres importateurs, le chiffre de base attribué à chaque Membre de cette catégorie serait ajusté de façon que le total des chiffres de base ne dépasse pas 150 pour chaque catégorie.

3) Le restant des voix des Membres exportateurs est réparti entre ces Membres proportionnellement à leur contingent de base, étant toutefois entendu que, si la question mise aux voix rentre dans le cadre du paragraphe 2 de l'Article 5, le restant des voix d'un groupe Membre exportateur est réparti entre les Membres de ce groupe proportionnellement à la part de chacun d'eux dans le contingent de base du groupe Membre. Un Membre exportateur auquel il n'a pas été attribué de contingent de base ne reçoit aucune de ces voix restantes.

4) Le restant des voix des Membres importateurs est réparti entre eux au prorata du volume moyen de leurs importations de café des trois années précédentes.

5) Au début de chaque année caféière, le Conseil répartit les voix pour l'année, sous réserve des dispositions du paragraphe 6 du présent Article.

6) Quand un changement survient dans la participation à l'Organisation, ou si le droit de vote d'un Membre est suspendu ou rétabli en vertu des Articles 25, 38, 45, 48, 54 ou 59, le Conseil procède à une nouvelle répartition des voix, qui obéit aux dispositions du présent Article.

7) Aucun Membre n'a plus de 400 voix.

8) Le fractionnement des voix n'est pas admis.

### *Article 13*

#### PROCÉDURE DE VOTE DU CONSEIL

1) Chaque représentant dispose de toutes les voix du Membre qu'il représente, et ne peut pas les diviser. Il peut cependant disposer différemment des voix qui lui sont données par procuration en vertu du paragraphe 2 du présent Article.

2) Tout Membre exportateur peut autoriser tout autre Membre exportateur, et tout Membre importateur peut autoriser tout autre Membre importateur, à représenter ses intérêts et à exercer son droit de vote à toute réunion du Conseil. La limitation prévue au paragraphe 7 de l'Article 12 ne joue pas dans ce cas.

*Article 14*

## DECISIONS OF THE COUNCIL

(1) All decisions of the Council shall be taken, and all recommendations shall be made, by a distributed simple majority vote unless otherwise provided in the Agreement.

(2) The following procedure shall apply with respect to any action by the Council which under the Agreement requires a distributed two-thirds majority vote:

- (a) if a distributed two-thirds majority vote is not obtained because of the negative vote of three or less exporting or three or less importing Members, the proposal shall, if the Council so decides by a majority of the Members present and by a distributed simple majority vote, be put to a vote again within 48 hours;
- (b) if a distributed two-thirds majority vote is again not obtained because of the negative vote of two or less importing or two or less exporting Members, the proposal shall, if the Council so decides by a majority of the Members present and by a distributed simple majority vote, be put to a vote again within 24 hours;
- (c) if a distributed two-thirds majority vote is not obtained in the third vote because of the negative vote of one exporting Member or one importing Member, the proposal shall be considered adopted;
- (d) if the Council fails to put a proposal to a further vote, it shall be considered rejected.

(3) The Members undertake to accept as binding all decisions of the Council under the provisions of the Agreement.

*Article 15*

## COMPOSITION OF THE BOARD

(1) The Executive Board shall consist of eight exporting Members and eight importing Members, elected for each coffee year in accordance with Article 16. Members may be re-elected.

(2) Each member of the Board shall appoint one representative and one or more alternates.

(3) The Chairman of the Board shall be appointed by the Council for each coffee year and may be re-appointed. He shall not have the right to vote. If a representative is appointed Chairman, his alternate will have the right to vote in his place.

(4) The Board shall normally meet at the seat of the Organization, but may meet elsewhere.

*Article 14*

## DÉCISIONS DU CONSEIL

1) Le Conseil prend toutes ses décisions et fait toutes ses recommandations à la majorité répartie simple, sauf disposition contraire de l'Accord.

2) La procédure suivante s'applique à toute décision que le Conseil doit, aux termes de l'Accord, prendre à la majorité répartie des deux tiers.

- a) Si la proposition n'obtient pas la majorité répartie des deux tiers en raison du vote négatif d'un, deux ou trois Membres exportateurs ou d'un, deux ou trois Membres importateurs, elle est, si le Conseil en décide ainsi à la majorité des Membres présents et à la majorité répartie simple des voix, remise aux voix dans les 48 heures;
- b) Si, à ce deuxième scrutin, la proposition n'obtient encore pas la majorité répartie des deux tiers, en raison du vote négatif d'un ou deux Membres exportateurs ou d'un ou deux Membres importateurs, elle est, si le Conseil en décide ainsi à la majorité des Membres présents et à la majorité répartie simple des voix, remise aux voix dans les 24 heures;
- c) Si, à ce troisième scrutin, la proposition n'obtient toujours pas la majorité répartie des deux tiers en raison du vote négatif d'un Membre exportateur ou d'un Membre importateur, elle est considérée comme adoptée;
- d) Si le Conseil ne remet pas une proposition aux voix, elle est considérée comme repoussée.

3) Les Membres s'engagent à accepter comme obligatoires toutes les décisions que le Conseil prend en vertu de l'Accord.

*Article 15*

## COMPOSITION DU COMITÉ EXÉCUTIF

1) Le Comité exécutif se compose de huit Membres exportateurs et de huit Membres importateurs élus pour chaque année caféière conformément à l'Article 16. Ils sont rééligibles.

2) Chaque Membre du Comité exécutif désigne un représentant et un ou plusieurs suppléants.

3) Choisi pour chaque année caféière par le Conseil, le Président du Comité exécutif est rééligible. Il n'a pas le droit de vote. Si un représentant est élu Président, son suppléant exercera le droit de vote.

4) Le Comité exécutif se réunit normalement au siège de l'Organisation, mais peut se réunir ailleurs.

*Article 16*

## ELECTION OF THE BOARD

(1) The exporting and the importing Members on the Board shall be elected in the Council by the exporting and the importing Members of the Organization respectively. The election within each category shall be held in accordance with the following paragraphs of this Article.

(2) Each Member shall cast all the votes to which it is entitled under Article 12 for a single candidate. A Member cast for another candidate any votes which it exercises pursuant to paragraph (2) of Article 13.

(3) The eight candidates receiving the largest number of votes shall be elected; however, no candidate shall be elected on the first ballot unless it receives at least 75 votes.

(4) If under the provisions of paragraph (3) of this Article less than eight candidates are elected on the first ballot, further ballots shall be held in which only Members which did not vote for any of the candidates elected shall have the right to vote. In each further ballot, the minimum number of votes required for election shall be successively diminished by five until eight candidates are elected.

(5) Any Member who did not vote for any of the Members elected shall assign its votes to one of them, subject to paragraphs (6) and (7) of this Article.

(6) A Member shall be deemed to have received the number of votes originally cast for it when it was elected and, in addition, the number of votes assigned to it, provided that the total number of votes shall not exceed 499 for any Member elected.

(7) If the votes deemed received by an elected Member would otherwise exceed 499, Members which voted for or assigned their votes to such elected Member shall arrange among themselves for one or more of them to withdraw their votes from that Member and assign or reassign them to another elected Member so that the votes received by each elected Member shall not exceed the limit of 499.

*Article 17*

## COMPETENCE OF THE BOARD

(1) The Board shall be responsible to and work under the general direction of the Council.

(2) The Council by a distributed simple majority vote may delegate to the Board the exercise of any or all of its powers, other than the following:

- (a) approval of the administrative budget and assessment of contributions under Article 24;

*Article 16*

## ÉLECTION DU COMITÉ EXÉCUTIF

1) Les Membres exportateurs de l'Organisation élisent les membres exportateurs du Comité exécutif, et les Membres importateurs de l'Organisation les membres importateurs du Comité exécutif. Les élections de chaque catégorie ont lieu selon les dispositions suivantes.

2) Chaque Membre vote pour un seul candidat, en lui accordant toutes les voix dont il dispose en vertu de l'Article 12. Il peut accorder à un autre candidat les voix dont il disposerait par procuration en vertu du paragraphe 2 de l'Article 13.

3) Les huit candidats qui recueillent le plus grand nombre de voix sont élus; toutefois aucun candidat n'est élu au premier tour de scrutin s'il n'a pas obtenu 75 voix au moins.

4) Si moins de huit candidats sont élus au premier tour de scrutin selon les dispositions du paragraphe 3 du présent Article, de nouveaux tours de scrutin ont lieu, auxquels seuls participent les Membres qui n'ont voté pour aucun des candidats élus. A chaque nouveau tour de scrutin, le minimum de voix nécessaire pour être élu diminue successivement de cinq unités, jusqu'à ce que les huit candidats soient élus.

5) Un Membre qui n'a pas voté pour un des Membres élus confère à un d'entre eux les voix dont il dispose, sous réserve des paragraphes 6 et 7 du présent Article.

6) On considère qu'un Membre a obtenu les voix qui lui ont d'abord été données lors de son élection, plus les voix qui lui ont été conférées plus tard, à condition que le total des voix ne dépasse 499 pour aucun Membre élu.

7) Au cas où les voix considérées comme obtenues par un Membre élu dépasseraient 499, les Membres qui ont voté pour ce Membre élu ou qui lui ont conféré leurs voix s'entendront pour qu'un ou plusieurs d'entre eux retirent les voix qu'ils lui ont accordées et les confèrent ou les transfèrent à un autre Membre élu, de façon que les voix obtenues par chaque Membre élu ne dépassent pas le chiffre limite de 499.

*Article 17*

## COMPÉTENCE DU COMITÉ EXÉCUTIF

1) Le Comité exécutif est responsable devant le Conseil et travaille selon ses directives générales.

2) Le Conseil peut, à la majorité répartie simple, déléguer au Comité exécutif tout ou partie de ses pouvoirs à l'exclusion des suivants:

a) Voter le budget administratif et fixer les cotisations, en vertu de l'Article 24;

- (b) determination of quotas under the Agreement with the exception of adjustments made under the provisions of Article 35 paragraph (3) and of Article 37;
  - (c) suspension of the voting rights of a Member under Articles 45 or 59;
  - (d) establishment or revision of individual country and world production goals under Article 48;
  - (e) establishment of a policy relative to stocks under Article 49;
  - (f) waiver of the obligations of a Member under Article 57;
  - (g) decision of disputes under Article 59;
  - (h) establishment of conditions for accession under Article 63;
  - (i) a decision to require the withdrawal of a Member under Article 67;
  - (j) extension or termination of the Agreement under Article 69; and
  - (k) recommendation of amendments to Members under Article 70.
- (3) The Council by a distributed simple majority vote may at any time revoke any delegation of powers to the Board.

#### *Article 18*

##### VOTING PROCEDURE OF THE BOARD

- (1) Each member of the Board shall be entitled to cast the number of votes received by it under the provisions of paragraphs (6) and (7) of Article 16. Voting by proxy shall not be allowed. A member may not split its votes.
- (2) Any action taken by the Board shall require the same majority as such action would require if taken by the Council.

#### *Article 19*

##### QUORUM FOR THE COUNCIL AND THE BOARD

- (1) The quorum for any meeting of the Council shall be the presence of a majority of the Members representing a distributed two-thirds majority of the total votes. If there is no quorum on the day appointed for the opening of any Council session, or if in the course of any Council session there is no quorum at three successive meetings, the Council shall be convened seven days later; at that time and throughout the remainder of that session the quorum shall be the presence of a majority of the Members representing a distributed simple majority of the votes. Representation in accordance with paragraph (2) of Article 13 shall be considered as presence.



- b) Fixer les contingents en exécution de l'Accord à l'exception des ajustements effectués aux termes de l'Article 35, paragraphe 3, et de l'Article 37;
  - c) suspendre le droit de vote d'un Membre, en vertu de l'Article 45 ou de l'Article 59;
  - d) Fixer ou réviser des objectifs nationaux et mondiaux de production, en vertu de l'Article 48;
  - e) Arrêter une politique des stocks, en vertu de l'Article 49;
  - f) Dispenser un Membre de ses obligations, en vertu de l'Article 57;
  - g) Trancher les différends, en vertu de l'Article 59;
  - h) Fixer des conditions d'adhésion, en vertu de l'Article 63;
  - i) Décider de demander le retrait d'un Membre, en vertu de l'Article 67;
  - j) Proroger ou résilier l'Accord en vertu de l'Article 69; et
  - k) Recommander des amendements aux Membres, en vertu de l'Article 70.
- 3) Le Conseil peut à tout moment, à la majorité répartie simple, annuler les pouvoirs qu'il aurait délégués au Comité.

#### *Article 18*

##### PROCÉDURE DE VOTE DU COMITÉ EXÉCUTIF

1) Chaque Membre du Comité exécutif dispose des voix qu'il a obtenues en vertu des paragraphes 6 et 7 de l'Article 16. Le vote par procuration n'est pas admis. Aucun membre ne peut fractionner ses voix.

2) Les décisions du Comité sont prises à la même majorité que les décisions analogues du Conseil.

#### *Article 19*

##### QUORUM AUX RÉUNIONS DU CONSEIL ET DU COMITÉ

1) Le quorum exigé pour toute réunion du Conseil est constitué par la majorité des Membres, si cette majorité représente la majorité répartie des deux tiers du total des voix. Si, le jour fixé pour l'ouverture d'une session du Conseil, le quorum n'est pas atteint ou si, au cours d'une session du Conseil, le quorum n'est pas atteint à trois séances successives, le Conseil se réunit sept jours plus tard; le quorum est alors, et jusqu'à la fin de cette session, constitué par la majorité des Membres, si cette majorité représente la majorité répartie simple du total des voix. Les Membres représentés par procuration en vertu du paragraphe 2 de l'Article 13 sont considérés comme présents.

(2) The quorum for any meeting of the Board shall be the presence of a majority of the members representing a distributed two-thirds majority of the total votes.

*Article 20*

THE EXECUTIVE DIRECTOR AND THE STAFF

(1) The Council shall appoint the Executive Director on the recommendation of the Board. The terms of appointment of the Executive Director shall be established by the Council and shall be comparable to those applying to corresponding officials of similar inter-governmental organizations.

(2) The Executive Director shall be the chief administrative officer of the Organization and shall be responsible for the performance of any duties devolving upon him in the administration of the Agreement.

(3) The Executive Director shall appoint the staff in accordance with regulations established by the Council.

(4) Neither the Executive Director nor any member of the staff shall have any financial interest in the coffee industry, coffee trade, or coffee transportation.

(5) In the performance of their duties, the Executive Director and the staff shall not seek or receive instructions from any Member or from any other authority external to the Organization. They shall refrain from any action which might reflect on their position as international officials responsible only to the Organization. Each Member undertakes to respect the exclusively international character of the responsibilities of the Executive Director and the staff and not to seek to influence them in the discharge of their responsibilities.

*Article 21*

CO-OPERATION WITH OTHER ORGANIZATIONS

The Council may make whatever arrangements are desirable for consultation and co-operation with the United Nations and its specialized agencies and with other appropriate inter-governmental organizations. The Council may invite these organizations and any organizations concerned with coffee to send observers to its meetings.

CHAPTER V

PRIVILEGES AND IMMUNITIES

*Article 22*

PRIVILEGES AND IMMUNITIES

(1) The Organization shall have legal personality. It shall in particular have the capacity to contract, acquire and dispose of movable and immovable property and to institute legal proceedings.

2) Le quorum exigé pour toute réunion du Comité exécutif est constitué par la majorité des membres si cette majorité représente la majorité répartie des deux tiers du total des voix.

#### *Article 20*

##### DIRECTEUR EXÉCUTIF ET PERSONNEL

1) Le Conseil nomme le Directeur exécutif sur la recommandation du Comité exécutif. Il fixe les conditions d'emploi du Directeur exécutif; elles sont comparables à celles des fonctionnaires homologues d'organisations intergouvernementales similaires.

2) Le Directeur exécutif est le chef des services administratifs de l'Organisation; il est responsable de l'exécution des tâches qui lui incombent dans l'administration de l'Accord.

3) Le Directeur exécutif nomme le personnel conformément au règlement arrêté par le Conseil.

4) Le Directeur exécutif et les autres fonctionnaires ne doivent avoir aucun intérêt financier ni dans l'industrie caféière ni dans le commerce ou le transport du café.

5) Dans l'accomplissement de leurs devoirs, le Directeur exécutif et le personnel ne sollicitent ni n'acceptent d'instructions d'aucun Membre, ni d'aucune autorité extérieure à l'Organisation. Ils s'abstiennent de tout acte incompatible avec leur situation de fonctionnaires internationaux et ne sont responsables qu'envers l'Organisation. Chaque Membre s'engage à respecter le caractère exclusivement international des fonctions du Directeur exécutif et du personnel et à ne pas chercher à les influencer dans l'exécution de leur tâche.

#### *Article 21*

##### COLLABORATION AVEC D'AUTRES ORGANISATIONS

Le Conseil peut prendre toutes les dispositions voulues pour consulter l'Organisation des Nations Unies et les institutions spécialisées, ainsi que d'autres organisations intergouvernementales appropriées, et pour collaborer avec elles. Le Conseil peut inviter ces organisations, ainsi que toute organisation qui s'occupe de café, à envoyer des observateurs à ses réunions.

#### CHAPITRE V

##### PRIVILÈGES ET IMMUNITÉS

#### *Article 22*

##### PRIVILÈGES ET IMMUNITÉS

1) L'Organisation possède la personnalité juridique. Elle a notamment la capacité de contracter, d'acquérir et d'aliéner des biens immobiliers, ainsi que d'ester en justice.

(2) The Government of the country in which the headquarters of the Organization is situated (hereinafter referred to as "the host Government") shall conclude with the Organization as soon as possible an agreement to be approved by the Council relating to the status, privileges and immunities of the Organization, of its Executive Director and its staff and of representatives of Members while in the territory of the host Government for the purpose of exercising their fonctions.

(3) The agreement envisaged in paragraph (2) of this Article shall be independent of the present Agreement and shall prescribe the conditions for its termination.

(4) Unless any other taxation arrangements are implemented under the agreement envisaged in paragraph (2) of this Article the host Government:

- (a) shall grant exemption from taxation on the remuneration paid by the Organization to its employees, except that such exemption need not apply to nationals of that country; and
- (b) shall grant exemption from taxation on the assets, income and other property of the Organization.

(5) Following the approval of the agreement envisaged in paragraph (2) of this Article, the Organization may conclude with one or more other Members agreements to be approved by the Council relating to such privileges and immunities as may be necessary for the proper functioning of the International Coffee Agreement.

#### CHAPTER VI

#### FINANCE

##### *Article 23*

#### FINANCE

(1) The expenses of delegations to the Council, representatives on the Board, and representatives on any of the committees of the Council or the Board shall be met by their respective Governments.

(2) The other expenses necessary for the administration of the Agreement shall be met by annual contributions from the Members assessed in accordance with Article 24. However, the Council may levy fees for specific services.

(3) The financial year of the Organization shall be the same as the coffee year.

2) Le Gouvernement du pays dans lequel est situé le siège de l'Organisation (ci-après nommé « Gouvernement hôte ») conclura dès que possible avec l'Organisation un accord, à approuver par le Conseil, concernant le statut, les privilèges et les immunités de l'Organisation, du Directeur exécutif, des membres du Personnel et des représentants des pays Membres pendant les séjours que l'exercice de leurs fonctions les amène à effectuer sur le territoire du Gouvernement hôte.

3) L'accord envisagé au paragraphe 2 ci-dessus sera indépendant du présent Accord. Il stipulera les conditions dans lesquelles il prend fin.

4) A moins que d'autres mesures fiscales ne soient prises dans le cadre de l'accord envisagé au paragraphe 2 ci-dessus, le Gouvernement hôte:

- a) Exonère d'impôts les rémunérations versées par l'Organisation à ses employés, à la réserve que ce privilège ne s'applique pas nécessairement aux ressortissants de ce pays; et
- b) Exonère de droits les avoirs, revenus et autres biens de l'Organisation.

5) Après approbation de l'accord envisagé au paragraphe 2 du présent Article, l'Organisation peut conclure avec un ou plusieurs Membres des accords, à approuver par le Conseil, concernant les privilèges et immunités qui peuvent être nécessaires à la mise en œuvre de l'Accord international sur le Café.

## CHAPITRE VI

## FINANCES

### *Article 23*

#### DISPOSITIONS FINANCIÈRES

1) Les dépenses des délégations au Conseil, ainsi que des représentants au Comité exécutif et à tout autre comité du Conseil ou du Comité exécutif, sont à la charge de l'État qu'ils représentent.

2) Pour couvrir les autres dépenses qu'entraîne l'application du présent Accord les Membres versent une cotisation annuelle. Ces cotisations sont réparties comme il est dit à l'Article 24. Toutefois, le Conseil peut exiger une rétribution pour certains services.

3) L'exercice financier coïncide avec l'année caféière.

*Article 24*

## DETERMINATION OF THE BUDGET AND ASSESSMENT OF CONTRIBUTIONS

(1) During the second half of each financial year the Council shall approve the administrative budget of the Organization for the following financial year and shall assess the contribution of each Member to that budget.

(2) The contribution of each Member to the budget for each financial year shall be in the proportion which the number of its votes at the time the budget for that financial year is approved bears to the total votes of all the Members. However, if there is any change in the distribution of votes among Members in accordance with the provisions of paragraph (5) of Article 12 at the beginning of the financial year for which contributions are assessed, such contributions shall be correspondingly adjusted for that year. In determining contributions, the votes of each Member shall be calculated without regard to the suspension of any Member's voting rights or any redistribution of votes resulting therefrom.

(3) The initial contribution of any Member joining the Organization after the entry into force of the Agreement shall be assessed by the Council on the basis of the number of votes to be held by it and the period remaining in the current financial year, but the assessments made upon other Members for the current financial year shall not be altered.

*Article 25*

## PAYMENT OF CONTRIBUTIONS

(1) Contributions to the administrative budget for each financial year shall be payable in freely convertible currency, and shall become due on the first day of that financial year.

(2) If any Member fails to pay its full contribution to the administrative budget within six months of the date on which the contribution is due, both its voting rights in the Council and its right to have its votes cast in the Board shall be suspended until such contribution has been paid. However, unless the Council by a distributed two-thirds majority vote so decides, such Member shall not be deprived of any of its other rights nor relieved of any of its obligations under the Agreement.

(3) Any Member whose voting rights have been suspended, either under paragraph (2) of this Article or under Articles 38, 45, 48, 54, or 59 shall nevertheless remain responsible for the payment of its contribution.

*Article 26*

## AUDIT AND PUBLICATION OF ACCOUNTS

As soon as possible after the close of each financial year an independently audited statement of the Organization's receipts and expenditures during that financial year shall be presented to the Council for approval and publication.

*Article 24*

## VOTE DU BUDGET ET FIXATION DES COTISATIONS

1) Au second semestre de chaque exercice financier, le Conseil vote le budget administratif de l'Organisation pour l'exercice financier suivant et répartit les cotisations des Membres à ce budget.

2) Pour chaque exercice financier, la cotisation de chaque Membre est proportionnelle au rapport qu'il y a, au moment du vote du budget, entre le nombre des voix dont il dispose et le nombre de voix dont disposent tous les Membres réunis. Si toutefois, au début de l'exercice financier pour lequel les cotisations sont fixées, la répartition des voix entre les Membres se trouve changée en vertu du paragraphe 5 de l'Article 12, le Conseil ajuste les cotisations en conséquence pour cet exercice. Pour déterminer les cotisations, on dénombre les voix de chaque Membre sans tenir compte de la suspension éventuelle du droit de vote d'un Membre et de la redistribution des voix qui aurait pu en résulter.

3) Le Conseil fixe la contribution initiale de tout pays qui devient Membre de l'Organisation après l'entrée en vigueur de l'Accord en fonction du nombre des voix qui lui sont attribuées et de la fraction non écoulee en cours; mais les cotisations assignées aux autres Membres pour l'exercice en cours restent inchangées.

*Article 25*

## VERSEMENT DES COTISATIONS

1) Les cotisations au budget administratif de chaque exercice financier sont payables en monnaie librement convertible et sont exigibles au premier jour de l'exercice.

2) Un Membre qui ne s'est pas acquitté intégralement de sa cotisation au budget administratif dans les six mois de son exigibilité, perd, jusqu'au moment où il s'en acquitte, son droit de voter au Conseil et de voter pour lui ou de faire voter pour lui au Comité exécutif. Cependant, sauf décision prise par le Conseil à la majorité répartie des deux tiers, ce Membre n'est privé d'aucun des autres droits que lui confère le présent Accord, ni relevé d'aucune des obligations que celui-ci lui impose.

3) Un Membre dont le droit de vote est suspendu, en application soit du paragraphe 2 du présent Article, soit des Articles 38, 45, 48, 54 ou 59, reste néanmoins tenu de verser sa cotisation.

*Article 26*

## VÉRIFICATION ET PUBLICATION DES COMPTES

Le plus tôt possible après la clôture de chaque exercice financier, le Conseil est saisi, pour approbation et publication, d'un état, vérifié par un expert indépendant, des recettes et dépenses de l'Organisation pour cet exercice financier.

## CHAPTER VII

## REGULATION OF EXPORTS

*Article 27*

## GENERAL UNDERTAKINGS BY MEMBERS

(1) The Members undertake to conduct their trade policy so that the objectives set forth in Article 1, and in particular paragraph (4) of that Article, may be achieved. They agree on the desirability of operating the Agreement in a manner such that the real income derived from the export of coffee could be progressively increased so as to make it consonant with their needs for foreign exchange to support their programmes for social and economic progress.

(2) To attain these purposes through the fixing of quotas as provided for in this Chapter and in other ways carrying out the provisions of the Agreement, the Members agree on the necessity of assuring that the general level of coffee prices does not decline below the general level of such prices in 1962.

(3) The Members further agree on the desirability of assuring to consumers prices which are equitable and which will not hamper a desirable increase in consumption.

*Article 28*

## BASIC EXPORT QUOTAS

Beginning on 1 October 1968 the exporting countries shall have the basic export quotas specified in Annex A.<sup>1</sup>

*Article 29*

## BASIC EXPORT QUOTA OF A MEMBER GROUP

Where two or more countries listed in Annex A form a Member group in accordance with Article 5, the basic export quotas specified for those countries in Annex A shall be added together and the combined total treated as a single basic quota for the purposes of this Chapter.

*Article 30*

## FIXING OF ANNUAL EXPORT QUOTAS

(1) At least 30 days before the beginning of each coffee year the Council by a two-thirds majority vote shall adopt an estimate of total world imports and exports for the following coffee year and an estimate of probable exports from non-member countries.

<sup>1</sup> See p. 90 of this volume.



## CHAPITRE VII

## RÉGLEMENTATION DES EXPORTATIONS

*Article 27*

## ENGAGEMENTS GÉNÉRAUX DES MEMBRES

1) Les Membres s'engagent à conduire leur politique commerciale de façon à réaliser les objectifs énoncés à l'Article premier, et particulièrement dans son paragraphe 4. Ils conviennent qu'il est souhaitable d'appliquer l'Accord de façon à augmenter progressivement le revenu réel tiré de l'exportation du café, pour le mettre en harmonie avec les besoins de devises que suscitent leurs programmes de développement social et économique.

2) Pour atteindre ces objectifs en contingentant le café suivant les dispositions du présent Chapitre et en appliquant aussi les autres dispositions de l'Accord, les Membres conviennent de la nécessité de faire en sorte que le niveau général des prix du café ne tombe pas au-dessous de leur niveau général de 1962.

3) Les Membres conviennent en outre qu'il est souhaitable d'assurer au consommateur des prix équitables et qui n'entravent pas l'augmentation recherchée de la consommation.

*Article 28*

## CONTINGENTS D'EXPORTATION DE BASE

A partir du 1<sup>er</sup> octobre 1968, les pays exportateurs auront les contingents d'exportation de base indiqués à l'Annexe A<sup>1</sup>.

*Article 29*

## CONTINGENTS DE BASE D'UN GROUPE MEMBRE

Quand plusieurs des pays énumérés à l'Annexe A forment un groupe en vertu de l'Article 5, les contingents de base spécifiés pour ces pays à l'Annexe A sont additionnés, et leur total est considéré, aux fins du présent chapitre, comme un contingent de base unique.

*Article 30*

## CONTINGENTS ANNUELS D'EXPORTATION

1) Trente jours au moins avant le début de chaque année caféière, le Conseil adopte, à la majorité des deux tiers, une prévision du total des importations et des exportations mondiales pour l'année caféière à venir et une prévision des exportations probables des pays non membres.

<sup>1</sup> Voir p. 91 du présent volume.

(2) In the light of these estimates the Council shall forthwith fix annual export quotas for all exporting Members. Such annual export quotas shall be the same percentage of the basic export quotas specified in Annex A, save for those exporting Members whose annual quotas are subject to the provisions of paragraph (2) of Article 31.

### *Article 31*

#### ADDITIONAL PROVISIONS CONCERNING BASIC AND ANNUAL EXPORT QUOTAS

(1) A basic quota shall not be allotted to an exporting Member whose average annual authorized exports of coffee for the preceding three year period were less than 100,000 bags and its annual export quota shall be calculated in accordance with paragraph (2) of this Article. When the annual export quota of any such Member reaches 100,000 bags the Council shall establish a basic quota for the exporting Member concerned.

(2) Without prejudice to the provisions of footnote 2 of Annex A to the Agreement each exporting Member to which a basic quota has not been allotted shall have in the coffee year 1968-69 the quota indicated in footnote 1 of Annex A to the Agreement. In each of the subsequent years the quota, subject to the provisions of paragraph (3) of this Article, shall be increased by 10 percent of that initial quota until the maximum of 100,000 bags mentioned in paragraph (1) of this Article is reached.

(3) Not later than 31 July of each year, each Member concerned shall notify the Executive Director, for the information of the Council, of the amount of coffee likely to be available for export under quota during the next coffee year. The quota for the next coffee year shall be the amount thus indicated by the exporting Member provided that such amount is within the permissible limit defined in paragraph (2) of this Article.

(4) Exporting Members to which basic quotas have not been allotted shall be subject to the provisions of Articles 27, 29, 32, 34, 35, 38 and 40.

(5) Any Trust Territory, administered under a trusteeship agreement with the United Nations, whose annual exports to countries other than the Administering Authority do not exceed 100,000 bags shall not be subject to the quota provisions of the Agreement so long as its exports do not exceed that quantity.

### *Article 32*

#### FIXING OF QUARTERLY EXPORT QUOTAS

(1) Immediately following the fixing of the annual export quotas the Council shall fix quarterly export quotas for each exporting Member for the purpose of keeping supply in reasonable balance with estimated demand throughout the coffee year.

2) Compte tenu de ces prévisions, le Conseil arrête immédiatement des contingents annuels d'exportation pour tous les Membres exportateurs. Ces contingents annuels sont exprimés en pourcentage, le même pour tous les Membres exportateurs, des contingents de base spécifiés à l'Annexe A, sauf pour les Membres dont le contingent annuel est soumis aux dispositions du paragraphe 2 de l'Article 31.

#### *Article 31*

##### DISPOSITIONS SUPPLÉMENTAIRES RELATIVES AUX CONTINGENTS DE BASE ET AUX CONTINGENTS ANNUELS D'EXPORTATION

1) Il n'est pas attribué de contingent d'exportation de base à un Membre exportateur dont les exportations annuelles autorisées ont été en moyenne, pendant les trois années précédentes, inférieures à 100 000 sacs, et le contingent annuel d'exportation de ce Membre est calculé conformément au paragraphe 2 du présent Article. Lorsque ce contingent annuel d'exportation atteint 100 000 sacs, le Conseil assigne un contingent de base au Membre exportateur intéressé.

2) Sans préjudice des dispositions de la note de bas de page 2 qui figure à l'Annexe A de l'Accord, chaque Membre exportateur auquel il n'a pas été attribué de contingent de base aura, pour l'année caféière 1968-69, le contingent indiqué dans la note de bas de page 1 de l'Annexe A de l'Accord. Chacune des années suivantes, le contingent sera, sous réserve des dispositions du paragraphe 3 du présent Article, augmenté de 10 pour cent de ce contingent initial jusqu'à ce que le maximum de 100 000 sacs mentionné au paragraphe 1 du présent Article soit atteint.

3) Le 31 juillet de chaque année au plus tard, chaque Membre intéressé fait connaître au Directeur exécutif, qui en informe le Conseil, les quantités probables de café dont il disposera pour les exporter sous contingent au cours de l'année caféière suivante. Les quantités ainsi indiquées constituent le contingent de ce Membre exportateur pour l'année caféière suivante, à condition qu'elles se trouvent dans les limites définies au paragraphe 2 du présent Article.

4) Les Membres exportateurs auxquels il n'a pas été attribué de contingent de base sont soumis aux dispositions des Articles 27, 29, 32, 34, 35, 38 et 40.

5) Un territoire sous tutelle (administré au titre d'un accord de tutelle avec les Nations Unies) dont les exportations annuelles vers d'autres pays que celui de l'Autorité administrante ne dépassent pas 100 000 sacs, n'est pas astreint au contingentement tant que ses exportations ne dépassent pas cette quantité.

#### *Article 32*

##### CONTINGENTS TRIMESTRIELS D'EXPORTATION

1) Aussitôt après avoir arrêté les contingents annuels d'exportation, le Conseil attribue à chaque Membre exportateur des contingents trimestriels d'exportation en vue de maintenir pendant toute l'année caféière un équilibre satisfaisant entre l'offre et la demande prévue.

(2) These quotas shall be, as nearly as possible, 25 percent of the annual export quota of each Member during the coffee year. No Member shall be allowed to export more than 30 percent in the first quarter, 60 percent in the first two quarters, and 80 percent in the first three quarters of the coffee year. If exports by any Member in one quarter are less than its quota for that quarter, the outstanding balance shall be added to its quota for the following quarter of that coffee year.

*Article 33*

ADJUSTMENT OF ANNUAL EXPORT QUOTAS

If market conditions so require, the Council may review the quota situation and may vary the percentage of basic export quotas fixed under paragraph (2) of Article 30. In so doing, the Council shall have regard to any likely shortfalls by Members.

*Article 34*

NOTIFICATION OF SHORTFALLS

(1) Exporting Members undertake to notify the Council as early in the coffee year as possible but not later than the end of the eighth month thereof, as well as at such later dates as the Council may require, whether they have sufficient coffee available to export the full amount of their quota for that year.

(2) The Council shall take into account these notifications in determining whether or not to adjust the level of export quotas in accordance with Article 33.

*Article 35*

ADJUSTMENT OF QUARTERLY EXPORT QUOTAS

(1) The Council shall in the circumstances set out in this Article vary the quarterly export quotas fixed for each Member under paragraph (1) of Article 32.

(2) If the Council varies the annual export quotas as provided in Article 33, then that change shall be reflected in the quotas for the current quarter, current and remaining quarters, or the remaining quarters of the coffee year.

(3) Apart from the adjustment provided for in the preceding paragraph, the Council may, if it finds the market situation so requires, make adjustments among the current and remaining quarterly export quotas for the same coffee year, without, however, altering the annual export quotas.

2) Ces contingents doivent être aussi voisins que possible de 25 pour cent du contingent annuel d'exportation attribué à chaque Membre pour l'année caféière considérée. Aucun Membre n'est autorisé à exporter plus de 30 pour cent au cours du premier trimestre, plus de 60 pour cent au cours des deux premiers trimestres, et plus de 80 pour cent au cours des trois premiers trimestres de l'année caféière. Si, au cours d'un trimestre, les exportations d'un Membre n'atteignent pas le contingent qui lui est attribué pour ce trimestre, le solde inemployé est ajouté à son contingent du trimestre suivant de l'année caféière considérée.

#### *Article 33*

##### AJUSTEMENT DES CONTINGENTS ANNUELS D'EXPORTATION

Si l'état du marché l'exige, le Conseil peut revoir le total des contingents et modifier le pourcentage des contingents de base qu'il a arrêté en vertu du paragraphe 2 de l'Article 30. En procédant à cet ajustement, le Conseil tient compte de tout déficit probable chez les Membres.

#### *Article 34*

##### NOTIFICATION DES DÉFICITS

1) Les Membres exportateurs s'engagent à notifier au Conseil, aussitôt que possible au cours de l'année caféière et au plus tard à la fin du huitième mois de ladite année ainsi qu'aux dates ultérieures que le Conseil pourrait fixer, s'ils disposent d'assez de café pour exporter la totalité de leur contingent de cette année-là.

2) Le Conseil tient compte de ces notifications pour décider s'il y a lieu d'ajuster, en vertu de l'Article 33, le total des contingents d'exportation.

#### *Article 35*

##### AJUSTEMENT DES CONTINGENTS TRIMESTRIELS D'EXPORTATION

1) Dans les cas indiqués dans le présent Article, le Conseil modifie les contingents trimestriels attribués à chaque Membre en vertu du paragraphe 1 de l'Article 32.

2) Quand le Conseil modifie, en vertu de l'Article 33, les contingents annuels d'exportation, cette modification affecte les contingents du trimestre en cours, ou les contingents du trimestre en cours et des trimestres à courir, ou les contingents des trimestres à courir de l'année caféière considérée.

3) En dehors de l'ajustement prévu au paragraphe 2 du présent Article le Conseil peut, s'il estime que la situation du marché l'exige, modifier le contingent d'exportation du trimestre en cours et des trimestres à courir de la même année caféière sans toutefois modifier les contingents annuels d'exportation.

(4) If on account of exceptional circumstances an exporting Member considers that the limitations provided in paragraph (2) of Article 32 would be likely to cause serious harm to its economy, the Council may, at the request of that Member, take appropriate action under Article 57. The Member concerned must furnish evidence of harm and provide adequate guarantees concerning the maintenance of price stability. The Council shall not, however, in any event, authorize a Member to export more than 35 percent of its annual export quota in the first quarter, 65 percent in the first two quarters, and 85 percent in the first three quarters of the coffee year.

(5) All Members recognize that marked price rises or falls occurring within brief periods may unduly distort underlying trends in price, cause grave concern to both producers and consumers, and jeopardize the attainment of the objectives of the Agreement. Accordingly, if such movements in general price levels occur within brief periods, Members may request a meeting of the Council which, by a distributed simple majority vote, may revise the total level of the quarterly export quotas in effect.

(6) If the Council finds that a sharp and unusual increase or decrease in the general level of prices is due to artificial manipulation of the coffee market through agreements among importers or exporters or both, it shall then by a simple majority vote decide on what corrective measures should be applied to readjust the total level of the quarterly export quotas in effect.

#### Article 36

##### PROCEDURE FOR ADJUSTING EXPORT QUOTAS

(1) Except as provided for in Article 31 and 37 annual export quotas shall be fixed and adjusted by altering the basic export quota of each Member by the same percentage.

(2) General changes in all quarterly export quotas, made pursuant to paragraphs (2), (3), (5) and (6) of Article 35, shall be applied *pro rata* to individual quarterly export quotas in accordance with appropriate rules established by the Council. Such rules shall take account of the different percentages of annual export quotas which the different Members have exported or are entitled to export in each quarter of the coffee year.

(3) All decisions by the Council on the fixing and adjustment of annual and quarterly export quotas under Articles 30, 32, 33 and 35 shall be taken, unless otherwise provided, by a distributed two-thirds majority vote.

4) Quand, en raison de circonstances exceptionnelles, un Membre exportateur estime que les limitations prévues au paragraphe 2 de l'Article 32 sont de nature à porter à son économie un préjudice grave, le Conseil peut, à la demande de ce Membre, prendre les mesures appropriées aux termes de l'Article 57. Le Membre intéressé doit faire la preuve du préjudice et fournir des garanties adéquates quant au maintien de la stabilité des prix. Toutefois, en aucun cas, le Conseil n'autorise un Membre à exporter plus de 35 pour cent de son contingent annuel d'exportation au cours du premier trimestre, plus de 65 pour cent au cours des deux premiers trimestres, et plus de 85 pour cent au cours des trois premiers trimestres de l'année caféière.

5) Tous les Membres reconnaissent que de fortes hausses ou baisses de prix se produisant au cours de brèves périodes peuvent fausser indûment les tendances profondes des prix, inquiéter gravement producteurs et consommateurs et compromettre la réalisation des objectifs de l'Accord. En conséquence, quand de telles fluctuations dans le niveau général des prix se produisent au cours de brèves périodes, les Membres peuvent demander que le Conseil se réunisse; le Conseil peut alors, à la majorité répartie simple, ajouter le volume total des contingents trimestriels en vigueur.

6) Si le Conseil constate qu'une hausse ou baisse prononcée et anormale du niveau général des prix est due à une manipulation artificielle du marché du café, du fait d'ententes entre importateurs, entre exportateurs, ou entre les deux catégories, il décide à la majorité simple les mesures correctives à prendre pour rajuster le volume total des contingents trimestriels en vigueur.

### Article 36

#### PROCÉDURE D'AJUSTEMENT DES CONTINGENTS D'EXPORTATION

1) Sous réserve des dispositions des Articles 31 et 37, le Conseil fixe les contingents annuels et les ajuste en modifiant selon le même pourcentage le contingent de base de chaque Membre.

2) Les modifications générales apportées à tous les contingents trimestriels en vertu des paragraphes 2, 3, 5 et 6 de l'Article 35 s'appliquent, au prorata, aux contingents trimestriels de chaque pays, selon les règles arrêtées à cet effet par le Conseil; ces règles tiennent compte des différents pourcentages de leur contingent annuel que les différents Membres ont exportés ou sont autorisés à exporter pendant chaque trimestre de l'année caféière.

3) Toutes les décisions du Conseil sur la fixation et l'ajustement des contingents annuels et trimestriels en vertu des Articles 30, 32, 33 et 35 sont prises, sauf disposition contraire, à la majorité répartie des deux tiers.

*Article 37*

## ADDITIONAL PROVISIONS FOR ADJUSTING EXPORT QUOTAS

(1) In addition to fixing annual export quotas in accordance with estimated total world imports and exports as required by Article 30, the Council shall seek to ensure that:

- (a) supplies of the types of coffee that consumers require are available to them;
- (b) the prices for the different types of coffee are equitable; and
- (c) sharp price fluctuations within brief periods do not occur.

(2) To achieve these objectives the Council may, notwithstanding the provisions of Article 36, adopt a system for the adjustment of annual and quarterly quotas in relation to the movement of the prices of the principal types of coffee. The Council shall annually set a limit not exceeding five percent by which annual quotas may be reduced under any system so established. For the purposes of such a system the Council may establish price differentials and price brackets for the various types of coffee. In so doing the Council shall take into consideration, among other things, price trends.

(3) Decisions of the Council under the provisions of paragraph (2) of this Article shall be taken by a distributed two-thirds majority vote.

*Article 38*

## COMPLIANCE WITH EXPORT QUOTAS

(1) Exporting Members subject to quotas shall adopt the measures required to ensure full compliance with all provisions of the Agreement relating to quotas. In addition to any measures it may itself take, the Council by a distributed two-thirds majority vote may require such Members to adopt additional measures for the effective implementation of the quota system provided for in the Agreement.

(2) Exporting Members shall not exceed the annual and quarterly export quotas allocated to them.

(3) If an exporting Member exceeds its quota for any quarter, the Council shall deduct from one or more of its subsequent quotas a quantity equal to 110 percent of that excess.

(4) If an exporting Member for the second time while the Agreement remains in force exceeds its quarterly quota, the Council shall deduct from one or more of its subsequent quotas a total amount equal to twice that excess.



*Article 37*DISPOSITIONS SUPPLÉMENTAIRES CONCERNANT L'AJUSTEMENT  
DES CONTINGENTS D'EXPORTATION

1) Outre qu'il fixe, conformément à l'Article 30, les contingents annuels d'exportation en fonction du total prévu des importations et des exportations mondiales, le Conseil veille à ce que:

- a) L'approvisionnement soit tel que les consommateurs aient à leur disposition les types de café qu'ils demandent;
- b) Les prix des différents types de café soient équitables; et
- c) De brusques variations de prix ne se produisent pas pendant de courtes périodes de temps.

2) Pour atteindre ces objectifs le Conseil peut, sous réserve des dispositions de l'Article 36, adopter un système permettant d'ajuster les contingents annuels et trimestriels en fonction du mouvement des prix des principaux types de café. Le Conseil fixe chaque année une limite à la quantité, qui ne dépassera pas cinq pour cent, dont les contingents annuels pourront être réduits quel que soit le système adopté. Aux fins d'un pareil système, le Conseil peut fixer des écarts de prix et des marges de prix pour les différents types de café. A cet effet, le Conseil tient compte notamment des tendances des prix.

3) Les décisions que prend le Conseil en vertu des dispositions du paragraphe 2 du présent Article sont prises à la majorité répartie des deux tiers des voix.

*Article 38*

## RESPECT DU CONTINGEMENT

1) Les Membres exportateurs astreints au contingentement prennent les mesures voulues pour assurer le respect absolu de toutes les dispositions de l'Accord qui concernent le contingentement. Outre celles qu'il pourrait être amené à prendre lui-même, le Conseil peut, à la majorité répartie des deux tiers, exiger de ces Membres qu'ils prennent des mesures complémentaires pour appliquer de façon effective le système de contingentement prévu par l'Accord.

2) Les Membres exportateurs ne dépassent pas les contingents d'exportation annuels et trimestriels qui leur sont attribués.

3) Si un Membre exportateur dépasse son contingent pendant un trimestre donné, le Conseil réduit un ou plusieurs des contingents suivants de ce Membre d'une quantité égale à 110 pour cent du dépassement.

4) Si un Membre exportateur dépasse une deuxième fois son contingent trimestriel pendant que l'Accord est en vigueur, le Conseil réduit un ou plusieurs des contingents suivants de ce Membre, du double du dépassement.

(5) If an exporting Member for a third or subsequent time while the Agreement remains in force exceeds its quarterly quota, the Council shall make the same deduction as provided in paragraph (4) of this Article and the voting rights of the Member shall be suspended until such time as the Council decides whether to take action in accordance with Article 67 to require the withdrawal of such a Member from the Organization.

(6) In accordance with rules established by the Council the deductions in quotas provided for in paragraphs (3), (4) and (5) of this Article and the additional action required by paragraph (5) shall be effected by the Council as soon as the necessary information is received.

#### Article 39

##### SHIPMENTS OF COFFEE FROM DEPENDENT TERRITORIES

(1) Subject to paragraph (2) of this Article, the shipment of coffee from any of the dependent territories of a Member to its metropolitan territory or to another of its dependent territories for domestic consumption therein or in any other of its dependent territories shall not be considered as the export of coffee, and shall not be subject to any export quota limitations, provided that the Member concerned enters into arrangements satisfactory to the Council with respect to the control of re-exports and such other matters as the Council may determine to be related to the operation of the Agreement and which arise out of the special relationship between the metropolitan territory of the Member and its dependent territories.

(2) The trade in coffee between a Member and any of its dependent territories which, in accordance with Article 4 or 5, is a separate Member of the Organization or a party to a Member group, shall however be treated, for the purposes of the Agreement, as the export of coffee.

#### Article 40

##### EXPORTS NOT CHARGED TO QUOTAS

(1) To facilitate the increase of coffee consumption in certain areas of the world having a low *per capita* consumption and considerable potential for expansion, exports to countries listed in Annex B shall not, subject to the provisions of sub-paragraph 2 (f) of this Article, be charged to quotas. The Council shall review Annex B annually to determine whether any country or countries should be deleted or added, and may, if it so decides, take action accordingly.

(2) The provisions of the following sub-paragraphs shall be applicable to exports to the countries listed in Annex B:<sup>1</sup>

<sup>1</sup> See p. 92 of this volume.

5) Si un Membre exportateur dépasse une troisième fois ou plus souvent encore son contingent trimestriel pendant que l'Accord est en vigueur, le Conseil applique la réduction prévue au paragraphe 4 du présent Article et suspend les droits de vote du Membre intéressé jusqu'à ce qu'il ait décidé s'il y a lieu d'appliquer la procédure prévue à l'Article 67 pour demander à ce Membre de quitter l'Organisation.

6) Conformément aux Règlements établis par le Conseil, les réductions de contingents prévues aux paragraphes 3, 4 et 5 du présent Article ainsi que les mesures supplémentaires prévues au paragraphe 5, sont appliquées par le Conseil dès qu'il est en possession des renseignements nécessaires.

#### *Article 39*

##### EXPÉDITIONS EN PROVENANCE DE TERRITOIRES DÉPENDANTS

1) Dans le cas des territoires qui dépendent d'un Membre, et sous réserve des dispositions du paragraphe 2 du présent Article, le café expédié d'un de ces territoires vers la métropole ou vers une autre dépendance de cette métropole, à des fins de consommation intérieure soit dans la métropole soit dans une de ses autres dépendances, n'est ni considéré comme café d'exportation ni assujéti au contingentement des exportations, à condition que le Membre intéressé conclue à la satisfaction du Conseil des arrangements concernant le contrôle des réexportations et tous les autres problèmes qui, de l'avis du Conseil, touchent au fonctionnement de l'Accord et découlent des rapports particuliers existant entre le territoire métropolitain du Membre et ses dépendances.

2) Toutefois, le commerce du café entre un Membre et un de ses territoires dépendants qui, en vertu des Articles 4 ou 5, est un Membre distinct de l'Organisation ou est membre d'un groupe, est assimilé, aux fins de l'Accord, au commerce international du café.

#### *Article 40*

##### EXPORTATIONS HORS CONTINGENT

1) Pour favoriser l'accroissement de la consommation de café dans certaines régions du monde où la consommation par habitant est faible et pourrait considérablement augmenter, les exportations destinées aux pays dont la liste figure à l'Annexe B ne sont pas, sous réserve des dispositions du paragraphe 2, *f*, du présent Article, imputées sur les contingents. Le Conseil examine chaque année l'Annexe B pour déterminer s'il faut en supprimer, ou au contraire y ajouter, un ou plusieurs pays, et peut s'il en décide ainsi, prendre des mesures en conséquence.

2) Les dispositions figurant aux alinéas ci-après sont applicables aux exportations destinées aux pays dont la liste figure à l'Annexe B<sup>1</sup>:

<sup>1</sup> Voir p. 93 du présent volume.

- (a) The Council shall prepare annually an estimate of imports for internal consumption by the countries listed in Annex B after reviewing the results obtained in the previous year with regard to the increase of coffee consumption in those countries and taking into account the probable effect of promotion campaigns and trade arrangements. The Council may revise this estimate in the course of the year. Exporting Members shall not in the aggregate export to the countries listed in Annex B more than the quantity set by the Council and for that purpose the Organization shall keep Members informed of current exports to such countries. Exporting Members shall inform the Organization not later than thirty days after the end of each month of all exports made to each of the countries listed in Annex B during that month.
- (b) Members shall supply such statistics and other information as the Organization may require to assist it in controlling the flow of coffee to countries listed in Annex B and to ensure that it is consumed in such countries.
- (c) Exporting Members shall endeavour to renegotiate existing trade agreements as soon as possible in order to include in them provisions designed to prevent re-exports of coffee from the countries listed in Annex B to traditional markets. Exporting Members shall also include such provisions in all new trade agreements and in all new sales contracts not covered by trade agreements, whether such contracts are negotiated with private traders or with government organizations.
- (d) To maintain control at all times of exports to countries listed in Annex B, exporting Members shall clearly mark all coffee bags destined to those countries with the words "New Market" and shall require adequate guarantees to prevent re-exportation or diversion to countries not listed in Annex B. The Council may establish appropriate rules for this purpose. All Members other than those listed in Annex B, shall prohibit, without exception, the entry of all shipments of coffee consigned directly from, or diverted from, any country listed in Annex B, or which bear evidence on the bags or the export documents of having been originally destined to a country listed in Annex B, or which are accompanied by a Certificate showing a destination in a country listed in Annex B or marked "New Market".
- (e) The Council shall annually prepare a comprehensive report on the results obtained in the development of coffee markets in the countries listed in Annex B.

- a) Le Conseil arrête chaque année une prévision des importations destinées à la consommation intérieure des pays dont la liste figure à l'Annexe B, après avoir passé en revue les résultats obtenus l'année précédente dans ces pays en matière d'accroissement de la consommation de café et compte tenu du résultat probable des campagnes de propagande et des accords de commerce. Le Conseil peut reviser cette prévision au cours de l'année. Le total des exportations des Membres exportateurs à destination des pays dont la liste figure à l'Annexe B ne doit pas dépasser les prévisions établies par le Conseil et, à cet effet, l'Organisation tient les Membres au courant des exportations en cours à destination de ces pays. Trente jours au plus tard après la fin de chaque mois, les Membres exportateurs avisent l'Organisation de toutes les exportations effectuées au cours du mois à destination de chacun des pays dont la liste figure à l'Annexe B.
- b) Les Membres donnent tous les renseignements, statistiques ou autres, dont l'Organisation peut avoir besoin pour contrôler l'écoulement du café vers les pays dont la liste figure à l'Annexe B et s'assurer que ce café est consommé dans ces pays.
- c) Les Membres exportateurs s'efforceront de renégocier le plus tôt possible les accords commerciaux en vigueur, de façon à y insérer des dispositions visant à empêcher que du café destiné aux pays dont la liste figure à l'Annexe B ne soit réexporté vers des marchés traditionnels. Les Membres exportateurs inscriront également de telles dispositions dans tous les nouveaux accords commerciaux et dans tous les nouveaux contrats de vente indépendants des accords commerciaux, que ces contrats se négocient avec des commerçants privés ou avec des organismes d'État.
- d) Pour contrôler à tout moment les exportations destinées aux pays dont la liste figure à l'Annexe B, les Membres exportateurs marquent nettement sur tous les sacs destinés à ces pays les mots « Nouveau marché » et exigent les garanties nécessaires pour que ce café ne soit pas réexporté ou détourné vers des pays qui ne figurent pas à ladite Annexe. Le Conseil peut instituer à cet effet un règlement approprié. Tous les Membres, à l'exception de ceux qui figurent sur la liste de l'Annexe B, interdisent sans exception l'entrée de toute expédition de café reçue directement ou par voie détournée d'un pays figurant à l'Annexe B; ou qui ferait apparaître soit sur les sacs proprement dits, soit sur les documents d'exportation, que ce café était à l'origine destiné à un pays dont la liste se trouve à l'Annexe B; ou de toute expédition qui serait accompagnée d'un certificat indiquant comme destination un pays énuméré à l'Annexe B, ou portant la mention « Nouveau marché ».
- e) Le Conseil rédige chaque année un rapport circonstancié sur les résultats obtenus quant au développement des marchés du café dans les pays dont la liste figure à l'Annexe B.

(f) If coffee exported by a Member to a country listed in Annex B is re-exported, or diverted to any country not listed in Annex B, the Council shall charge the corresponding amount to the quota of that exporting Member and in addition may, in accordance with rules established by the Council, apply the provisions of paragraph (4) of Article 38. Should there again be a re-exportation from the same country listed in Annex B, the Council shall investigate the case and, if it deems necessary, may at any time delete that country from Annex B.

(3) Exports of coffee beans as raw material for industrial processing for any purposes other than human consumption as a beverage or foodstuff shall not be charged to quotas, provided that the Council is satisfied from information supplied by the exporting Member that the coffee beans are in fact used for such other purposes.

(4) The Council may, upon application by an exporting Member, decide that coffee exports made by that Member for humanitarian or other non-commercial purposes shall not be charged to its quota.

#### *Article 41*

#### REGIONAL AND INTER-REGIONAL PRICE ARRANGEMENTS

(1) Regional and inter-regional price arrangements among exporting Members shall be consistent with the general objectives of the Agreement and shall be registered with the Council. Such arrangements shall take into account the interests of both producers and consumers and the objectives of the Agreement. Any Member of the Organization which considers that any of these arrangements are likely to lead to results not in accordance with the objectives of the Agreement may request that the Council discuss them with the Members concerned at its next session.

(2) In consultation with Members and with any regional organization to which they belong, the Council may recommend a scale of price differentials for various grades and qualities of coffee which Members should strive to achieve through their pricing policies.

(3) Should sharp price fluctuations occur within brief periods in respect of those grades and qualities of coffee for which a scale of price differentials has been adopted as the result of recommendations made under paragraph (2) of this Article, the Council may recommend appropriate measures to correct the situation.

#### *Article 42*

#### SURVEY OF MARKET TRENDS

The Council shall keep under constant survey the trends of the coffee market with a view to recommending price policies, taking into consideration the results achieved through the quota mechanism of the Agreement.

f) Si du café exporté par un Membre à destination d'un pays figurant à l'Annexe B est réexporté ou détourné vers un pays qui n'y figure pas, le Conseil impute sur le contingent du Membre exportateur la quantité réexportée et peut en outre, conformément aux règles qu'il aura établies, appliquer les dispositions du paragraphe 4 de l'Article 38. Si de telles réexportations se renouvellent à partir du même pays inscrit à l'Annexe B, le Conseil examine le cas et, s'il le juge nécessaire, il peut à tout moment rayer ce pays de l'Annexe.

3) Les exportations de café en grain comme matière première à transformer industriellement à des fins autres que la consommation humaine comme boisson ou comme aliment ne sont pas soumises au contingentement, à condition que le Membre exportateur prouve à la satisfaction du Conseil que ce café en grain aura effectivement cet usage.

4) Le Conseil peut, à la demande d'un Membre exportateur, décider que les exportations de café effectuées par ce Membre à des fins humanitaires ou non commerciales ne sont pas imputables sur son contingent.

#### *Article 41*

#### CONVENTIONS RÉGIONALES OU INTERRÉGIONALES DE PRIX

1) Les conventions régionales ou interrégionales que les Membres exportateurs concluent entre eux sur les prix doivent être compatibles avec les objectifs généraux de l'Accord; elles sont déposées auprès du Conseil. Ces conventions doivent tenir compte des intérêts des producteurs et des consommateurs ainsi que des objectifs de l'Accord. Tout Membre de l'Organisation qui estime qu'une de ces conventions est de nature à produire des résultats contraires aux objectifs de l'Accord peut demander au Conseil de l'examiner avec les Membres intéressés, à sa prochaine session.

2) En consultant les Membres et les organisations régionales auxquelles ils appartiendraient, le Conseil peut recommander, pour les diverses qualités et grades de café, une échelle d'écart de prix que les Membres s'efforcent de faire respecter par leur politique des prix.

3) Si de vives fluctuations de prix se produisent au cours de brèves périodes pour les qualités et grades de café pour lesquels une échelle d'écart de prix a été adoptée à la suite de recommandations faites en vertu du paragraphe 2 du présent Article, le Conseil peut recommander des mesures correctives appropriées.

#### *Article 42*

#### ÉTUDE DES TENDANCES DU MARCHÉ

Le Conseil suit constamment de près les tendances du marché du café, en vue de recommander une politique des prix en tenant compte des résultats obtenus grâce au mécanisme de l'Accord régissant le contingentement.

## CHAPTER VIII

## CERTIFICATES OF ORIGIN AND RE-EXPORT

*Article 43*

## CERTIFICATES OF ORIGIN AND RE-EXPORT

(1) Every export of coffee from any Member in whose territory that coffee has been grown shall be accompanied by a valid Certificate of Origin in accordance with rules established by the Council and issued by a qualified agency chosen by that Member and approved by the Organization. Each Member shall determine the number of copies of the Certificate it will require and each original Certificate and all copies thereof shall bear a serial number. Unless the Council decides otherwise the original of the Certificate shall accompany the documents of export and a copy shall be furnished immediately to the Organization by that Member, except that original Certificates issued to cover exports of coffee to non-member countries shall be despatched directly to the Organization by that Member.

(2) Every re-export of coffee from a Member shall be accompanied by a valid Certificate of Re-export, in accordance with the rules established by the Council, issued by a qualified agency chosen by that Member and approved by the Organization, certifying that the coffee in question was imported in accordance with the provisions of the Agreement. Each Member shall determine the number of copies of the Certificate it will require and each original Certificate and all copies thereof shall bear a serial number. Unless the Council decides otherwise, the original of the Certificate of Re-export shall accompany the documents of re-export and a copy shall be furnished immediately to the Organization by the re-exporting Member, except that original Certificates of Re-export issued to cover re-exports of coffee to a non-member country shall be despatched directly to the Organization.

(3) Each Member shall notify the Organization of the government or non-government agency which is to administer and perform the functions specified in paragraphs (1) and (2) of this Article. The Organization shall specifically approve any such non-government agency upon submission of satisfactory evidence by the Member country of the agency's ability and willingness to fulfil the Member's responsibilities in accordance with the rules and regulations established under the provisions of this Agreement. The Council may at any time, for cause, declare a particular non-government agency to be no longer acceptable to it. The Council shall, either directly or through an internationally recognized worldwide organization, take all necessary steps so that at any time it will be able to satisfy itself that Certificates of Origin and Certificates of Re-export are being issued and used correctly and to ascertain the quantities of coffee which have been exported by each Member.



## CHAPITRE VIII

## CERTIFICATS D'ORIGINE ET DE RÉEXPORTATION

*Article 43*

## CERTIFICATS D'ORIGINE ET DE RÉEXPORTATION

1) Tout café exporté par un Membre sur le territoire duquel il a été produit est accompagné d'un certificat d'origine établi conformément aux règlements établis par le Conseil et délivré par l'organisme qualifié que ce Membre a choisi et que l'Organisation a approuvé. Chaque Membre détermine le nombre d'exemplaires dont il a besoin et tous les originaux et les copies portent un numéro d'ordre. A moins que le Conseil n'en décide autrement, l'original du certificat est joint aux documents d'exportation et ce Membre en envoie immédiatement copie à l'Organisation, sauf dans le cas des certificats originaux destinés à accompagner des expéditions de café vers des pays non membres, qui sont envoyés directement à l'Organisation par le Membre intéressé.

2) Tout café réexporté par un Membre est accompagné d'un certificat de réexportation valide, conforme aux règlements établis par le Conseil et délivré par un organisme qualifié choisi par ce Membre et approuvé par l'Organisation, attestant que ce café a été importé conformément aux dispositions de l'Accord. Chaque Membre détermine le nombre d'exemplaires dont il a besoin et chaque original et toutes les copies portent un numéro d'ordre. A moins que le Conseil n'en décide autrement, l'original du Certificat de réexportation est joint aux documents de réexportation et le Membre qui effectue la réexportation envoie immédiatement une copie à l'Organisation, sauf dans le cas des certificats de réexportation originaux délivrés pour accompagner des exportations de café à destination de pays non membres, qui sont envoyés directement à l'Organisation.

3) Chaque Membre communique à l'Organisation le nom de l'organisme gouvernemental ou non gouvernemental qu'il a désigné pour appliquer les dispositions et exercer les fonctions prévues aux paragraphes 1 et 2 du présent Article. L'Organisation approuve nommément les organismes non gouvernementaux désignés, après avoir eu la preuve, fournie par le Membre intéressé, qu'ils sont en mesure d'assumer, conformément aux règlements établis en vertu des dispositions du présent Accord, les responsabilités qui incombent au Membre, et qu'ils sont disposés à le faire. Le Conseil peut à tout moment déclarer, s'il y a lieu, qu'il ne peut plus accepter un organisme non gouvernemental particulier. Le Conseil prend, soit directement, soit par l'intermédiaire d'un organisme mondial de réputation internationale, toutes les mesures nécessaires pour être à même d'obtenir à tout instant la preuve que les certificats d'origine et les certificats de réexportation sont délivrés et utilisés correctement, et de vérifier les quantités de café qui ont été exportées par chaque Membre.

(4) A non-government agency approved as a certifying agency under the provisions of paragraph (3) of this Article shall keep records of the Certificates issued and the basis for their issue, for a period of not less than two years. In order to obtain approval as a certifying agency under the provisions of paragraph (3) of this Article a non-government agency must previously agree to make the above records available for examination by the Organization.

(5) Members shall prohibit the entry of any shipment of coffee from any other Member, whether imported direct or via a non-member, which is not accompanied by a valid Certificate of Origin or of Re-export issued in accordance with the rules established by the Council.

(6) Small quantities of coffee in such forms as the Council may determine, or coffee for direct consumption on ships, aircraft and other international carriers, shall be exempt from the provisions of paragraphs (1) and (2) of this Article.

#### CHAPTER IX

#### PROCESSED COFFEE

#### *Article 44*

#### MEASURES RELATING TO PROCESSED COFFEE

(1) No Member shall apply governmental measures affecting its exports and re-exports of coffee to another Member which, when taken as a whole in relation to that other Member, amount to discriminatory treatment in favour of processed coffee as compared with green coffee. In the application of this provision, Members may have due regard to:

- (a) the special situation of markets listed in Annex B of the Agreement;
- (b) differential treatment in an importing Member as far as imports or re-exports of the various forms of coffee are concerned;

(2) (a) If a Member considers that the provisions of paragraph (1) of this Article are not being complied with, it may notify the Executive Director in writing of its complaint with a detailed report of the reasons for its opinion together with a description of the measures it considers should be taken. The Executive Director shall forthwith inform the Member against which the complaint has been made and seek its views. He shall encourage the Members to reach a mutually satisfactory solution and as soon as possible make a full report to the Council including the measures the complaining Member considers should be taken and the views of the other party.

4) Un organisme non gouvernemental approuvé comme service de certification selon les dispositions du paragraphe 3 du présent Article conserve les registres des certificats délivrés, ainsi que les pièces sur lesquelles est fondée leur délivrance, pendant une période de deux années au moins. Avant d'être approuvé comme service de certification selon les dispositions du paragraphe 3 du présent Article, un organisme non gouvernemental doit accepter de tenir lesdits registres à la disposition de l'Organisation aux fins d'inspection.

5) Les Membres interdisent l'entrée de toute expédition de café en provenance d'un autre Membre, que ce café soit importé directement ou par l'intermédiaire d'un pays non membre, si elle n'est pas accompagnée d'un certificat d'origine ou de réexportation valide, délivré conformément aux règlements établis par le Conseil.

6) De petites quantités de café, sous la forme que le Conseil pourra déterminer, ou le café destiné à être consommé à bord des navires, des avions ou de tous autres moyens de transport internationaux, ne sont pas soumises aux dispositions indiquées aux paragraphes 1 et 2 du présent Article.

#### CHAPITRE IX

### CAFÉ TRANSFORMÉ

#### *Article 44*

#### MESURES RELATIVES AU CAFÉ TRANSFORMÉ

1) Aucun Membre n'applique des mesures gouvernementales ayant des effets sur ses exportations et réexportations de café vers un autre Membre si ces mesures, considérées dans leur ensemble à l'égard de cet autre Membre, représentent un traitement discriminatoire en faveur du café transformé par rapport au café vert. En appliquant cette disposition, il conviendrait que les Membres tiennent dûment compte:

- a) de la situation particulière des marchés énumérés à l'Annexe B de l'Accord;
- b) du traitement différentiel appliqué dans un pays importateur Membre en matière d'importations ou de réexportations de café sous ses diverses formes;

2) a) Si un Membre considère que les dispositions du paragraphe 1 du présent Article ne sont pas observées, il peut adresser au Directeur exécutif une plainte écrite, accompagnée d'un exposé détaillé des faits qui motivent son opinion et des mesures qu'il estime devoir être prises. Le Directeur exécutif informe aussitôt le Membre contre lequel la plainte a été déposée et lui demande de faire connaître son point de vue. Il exhorte les deux parties à trouver une solution satisfaisante pour l'une comme pour l'autre et fait un rapport détaillé au Conseil aussitôt que possible en indiquant les mesures que le Membre plaignant estime devoir être prises ainsi que le point de vue de l'autre partie;

(b) If a solution has not been found within 30 days after receipt of the notification by the Executive Director, he shall not later than 40 days after the receipt of the notification establish an arbitration panel. The panel shall consist of:

- (i) one person designated by the complaining Member;
- (ii) one person designated by the Member against which the complaint has been made; and
- (iii) a chairman mutually agreed upon by the Members involved or, failing such agreement, by the two persons designated under (i) and (ii).

(c) If the panel is not fully constituted within 45 days after the receipt of the notification by the Executive Director, the remaining arbitrators shall be appointed within 10 further days by the Chairman of the Council after consultation with the Members involved.

(d) None of the arbitrators shall be officials of any Government involved in the case or have any interest in its outcome.

(e) The Members concerned shall facilitate the work of the panel and make available all relevant information.

(f) The arbitration panel shall, on the basis of all the information at its disposal, determine, within three weeks after its establishment whether, and if so to what extent, there exists discriminatory treatment.

(g) Decisions of the panel on all questions, whether of substance or procedure, shall if necessary be by majority vote.

(h) The Executive Director shall forthwith notify the Members concerned and inform the Council of the panel's conclusions.

(i) The costs of the arbitration panel shall be charged to the administrative budget of the Organization.

(3) (a) If discriminatory treatment is found to exist the Member concerned will be given a period of 30 days after it has been notified of the conclusions of the arbitration panel, to correct the situation in accordance with the panel's conclusions. The Member shall inform the Council of the measures it intends to take.

(b) If after this period, the complaining Member considers that the situation has not been corrected it may, after informing the Council, take counter measures which shall not go beyond what is necessary to counteract the discriminatory treatment determined by the arbitration panel and shall last no longer than the discriminatory treatment exists.

(c) The Members concerned shall keep the Council informed of the measures being taken by them.

b) Si une solution n'a pas été trouvée dans les 30 jours qui suivent la réception de la plainte par le Directeur exécutif, celui-ci établit, 40 jours au plus tard après la réception de ladite plainte, une commission d'arbitrage qui se compose de :

- i) une personne désignée par le Membre plaignant ;
- ii) une personne désignée par le Membre contre lequel la plainte a été déposée ;  
et
- iii) un président désigné d'un commun accord par les Membres intéressés ou, à défaut d'un tel accord, par les deux personnes mentionnées aux alinéas i et ii ;

c) Si la commission n'est pas entièrement constituée dans les 45 jours qui suivent la réception de la plainte par le Directeur exécutif, les membres de la commission d'arbitrage qui restent à désigner sont nommés au cours des 10 jours suivants par le Président du Conseil, après consultation des Membres intéressés ;

d) Aucun membre de la commission d'arbitrage n'est fonctionnaire d'un gouvernement partie au litige ou n'a un intérêt quelconque à son règlement ;

e) Les membres intéressés facilitent les travaux de la commission et mettent à sa disposition tous les renseignements se rapportant au cas ;

f) Sur la base des renseignements dont elle dispose et dans les trois semaines qui suivent sa création, la commission d'arbitrage détermine s'il existe un traitement discriminatoire et, dans l'affirmative, dans quelle mesure ;

g) Les décisions de la commission sur toutes les questions, tant de fond que de procédure, sont prises le cas échéant par un vote à la majorité des voix ;

h) Le Directeur exécutif porte immédiatement à la connaissance des Membres intéressés et du Conseil les conclusions de la commission ;

i) Les dépenses occasionnées par la commission d'arbitrage sont imputées sur le budget administratif de l'Organisation.

3) a) Si on constate qu'il existe un traitement discriminatoire, le Membre intéressé dispose d'un délai de 30 jours après qu'il a eu connaissance des conclusions de la commission d'arbitrage pour redresser la situation conformément auxdites conclusions. Le Membre fait connaître au Conseil les mesures qu'il se propose de prendre ;

b) Si, après cette période, le Membre plaignant considère que la situation n'a pas été redressée il peut, après en avoir informé le Conseil, prendre des contre-mesures qui n'iront pas au-delà de ce qui est nécessaire pour neutraliser le traitement discriminatoire constaté par la commission d'arbitrage ; ces mesures cesseront d'être appliquées dès que le traitement discriminatoire aura lui-même cessé ;

c) Les Membres intéressés tiennent le Conseil au courant des mesures qu'ils se proposent de prendre.

(4) In applying the counter measures Members undertake to have due regard to the need of developing countries to practice policies designed to broaden the base of their economies through, *inter alia*, industrialization and the export of manufactured products and to do what is necessary to ensure that the provisions of this Article are applied equitable to all Members in a like situation.

(5) None of the provisions of this Article shall be deemed to prevent a Member from raising in the Council an issue under this Article or having recourse to Article 58 or 59, provided that any such action shall not interrupt any procedure that has been started under this Article without the consent of the Members concerned, nor prevent such procedure from being initiated unless a procedure under Article 59 in regard to the same issue has been completed.

(6) Any time limit in this Article may be varied by agreement of the Members concerned.

#### CHAPTER X

### REGULATION OF IMPORTS

#### *Article 45*

#### REGULATION OF IMPORTS

(1) To prevent non-member exporting countries from increasing their exports at the expense of Members, each Member shall limit its annual imports of coffee produced in non-member exporting countries to a quantity not in excess of its average annual imports of coffee from those countries during the calendar years 1960, 1961 and 1962.

(2) The Council by a distributed two-thirds majority may suspend or vary these quantitative limitations if it finds such action necessary to further the purposes of the Agreement.

(3) The Council shall prepare annual reports of the quantity of permissible imports of coffee of non-member origin and quarterly reports of imports by each importing Member under the provisions of paragraph (1) of this Article.

(4) The obligations of the preceding paragraphs of this Article shall not derogate from any conflicting bilateral or multilateral obligations which importing Members entered into with non-member countries before 1 August 1962 provided that any importing Member which has such conflicting obligations shall carry them out in such a way as to minimize the conflict with the obligations of the preceding paragraphs, take steps as soon as possible to bring its obligations into harmony

4) Dans l'application des contre-mesures, les Membres s'engagent à tenir compte de la nécessité, pour les pays en voie de développement, d'appliquer des politiques visant à élargir les bases de leurs économies notamment par l'industrialisation et par l'exportation de produits manufacturés, et à prendre les mesures nécessaires pour s'assurer que les dispositions du présent Article sont équitablement appliquées à tous les Membres se trouvant dans la même situation.

5) Aucune des dispositions du présent Article ne peut être considérée comme empêchant un Membre de poser une question au Conseil en vertu du présent Article ou d'avoir recours à l'Article 58 ou à l'Article 59, pourvu qu'aucune action de ce genre ne puisse interrompre sans le consentement des Membres intéressés une procédure en cours qui aurait été engagée au titre du présent Article, ni empêcher une telle procédure d'être engagée à moins qu'une procédure entamée en vertu de l'Article 59 concernant la même question n'ait été achevée.

6) Tous les délais indiqués dans le présent Article peuvent être changés par accord entre les Membres intéressés.

#### CHAPITRE X

### RÈGLEMENTATION DES IMPORTATIONS

#### *Article 45*

#### RÈGLEMENTATION DES IMPORTATIONS

1) Pour empêcher des pays exportateurs non membres d'augmenter leurs exportations au détriment des Membres, chaque Membre limite ses importations annuelles de café produit dans des pays exportateurs non membres à une quantité ne dépassant pas la moyenne de ses importations de café en provenance de ces pays pendant les années civiles 1960, 1961 et 1962.

2) Le Conseil peut, à la majorité répartie des deux tiers, suspendre ou modifier ces limitations quantitatives s'il estime que de telles mesures sont nécessaires pour permettre de réaliser les objectifs de l'Accord.

3) Le Conseil prépare des rapports annuels concernant les quantités de café produit dans un pays non membre dont l'importation est autorisée, ainsi que des rapports trimestriels concernant les importations de chaque Membre importateur effectuées conformément aux dispositions du paragraphe 1 du présent Article.

4) Les obligations définies aux paragraphes précédents s'entendent sans préjudice des obligations contraires, bilatérales ou multilatérales, que les Membres importateurs ont contractées à l'égard de pays non membres avant le 1<sup>er</sup> août 1962, à condition que tout Membre importateur qui a contracté ces obligations contraires s'en acquitte de manière à atténuer le plus possible le conflit qui les oppose aux obligations définies aux paragraphes précédents, qu'il prenne le plus tôt possible

with those paragraphs, and inform the Council of the details of the conflicting obligations and of the steps taken to minimize or eliminate the conflict.

(5) If an importing Member fails to comply with the provisions of this Article the Council by a distributed two-thirds majority may suspend both its voting rights in the Council and its right to have its votes cast in the Board.

#### CHAPTER XI

### INCREASE OF CONSUMPTION

#### *Article 46*

#### PROMOTION

(1) The Council shall sponsor the promotion of coffee consumption. To achieve this purpose it may maintain a separate committee with the objective of promoting consumption in importing countries by all appropriate means without regard to origin, type or brand of coffee and of striving to achieve and maintain the highest quality and purity of the beverage.

(2) The following provisions shall apply to such committee:

- (a) The cost of the promotion programme shall be met by contributions from exporting Members.
- (b) Importing Members may also contribute financially to the promotion programme.
- (c) Membership in the committee shall be limited to Members contributing to the promotion programme.
- (d) The size and cost of the promotion programme shall be reviewed by the Council.
- (e) The bye-laws of the committee shall be approved by the Council.
- (f) The committee shall obtain the approval of a Member before conducting a campaign in that Member's country.
- (g) The committee shall control all resources of promotion and approve all accounts related thereto.

(3) The ordinary administrative expenses relating to the permanent staff of the Organization employed directly on promotion activities, other than the costs of their travel for promotion purposes, shall be charged to the administrative budget of the Organization.



des mesures pour concilier ces obligations et les dispositions de ces paragraphes, et qu'il expose en détail au Conseil la nature de ces obligations et les mesures qu'il a prises pour atténuer le conflit ou le faire disparaître.

5) Si un Membre importateur ne se conforme pas aux dispositions du présent Article, le Conseil peut, à la majorité répartie des deux tiers, suspendre et son droit de voter au Conseil et son droit de voter pour lui ou de faire voter pour lui au Comité exécutif.

#### CHAPITRE XI

### ACCROISSEMENT DE LA CONSOMMATION

#### *Article 46*

#### PROPAGANDE

1) Le Conseil patronne la propagande en faveur de la consommation du café. Pour atteindre son objectif, il peut maintenir un comité distinct qui a pour objet de stimuler la consommation dans les pays importateurs par tous les moyens appropriés sans considération de l'origine, du type ou de l'appellation du café, et qui s'efforce d'améliorer cette boisson ou de lui conserver la plus grande pureté et la plus haute qualité possibles.

2) Les dispositions suivantes s'appliquent à ce comité :

- a) Les frais entraînés par le programme de propagande sont couverts par les contributions des Membres exportateurs.
- b) Les Membres importateurs peuvent aussi contribuer financièrement au programme de propagande.
- c) La composition du comité est limitée aux Membres qui contribuent au programme de propagande.
- d) L'ampleur du programme et les frais qu'il entraîne sont passés en revue par le Conseil.
- e) Les statuts du Comité sont approuvés par le Conseil.
- f) Avant d'entreprendre une campagne de propagande dans un pays, le comité doit obtenir l'approbation du Membre intéressé.
- g) Le Comité contrôle toutes les ressources de la propagande et approuve tous les comptes s'y rapportant.

3) Les dépenses administratives courantes afférentes au personnel de l'Organisation directement employé dans les activités relatives à la propagande, à l'exception des frais de déplacement aux fins de propagande, sont imputées sur le budget administratif de l'Organisation.

*Article 47*

## REMOVAL OF OBSTACLES TO CONSUMPTION

(1) The Members recognize the utmost importance of achieving the greatest possible increase of coffee consumption as rapidly as possible, in particular through the progressive removal of any obstacles which may hinder such increase.

(2) The Members recognize that there are presently in effect measures which may to a greater or lesser extent hinder the increase in consumption of coffee, in particular:

- (a) import arrangements applicable to coffee, including preferential and other tariffs, quotas, operations of Government import monopolies and official purchasing agencies, and other administrative rules and commercial practices;
- (b) export arrangements as regards direct or indirect subsidies and other administrative rules and commercial practices; and
- (c) internal trade conditions and domestic legal and administrative provisions which may affect consumption.

(3) Having regard to the objectives stated above and to the provisions of paragraph (4) of this Article, the Members shall endeavour to pursue tariff reductions on coffee or to take other action to remove obstacles to increased consumption.

(4) Taking into account their mutual interest and in the spirit of Annex A, II, 1 of the Final Act of the First United Nations Conference on Trade and Development, the Members undertake to seek ways and means by which the obstacles to increased trade and consumption referred to in paragraph (2) of this Article could be progressively reduced and eventually wherever possible eliminated, or by which their effects could be substantially diminished.

(5) Members shall inform the Council of all measures adopted with a view to implementing the provisions of this Article.

(6) The Council may, in order to further the purposes of this Article, make any recommendations to Members, and shall examine the results achieved at the first session of the coffee year 1969-70.

## Article 47

## ÉLIMINATION DES OBSTACLES

1) Les Membres reconnaissent qu'il est de la plus haute importance de réaliser dans les meilleurs délais le plus grand développement possible de la consommation du café, notamment par l'élimination progressive de tout obstacle qui pourrait entraver ce développement.

2) Les Membres reconnaissent que certaines mesures actuellement en vigueur pourraient, dans des proportions plus ou moins grandes, entraver l'augmentation de la consommation du café, en particulier :

- a) Certains régimes d'importation applicables au café, y compris les tarifs préférentiels ou autres, les contingents, les opérations des monopoles gouvernementaux ou des organismes officiels d'achat et autres règles administratives ou pratiques commerciales ;
- b) Certains régimes d'exportation en ce qui concerne les subventions directes ou indirectes et autres règles administratives ou pratiques commerciales ; et
- c) Certaines conditions intérieures de commercialisation et dispositions internes de caractère législatif et administratif qui pourraient affecter la consommation.

3) Compte tenu des objectifs mentionnés ci-dessus et des dispositions du paragraphe 4 du présent Article, les Membres s'efforcent de poursuivre la réduction des tarifs sur le café ou de prendre d'autres mesures pour éliminer les obstacles à l'augmentation de la consommation.

4) Tenant compte de leur intérêt commun et dans l'esprit de l'Annexe A, II, 1, de l'Acte Final de la première Conférence des Nations Unies pour le Commerce et le Développement, les Membres s'engagent à rechercher les moyens par lesquels les obstacles au développement du commerce et de la consommation mentionnés au paragraphe 2 du présent Article pourraient être progressivement réduits et éventuellement, dans la mesure du possible, éliminés, ou par lesquels leurs effets pourraient être substantiellement diminués.

5) Les Membres informent le Conseil des mesures qu'ils ont prises en vue de donner suite aux dispositions du présent Article.

6) Pour atteindre les objectifs visés dans le présent Article, le Conseil peut faire aux Membres toute recommandation utile. Il examinera les résultats obtenus lors de la Première Session qu'il tiendra au cours de l'année caféière 1969-70.

## CHAPTER XII

## PRODUCTION POLICY AND CONTROLS

*Article 48*

## PRODUCTION POLICY AND CONTROLS

(1) Each producing Member undertakes to adjust its production of coffee to a level not exceeding that needed for domestic consumption, permitted exports and stocks as referred to in Article 49.

(2) Prior to 31 December 1968 each exporting Member shall submit to the Executive Board its proposed production goal for coffee year 1972-73, based on the elements set forth in paragraph (1) of this Article. Unless rejected by the Executive Board by a distributed simple majority vote prior to the first session of the Council after 31 December 1968 such goal shall be considered as approved. The Executive Board shall inform the Council of the production goals which have been approved in this manner. If the production goal proposed by an exporting Member is rejected by the Executive Board, the Board shall recommend a production goal for that exporting Member. At its first session after 31 December 1968, which shall be not later than 31 March 1969, the Council by a distributed two-thirds majority vote and in the light of the Board's recommendations shall establish individual production goals for exporting Members whose own proposed goals have been rejected by the Board or who have not submitted proposed production goals.

(3) Until its production goal has been approved by the Organization or established by the Council, in accordance with paragraph (2) of this Article, no exporting Member shall enjoy any increase in its annual export entitlement above the level of its annual export entitlement in effect on 1 April 1969.

(4) The Council shall establish production goals for exporting Members acceding to the Agreement and may establish production goals for producing Members which are not exporting Members.

(5) The Council shall keep the production goals, established or approved under the terms of this Article, under constant review and shall revise them to the extent necessary to ensure that the aggregate of the individual goals is consistent with estimated world requirements.

(6) Members undertake to conform with the individual production goals established or approved under the terms of this Article and each producing Member shall apply whatever policies and procedures it deems necessary for this purpose. Individual production goals established or approved under the terms of this Article are not binding minima nor do they confer any entitlement to specific levels of exports.

## CHAPITRE XII

## POLITIQUE ET CONTRÔLE DE LA PRODUCTION

*Article 48*

## POLITIQUE ET CONTRÔLE DE LA PRODUCTION

1) Chaque Membre producteur s'engage à ajuster sa production de café de telle sorte qu'elle n'excède pas les quantités nécessaires pour la consommation intérieure, les exportations permises et la constitution des stocks prévue à l'Article 49.

2) Avant le 31 décembre 1968, chaque Membre exportateur soumettra au Comité exécutif l'objectif de production qu'il propose pour l'année caféière 1972-73, en se fondant sur les éléments exposés au paragraphe 1 du présent Article. A moins qu'il ne soit rejeté par le Comité exécutif à la majorité répartie simple avant la première session que le Conseil tiendra après le 31 décembre 1968, cet objectif de production sera considéré comme approuvé. Le Comité exécutif fera connaître au Conseil les objectifs de production qui auront été ainsi approuvés. Si l'objectif de production proposé par un Membre exportateur est rejeté par le Comité exécutif, celui-ci recommande un objectif de production pour ce Membre exportateur. À la première session qu'il tiendra après le 31 décembre 1968 et qui aura lieu au plus tard le 31 mars 1969, le Conseil fixera, à la majorité répartie des deux tiers et à la lumière des recommandations du Comité exécutif, des objectifs de production individuels pour les Membres exportateurs dont les objectifs proposés ont été rejetés par le Comité ou qui n'ont pas soumis de propositions concernant leurs objectifs de production.

3) Tant que son objectif de production n'a pas été approuvé par l'Organisation ou fixé par le Conseil conformément au paragraphe 2 du présent Article, un Membre exportateur ne bénéficie d'aucune majoration des quantités annuelles qu'il a le droit d'exporter sous contingent, telles qu'elles sont en vigueur au 1<sup>er</sup> avril 1969.

4) Le Conseil fixe les objectifs de production pour les Membres exportateurs adhérant à l'Accord et peut fixer des objectifs de production pour les Membres producteurs qui ne sont pas Membres exportateurs.

5) Le Conseil passe constamment en revue les objectifs de production fixés ou approuvés aux termes du présent Article et il les revise dans la mesure nécessaire pour que l'ensemble des objectifs individuels corresponde à la prévision des besoins mondiaux.

6) Les Membres s'engagent à se conformer aux objectifs de production individuels fixés ou approuvés aux termes du présent Article et chaque Membre producteur appliquera les politiques et procédures qu'il jugera nécessaires à cet effet. Les objectifs de production individuels fixés ou approuvés aux termes du présent Article ne représentent pas des chiffres minima que les Membres sont tenus d'atteindre de même qu'ils ne confèrent aucun droit à un volume déterminé d'exportations.

(7) Producing Members shall submit to the Organization, in such form and at such times as the Council shall determine, periodic reports on the measures taken to control production and to conform with their individual production goals established or approved under the terms of this Article. In the light of its appraisal of this and other relevant information the Council shall take such action, general or particular, as it deems necessary or appropriate.

(8) If the Council determines that any producing Member is not taking adequate steps to comply with the provisions of this Article such Member shall not enjoy any subsequent increase in its annual export entitlement and may have its voting rights suspended under the terms of paragraph (7) of Article 59 until the Council is satisfied that the Member is fulfilling its obligations in respect of this Article. If, however, after the elapse of such additional period as the Council shall determine it is established that the Member concerned has still not taken the steps necessary to implement a policy to conform with the objectives of this Article, the Council may require the withdrawal of such Member from the Organization under the terms of Article 67.

(9) The Organization shall, under such conditions as may be determined by the Council, extend to those Members so requesting it all possible assistance within its powers to further the purposes of this Article.

(10) Importing Members undertake to co-operate with exporting Members in their plans for adjusting the production of coffee in accordance with paragraph (1) above. In particular, Members shall refrain from offering directly financial or technical assistance or from supporting proposals for such assistance by any international body to which they belong, for the pursuit of production policies which are contrary to the objectives of this Article, whether the recipient country is a Member of the International Coffee Organization or not. The Organization shall maintain close contact with the international bodies concerned, with a view to securing their maximum co-operation in the implementation of this Article.

(11) Except as specified in paragraph (2) hereof, all decisions provided for in this Article shall be taken by a distributed two-thirds majority vote.

#### CHAPTER XIII

### REGULATION OF STOCKS

#### *Article 49*

#### POLICY RELATIVE TO COFFEE STOCKS

(1) To complement the provisions of Article 48 the Council by a distributed two-thirds majority may establish a policy relating to coffee stocks in producing Member countries.

7) Les Membres producteurs soumettent à l'Organisation sous la forme et aux dates fixées par le Conseil, des rapports périodiques sur les mesures qu'ils ont prises pour contrôler la production et se conformer aux objectifs de production individuels qui ont été fixés ou approuvés pour eux aux termes du présent Article. Le Conseil évalue ces informations et toutes autres informations pertinentes, et il prend en conséquence les mesures de caractère général ou particulier qu'il juge nécessaires ou appropriées.

8) Si le Conseil constate qu'un Membre producteur ne prend pas les mesures appropriées pour observer les dispositions du présent Article, ce Membre ne bénéficiera d'aucune majoration ultérieure des quantités qu'il a le droit d'exporter annuellement sous contingent, et ses droits de vote pourront être suspendus en vertu du paragraphe 7 de l'Article 59 jusqu'à ce que le Conseil ait la preuve qu'il remplit ses obligations à l'égard du présent Article. Toutefois, si après une période supplémentaire déterminée par le Conseil, il est établi que le Membre intéressé n'a toujours pas pris les mesures nécessaires à la mise en œuvre d'une politique conforme aux objectifs du présent Article, le Conseil peut exiger le retrait de ce Membre de l'Organisation aux termes de l'Article 67.

9) L'Organisation fournit aux Membres qui lui en font la demande et aux conditions qui peuvent être déterminées par le Conseil, toute l'assistance en son pouvoir, afin de réaliser les objectifs poursuivis dans le présent Article.

10) Les Membres importateurs s'engagent à collaborer avec les Membres exportateurs à l'exécution des plans que ceux-ci auront dressés pour ajuster leur production de café conformément au paragraphe 1 du présent Article. En particulier, les Membres importateurs doivent éviter d'apporter directement une aide financière ou technique, ou d'appuyer des propositions concernant une aide de cette nature présentées par un organisme international auquel ils pourraient appartenir, pour appliquer, en matière de production, des politiques qui seraient contraires aux objectifs du présent Article, que le pays bénéficiaire soit ou non Membre de l'Organisation internationale du Café. L'Organisation restera en liaison étroite avec les organismes internationaux intéressés afin de s'assurer de leur part la plus large coopération possible pour la mise en œuvre du présent Article.

11) Toutes les décisions prévues dans le présent Article sont prises à la majorité répartie des deux tiers des voix, sauf dans les cas spécifiés au paragraphe 2 de ce même Article.

#### CHAPITRE XIII

### RÉGLEMENTATION DES STOCKS

#### *Article 49*

#### POLITIQUE DES STOCKS

1) En vue de compléter les dispositions de l'Article 48, le Conseil peut arrêter, à la majorité répartie des deux tiers des voix, la politique à suivre à l'égard des stocks de café dans les pays producteurs Membres.

(2) The Council shall take measures to ascertain annually the volume of coffee stocks in the hands of individual exporting Members in accordance with procedures which it shall establish. Members concerned shall facilitate this annual survey.

(3) Producing Members shall ensure that adequate facilities exist in their respective countries for the proper storage of coffee stocks.

#### CHAPTER XIV

### MISCELLANEOUS OBLIGATIONS OF MEMBERS

#### *Article 50*

##### CONSULTATION AND CO-OPERATION WITH THE TRADE

(1) The Organization shall maintain close liaison with appropriate non-governmental organizations concerned with international commerce in coffee and with experts in coffee matters.

(2) Members shall conduct their activities within the framework of the Agreement in a manner consonant with established trade channels. In carrying out these activities they shall endeavour to take due account of the legitimate interests of the coffee trade.

#### *Article 51*

##### BARTER

In order to avoid jeopardizing the general price structure, Members shall refrain from engaging in direct and individually linked barter transactions involving the sale of coffee in the traditional markets.

#### *Article 52*

##### MIXTURES AND SUBSTITUTES

(1) Members shall not maintain any regulations requiring the mixing, processing or using of other products with coffee for commercial resale as coffee. Members shall endeavour to prohibit the sale and advertisement of products under the name of coffee if such products contain less than the equivalent of 90 percent green coffee as the basic raw material.

(2) The Executive Director shall submit to the Council an annual report on compliance with the provisions of this Article.

(3) The Council may recommend to any Member that it take the necessary steps to ensure observance of the provisions of this Article.



2) Le Conseil prend les mesures nécessaires pour vérifier chaque année, selon les procédures qu'il aura arrêtées, le volume des stocks de café que les Membres exportateurs détiennent individuellement. Les Membres intéressés facilitent cette enquête annuelle.

3) Les Membres producteurs s'assurent qu'il existe dans leurs pays respectifs les entrepôts nécessaires pour emmagasiner convenablement les stocks de café.

#### CHAPITRE XIV

### OBLIGATIONS DIVERSES

#### *Article 50*

#### COLLABORATION AVEC LA PROFESSION

1) L'Organisation reste en liaison étroite avec les organisations non gouvernementales appropriées s'occupant du commerce international du café et avec les experts en matière de café.

2) Les Membres règlent l'action qu'ils assurent dans le cadre de l'Accord de manière à respecter les structures de la profession. Dans l'exercice de cette action, ils s'efforcent de tenir dûment compte des intérêts légitimes de la profession.

#### *Article 51*

#### TROC

Pour éviter de compromettre la structure générale des prix, les Membres s'abstiennent de procéder à des opérations de troc ayant un lien direct entre elles et comportant la vente de café sur les marchés traditionnels.

#### *Article 52*

#### MÉLANGES ET SUCCÉDANÉS

1) Les Membres ne maintiennent en vigueur aucune réglementation qui exigerait que d'autres produits soient mélangés, traités ou utilisés avec du café, en vue de leur vente dans le commerce sous l'appellation de café. Les Membres s'efforcent d'interdire la publicité et la vente, sous le nom de café, de produits contenant moins de l'équivalent de 90 pour cent de café vert comme matière première de base.

2) Le Directeur exécutif soumet au Conseil un rapport annuel sur la manière dont sont observées les dispositions du présent Article.

3) Le Conseil peut recommander à un Membre de prendre les mesures nécessaires pour assurer le respect des dispositions du présent Article.

## CHAPTER XV

## SEASONAL FINANCING

*Article 53*

## SEASONAL FINANCING

(1) The Council shall, upon the request of any Member who is also a party to any bilateral, multilateral, regional or inter-regional agreement in the field of seasonal financing, examine such agreement with a view to verifying its compatibility with the obligations of the Agreement.

(2) The Council may make recommendations to Members with a view to resolving any conflict of obligations which might arise.

(3) The Council may, on the basis of information obtained from the Members concerned, and if it deems appropriate and suitable, make general recommendations with a view to assisting Members which are in need of seasonal financing.

## CHAPTER XVI

## DIVERSIFICATION FUND

*Article 54*

## DIVERSIFICATION FUND

(1) There is hereby established the Diversification Fund of the International Coffee Organization to further the objectives of limiting the production of coffee in order to bring supply into reasonable balance with world demand. The Fund shall be governed by Statutes to be approved by the Council not later than 31 December 1968.

(2) Participation in the Fund shall be compulsory for each Contracting Party that is not an importing Member and has an export entitlement of over 100,000 bags. Voluntary participation in the Fund by Contracting Parties to which this provision does not apply, and contributions from other sources, shall be under such conditions as may be agreed between the Fund and the Parties concerned.

(3) An exporting Participant liable to compulsory participation shall contribute to the Fund in quarterly instalments an amount equivalent to US\$0.60 times the number of bags it actually exports in excess of 100,000 bags each coffee year to quota markets. Contributions shall be made for five consecutive years commencing with coffee year 1968-69. The Fund by a two-thirds majority vote may increase the rate of contribution to a level not exceeding US\$1.00 par bag. The annual contribution of each exporting Participant shall be assessed initially on the basis of its export entitlement for the year of assessment as at 1 October. This initial assessment shall be revised on the basis of the actual quantity of coffee

## CHAPITRE XV

## FINANCEMENT SAISONNIER

*Article 53*

## FINANCEMENT SAISONNIER

1) À la demande de tout Membre qui serait également partie à un accord bilatéral, multilatéral, régional ou interrégional de financement saisonnier, le Conseil examine cet accord pour vérifier s'il est compatible avec les obligations de l'Accord.

2) Le Conseil peut faire des recommandations aux Membres en vue de résoudre tout conflit d'obligations qui pourrait se produire.

3) D'après les renseignements donnés par les Membres intéressés et s'il le juge opportun et souhaitable, le Conseil peut faire des recommandations générales pour aider les Membres qui ont besoin d'un financement saisonnier.

## CHAPITRE XVI

## FONDS DE DIVERSIFICATION

*Article 54*

## FONDS DE DIVERSIFICATION

1) Par le présent Article, il est institué un Fonds de diversification de l'Organisation internationale du Café afin d'aider à la réalisation de l'objectif de l'Accord visant à limiter la production de café pour établir entre l'offre et la demande mondiales un équilibre judicieux. Ce Fonds sera régi par des statuts qui devront être approuvés par le Conseil le 31 décembre 1968 au plus tard.

2) La participation au Fonds est obligatoire pour chaque Partie Contractante qui n'est pas Membre importateur et qui a le droit d'exporter sous contingent plus de 100 000 sacs. Elle est facultative pour les Parties Contractantes auxquelles cette disposition ne s'applique pas. La participation de ces dernières sera déterminée, de même que les contributions provenant d'autres sources, par des conditions à convenir entre le Fonds et les parties intéressées.

3) Un Participant exportateur tenu de cotiser au Fonds y contribue par versements trimestriels, pour un montant équivalent à 0,60 \$EU par sac des quantités qu'il exporte effectivement, au-delà de 100 000 sacs, chaque année caféière vers les marchés soumis au contingentement. Les contributions sont versées pendant cinq années consécutives à partir de l'année caféière 1968-69. Le Fonds peut, à la majorité répartie des deux tiers, porter le taux de contribution à un dollar des États-Unis par sac au maximum. La contribution annuelle de chaque Participant exportateur est calculée initialement en fonction des quantités qu'il a le droit d'exporter sous contingent au 1<sup>er</sup> octobre de l'année pour laquelle la contribution

exported to quota markets by the Participant during the year if assessment and any necessary adjustment in contribution shall be effected during the ensuing coffee year. The first quarterly instalment of the annual contribution for coffee year 1968-69 becomes due on 1 January 1969 and shall be paid not later than 28 February 1969.

(4) The contribution of each exporting Participant shall be utilized for programmes or projects approved by the Fund carried out inside its territory, but in any case twenty percent of the contribution shall be payable in freely convertible currency for use in any programmes or projects approved by the Fund. In addition a percentage of the contribution within limits to be established in the Statutes shall be payable in freely convertible currency for the administrative expenses of the Fund.

(5) The percentage of the contribution to be made in freely convertible currency in accordance with paragraph (4) may be increased by mutual agreement between the Fund and the exporting Participant concerned.

(6) At the commencement of the third year of operation of the Fund the Council shall review the results obtained in the first two years and may then revise the provisions of this Article with a view to improving them.

(7) The Statutes of the Fund shall provide for:

- (a) the suspension of contributions in relation to stipulated changes in the level of coffee prices;
- (b) the payment to the Fund in freely convertible currency of any part of the contribution which has not been utilized by the Participant concerned;
- (c) arrangements that would permit the delegation of appropriate functions and activities of the Fund to one or more international financial institutions.

(8) Unless the Council decides otherwise, an exporting Participant which fails to meet its obligations under this Article shall have its voting rights in the Council suspended and shall not enjoy any increase in its export entitlement. If the exporting Participant fails to meet the obligations for a continuous period of one year, it shall cease to be a Party to the Agreement ninety days thereafter, unless the Council decides otherwise.

(9) Decisions of the Council under the provisions of this Article shall be taken by a distributed two-thirds majority vote.

est fixée. Ce chiffre initial est révisé en fonction des quantités de café que le Participant a effectivement exportées vers les marchés soumis au contingentement au cours de ladite année, et les ajustements qu'il est nécessaire d'apporter à la contribution sont effectués au cours de l'année caféière suivante. Le premier versement trimestriel de la contribution annuelle pour l'année caféière 1968-69 est exigible le 1<sup>er</sup> janvier 1969 et devra être effectué au plus tard le 28 février 1969.

4) La contribution de chaque Participant exportateur est utilisée pour exécuter sur son territoire des programmes ou des projets approuvés par le Fonds, mais de toute manière 20 pour cent de la contribution sont payables en monnaie librement convertible pour être utilisés dans n'importe quel programme ou projet approuvé par le Fonds. En outre, dans les limites qui seront précisées par les statuts, un certain pourcentage de la contribution est versé au Fonds, en monnaie librement convertible, à des fins d'administration.

5) Les pourcentages de la contribution payables en monnaie librement convertible selon qu'il est dit au paragraphe 4 du présent Article, peuvent être augmentés d'un commun accord entre le Fonds et le Participant exportateur intéressé.

6) Au début de la troisième année de fonctionnement du Fonds, le Conseil passera en revue les résultats obtenus au cours des deux premières années; il pourra alors réviser, en vue de les améliorer, les dispositions du présent Article.

7) Les statuts du Fonds prévoient :

- a) La suspension des contributions par suite de changements déterminés du niveau des prix du café;
- b) Le versement au Fonds, en monnaie librement convertible, de toute partie de la contribution qui n'a pas été utilisée par le Participant intéressé;
- c) Les dispositions qui peuvent permettre de déléguer certaines fonctions et activités du Fonds à un ou plusieurs organismes financiers internationaux.

8) À moins que le Conseil n'en décide autrement, un Participant exportateur qui ne s'acquitte pas des obligations imposées par le présent Article voit son droit de voter au Conseil suspendu et ne peut bénéficier d'aucune augmentation des quantités qu'il a le droit d'exporter sous contingent. Le Participant exportateur qui ne s'est pas acquitté de ses obligations pendant une année ininterrompue cesse d'être Partie à l'Accord quatre-vingt-dix jours après l'expiration de cette année, sauf autre décision du Conseil.

9) Les décisions du Conseil en vertu des dispositions du présent Article sont prises à la majorité répartie des deux tiers des voix.

## CHAPTER XVII

## INFORMATION AND STUDIES

*Article 55*

## INFORMATION

(1) The Organization shall act as a centre for the collection, exchange and publication of:

- (a) statistical information on world production, prices, exports and imports, distribution and consumption of coffee; and
- (b) in so far as is considered appropriate, technical information on the cultivation, processing and utilization of coffee.

(2) The Council may require Members to furnish such information as it considers necessary for its operations, including regular statistical reports on coffee production, exports and imports, distribution, consumption, stocks and taxation, but no information shall be published which might serve to identify the operations of persons or companies producing, processing or marketing coffee. The Members shall furnish information requested in as detailed and accurate a manner as is practicable.

(3) If a Member fails to supply, or finds difficulty in supplying, within a reasonable time, statistical and other information required by the Council for the proper functioning of the Organization, the Council may require the Member concerned to explain the reasons for non-compliance. If it is found that technical assistance is needed in the matter, the Council may take any necessary measures.

*Article 56*

## STUDIES

(1) The Council may promote studies in the fields of the economics of coffee production and distribution, the impact of governmental measures in producing and consuming countries on the production and consumption of coffee, the opportunities for expansion of coffee consumption for traditional and possible new uses, and the effects of the operation of the Agreement on producers and consumers of coffee, including their terms of trade.

(2) The Organization may study the practicability of establishing minimum standards for exports of coffee from producing Members. Recommendations in this regard may be discussed by the Council.

## CHAPITRE XVII

## INFORMATION ET ÉTUDES

*Article 55*

## INFORMATION

1) L'Organisation sert de centre pour rassembler, échanger et publier:

- a) Des renseignements statistiques sur la production, les prix, les exportations et importations, la distribution et la consommation du café dans le monde; et
- b) Dans la mesure où elle le juge approprié, des renseignements techniques sur la culture, le traitement et l'utilisation du café.

2) Le Conseil peut demander aux Membres de lui donner, en matière de café, les renseignements qu'il juge nécessaires à son activité, notamment des rapports statistiques périodiques sur la production, l'exportation et l'importation, la distribution, la consommation, les stocks et l'imposition, mais il ne rend public aucun renseignement qui permettrait d'identifier les opérations d'individus ou de firmes qui produisent, traitent ou écoulent du café. Les Membres communiquent sous une forme aussi détaillée et précise que possible les renseignements demandés.

3) Si un Membre ne donne pas ou a peine à donner dans un délai normal les renseignements, statistiques ou autres, dont le Conseil a besoin pour la bonne marche de l'Organisation, le Conseil peut exiger du Membre en question qu'il explique les raisons de ce manquement. S'il constate qu'il faut à cet égard une aide technique, le Conseil peut prendre les mesures nécessaires.

*Article 56*

## ÉTUDES

1) Le Conseil peut favoriser des études sur: les conditions économiques de la production et de la distribution du café; l'incidence des mesures prises par le gouvernement, dans les pays producteurs et dans les pays consommateurs, sur la production et la consommation du café; la possibilité d'accroître la consommation du café, dans ses usages traditionnels et éventuellement par de nouveaux usages; les effets de l'application de l'Accord sur les pays producteurs et consommateurs de café, en ce qui concerne notamment leurs termes de l'échange.

2) L'Organisation peut étudier la possibilité d'établir des normes minimales pour les exportations de café des Membres producteurs. Le Conseil peut examiner des recommandations à cet effet.

## CHAPTER XVIII

## WAIVER

*Article 57*

## WAIVER

(1) The Council by a distributed two-thirds majority vote may relieve a Member of an obligation, on account of exceptional or emergency circumstances, *force majeure*, constitutional obligations, or international obligations under the United Nations Charter for territories administered under the trusteeship system.

(2) The Council, in granting a waiver to a Member, shall state explicitly the terms and conditions on which and the period for which the Member is relieved of such obligation.

(3) The Council shall not consider a request for a waiver of quota obligations on the basis of the existence in a Member country, in one or more years, of an exportable production in excess of its permitted exports, or which is the consequence of the Member having failed to comply with the provisions of Articles 48 and 49.

## CHAPTER XIX

## CONSULTATIONS, DISPUTES AND COMPLAINTS

*Article 58*

## CONSULTATIONS

Each Member shall accord sympathetic consideration to, and shall afford adequate opportunity for, consultation regarding such representations as may be made by another Member with respect to any matter relating to the Agreement. In the course of such consultation, on request by either party and with the consent of the other, the Executive Director shall establish an independent panel which shall use its good offices with a view to conciliating the parties. The costs of the panel shall not be chargeable to the Organization. If a party does not agree to the establishment of a panel by the Executive Director, or if the consultation does not lead to a solution, the matter may be referred to the Council in accordance with Article 59. If the consultation does lead to a solution, it shall be reported to the Executive Director who shall distribute the report to all Members.

*Article 59*

## DISPUTES AND COMPLAINTS

(1) Any dispute concerning the interpretation or application of the Agreement which is not settled by negotiation shall, at the request of any Member party to the dispute, be referred to the Council for decision.



## CHAPITRE XVIII

## DISPENSES

*Article 57*

## DISPENSES

1) Le Conseil peut, à la majorité répartie des deux tiers, dispenser un Membre d'une obligation en raison de circonstances exceptionnelles ou critiques, d'un cas de force majeure, de dispositions constitutionnelles, ou d'obligations internationales résultant de la Charte des Nations Unies touchant des territoires administrés sous le régime de tutelle.

2) Lorsqu'il accorde une dispense à un Membre, le Conseil indique explicitement sous quelles modalités, à quelles conditions et pour combien de temps le Membre est dispensé de cette obligation.

3) Le Conseil ne prend pas en considération une demande de dispense des obligations relatives aux contingents fondée sur l'existence dans un pays Membre, au cours d'une ou plusieurs années, d'une production exportable dépassant les exportations permises de ce Membre, ou provenant de ce que le Membre en question n'a pas observé les dispositions des Articles 48 et 49.

## CHAPITRE XIX

## CONSULTATIONS, DIFFÉRENDS ET RÉCLAMATIONS

*Article 58*

## CONSULTATIONS

Chaque Membre accueille favorablement les observations qui peuvent être présentées par un autre Membre sur toute question relative à l'Accord et accepte toute consultation y ayant trait. Au cours de consultations de ce genre, à la demande de l'une des parties et avec l'assentiment de l'autre, le Directeur exécutif institue une commission indépendante qui offre ses bons offices en vue de parvenir à une conciliation. Les dépenses de la Commission ne sont pas à la charge de l'Organisation. Si l'une des parties n'accepte pas que le Directeur exécutif institue une commission ou si la consultation ne conduit pas à une solution, la question peut être soumise au Conseil conformément à l'Article 59. Si la consultation aboutit à une solution, un rapport est présenté au Directeur exécutif qui le distribue à tous les Membres.

*Article 59*

## DIFFÉRENDS ET RÉCLAMATIONS

1) Tout différend relatif à l'interprétation ou à l'application du présent Accord qui n'est pas réglé par voie de négociation est, à la demande de tout Membre partie au différend, déferé au Conseil pour décision.

(2) In any case where a dispute has been referred to the Council under paragraph (1) of this Article, a majority of Members, or Members holding not less than one-third of the total votes, may require the Council, after discussion, to seek the opinion of the advisory panel referred to in paragraph (3) of this Article on the issues in dispute before giving its decision.

(3) (a) Unless the Council unanimously agrees otherwise, the panel shall consist of:

(i) two persons, one having wide experience in matters of the kind in dispute and the other having legal standing and experience, nominated by the exporting Members;

(ii) two such persons nominated by the importing Members; and

(iii) a chairman selected unanimously by the four persons nominated under (i) and (ii) or, if they fail to agree, by the Chairman of the Council.

(b) Persons from countries whose Governments are Contracting Parties to this Agreement shall be eligible to serve on the advisory panel.

(c) Persons appointed to the advisory panel shall act in their personal capacities and without instructions from any Government.

(d) The expenses of the advisory panel shall be paid by the Organization.

(4) The opinion of the advisory panel and the reasons therefor shall be submitted to the Council which, after considering all the relevant information, shall decide the dispute.

(5) Any complaint that any Member has failed to fulfil its obligations under the Agreement shall, at the request of the Member making the complaint, be referred to the Council, which shall make a decision on the matter.

(6) No Member shall be found to have committed a breach of its obligations under the Agreement except by a distributed simple majority vote. Any finding that a Member is in breach of the Agreement shall specify the nature of the breach.

(7) If the Council finds that a Member has committed a breach of the Agreement, it may, without prejudice to other enforcement measures provided for in other Articles of the Agreement, by a distributed two-thirds majority vote, suspend that Member's voting rights in the Council and its right to have its votes cast in the Board until it fulfils its obligations, or the Council may take action requiring compulsory withdrawal under Article 67.

(8) A Member may seek the prior opinion of the Executive Board in a matter of dispute or complaint before the matter is discussed by the Council.

2) Quand un différend est déféré au Conseil en vertu du paragraphe 1 du présent Article, la majorité des Membres, ou plusieurs Membres qui détiennent ensemble au moins le tiers du total des voix, peuvent demander au Conseil de solliciter, après discussion de l'affaire et avant de faire connaître sa décision, l'opinion de la commission consultative, mentionnée au paragraphe 3 du présent Article, sur les questions en litige.

3) *a)* Sauf décision contraire prise à l'unanimité par le Conseil, cette commission est composée de :

i) Deux personnes désignées par les Membres exportateurs, dont l'une a une grande expérience des questions du genre de celle qui est en litige et l'autre a de l'autorité et de l'expérience en matière juridique;

ii) Deux personnes désignées par les Membres importateurs selon les mêmes critères;

iii) Un président choisi à l'unanimité par les quatre personnes nommées en vertu des alinéas i et ii ou, en cas de désaccord, par le Président du Conseil.

*b)* Les ressortissants des pays qui sont Parties au présent Accord peuvent siéger à la commission consultative.

*c)* Les membres de la commission consultative agissent à titre personnel et sans recevoir d'instructions d'aucun gouvernement.

*d)* Les dépenses de la commission consultative sont à la charge de l'Organisation.

4) L'opinion motivée de la commission consultative est soumise au Conseil, qui tranche le différend après avoir pris en considération toutes les données pertinentes.

5) Quand un Membre se plaint qu'un autre Membre n'ait pas rempli les obligations que lui impose l'Accord, cette plainte est, à la requête du plaignant, déférée au Conseil, qui décide.

6) Un Membre ne peut être reconnu coupable d'une infraction au présent Accord que par un vote à la majorité répartie simple. Toute constatation d'une infraction à l'Accord de la part d'un Membre doit spécifier la nature de l'infraction.

7) Si le Conseil constate qu'un Membre a commis une infraction au présent Accord, il peut, sans préjudice des autres mesures coercitives prévues à d'autres Articles de l'Accord et par un vote à la majorité répartie des deux tiers, suspendre le droit que ce Membre a de voter au Conseil et le droit qu'il a de voter pour lui ou de faire voter pour lui au Comité exécutif, jusqu'au moment où il se sera acquitté de ses obligations, ou exiger son départ au titre de l'Article 67.

8) Un Membre peut demander un avis préalable au Comité exécutif en cas de différend ou de réclamation avant que la question ne soit discutée par le Conseil.

## CHAPTER XX

## FINAL PROVISIONS

*Article 60*

## SIGNATURE

The Agreement shall be open for signature at the United Nations Headquarters until and including 31 March 1968 by any Government which is a Contracting Party to the International Coffee Agreement, 1962.

*Article 61*

## RATIFICATION

The Agreement shall be subject to approval, ratification or acceptance by the signatory Governments or by any other Contracting Party to the International Coffee Agreement, 1962, in accordance with their respective constitutional procedures. Except as provided in paragraph (2) of Article 62 instruments of approval, ratification or acceptance shall be deposited with the Secretary-General of the United Nations not later than 30 September 1968.

*Article 62*

## ENTRY INTO FORCE

(1) The Agreement shall enter into force definitively on 1 October 1968 among those Governments that have deposited instruments of approval, ratification or acceptance if, on that date, such Governments represent at least twenty exporting Members holding at least 80 percent of the votes of the exporting Members and at least ten importing Members holding at least 80 percent of the votes of the importing Members. The votes for this purpose shall be as distributed in Annex C.<sup>1</sup> Alternatively, it shall enter into force definitively at any time after it is provisionally in force and the aforesaid requirements of this paragraph are satisfied. The Agreement shall enter into force definitively for any Government that deposits an instrument of approval, ratification, acceptance or accession subsequent to the definitive entry into force of the Agreement for other Governments on the date of such deposit.

(2) The Agreement may enter into force provisionally on 1 October 1968. For this purpose a notification by a signatory Government or by any other Contracting Party to the International Coffee Agreement, 1962, containing an undertaking to apply the Agreement provisionally and to seek approval, ratification or acceptance in accordance with its constitutional procedures, as rapidly as possible, that is received by the Secretary-General of the United Nations

<sup>1</sup> See p. 94 of this volume.

## CHAPITRE XX

## DISPOSITIONS FINALES

*Article 60*

## SIGNATURE

L'Accord sera, jusqu'au 31 mars 1968 inclusivement, ouvert, au siège des Nations Unies, à la signature de tout gouvernement qui est Partie Contractante à l'Accord international de 1962 sur le café.

*Article 61*

## RATIFICATION

L'Accord est soumis à l'approbation, la ratification ou l'acceptation des gouvernements signataires ou de toute autre Partie Contractante à l'Accord international de 1962 sur le Café, conformément à leur procédure constitutionnelle. Sauf dans le cas prévu au paragraphe 2 de l'Article 62, les instruments d'approbation, de ratification ou d'acceptation seront déposés auprès du Secrétaire Général des Nations Unies au plus tard le 30 septembre 1968.

*Article 62*

## ENTRÉE EN VIGUEUR

1) L'Accord entrera définitivement en vigueur le 1<sup>er</sup> octobre 1968 entre les gouvernements qui auront déposé leurs instruments d'approbation, de ratification ou d'acceptation si, à cette date, ces gouvernements représentent au moins vingt Membres exportateurs ayant au minimum 80 pour cent des voix des Membres exportateurs, et au moins 10 Membres importateurs ayant au minimum 80 pour cent des voix des Membres importateurs. Les voix à cette fin seront réparties de la manière indiquée à l'Annexe C<sup>1</sup>. D'autre part, l'Accord entrera aussi définitivement en vigueur à n'importe quel moment où, tandis qu'il est provisoirement en vigueur, les conditions énoncées plus haut dans le présent paragraphe auront été remplies. L'Accord entrera définitivement en vigueur pour tout gouvernement qui déposera un instrument d'approbation, de ratification, d'acceptation ou d'adhésion après l'entrée en vigueur définitive de l'Accord pour d'autres gouvernements, à la date du dépôt de cet instrument.

2) L'Accord pourra entrer provisoirement en vigueur le 1<sup>er</sup> octobre 1968. À cette fin, si un gouvernement signataire ou toute autre Partie Contractante à l'Accord international de 1962 sur le Café notifie au Secrétaire général des Nations Unies, au plus tard le 30 septembre 1968, qu'il s'engage à appliquer provisoirement les dispositions de l'Accord et à chercher à obtenir, aussi rapidement que le permet sa procédure constitutionnelle, l'approbation, la ratification

<sup>1</sup> Voir p. 95 du présent volume.

not later than 30 September 1968, shall be regarded as equal in effect to an instrument of approval, ratification or acceptance. A Government that undertakes to apply the Agreement provisionally will be permitted to deposit an instrument of approval, ratification or acceptance and shall be provisionally regarded as a party thereto until either it deposits its instrument of approval, ratification or acceptance or up to and including 31 December 1968, whichever is the earlier.

(3) If the Agreement has not entered into force definitively or provisionally by 1 October 1968, those Governments that have deposited instruments of approval, ratification or acceptance or notifications containing an undertaking to apply the Agreement provisionally and to seek approval, ratification or acceptance may immediately after that date consult together to consider what action the situation requires and may, by mutual consent, decide that it shall enter into force among themselves. Likewise, if the Agreement has entered into force provisionally but has not entered into force definitively by 31 December 1968, those Governments that have deposited instruments of approval, ratification, acceptance or accession may consult together to consider what action the situation requires and may, by mutual consent, decide that it shall continue in force provisionally or enter into force definitively among themselves.

### *Article 63*

#### ACCESSION

(1) The Government of any State Member of the United Nations or of any of its specialized agencies may accede to this Agreement upon conditions that shall be established by the Council. In establishing such conditions the Council shall, if such country is an exporting country and is not named in Annex A, establish quota provisions for it. If such exporting country is named in Annex A, the respective quota provisions specified therein shall be applied to that country unless the Council by a distributed two-thirds majority vote decides otherwise. Not later than 31 March 1969 or such other date as may be determined by the Council, any importing Member of the International Coffee Agreement, 1962, may accede to the Agreement on the same conditions under which it could have approved, ratified or accepted the Agreement and, if it applies the Agreement provisionally, it shall provisionally be regarded as a party thereto until either it deposits its instruments of accession or up to and including the above date, whichever is the earlier.

(2) Each Government depositing an instrument of accession shall, at the time of such deposit, indicate whether it is joining the Organization as an exporting Member or an importing Member, as defined in paragraphs (7) and (8) of Article 2.

ou l'acceptation de l'Accord, cette notification est considérée comme de même effet qu'un instrument d'approbation, de ratification ou d'acceptation. Un gouvernement qui s'engage à appliquer provisoirement les dispositions de l'Accord sera autorisé à déposer un instrument d'approbation, de ratification ou d'acceptation et sera provisoirement considéré comme Partie à l'Accord, jusqu'à celle des deux dates qui sera la plus proche: celle du dépôt de son instrument d'approbation, de ratification ou d'acceptation ou le 31 décembre 1968 inclusivement.

3) Si l'Accord n'est pas entré en vigueur définitivement ou provisoirement le 1<sup>er</sup> octobre 1968, les gouvernements qui ont déposé des instruments d'approbation, de ratification ou d'acceptation ou qui ont notifié qu'ils s'engagent à appliquer provisoirement les dispositions de l'Accord et à chercher à obtenir l'approbation, la ratification ou l'acceptation peuvent, immédiatement après cette date, se consulter pour envisager les mesures à prendre et décider d'un commun accord qu'il entrera en vigueur entre eux. De même, si l'Accord est entré en vigueur provisoirement mais non définitivement, le 31 décembre 1968, les gouvernements qui ont déposé des instruments d'approbation, de ratification, d'acceptation ou d'adhésion pourront se consulter pour envisager les mesures à prendre et décider, d'un commun accord, qu'il continuera à rester provisoirement en vigueur ou qu'il entrera définitivement en vigueur entre eux.

### *Article 63*

#### ADHÉSION

1) Le gouvernement de tout État Membre des Nations Unies ou membre d'une des institutions spécialisées peut adhérer au présent Accord aux conditions que fixe le Conseil. S'il s'agit d'un pays exportateur et si ce pays ne figure pas à l'Annexe A, le Conseil, en fixant ces conditions, indique les dispositions relatives aux contingents qui lui seront appliquées. Si ce pays figure à l'Annexe A, les dispositions relatives aux contingents stipulées pour lui dans ladite Annexe lui sont appliquées, à moins que le Conseil n'en décide autrement à la majorité répartie des deux tiers des voix. Au plus tard le 31 mars 1969 ou toute autre date que le Conseil pourra déterminer, un Membre importateur Partie à l'Accord international de 1962 sur le Café pourra adhérer à l'Accord aux mêmes conditions que celles auxquelles il aurait approuvé, ratifié ou accepté l'Accord et, s'il applique provisoirement les dispositions de l'Accord, il sera provisoirement considéré comme Partie à celui-ci jusqu'à celle des deux dates qui sera la plus proche: celle du dépôt de son instrument d'adhésion ou la date susmentionnée inclusivement.

2) Chaque gouvernement qui dépose un instrument d'adhésion indique, au moment du dépôt, s'il entre dans l'Organisation comme Membre exportateur ou comme Membre importateur, selon les définitions données aux paragraphes 7 et 8 de l'Article 2.

*Article 64*

## RESERVATIONS

Reservations may not be made with respect to any of the provisions of the Agreement.

*Article 65*

## NOTIFICATIONS IN RESPECT OF DEPENDENT TERRITORIES

(1) Any Government may, at the time of signature or deposit of an instrument of approval, ratification, acceptance or accession, or at any time thereafter, by notification to the Secretary-General of the United Nations, declare that the Agreement shall extend to any of the territories for whose international relations it is responsible and the Agreement shall extend to the territories named therein from the date of such notification.

(2) Any Contracting Party which desires to exercise its rights under Article 4 in respect of any of its dependent territories, or which desires to authorise one of its dependent territories to become part of a Member group formed under Article 5 or 6, may do so by making a notification to that effect to the Secretary-General of the United Nations, either at the time of the deposit of its instrument of approval, ratification, acceptance or accession, or at any later time.

(3) Any Contracting Party which has made a declaration under paragraph (1) of this Article may at any time thereafter, by notification to the Secretary-General of the United Nations, declare that the Agreement shall cease to extend to the territory named in the notification and the Agreement shall cease to extend to such territory from the date of such notification.

(4) The Government of a territory to which the Agreement has been extended under paragraph (1) of this Article and which has subsequently become independent may, within 90 days after the attainment of independence, declare by notification to the Secretary-General of the United Nations that it has assumed the rights and obligations of a Contracting Party to the Agreement. It shall, as from the date of such notification, become a party to the Agreement.

*Article 66*

## VOLUNTARY WITHDRAWAL

Any Contracting Party may withdraw from the Agreement at any time by giving a written notice of withdrawal to the Secretary-General of the United Nations. Withdrawal shall become effective 90 days after the notice is received.



*Article 64*

## RÉSERVES

Aucune des dispositions de l'Accord ne peut être l'objet de réserves.

*Article 65*

## NOTIFICATIONS RELATIVES AUX TERRITOIRES DÉPENDANTS

1) Tout gouvernement peut, au moment de sa signature ou du dépôt de son instrument d'approbation, de ratification, d'acceptation ou d'adhésion, ou à tout moment par la suite, notifier au Secrétaire général des Nations Unies que l'Accord s'applique à tel ou tel des territoires dont il assure la représentation internationale; dès réception de cette notification, l'Accord s'applique aux territoires qui y sont mentionnés.

2) Toute Partie Contractante qui désire exercer à l'égard de tel ou tel de ses territoires dépendants le droit que lui donne l'Article 4, ou qui désire autoriser un de ses territoires dépendants à faire partie d'un groupe Membre constitué en vertu de l'Article 5 ou de l'Article 6, peut le faire en adressant au Secrétaire général des Nations Unies, soit au moment du dépôt de son instrument d'approbation, de ratification, d'acceptation ou d'adhésion, soit à tout moment par la suite, une notification en ce sens.

3) Toute Partie Contractante qui a fait la déclaration prévue au paragraphe 1 du présent Article peut par la suite notifier à tout moment au Secrétaire général des Nations Unies que l'Accord cesse de s'appliquer à tel ou tel territoire qu'il indique; dès réception de cette notification, l'Accord cesse de s'appliquer à ce territoire.

4) Le gouvernement d'un territoire auquel l'Accord s'appliquait en vertu du paragraphe 1 du présent Article, et qui est par la suite devenu indépendant peut, dans les quatre-vingt-dix jours de son accession à l'indépendance, notifier au Secrétaire général des Nations Unies qu'il a assumé les droits et les obligations d'une Partie Contractante à l'Accord. Dès réception de cette notification, il devient Partie à l'Accord.

*Article 66*

## RETRAIT VOLONTAIRE

Toute Partie Contractante peut à tout moment se retirer de l'Accord en notifiant par écrit son retrait au Secrétaire général des Nations Unies. Le retrait prend effet quatre-vingt-dix jours après réception de la notification.

*Article 67*

## COMPULSORY WITHDRAWAL

If the Council determines that any Member has failed to carry out its obligations under the Agreement and that such failure significantly impairs the operations of the Agreement, it may by a distributed two-thirds majority vote require the withdrawal of such Member from the Organization. The Council shall immediately notify the Secretary-General of the United Nations of any such decision. Ninety days after the date of the Council's decision that Member shall cease to be a Member of the Organization and, if such Member is a Contracting Party, a party to the Agreement.

*Article 68*

## SETTLEMENT OF ACCOUNTS WITH WITHDRAWING MEMBERS

(1) The Council shall determine any settlement of accounts with a withdrawing Member. The Organization shall retain any amounts already paid by a withdrawing Member and such Member shall remain bound to pay any amounts due from it to the Organization at the time the withdrawal becomes effective; provided, however, that in the case of a Contracting Party which is unable to accept an amendment and consequently either withdraws or ceases to participate in the Agreement under the provisions of paragraph (2) of Article 70, the Council may determine any settlement of accounts which it finds equitable.

(2) A Member which has withdrawn or which has ceased to participate in the Agreement shall not be entitled to any share of the proceeds of liquidation or the other assets of the Organization upon termination of the Agreement under Article 69.

*Article 69*

## DURATION AND TERMINATION

(1) The Agreement shall remain in force until 30 September 1973 unless extended under paragraph (2) of this Article, or terminated earlier under paragraph (3).

(2) The Council after 30 September 1972 may, by a vote of a majority of the Members having not less than a distributed two-thirds majority of the total votes, either renegotiate the Agreement or extend it, with or without modification, for such period as the Council shall determine. Any Contracting Party, or any dependent territory which is either a Member or a party to a Member group, on behalf of which notification of acceptance of such a renegotiated or extended Agreement has not been made by the date on which such renegotiated or extended Agreement becomes effective, shall as of that date cease to participate in the Agreement.

*Article 67*

## RETRAIT FORCÉ

Si le Conseil constate qu'un Membre ne s'est pas acquitté des obligations que lui impose l'Accord, et que ce manquement entrave sérieusement le fonctionnement de l'Accord, il peut, à la majorité répartie des deux tiers, exiger que ce Membre se retire de l'Organisation. Le Conseil notifie immédiatement cette décision au Secrétaire général des Nations Unies. Quatre-vingt-dix jours après la décision du Conseil, ce Membre cesse d'appartenir à l'Organisation et, si ce Membre est Partie Contractante, d'être Partie à l'Accord.

*Article 68*

## LIQUIDATION DES COMPTES EN CAS DE RETRAIT

1) En cas de retrait d'un Membre, le Conseil liquide ses comptes s'il y a lieu. L'Organisation conserve les sommes déjà versées par ce Membre, qui est d'autre part tenu de régler toute somme qu'il lui doit à la date effective de son retrait; toutefois, s'il s'agit d'une Partie Contractante qui ne peut pas accepter un amendement et qui de ce fait, en vertu du paragraphe 2 de l'Article 70, quitte l'Organisation ou cesse de participer à l'Accord, le Conseil peut liquider les comptes de la manière qui lui semble équitable.

2) Un Membre qui a quitté l'Organisation ou a cessé de participer à l'Accord n'a droit à aucune part du produit de la liquidation ou des autres avoirs de l'Organisation au moment de l'expiration ou de la résiliation de l'Accord en vertu de l'Article 69.

*Article 69*

## DURÉE ET EXPIRATION OU RÉSILIATION

1) L'Accord reste en vigueur jusqu'au 30 septembre 1973, à moins qu'il ne soit prorogé aux termes du paragraphe 2 du présent Article ou résilié aux termes du paragraphe 3.

2) Après le 30 septembre 1972, le Conseil peut, s'il en décide ainsi à la majorité des Membres mais au moins à la majorité répartie des deux tiers des voix, soit négocier un nouvel Accord soit proroger l'Accord, avec ou sans modification, pour le temps qu'il détermine. Si une Partie Contractante, ou un territoire dépendant qui est Membre ou fait partie d'un groupe Membre, n'a pas notifié ou fait notifier son acceptation du nouvel Accord ou de l'Accord prorogé à la date où celui-ci entre en vigueur, cette Partie Contractante ou ce territoire dépendant cesse à cette date d'être Partie à l'Accord.

(3) The Council may at any time, by vote of a majority of the Members having not less than a distributed two-thirds majority of the total votes, decide to terminate the Agreement. Such termination shall take effect on such date as the Council shall decide.

(4) Notwithstanding termination of the Agreement, the Council shall remain in being for as long as necessary to carry out the liquidation of the Organization, settlement of its accounts and disposal of its assets, and shall have during that period such powers and functions as may be necessary for those purposes.

#### *Article 70*

##### AMENDMENT

(1) The Council by a distributed two-thirds majority vote may recommend an amendment of the Agreement to the Contracting Parties. The amendment shall become effective 100 days after the Secretary-General of the United Nations has received notifications of acceptance from Contracting Parties representing at least 75 percent of the exporting countries holding at least 85 percent of the votes of the exporting Members, and from Contracting Parties representing at least 75 percent of the importing countries holding at least 80 percent of the votes of the importing Members. The Council may fix a time within which each Contracting Party shall notify the Secretary-General of the United Nations of its acceptance of the amendment and if the amendment has not become effective by such time, it shall be considered withdrawn. The Council shall provide the Secretary-General with the information necessary to determine whether the amendment has become effective.

(2) Any Contracting Party, or any dependent territory which is either a Member or a party to a Member group, on behalf of which notification of acceptance of an amendment has not been made by the date on which such amendment becomes effective, shall as of that date cease to participate in the Agreement.

#### *Article 71*

##### NOTIFICATIONS BY THE SECRETARY-GENERAL

The Secretary-General of the United Nations shall notify all Contracting Parties to the International Coffee Agreement, 1962, and all other Governments of States Members of the United Nations or of any of its specialized agencies, of each deposit of an instrument of approval, ratification, acceptance or accession and of the dates on which the Agreement comes provisionally and definitively into force. The Secretary-General of the United Nations shall also notify all Contracting Parties of each notification under Articles 5, 62 paragraph (2), 65, 66 or 67; of the date to which the Agreement is extended or on which it is terminated under Article 69; and of the date on which an amendment becomes effective under Article 70.

3) Le Conseil peut à tout moment, s'il en décide ainsi à la majorité des Membres, mais au moins à la majorité répartie des deux tiers des voix, décider de résilier l'Accord. Cette résiliation prend effet à dater du moment que le Conseil décide.

4) Nonobstant la résiliation de l'Accord, le Conseil continue à exister aussi longtemps qu'il le faut pour liquider l'Organisation, apurer ses comptes et disposer de ses avoirs; il a, pendant cette période, les pouvoirs et fonctions qui peuvent lui être nécessaires à cet effet.

#### *Article 70*

##### AMENDEMENTS

1) Le Conseil peut, par décision prise à la majorité répartie des deux tiers, recommander aux Membres un amendement à l'Accord. Cet amendement prend effet cent jours après que des Parties Contractantes qui représentent au moins 75 pour cent des Membres exportateurs détenant au moins 85 pour cent des voix des Membres exportateurs, et des Parties Contractantes qui représentent au moins 75 pour cent des Membres importateurs détenant au moins 80 pour cent des voix des Membres importateurs, ont fait parvenir leur acceptation au Secrétaire général des Nations Unies. Le Conseil peut impartir aux Parties Contractantes un délai pour adresser cette notification au Secrétaire général des Nations Unies; si l'amendement n'a pas pris effet à l'expiration de ce délai, il est considéré comme retiré. Le Conseil fournit au Secrétaire général les renseignements dont il a besoin pour déterminer si l'amendement a pris effet.

2) Si une Partie Contractante, ou un territoire dépendant qui est Membre ou fait partie d'un groupe Membre, n'a pas notifié ou fait notifier son acceptation d'un amendement à la date où celui-ci prend effet, cette Partie Contractante ou ce territoire dépendant cesse à cette date d'être Partie à l'Accord.

#### *Article 71*

##### NOTIFICATION PAR LES SOINS DU SECRÉTAIRE GÉNÉRAL DES NATIONS UNIES

Le Secrétaire général des Nations Unies notifie à toutes les Parties Contractantes à l'Accord international de 1962 sur le Café et à tous les autres États Membres des Nations Unies ou d'une des institutions spécialisées chaque dépôt d'un instrument d'approbation, de ratification, d'acceptation ou d'adhésion, ainsi que les dates où l'Accord entre en vigueur provisoirement ou définitivement. Le Secrétaire général des Nations Unies informe également toutes les Parties Contractantes de chaque notification faite en vertu des Articles 5, 62 paragraphe 2, 65, 66 ou 67, de la date à laquelle l'Accord est prorogé ou prend fin en vertu de l'Article 69, et de la date où un amendement prend effet en vertu de l'Article 70.

*Article 72*

## SUPPLEMENTARY AND TRANSITIONAL PROVISIONS

(1) The present Agreement shall be considered as a continuation of the International Coffee Agreement, 1962.

(2) In order to facilitate the uninterrupted continuation of the 1962 Agreement:

- (a) All acts by or on behalf of the Organization or any of its organs under the 1962 Agreement, in effect on 30 September 1968 and whose terms do not provide for expiry on that date, shall remain in effect unless changed under the provisions of the present Agreement.
- (b) All decisions required to be taken by the Council during coffee year 1967-68 for application in coffee year 1968-69 shall be taken during the last regular session of the Council in coffee year 1967-68 and applied on a provisional basis as if the present Agreement had already entered into force.

IN WITNESS WHEREOF the undersigned, having been duly authorized to this effect by their respective Governments, have signed this Agreement on the dates appearing opposite their signatures.

The texts of this Agreement in the English, French, Portuguese, Russian and Spanish languages shall all be equally authentic. The originals shall be deposited in the archives of the United Nations and the Secretary-General of the United Nations shall transmit certified copies thereof to each signatory and acceding Government.

*Article 72*

## DISPOSITIONS SUPPLÉMENTAIRES ET TRANSITOIRES

1) Le présent Accord est considéré comme une continuation de l'Accord international de 1962 sur le Café.

2) Afin de faciliter l'application ininterrompue de l'Accord de 1962:

- a) Toutes les mesures prises en vertu de l'Accord de 1962, soit directement par l'Organisation ou l'un de ses organes, soit en leur nom, qui sont en vigueur au 30 septembre 1968 et dont il n'est pas spécifié que leur effet expire à cette date restent en vigueur, à moins qu'elles ne soient modifiées par les dispositions du présent Accord;
- b) Toutes les décisions que le Conseil devra prendre au cours de l'année caféière 1967-68 en vue de leur application au cours de l'année caféière 1968-69 seront prises pendant la dernière session ordinaire du Conseil qui se tiendra au cours de l'année caféière 1967-68; elles seront appliquées à titre provisoire comme si le présent Accord était déjà entré en vigueur.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet par leur gouvernement, ont signé le présent Accord aux dates qui figurent en regard de leur signature.

Les textes du présent Accord en anglais, espagnol, français, portugais et russe, font tous également foi. Les originaux sont déposés aux archives des Nations Unies, et le Secrétaire général des Nations Unies en adresse copie certifiée conforme à chaque gouvernement signataire ou adhérent.

## ANNEX A

BASIC EXPORT QUOTAS<sup>1</sup>*(thousands of 60-kilo bags)*

Brazil . . . . .	20,926	India . . . . .	423
Burundi <sup>2</sup> . . . . .	233	Indonesia . . . . .	1,357
Cameroon . . . . .	1,000	Ivory Coast . . . . .	3,073
Central African Republic . . . . .	200	Kenya . . . . .	860
Colombia . . . . .	7,000	Malagasy Republic . . . . .	910
Congo (Democratic Republic) <sup>2</sup> . . . . .	1,000	Mexico . . . . .	1,760
Costa Rica . . . . .	1,100	Nicaragua . . . . .	550
Dominican Republic . . . . .	520	Peru . . . . .	740
Ecuador . . . . .	750	Portugal . . . . .	2,776
El Salvador . . . . .	1,900	Rwanda <sup>2</sup> . . . . .	150
Ethiopia . . . . .	1,494	Tanzania . . . . .	700
Guatemala . . . . .	1,800	Togo . . . . .	200
Guinea (basic export quota to be established by the Council) . . . . .		Uganda . . . . .	2,379
Haiti . . . . .	490	Venezuela <sup>2</sup> . . . . .	325
Honduras . . . . .	425		
		GRAND TOTAL	55,041

<sup>1</sup> According to the provisions of Article 31 (1), the following exporting countries do not have a basic export quota and shall receive in coffee year 1968-69 export quotas of: Bolivia 50,000 bags; Congo (Brazzaville) 25,000 bags; Cuba 50,000 bags; Dahomey 33,000 bags; Gabon 25,000 bags; Ghana 51,000 bags; Jamaica 25,000 bags; Liberia 60,000 bags; Nigeria 52,000 bags; Panama 25,000 bags; Paraguay 70,000 bags; Sierra Leone 82,000 bags; Trinidad and Tobago 69,000 bags.

<sup>2</sup> Burundi, Congo (Democratic Republic), Cuba, Rwanda and Venezuela, after presentation to the Executive Board of acceptable evidence of an exportable production larger than 233,000; 1,000,000; 50,000; 150,000 and 325,000 bags respectively shall each be granted an annual export entitlement not exceeding the annual export entitlement it would receive with a basic quota of 350,000; 1,300,000; 200,000; 260,000 and 475,000 bags respectively. In no event, however, shall the increases allowed to these countries be taken into account for the purpose of calculating the distribution of votes.



## ANNEXE A

CONTINGENTS D'EXPORTATION DE BASE<sup>1</sup>  
(en milliers de sacs de 60 kg)

Brésil . . . . .	20 926	Indonésie . . . . .	1 357
Burundi <sup>2</sup> . . . . .	233	Kenya . . . . .	860
Cameroun . . . . .	1 000	Madagascar . . . . .	910
Colombie . . . . .	7 000	Mexique . . . . .	1 760
Congo (République démocratique) <sup>2</sup>	1 000	Nicaragua . . . . .	550
Costa Rica . . . . .	1 100	Ouganda . . . . .	2 379
Côte d'Ivoire . . . . .	3 073	Pérou . . . . .	740
El Salvador . . . . .	1 900	Portugal . . . . .	2 776
Équateur . . . . .	750	République centrafricaine . . . . .	200
Ethiopie . . . . .	1 494	République Dominicaine . . . . .	520
Guatemala . . . . .	1 800	Rwanda <sup>2</sup> . . . . .	150
Guinée (contingent d'exportation de base à établir par le Conseil) . . . . .		Tanzanie . . . . .	700
Haïti . . . . .	490	Togo . . . . .	200
Honduras . . . . .	425	Venezuela <sup>2</sup> . . . . .	325
Inde . . . . .	423		
		TOTAL	55 041

<sup>1</sup> Conformément aux dispositions de l'Article 31, 1, les pays exportateurs énumérés ci-après n'ont pas de contingent de base. Ils recevront pour l'année caféière 1968-69, les contingents d'exportation suivants: Bolivie, 50 000 sacs; Congo (Brazzaville), 25 000 sacs; Cuba, 50 000 sacs; Dahomey, 33 000 sacs; Gabon, 25 000 sacs; Ghana, 51 000 sacs; Jamaïque, 25 000 sacs; Libéria, 60 000 sacs; Nigéria, 52 000 sacs; Panama, 25 000 sacs; Paraguay, 70 000 sacs; Sierra Leone, 82 000 sacs; Trinidad et Tobago, 69 000 sacs.

<sup>2</sup> Après que le Burundi, le Congo (République démocratique), Cuba, le Rwanda et le Venezuela, auront fourni au Comité exécutif une preuve valable de ce que leur production exportable dépasse respectivement 233 000; 1 000 000; 50 000; 150 000 et 325 000 sacs, chacun d'eux aura le droit d'exporter annuellement sous contingent des quantités ne dépassant pas celles qu'il serait autorisé à exporter si son contingent de base était de 350 000; 1 300 000; 200 000; 260 000 et 475 000 sacs respectivement. Toutefois, aux fins de la répartition des voix, il ne sera en aucun cas tenu compte des augmentations octroyées à ces pays.

## ANNEX B

NON-QUOTA COUNTRIES OF DESTINATION REFERRED  
TO IN ARTICLE 40, CHAPTER VII

The geographical areas which are non-quota countries for the purposes of this Agreement are:

Bahrain	Poland
Botswana	Qatar
Ceylon	Romania
China (Taiwan)	Saudi Arabia
China (mainland)	Somalia
Hungary	South-Africa, Republic of
Iran	Southern Rhodesia
Iraq	South-West Africa
Japan	Sudan
Korea, Republic of	Swaziland
Kuwait	Thailand
Lesotho	Trucial Oman
Malawi	Union of Soviet Socialist Republics
Muscat and Oman	Zambia
North Korea	

## NOTE:

The abbreviated names above are intended to be of purely geographical significance and to convey no political implications whatsoever.

## ANNEXE B

DESTINATAIRES ÉVENTUELS DES EXPORTATIONS HORS CONTINGENT  
VISÉES À L'ARTICLE 40, CHAPITRE VII

Aux fins du présent Accord, les pays dont la liste suit sont ceux qui peuvent recevoir des exportations hors contingent.

Arabie Saoudite	Oman sous régime de traité
Bahreïn	Pologne
Botswana	Qatar
Ceylan	République de Corée
Chine (Taïwan)	République sud-africaine
Chine continentale	Rhodésie du Sud
Corée du Nord	Roumanie
Hongrie	Somalie
Irak	Souaziland
Iran	Soudan
Japon	Sud-Ouest africain
Koweït	Thaïlande
Lesotho	Union des Républiques socialistes soviétiques
Malawi	Zambie
Mascate et Oman	

## NOTE:

Les noms abrégés donnés ci-dessus n'ont qu'une valeur purement géographique et n'impliquent aucune prise de position politique.

## ANNEX C

## DISTRIBUTION OF VOTES

<i>Country</i>	<i>Exporting</i>	<i>Importing</i>	<i>Country</i>	<i>Exporting</i>	<i>Importing</i>
Argentina . . . . .	—	16	Liberia . . . . .	4	—
Australia . . . . .	—	9	Mexico . . . . .	32	—
Austria . . . . .	—	11	Netherlands . . . . .	—	35
Belgium* . . . . .	—	28	New Zealand . . . . .	—	6
Bolivia . . . . .	4	—	Nicaragua . . . . .	13	—
Brazil . . . . .	332	—	Nigeria . . . . .	4	—
Burundi . . . . .	8	—	Norway . . . . .	—	16
Canada . . . . .	—	32	OAMCAF . . . . .	(88)	—
Colombia . . . . .	114	—	OAMCAF . . . . .	( 4) <sup>1</sup>	—
Congo (Democratic Republic of) . . . . .	20	—	Cameroon . . . . .	15	—
Costa Rica . . . . .	21	—	Central African Republic . . . . .	3	—
Cuba . . . . .	4	—	Congo (Brazzaville) . . . . .	1	—
Cyprus . . . . .	—	5	Dahomey . . . . .	1	—
Czechoslovakia . . . . .	—	9	Gabon . . . . .	1	—
Denmark . . . . .	—	23	Ivory Coast . . . . .	47	—
Dominican Republic . . . . .	12	—	Malagasy Republic . . . . .	13	—
Ecuador . . . . .	16	—	Togo . . . . .	3	—
El Salvador . . . . .	34	—	Panama . . . . .	4	—
Ethiopia . . . . .	27	—	Peru . . . . .	16	—
Federal Republic of Germany . . . . .	—	101	Portugal . . . . .	48	—
Finland . . . . .	—	21	Rwanda . . . . .	6	—
France . . . . .	—	84	Sierra Leone . . . . .	4	—
Ghana . . . . .	4	—	Spain . . . . .	—	21
Guatemala . . . . .	32	—	Sweden . . . . .	—	38
Guinea . . . . .	4	—	Switzerland . . . . .	—	19
Haiti . . . . .	12	—	Tanzania . . . . .	15	—
Honduras . . . . .	11	—	Trinidad & Tobago . . . . .	4	—
India . . . . .	11	—	Tunisia . . . . .	—	—
Indonesia . . . . .	25	—	Uganda . . . . .	41	—
Israel . . . . .	—	7	U.S.S.R. . . . .	—	16
Italy . . . . .	—	47	United Kingdom . . . . .	—	32
Jamaica . . . . .	4	—	United States of America . . . . .	—	400
Japan . . . . .	—	18	Venezuela . . . . .	9	—
Kenya . . . . .	17	—			
			TOTAL	996	1,000

\* Includes Luxembourg

<sup>1</sup> Basic votes not attributable to individual contracting parties under Article 5 (4) (b).

## ANNEXE C

## RÉPARTITION DES VOIX

<i>Pays</i>	<i>Exportateurs</i>	<i>Importateurs</i>	<i>Pays</i>	<i>Exportateurs</i>	<i>Importateurs</i>
Argentine . . . . .	—	16	Mexique . . . . .	32	—
Australie . . . . .	—	9	Nicaragua . . . . .	13	—
Autriche . . . . .	—	11	Nigéria . . . . .	4	—
Belgique* . . . . .	—	28	Norvège . . . . .	—	16
Bolivie . . . . .	4	—	Nouvelle-Zélande . . . . .	—	6
Bésil . . . . .	332	—	OAMCAF . . . . .	(88)	—
Burundi . . . . .	8	—	OAMCAF . . . . .	( 4) <sup>1</sup>	—
Canada . . . . .	—	32	Cameroun . . . . .	15	—
Chypre . . . . .	—	5	Congo		
Colombie . . . . .	114	—	(Brazzaville) . . . . .	1	—
Congo (République			Côte d'Ivoire . . . . .	47	—
démocratique) . . . . .	20	—	Dahomey . . . . .	1	—
Costa Rica . . . . .	21	—	Gabon . . . . .	1	—
Cuba . . . . .	4	—	Madagascar . . . . .	13	—
Danemark . . . . .	—	23	République		
El Salvador . . . . .	34	—	Centrafricaine . . . . .	3	—
Équateur . . . . .	16	—	Togo . . . . .	3	—
Espagne . . . . .	—	21	Ouganda . . . . .	41	—
États-Unis			Panama . . . . .	4	—
d'Amérique . . . . .	—	400	Pays-Bas . . . . .	—	35
Ethiopie . . . . .	27	—	Pérou . . . . .	16	—
Finlande . . . . .	—	21	Portugal . . . . .	48	—
France . . . . .	—	84	République fédérale		
Ghana . . . . .	4	—	d'Allemagne . . . . .	—	101
Guatemala . . . . .	32	—	République Domini-		
Guinée . . . . .	4	—	caine . . . . .	12	—
Haiti . . . . .	12	—	Royaume-Uni . . . . .	—	32
Honduras . . . . .	11	—	Rwanda . . . . .	6	—
Inde . . . . .	11	—	Sierra Leone . . . . .	4	—
Indonésie . . . . .	25	—	Suède . . . . .	—	38
Israël . . . . .	—	7	Suisse . . . . .	—	19
Italie . . . . .	—	47	Tanzanie . . . . .	15	—
Jamaïque . . . . .	4	—	Tchécoslovaquie . . . . .	—	9
Japon . . . . .	—	18	Trinidad & Tobago . . . . .	4	—
Kenya . . . . .	17	—	Tunisie . . . . .	—	6
Libéria . . . . .	4	—	U.R.S.S. . . . .	—	16
			Venezuela . . . . .	9	—
			TOTAL	996	1 000

\* Y compris le Luxembourg.

<sup>1</sup> Voix du chiffre de base ne pouvant être attribuées aux Parties Contractantes individuelles conformément aux dispositions de l'Article 5, 4 b.

[PORTUGUESE TEXT — TEXTE PORTUGAIS]

No. 9262. CONVÊNIO INTERNACIONAL DO CAFÉ DE 1968

PREÂMBULO

Os Governos signatários deste Convênio,

Reconhecendo a excepcional importância do café para as economias de muitos países que dependem consideravelmente deste produto para as suas receitas de exportação e, conseqüentemente, para a continuação dos seus programas de desenvolvimento econômico e social;

Considerando que uma estreita cooperação internacional na comercialização do café estimulará a diversificação econômica e o desenvolvimento dos países produtores de café, contribuindo assim para o fortalecimento dos vínculos políticos e econômicos entre produtores e consumidores;

Tendo motivos para temer tendência a constante desequilíbrio entre a produção e o consumo, à acumulação de onerosos estoques e a acentuadas flutuações de preços, o que pode ser prejudicial tanto a produtores como a consumidores;

Convencidos de que, na falta de medidas internacionais, esta situação não pode ser corrigida pelas forças normais do mercado; e

Tendo em conta a renegociação do Convênio Internacional do Café de 1962, efetuada pelo Conselho Internacional do Café,

Acordam no seguinte;

CAPÍTULO I

OBJETIVOS

*Artigo 1*

OBJETIVOS

Os objetivos do Convênio são:

(1) alcançar um equilíbrio razoável entre a oferta e a procura de café, em bases que assegurem fornecimentos adequados aos consumidores e mercados para o café, a preços equitativos, aos produtores, e que resultem, a longo prazo, no equilíbrio entre a produção e o consumo;

[RUSSIAN TEXT — TEXTE RUSSE]

№ 9262. МЕЖДУНАРОДНОЕ СОГЛАШЕНИЕ 1968 ГОДА ПО  
КОФЕ

ПРЕАМБУЛА

Участвующие в настоящем Соглашении правительства,

признавая исключительное значение кофе для хозяйства многих стран, доходы которых от экспорта и, следовательно, продолжение выполнения программ развития которых в социальной и экономической областях зависят в значительной мере от этого товара,

полагая, что тесное международное сотрудничество по сбыту кофе будет стимулировать разностороннее развитие экономики стран, производящих кофе, и, таким образом, способствовать укреплению политических и экономических связей между производителями и потребителями,

усматривая, что есть основание ожидать тенденции к устойчивому несоответствию между производством и потреблением, накоплению обременительных запасов и резким колебаниям цен, которые могут причинять ущерб как производителям, так и потребителям,

считая, что, при отсутствии международных мероприятий, это положение не может быть исправлено силами, нормально действующими на рынке,

отмечая проведенные Международным советом по кофе переговоры об обновлении Международного соглашения 1962 года по кофе,

согласились о нижеследующем:

ГЛАВА I

ЦЕЛИ

*Статья 1*

ЦЕЛИ

Настоящее Соглашение имеет следующие цели:

1) установить надлежащее соотношение между спросом и предложением на такой основе, которая обеспечивала бы потребителям достаточное предложение кофе, а производителям — рынки для сбыта кофе по подходящим ценам, и создавала бы продолжительное равновесие между производством и потреблением;

(2) minorar as sérias dificuldades causadas por onerosos excedentes e excessivas flutuações dos preços de café, prejudiciais tanto a produtores como a consumidores;

(3) contribuir para o desenvolvimento dos recursos produtivos e para elevar e manter os níveis de emprêgo e de renda nos países Membros, estimulando, dêsse modo, a obtenção de salários justos, padrões de vida mais elevados e melhores condições de trabalho;

(4) ajudar a elevar o poder aquisitivo dos países produtores de café pela manutenção dos preços em níveis equitativos e pelo incremento do consumo;

(5) estimular o consumo do café por todos os meios possíveis; e

(6) em geral, reconhecendo a relação entre o comércio do café e a estabilidade econômica dos mercados de produtos industriais, incentivar a cooperação internacional com respeito aos problemas mundiais do café.

## CAPÍTULO II

### DEFINIÇÕES

#### *Artigo 2*

### DEFINIÇÕES

Para os fins do Convênio:

(1) «Café» significa o grão e a cereja do cafeeiro, seja em pergaminho, verde ou torrado, e inclui o café moído, o descafeinado, o líquido e o solúvel. Êstes termos têm o seguinte significado:

- (a) «café verde» significa todo café na forma de grão descascado antes de ser torrado;
- (b) «café em cereja» significa o fruto completo do cafeeiro; obtém-se o equivalente do café em cereja em café verde multiplicando o pêso líquido da cereja sêca do café por 0,50;
- (c) «café em pergaminho» significa o grão do café verde envolvido pelo pergaminho; obtém-se o equivalente do café em pergaminho em café verde multiplicando o pêso líquido do café em pergaminho por 0,80;
- (d) «café torrado» significa o café verde torrado em qualquer grau e inclui o café moído; obtém-se o equivalente do café torrado em café verde multiplicando o pêso líquido do café torrado por 1,19;
- (e) «café descafeinado» significa o café verde, torrado ou solúvel do qual se tenha extraído a cafeína; obtém-se o equivalente do café descafeinado em café



2) устранить серьезные затруднения, причиняемые обременительными излишками и слишком резкими колебаниями цен на кофе в ущерб интересам как производителей, так и потребителей;

3) способствовать развитию производительных ресурсов, а также созданию и сохранению занятости и дохода в странах-участницах, помогая, таким образом, установлению справедливой заработной платы, более высокого жизненного уровня и лучших условий труда;

4) содействовать увеличению покупательной способности экспортирующих кофе стран поддержанием цен на справедливых уровнях и увеличением потребления;

5) поощрять всеми возможными средствами потребление кофе и

6) вообще, ввиду существования связи между торговлей кофе и экономической устойчивостью рынков на продукты промышленности, способствовать международному сотрудничеству в связи с мировыми проблемами кофе.

## ГЛАВА II ОПРЕДЕЛЕНИЯ

### Статья 2 ОПРЕДЕЛЕНИЯ

В этом Соглашении:

1) под кофе понимаются бобы и костянки кофейного дерева, в оболочке, зеленые или обжаренные, включая размолотый, декофеинизированный, жидкий и растворимый кофе; эти термины имеют следующие значения:

- a) под «зеленым кофе» понимается всякий кофе в форме очищенного боба до обжарки;
- b) под «костянками кофе» понимаются цельные плоды кофейного дерева; для установления эквивалента зеленого кофе в костянках кофе следует помножать чистый вес высушенных костянок кофе на 0,50;
- c) под «кофе в оболочке» понимается зеленый кофейный боб в твердой внутренней оболочке; для установления эквивалента зеленого кофе в кофе в оболочке следует помножать чистый вес зеленого кофе на 0,80;
- d) под «обжаренным кофе» понимается зеленый кофе, обжаренный в какой-либо степени, включая кофе размолотый; для установления эквивалента зеленого кофе в обжаренном кофе следует помножать чистый вес обжаренного кофе на 1,19;
- e) под «декофеинизированным кофе» понимается зеленый, обжаренный или растворимый кофе, из которого был удален кофеин; для установления

verde multiplicando o pêso líquido do café verde, torrado, ou solúvel descafeinado, respectivamente, por 1,00, 1,19 ou 3,00;

(f) «café líquido» significa as partículas solúveis em água, obtidas do café torrado e apresentadas sob forma líquida; obtém-se o equivalente do café líquido em café verde multiplicando o pêso líquido das partículas desidratadas, contidas no café líquido, por 3,00;

(g) «café solúvel» significa as partículas desidratadas, solúveis em água, obtidas do café torrado; obtém-se o equivalente do café solúvel em café verde multiplicando o pêso líquido do café solúvel por 3,00.

(2) «Saca» significa 60 quilos, ou 132,276 libras, de café verde; «tonelada» significa uma tonelada métrica de 1.000 quilogramas, ou 2.204,6 libras; e «libra» significa 453,597 gramas.

(3) «Ano cafeeiro» significa o período de um ano, de 1º de outubro a 30 de setembro.

(4) «Exportação de café» significa, excetuado o disposto no Artigo 39, qualquer partida de café que deixe o território do país em que êsse café foi produzido.

(5) «Organização», «Conselho» e «Junta» significam, respectivamente, a Organização Internacional do Café, o Conselho Internacional do Café e a Junta Executiva, mencionados no Artigo 7 do Convênio.

(6) «Membro» significa uma Parte Contratante, um território dependente ou territórios com respeito aos quais se tenha feito declaração de participação separada, de acôrdo com o Artigo 4; ou duas ou mais Partes Contratantes ou territórios dependentes, ou ambos, que participem da Organização como Grupo-Membro, de acôrdo com os Artigos 5 ou 6.

(7) «Membro exportador» ou «país exportador» significa, respectivamente, um Membro ou país que seja exportador líquido de café, isto é, cujas exportações excedam as importações.

(8) «Membro importador» ou «país importador» significa, respectivamente, um Membro ou país que seja importador líquido de café, isto é, cujas importações excedam as exportações.

(9) «Membro produtor» ou «país produtor» significa, respectivamente, un Membro ou país que produza café em quantidades comercialmente significativas.

эквивалента зеленого кофе в декофеинизированном кофе следует помножать чистый вес декофеинизированного кофе в зеленой форме на 1,00, декофеинизированного кофе в обжаренной форме — на 1,19, а декофеинизированного кофе в растворимой форме — на 3,00;

- f) под « жидким кофе » понимаются растворимые в воде твердые частицы, извлеченные из обжаренного кофе и обращенные в жидкую форму; для установления эквивалента зеленого кофе в жидком следует помножать чистый вес высушенных твердых частиц кофе, содержащихся в жидком кофе, на 3,00;
- g) под « растворимым кофе » понимаются высушенные растворимые в воде твердые частицы, извлеченные из обжаренного кофе; для установления эквивалента растворимого кофе в зеленом кофе следует помножать чистый вес растворимого кофе на 3,00;

2) под « мешком » понимается 60 килограммов или 132,276 фунта зеленого кофе; под « тонной » понимается метрическая тонна в 1 000 килограммов или 2 204,6 фунта; под « фунтом » понимается 453,597 грамма;

3) под « кофейным годом » понимается годичный период с 1 октября по 30 сентября включительно, а под « первым кофейным годом » — кофейный год, начинающийся 1 октября 1962 года;

4) под « экспортом кофе » понимается, за исключением случаев, предусматриваемых в статье 38, всякая отправка кофе с территории той страны, где это кофе было выращено;

5) под « Организацией » понимается Международная организация по кофе, под « Советом » — Международный совет по кофе и под « Комитетом » — Исполнительный комитет, созданные согласно статье 7 этого Соглашения;

6) под « участником » понимается или Договаривающаяся Сторона, или зависимая территория или зависимые территории, об отдельном участии которых было заявлено согласно статье 4, или две или несколько Договаривающихся Сторон или зависимых территорий или и тех и других, участвующих в Организации как групповой участник согласно статье 5 или 6;

7) под « участниками, экспортирующими кофе », или « странами, экспортирующими кофе », понимаются, соответственно, участники или страны, являющиеся чистыми экспортерами кофе, т.е. такие, экспорт которых превышает импорт;

8) под « участниками, импортирующими кофе », или « странами, импортирующими кофе », понимаются, соответственно, участники или страны, являющиеся чистыми импортерами кофе, т.е. такие, импорт которых превышает экспорт;

9) под « участниками, производящими кофе », или « странами, производящими кофе », понимаются, соответственно, участники или страны, выращивающие кофе в значительных, с коммерческой точки зрения, количествах;

(10) « Maioria distribuída simples » significa a maioria dos votos expressos pelos Membros exportadores presentes e votantes, e a maioria dos votos expressos pelos Membros importadores presentes e votantes, contados separadamente.

(11) « Maioria distribuída de dois terços » significa a maioria de dois terços dos votos expressos pelos Membros exportadores presentes e votantes, e a maioria de dois terços dos votos expressos pelos Membros importadores presentes e votantes, contados separadamente.

(12) « Entrada em vigor » significa, salvo disposição em contrário, a data em que o Convênio entrar em vigor, seja provisória ou definitivamente.

(13) « Produção exportável » significa a produção total de café de um país exportador, num determinado ano cafeeiro, menos o volume destinado ao consumo interno nesse mesmo ano.

(14) « Disponibilidade para a exportação » significa a produção exportável de um país exportador, num determinado ano cafeeiro, acrescida dos estoques acumulados em anos anteriores.

(15) « Direito de exportação » significa o volume total de café que um Membro está autorizado a exportar, nos termos das várias disposições do Convênio, excluídas as exportações que, de acordo com as disposições do Artigo 40, não são debitadas a quotas.

(16) « Exportações autorizadas » significa as exportações efetivas, cobertas pelo direito de exportação.

(17) « Exportações permitidas » significa a soma das exportações autorizadas e das exportações que, de acordo com as disposições do Artigo 40, não são debitadas a quotas.

### CAPÍTULO III

### MEMBROS

#### *Artigo 3*

#### PARTICIPAÇÃO NA ORGANIZAÇÃO

(1) Toda a Parte Contratante, juntamente com aqueles de seus territórios dependentes aos quais se aplica o Convênio, segundo o parágrafo (1) do Artigo 65, constitui um único Membro da Organização, exceto quando estipulado em contrário, de acordo com os Artigos 4, 5 e 6.

(2) A categoria que um Membro tiver inicialmente declarado ao aprovar, ratificar, aceitar ou aderir ao Convênio pode ser por ele modificada, de acordo com as condições que o Conselho venha a estipular.

10) под « простым комплексным большинством голосов » понимается большинство голосов, поданных присутствовавшими и участвовавшими в голосовании участниками, экспортирующими кофе, и большинство голосов, поданных присутствовавшими и участвовавшими в голосовании участниками, импортирующими кофе, подсчитанных отдельно;

11) под « комплексным большинством в две трети голосов » понимается большинство в две трети голосов, поданных присутствовавшими и участвовавшими в голосовании участниками, экспортирующими кофе, и большинство в две трети голосов, поданных присутствовавшими и участвовавшими в голосовании участниками, импортирующими кофе, подсчитанных отдельно;

12) под « вступлением в силу » имеется в виду, за исключением тех случаев, когда из контекста вытекает иное, тот день, когда это Соглашение впервые вступает в силу, временно или окончательно;

13) под « экспортной продукцией » понимается вся продукция кофе экспортирующей страны в данный кофейный год за вычетом количества, предназначенного для внутреннего потребления в том же году;

14) под « наличием для экспорта » понимается экспортная продукция экспортирующей страны в данный кофейный год вместе с запасами, образовавшимися за предыдущие годы;

15) под « экспортной нормой » понимается все количество кофе, которое участнику разрешено экспортировать на основании различных положений настоящего Соглашения, за исключением экспортных поставок, которые в соответствии с положениями статьи 40 не дебетуются квотам;

16) под « разрешенным экспортом » понимаются фактически экспортные поставки в пределах экспортной нормы;

17) под « допустимым экспортом » понимается сумма разрешенного экспорта и экспорта, который согласно положениям статьи 40 не дебетуется квотам.

### ГЛАВА III

### УЧАСТИЕ

#### Статья 3

#### УЧАСТИЕ В ОРГАНИЗАЦИИ

1) Каждая Договаривающаяся Сторона, вместе с теми зависимыми территориями, на которые это Соглашение распространяется согласно пункту 1 статьи 65, является отдельным участником Организации, поскольку иное не предусматривается в статье 4, 5 или 6.

2) Участник может изменить свою категорию членства, ранее объявленную при утверждении, ратификации, акцептовании Соглашения или присоединении к нему, на одобренных Советом условиях.

(3) Se dois ou mais Membros importadores solicitarem que seja modificada a forma de sua participação no Convênio e/ou de sua representação na Organização, o Conselho, depois de consultar os Membros interessados e não obstante quaisquer outras disposições do Convênio, pode determinar as condições que regerão essa modificação de participação e/ou de representação.

#### *Artigo 4*

##### PARTICIPAÇÃO SEPARADA COM RELAÇÃO A TERRITÓRIOS DEPENDENTES

Tóda a Parte Contratante que seja Membro importador líquido de café pode a qualquer tempo, mediante notificação apropriada de acôrdo com o parágrafo (2) do Artigo 65, declarar que participa na Organização separadamente com relação a quaisquer de seus territórios dependentes, por ela designados, que sejam exportadores líquidos de café. Em tal caso, o território metropolitano e os territórios dependentes não-especificados constituem um único Membro, e os territórios dependentes especificados têm participação separada como Membros, seja individual ou coletivamente, conforme indicado na notificação.

#### *Artigo 5*

##### PARTICIPAÇÃO INICIAL EM GRUPO

(1) Duas ou mais Partes Contratantes que sejam Membros exportadores líquidos de café podem, mediante notificação apropriada ao Secretário-Geral das Nações Unidas, ao depositar os respectivos instrumentos de aprovação, ratificação, aceitação ou adesão, e notificação ao Conselho, declarar que entram para a Organização como Grupo-Membro. Um território dependente, ao qual se aplique o Convênio segundo o parágrafo (1) do Artigo 65, pode fazer parte de tal grupo se o govêrno do Estado responsável por suas relações internacionais houver feito notificação nesse sentido, de acôrdo com o parágrafo (2) do Artigo 65. Tais Partes Contratantes e territórios dependentes devem satisfazer as seguintes condições:

- (a) declarar que estão dispostos a se responsabilizar, individual e coletivamente, pelas obrigações do grupo;
- (b) apresentar subsequêntemente ao Conselho prova suficiente de que o grupo tem a organização necessária para levar a cabo uma política cafeeira comum, e de que dispõem, juntamente com os outros integrantes, dos meios para cumprir as obrigações que lhes impõe o Convênio; e
- (c) apresentar subsequêntemente prova ao Conselho de que:
  - (i) foram reconhecidos como Grupo-Membro num acôrdo internacional de café precedente; ou

3) При обращении двух или более импортирующих членов с просьбой об изменении формы их участия в Соглашении и/или их представительства в Организации, Совет, несмотря на другие положения Соглашения, может после консультации с заинтересованными членами определить условия, подлежащие применению к такому изменившемуся участию и/или представительству.

#### Статья 4

##### ОТДЕЛЬНОЕ УЧАСТИЕ В ОТНОШЕНИИ ЗАВИСИМЫХ ТЕРРИТОРИЙ

Любая Договаривающаяся Сторона, являющаяся чистым импортером кофе, может в любое время, посредством надлежащего уведомления согласно пункту 2 статьи 65, заявить, что она участвует в Организации отдельно в отношении каких-либо из ее зависимых территорий, являющихся чистыми экспортерами кофе и ею поименованных. В таком случае метропольная территория и ее не поименованные таким образом зависимые территории будут иметь общее участие, а ее поименованные таким образом зависимые территории, индивидуально или коллективно — как указано в уведомлении, будут иметь отдельное участие.

#### Статья 5

##### ГРУППОВОЕ УЧАСТИЕ ПО ВСТУПЛЕНИИ В ОРГАНИЗАЦИЮ

1) Две или несколько Договаривающихся Сторон, являющихся чистыми экспортерами кофе, могут, посредством надлежащего уведомления Генерального секретаря Организации Объединенных Наций при депонировании своих соответствующих ратификационных грамот или грамот о присоединении и Совета на его первой сессии, заявить, что они вступают в Организацию в качестве группового участника. Зависимая территория, на которую это Соглашение было распространено согласно пункту 1 статьи 65, может войти в состав такого группового участника, если правительство государства, ответственного за ее международные отношения, сделает об этом надлежащее уведомление согласно пункту 2 статьи 65. Такие Договаривающиеся Стороны и зависимые территории должны отвечать следующим условиям:

- a) они должны заявить о своем желании принять ответственность, как индивидуально, так и как группа, по обязательствам группы;
- b) они должны впоследствии представить Совету достаточные доказательства того, что эта группа имеет организацию, необходимую для проведения общей политики по кофе, и что у них имеются средства для выполнения, вместе с другими членами этой группы, своих обязательств по этому Соглашению; и
- c) они должны впоследствии представить Совету доказательства того, что или
  - i) они были признаны как группа в каком-либо предшествующем международном соглашении по кофе, или

(ii) têm:

- (a) uma política comercial e econômica comum ou coordenada com respeito ao café; e
- (b) uma política monetária e financeira coordenada, bem como os órgãos necessários para executar tal política, de modo que o Conselho se certifique de que o grupo está em condições de respeitar o espírito de participação coletiva e de cumprir as obrigações coletivas pertinentes.

(2) O Grupo-Membro constitui um só e único Membro da Organização, porém cada integrante do grupo será tratado como Membro individual com respeito a todos os assuntos decorrentes das seguintes disposições:

- (a) Capítulos XII, XIII e XVI;
- (b) Artigos 10, 11 e 19 do Capítulo IV; e
- (c) Artigo 68 do Capítulo XX.

(3) As Partes Contratantes e territórios dependentes que ingressem como Grupo-Membro devem especificar o governo ou a organização que os representará no Conselho com respeito a todos os assuntos concernentes ao Convênio, exceto os especificados no parágrafo (2) deste Artigo.

(4) Os direitos de voto do Grupo-Membro são os seguintes:

- (a) o Grupo-Membro tem o mesmo número de votos básicos que um país Membro que ingresse na Organização a título individual. Estes votos básicos são atribuídos ao governo ou à organização que represente o grupo, os quais deles podem dispor;
- (b) no caso de uma votação sobre qualquer assunto relativo às disposições especificadas no parágrafo (2) deste Artigo, os integrantes do grupo podem dispor separadamente dos votos a eles atribuídos pelas disposições do parágrafo (3) do Artigo 12, como se cada um deles fôsse Membro individual da Organização, exceto no que se refere aos votos básicos, que continuam atribuídos unicamente ao governo ou à organização que represente o grupo.

(5) Qualquer Parte Contratante ou território dependente que faça parte de um Grupo-Membro pode, mediante notificação ao Conselho, retirar-se desse grupo e tornar-se Membro a título individual. Essa retirada terá efeito a partir do momento em que o Conselho houver recebido a notificação. Em caso de tal retirada, ou caso um integrante do grupo deixe de sê-lo por se ter retirado da Organização, ou por qualquer outro motivo, os demais integrantes do grupo podem requerer ao Conselho que mantenha o grupo, o qual continuará a existir, a menos



ii) они имеют:

- a) общую или координированную коммерческую и экономическую политику в отношении кофе; и
- b) координированную денежную и финансовую политику, равно как и органы, необходимые для проведения такой политики, и Совет убеждается таким образом в том, что соответствующий групповой участник может поддерживать дух группового участия и выполнять соответствующие обязательства группы.

2) Групповой участник является отдельным участником Организации, с тем исключением, что каждый член группы рассматривается как отдельный участник, поскольку это касается всех вопросов, возникающих на основании следующих постановлений:

- a) главы XII, XIII и XIV;
- b) статьи 10, 11 и 19 главы IV; и
- c) статьи 68 главы XX.

3) Договаривающиеся Стороны и зависимые территории, вступающие в качестве группового участника, должны указать правительство или организацию, которое или которая будет представлять их в Совете, поскольку речь идет о каких-либо вопросах, возникающих согласно этому Соглашению, кроме вопросов, указанных в пункте 2 настоящей статьи.

4) Групповому участнику принадлежат следующие права, касающиеся голосования:

- a) групповой участник имеет столько же основных голосов, сколько имеет отдельная страна-участница, вступающая в Организацию индивидуально. Эти голоса присваиваются представляющему соответствующую группу правительству или организации и осуществляются таким правительством или организацией;
- b) в случае голосования по любому вопросу, возникающему согласно постановлениям, указанным в пункте 2 настоящей статьи, члены группового участника могут раздельно пользоваться голосами, распределенными между ними согласно постановлениям пункта 3 статьи 12, таким образом, как если бы каждый являлся индивидуальным участником Организации, за исключением основных голосов, которые остаются присвоенными только представляющему соответствующую группу правительству или организации.

5) Любая Договаривающаяся Сторона или зависимая территория, являющаяся членом группового участника, может, посредством уведомления Совета, выйти из соответствующей группы и стать отдельным участником. Такой выход вступает в силу по получении этого уведомления Советом. В случае такого выхода из группы и в том случае, если какой-либо член соответствующей группы перестает, вследствие выхода из Организации или по иной причине, быть таким членом, остающиеся члены этой группы могут ходатайство-

que o Conselho não aprove o pedido. Na hipótese de dissolução do grupo, cada um de seus integrantes tornar-se-à Membro a título individual. O Membro que tiver deixado de pertencer a um grupo não pode vir a integrar-se em qualquer outro grupo durante a vigência do Convênio.

#### *Artigo 6*

##### PARTICIPAÇÃO SUBSEQÜENTE EM GRUPO

Dois ou mais Membros exportadores pedem, a qualquer tempo após o Convênio ter entrado em vigor no que a êles se refere, requerer ao Conselho autorização para se constituírem em Grupo-Membro. O Conselho aprova o pedido se considera que tanto a declaração feita pelos Membros como as provas por êles apresentadas satisfazem os requisitos do parágrafo (1) do Artigo 5. Imediatamente após a aprovação, passam a ser aplicáveis ao grupo as disposições dos parágrafos (2), (3), (4) e (5) daquele Artigo.

#### CAPÍTULO IV

##### ORGANIZAÇÃO E ADMINISTRAÇÃO

#### *Artigo 7*

##### SEDE E ESTRUTURA DA ORGANIZAÇÃO INTERNACIONAL DO CAFÉ

(1) A Organização Internacional do Café, estabelecida pelo Convênio de 1962, continua em existência a fim de executar as disposições do Convênio e superintender o seu funcionamento.

(2) A Organização tem a sua sede em Londres, a menos que o Conselho por maioria distribuída de dois terços, decida de outro modo.

(3) A Organização exerce as suas atribuições por intermédio do Conselho Internacional do Café, de sua Junta Executiva, de seu Director-Executivo e de seu pessoal.

#### *Artigo 8*

##### COMPOSIÇÃO DO CONSELHO INTERNACIONAL DO CAFÉ

(1) A autoridade suprema da Organização é o Conselho Internacional do Café, que se compõe de todos os Membros da Organização.

(2) Todo o Membro é representado no Conselho por um representante e um ou mais suplentes. Todo o Membro pode igualmente designar um ou mais assessôres para acompanhar o seu representante ou os seus suplentes.

вать перед Советом о сохранении этой группы, и эта группа продолжает существовать, если Совет не отклонит это ходатайство. В случае ликвидации какого-либо группового участника каждый член соответствующей группы ставится отдельным участником. Участник, переставший быть членом группы, не может, пока это Соглашение остается в силе, снова стать членом какой-либо группы.

#### *Статья 6*

#### ПОСЛЕДУЮЩЕЕ ГРУППОВОЕ УЧАСТИЕ

Двое или несколько участнков, экспортирующих кофе, могут в любое время после вступления этого Соглашения для них в силу, ходатайствовать перед Советом об образовании группового участника. Совет удовлетворяет это ходатайство, если установит, что эти участники сделали заявление и представили доказательства, отвечающие требованиям пункта 1 статьи 5. После удовлетворения этого ходатайства на данного группового участника распространяются постановления пунктов 2, 3, 4 и 5 указанной статьи.

#### ГЛАВА IV

#### ОРГАНИЗАЦИЯ И УПРАВЛЕНИЕ

#### *Статья 7*

#### МЕСТОПРЕБЫВАНИЕ И СТРУКТУРА МЕЖДУНАРОДНОЙ ОРГАНИЗАЦИИ ПО КОФЕ

1) Международная организация по кофе, учрежденная на основании Соглашения 1962 года, продолжает свое существование в целях проведения в жизнь положений настоящего Соглашения и наблюдения за его действием.

2) Местопребыванием Организации является Лондон, если Совет комплексным большинством в две трети голосов не примет иного решения.

3) Организация функционирует через посредство Международного совета по кофе, его Исполнительного комитета, его Исполнительного директора и его персонала.

#### *Статья 8*

#### СОСТАВ МЕЖДУНАРОДНОГО СОВЕТА ПО КОФЕ

1) Высшим органом Организации является Международный совет по кофе, состоящий из всех участников Организации.

2) Каждый участник представлен в этом Совете представителем и одним или несколькими заместителями представителя. Кроме того, любой участник может назначать одного или нескольких советников, которые сопровождали бы его представителя или заместителей представителя.

*Artigo 9*

## PODÊRES E FUNÇÕES DO CONSELHO

(1) O Conselho fica investido de todos os podêres especificamente conferidos pelo Convênio, e tem os podêres e desempenha as funções necessárias à execução das disposições do Convênio.

(2) O Conselho, por maioria distribuída de dois terços, determina as normas e os regulamentos necessários à execução do Convênio e com o mesmo compatíveis, inclusive o seu próprio regimento interno e os regulamentos financeiros e do pessoal da Organização. Em seu regimento, o Conselho pode estabelecer um processo que lhe permita, sem se reunir, decidir sobre questões específicas.

(3) O Conselho deve, ainda, manter os arquivos e a documentação necessários ao desempenho das funções que lhe atribui o Convênio e todos os outros arquivos e documentação que considerar convenientes. O Conselho publica um relatório anual.

*Artigo 10*

## ELEIÇÃO DO PRESIDENTE E DOS VICE-PRESIDENTES DO CONSELHO

(1) O Conselho elege, para cada ano cafeeiro, um Presidente e um primeiro, um segundo e um terceiro Vice-Presidentes.

(2) Como regra geral, tanto o Presidente como o primeiro Vice-Presidente devem ser eleitos seja dentre os representantes dos Membros exportadores, seja dentre os representantes dos Membros importadores; o segundo e o terceiro Vice-Presidentes devem ser eleitos dentre os representantes da outra categoria de Membros. As duas categorias devem-se alternar nestes cargos em cada ano cafeeiro.

(3) Nem o Presidente, nem qualquer Vice-Presidente no exercício da presidência, tem direito a voto. Nesse caso, o respectivo suplente exerce os direitos de voto do Membro.

*Artigo 11*

## SESSÕES DO CONSELHO

Como regra geral, o Conselho se reúne duas vezes por ano em sessão ordinária. Pode realizar sessões extraordinárias se assim o decidir, ou quando assim lhe fôr solicitado seja pela Junta Executiva, seja por cinco Membros quaisquer, seja por um ou mais Membros que disponham de pelo menos 200 votos. As sessões do Conselho são convocadas com uma antecedência de pelo menos 30 dias, exceto em casos de emergência. Salvo decisão em contrário do Conselho, as sessões se realizam na sede da Organização.

*Статья 9*

## ПРАВА И ФУНКЦИИ СОВЕТА

1) Носителем всех прав, прямо предусматриваемых в этом Соглашении, является Совет, который имеет права и выполняет функции, необходимые для проведения в жизнь постановлений этого Соглашения.

2) Совет, комплексным большинством в две трети голосов, устанавливает необходимые для проведения в жизнь постановлений этого Соглашения и отвечающие этому Соглашению правила и положения, включая свои собственные правила процедуры и финансовые положения Организации, а также ее положения о персонале. В своих правилах процедуры Совет может предусмотреть порядок разрешения определенных вопросов без созыва заседаний.

3) Совет, далее, ведет необходимые для выполнения его функций по этому Соглашению записи и такие другие записи, какие признает желательными, а также публикует годовой отчет.

*Статья 10*

## ВЫБОРЫ ПРЕДСЕДАТЕЛЯ И ЗАМЕСТИТЕЛЕЙ ПРЕДСЕДАТЕЛЯ СОВЕТА

1) Совет избирает, на каждый кофейный год, председателя и первого, второго и третьего заместителей председателя.

2) Как общее правило, председатель и первый заместитель председателя избираются или из числа представителей участников, экспортирующих кофе, или из числа представителей участников, импортирующих кофе, а второй и третий заместители председателя избираются из числа представителей другой категории участников. Каждый кофейный год эти должности переходят от одной из этих двух категорий участников к другой.

3) Председатель или исполняющий обязанности председателя заместитель председателя не имеет права участвовать в голосовании. Его заместитель осуществляет, в таком случае, право голоса, принадлежащее соответствующему участнику.

*Статья 11*

## СЕССИИ СОВЕТА

Как общее правило, Совет два раза в год собирается на очередные сессии. Он может собираться на специальные сессии, если выносит об этом постановление. Кроме того, специальные сессии созываются в тех случаях, когда этого требует Исполнительный комитет, или какие-либо пять участников, или участник или участники, которым принадлежит не менее 200 голосов. Кроме случаев крайней срочности, уведомление о предстоящей сессии совершается не менее, чем за тридцать дней. Сессии происходят в местопребывании Организации, если Совет не постановит иначе.

*Artigo 12*

## VOTOS

(1) Os Membros exportadores dispõem conjuntamente de 1.000 votos e os Membros importadores dispõem conjuntamente de 1.000 votos, distribuídos entre os Membros de cada uma das categorias – isto é, Membros exportadores e importadores, respectivamente – como estipulam os parágrafos seguintes deste Artigo.

(2) Cada Membro dispõe de 5 votos básicos, desde que o número total de votos básicos em cada uma das categorias não exceda 150. Caso haja mais de 30 Membros exportadores ou mais de 30 Membros importadores, o número de votos básicos dos Membros de cada categoria é ajustado, de modo que o total de votos básicos em cada categoria não ultrapasse 150.

(3) Os votos restantes dos Membros exportadores são divididos entre estes Membros proporcionalmente às suas respectivas quotas básicas de exportação; todavia, em caso de votação sobre qualquer matéria abrangida pelas disposições do parágrafo (2) do Artigo 5, os votos restantes de um Grupo-Membro são divididos entre os integrantes desse grupo proporcionalmente à sua respectiva participação na quota básica de exportação do Grupo-Membro. O Membro exportador ao qual não tenha sido atribuída quota básica não recebe nenhum desses votos restantes.

(4) Os votos restantes dos Membros importadores são divididos entre estes Membros proporcionalmente ao volume médio de suas respectivas importações de café no triênio precedente.

(5) A distribuição dos votos é determinada pelo Conselho no início de cada ano cafeeiro, permanecendo em vigor durante esse ano, exceto nos casos previstos no parágrafo (6) deste Artigo.

(6) Sempre que ocorrer qualquer modificação no número de Membros da Organização, ou se os direitos de voto de um Membro forem suspensos ou restabelecidos em virtude do disposto nos Artigos 25, 38, 45, 48, 54 ou 59, o Conselho efetua a redistribuição dos votos, de acordo com este Artigo.

(7) Nenhum Membro pode dispor de mais de 400 votos.

(8) Não se admite fração de voto.

*Artigo 13*

## SISTEMA DE VOTAÇÃO NO CONSELHO

(1) Cada representante dispõe de todos os votos do Membro por ele representado, e não os pode dividir. Pode, todavia, dispor de forma diferente dos votos que lhe são atribuídos nos termos do parágrafo (2) deste Artigo.

*Статья 12*

## ГОЛОСА

1) Участники, экспортирующие кофе, имеют вместе 1 000 голосов, и участники, импортирующие кофе, имеют вместе 1 000 голосов, и эти голоса распределяются среди участников каждой категории, т.е. по принадлежности, среди участников, экспортирующих кофе, и участников, импортирующих кофе, согласно постановлениям следующих пунктов настоящей статьи.

2) Каждому участнику принадлежит пять основных голосов, при условии, что общее число основных голосов участников каждой категории не превышает 150. Если окажется, что число участников, экспортирующих кофе, или число участников, импортирующих кофе, будет больше тридцати, то число основных голосов каждого участника соответствующей категории изменяется таким образом, чтобы число основных голосов участников каждой категории не превышало максимума в 150.

3) Остающиеся голоса участников, экспортирующих кофе, распределяются между этими участниками пропорционально их соответствующим основным экспортным квотам, с тем, однако, исключением, что в случае голосования по какому-либо вопросу, возникающему согласно постановлениям, указанным в пункте 2 статьи 5, остающиеся голоса группового участника распределяются между членами соответствующей группы пропорционально доле каждого из них в основной экспортной квоте этого группового участника. Экспортирующий член, которому не была установлена основная квота, не имеет доли в этих остальных голосах.

4) Остающиеся голоса участников, импортирующих кофе, распределяются между этими участниками пропорционально среднему количеству кофе, импортированного каждым из них за предшествующий трехгодичный период.

5) Распределение голосов производится Советом в начале каждого кофейного года и остается в силе в течение этого года, за исключением случаев, предусмотренных в пункте 6 настоящей статьи.

6) Во всех случаях, когда происходят изменения в составе Организации или приостанавливается или восстанавливается право голоса какого-либо участника согласно постановлениям статьи 25, 38, 45, 48, 54 или 59, Совет производит перераспределение голосов в соответствии с настоящей статьей.

7) Никто из участников не может иметь больше 400 голосов.

8) Дробление голосов не допускается.

*Статья 13*

## ПОРЯДОК ГОЛОСОВАНИЯ В СОВЕТЕ

1) Каждый представитель вправе подать столько голосов, сколько принадлежит представляемому им участнику, и не может делить голоса последнего. Он может, однако, голосовать иначе, когда осуществляет право голоса согласно пункту 2 настоящей статьи.

(2) Todo o Membro exportador pode autorizar outro Membro exportador, e todo o Membro importador pode autorizar outro Membro importador, a representar os seus interesses e exercer o seu direito de voto em toda e qualquer reunião do Conselho. A limitação prevista no parágrafo (7) do Artigo 12 não se aplica nesse caso.

#### *Artigo 14*

##### DECISÕES DO CONSELHO

(1) Salvo quando o Convênio dispuser em contrário, todas as decisões e todas as recomendações do Conselho são adotadas por maioria distribuída simples.

(2) Aplica-se o seguinte processo com respeito a qualquer deliberação do Conselho que, segundo o Convênio, exija a maioria distribuída de dois terços:

(a) se a moção não obtém a maioria distribuída de dois terços, em virtude do voto negativo de no máximo três Membros exportadores, ou de no máximo três Membros importadores, ela é novamente posta em votação dentro de 48 horas, se o Conselho assim o decidir por maioria dos Membros presentes e por maioria distribuída simples;

(b) se, novamente, a moção não obtém a maioria distribuída de dois terços dos votos, em virtude do voto negativo de um ou dois Membros exportadores, ou de um ou dois Membros importadores, ela é novamente posta em votação dentro de 24 horas, desde que o Conselho assim o decida por maioria dos Membros presentes e por maioria distribuída simples;

(c) se a moção não obtém ainda a maioria distribuída de dois terços na terceira votação, em virtude do voto negativo de apenas um Membro exportador, ou de apenas um Membro importador, ela é considerada adotada;

(d) se o Conselho não submeter a moção a nova votação, ela é considerada rejeitada.

(3) Os Membros comprometem-se a aceitar como obrigatórias todas as decisões que o Conselho tome em virtude das disposições do Convênio.

#### *Artigo 15*

##### COMPOSIÇÃO DA JUNTA

(1) A Junta Executiva é constituída por oito Membros exportadores e por oito Membros importadores, eleitos para cada ano cafeeiro de acordo com o Artigo 16. Os Membros podem ser reeleitos.



2) Каждый участник, экспортирующий кофе, может уполномочить любого другого участника, экспортирующего кофе, и каждый участник, импортирующий кофе, может уполномочить любого другого участника, импортирующего кофе, представлять его интересы и осуществлять его право голоса на любом заседании или заседаниях Совета. Ограничение, предусмотренное в пункте 7 статьи 12, к этому случаю не относится.

#### Статья 14

##### ПОСТАНОВЛЕНИЯ СОВЕТА

1) Все постановления Совета принимаются и все рекомендации делаются простым комплексным большинством голосов, если иное не предусматривается в этом Соглашении.

2) В отношении любого действия Совета, для которого требуется в соответствии с Соглашением комплексное большинство в две трети голосов, применяется следующая процедура:

- a) если комплексного большинства в две трети голосов не получается вследствие подачи голосов « против » тремя или меньшим числом участников, экспортирующих кофе, или тремя или меньшим числом участников, импортирующих кофе, то предложение ставится, если Совет примет большинством голосов присутствующих участников и простым комплексным большинством голосов постановление об этом, снова на голосование в течение 48 часов;
- b) если комплексного большинства в две трети голосов снова не получается вследствие подачи голосов « против » двумя или одним участником, импортирующим кофе, или двумя или одним участником, экспортирующим кофе, то предложение ставится, если Совет примет большинством голосов присутствующих участников и простым комплексным большинством голосов постановление об этом, снова на голосование в течение 24 часов;
- c) если комплексного большинства в две трети голосов не получается при третьем голосовании вследствие подачи голоса « против » одним участником, экспортирующим кофе, или одним участником, импортирующим кофе, то предложение считается принятым;
- d) если Совет не ставит предложение на новое голосование, оно считается отклоненным.

3) Участники обязуются признавать обязательными все постановления, вынесенные Советом на основании этого Соглашения.

#### Статья 15

##### СОСТАВ КОМИТЕТА

1) В состав Исполнительного комитета входят восемь участников, экспортирующих кофе, и семь участников, импортирующих кофе, которые избираются на каждый кофейный год в соответствии со статьей 16. Члены Комитета могут быть переизбраны.

(2) Cada Membro da Junta designa um representante e um ou mais suplentes.

(3) Designado pelo Conselho para cada ano cafeeiro, o Presidente da Junta pode ser reconduzido. O Presidente não tem direito a voto. Se um representante é designado Presidente, o seu suplente exerce o direito de votar em seu lugar.

(4) A Junta se reúne normalmente na sede da Organização, embora possa reunir-se alhures.

### Artigo 16

#### ELEIÇÃO DA JUNTA

(1) Os Membros exportadores e importadores da Junta são eleitos em sessão do Conselho pelos Membros exportadores e importadores da Organização, respectivamente. A eleição dentro de cada categoria obedece as seguintes disposições deste Artigo.

(2) Cada Membro vota por um só candidato, conferindo-lhe todos os votos de que dispõe em virtude do Artigo 12. Qualquer Membro pode conferir a outro candidato os votos de que disponha em virtude do parágrafo (2) do Artigo 13.

(3) Os oito candidatos que receberem o maior número de votos são eleitos; contudo, nenhum candidato é eleito no primeiro escrutínio, a menos que receba um mínimo de 75 votos.

(4) Se, de acordo com o disposto no parágrafo (3) deste Artigo, menos de oito candidatos forem eleitos no primeiro escrutínio, são realizados novos escrutínios, dos quais só participam os Membros que não houverem votado por nenhum dos candidatos eleitos. Em cada escrutínio ulterior, o mínimo de votos necessários para eleição diminui sucessivamente de cinco unidades, até que os oito candidatos tenham sido eleitos.

(5) O Membro que não houver votado por nenhum dos Membros eleitos deve atribuir seus votos a um deles, respeitado o disposto nos parágrafos (6) e (7) deste Artigo.

(6) Considera-se que um Membro dispõe dos votos que recebeu ao ser eleito e dos votos que lhe venham a ser atribuídos, não podendo, contudo, o Membro eleito dispor de mais de 499 votos.

(7) Se os votos obtidos por um Membro eleito ultrapassam 499, os Membros que nêle votaram ou que a êle atribuíram os seus votos, entender-se-ão para que

2) Каждый член Комитета назначает одного представителя и одного или нескольких заместителей представителя.

3) Совет назначает на каждый кофейный год председателя Комитета, который может быть назначен снова. Он не имеет права участвовать в голосовании. Если какой-либо представитель назначен в председатели, право участвовать в голосовании вместо него принадлежит его заместителю.

4) Нормально Комитет заседает в местопребывании Организации, но может заседать и в других местах.

### Статья 16

#### ВЫБОРЫ КОМИТЕТА

1) Выборы участников, экспортирующих кофе, и участников, импортирующих кофе, в Комитет производятся в Совете участниками Организации, экспортирующими кофе, и ее участниками, импортирующими кофе, по принадлежности. В пределах каждой категории выборы производятся согласно следующим пунктам настоящей статьи.

2) Каждый участник подает все голоса, на которые он имеет право согласно статье 12, за какого-либо одного кандидата. Любой участник может подать за другого кандидата любые голоса, которыми он пользуется согласно пункту 2 статьи 13.

3) Восемь кандидатов, получивших наибольшее число голосов, считаются избранными, но никакой кандидат не считается избранным при первом голосовании, если не получит по крайней мере 75 голосов.

4) Если согласно постановлениям пункта 3 настоящей статьи при первом голосовании избирается меньше восьми кандидатов, то производятся новые голосования, при которых право участвовать в голосовании имеют только те участники, которые не голосовали ни за одного из избранных уже кандидатов. При каждом новом голосовании минимум голосов, необходимых для избрания, последовательно сокращается на пять, пока не будет избрано восемь кандидатов.

5) Любой участник, который не голосовал ни за одного из избранных кандидатов, отдает свои голоса в пользу одного из них с соблюдением пунктов 6 и 7 настоящей статьи.

6) Участник считается получившим то число голосов, которое было первоначально подано за него, когда он был избран, и, кроме того, то число голосов, которое было отдано в его пользу, при условии, что общее число голосов за какого-либо избранныго участника не будет больше 499.

7) Если голоса, которые считаются полученными каким-либо избранным участником, превышали бы иначе число 499, то участники, которые голосовали

um ou mais dêles retirem os votos dados a êsse Membro e os transfiram a outro Membro eleito, de modo que nenhum Membro eleito disponha de mais de 499 votos.

### *Artigo 17*

#### COMPETÊNCIA DA JUNTA

(1) A Junta é responsável perante o Conselho e funciona sob sua direção geral.

(2) O Conselho pode, por maioria distribuída simples, delegar à Junta o exercício de qualquer ou de todos os seus poderes, com exceção dos seguintes:

- (a) aprovação do orçamento administrativo e fixação das contribuições, nos termos do Artigo 24;
- (b) determinação das quotas, de acôrdo com as disposições do Convênio, com exceção dos ajustamentos efetuados nos termos do parágrafo (3) do Artigo 35, e do Artigo 37;
- (c) suspensão dos direitos de voto de um Membro, nos termos dos Artigos 45 ou 59;
- (d) fixação e revisão das metas nacionais e mundiais de produção, nos termos do Artigo 48;
- (e) estabelecimento das diretrizes relativas aos estoques, nos termos do Artigo 49;
- (f) dispensa das obrigações de um Membro, nos termos do Artigo 57;
- (g) decisão dos litígios, nos termos do Artigo 59;
- (h) estabelecimento das condições para a adesão, nos termos do Artigo 63;
- (i) decisão para solicitar a retirada de um Membro, nos termos do Artigo 67;
- (j) prorrogação ou terminação do Convênio, nos termos do Artigo 69; e
- (k) recomendação de emendas, aos Membros, nos termos do Artigo 70.

(3) O Conselho pode a qualquer tempo, por maioria distribuída simples, revogar qualquer delegação de poderes que houver feito à Junta.

### *Artigo 18*

#### SISTEMA DE VOTAÇÃO NA JUNTA

(1) Todo o membro da Junta dispõe dos votos por êle recebidos em virtude dos parágrafos (6) e (7) do Artigo 16. Não é permitido o voto por procuração. Nenhum membro pode dividir os seus votos.

за этого избранного участника или отдали в его пользу свои голоса, договариваются между собой о том, что один или несколько из них возьмут свои голоса от этого участника и отдадут их в пользу другого избранного участника с тем, чтобы голоса, полученные каждым избранным участником, не превышали предела в 499.

### Статья 17

#### КОМПЕТЕНЦИЯ КОМИТЕТА

1) Комитет ответствен перед Советом и работает под общим руководством последнего.

2) Совет может, постановлением простого комплексного большинства голосов, передать Комитету осуществление каких-либо или всех своих прав, кроме прав на нижеследующее:

- a) утверждение административного бюджета и определение взносов согласно статье 24;
- b) определение квот в соответствии с настоящим Соглашением, за исключением поправок, вносимых на основании положений пункта 3 статьи 35 и статьи 37;
- c) приостановление права голоса участника согласно статьям 45 и 59;
- d) установление или пересмотр производственных заданий для отдельных стран и всего мира в соответствии со статьей 48;
- e) установление политики в отношении запасов в соответствии со статьей 49;
- f) отмена обязательств участников в соответствии со статьей 57;
- g) разрешение споров на основании статьи 59;
- h) определение условий присоединения согласно статье 63;
- i) принятие решения, ребующего выхода участника в соответствии со статьей 67;
- j) продление или прекращение Соглашения в соответствии со статьей 69;
- k) представление участникам рекомендаций в соответствии со статьей 70.

3) Совет простым комплексным большинством голосов может в любое время отменить любое делегирование полномочий Комитету.

### Статья 18

#### ПОРЯДОК ГОЛОСОВАНИЯ В КОМИТЕТЕ

1) Каждый член Комитета вправе подать столько голосов, сколько им было получено согласно постановлениям пунктов 6 и 7 статьи 16. Голосование на основании полномочия не допускается. Член Комитета не может дробить свой голоса.

(2) Qualquer deliberação tomada pela Junta exige a mesma maioria que seria exigida se fôsse tomada pelo Conselho.

### *Artigo 19*

#### QUORUM PARA O CONSELHO E PARA A JUNTA

(1) O quorum para qualquer reunião do Conselho consiste na presença da maioria dos Membros que representem a maioria distribuída de dois terços do total dos votos. Se não houver quorum no dia marcado para o início de qualquer sessão do Conselho, ou se durante uma sessão do Conselho não houver quorum em três reuniões sucessivas, convoca-se o Conselho para sete dias mais tarde; a partir de então, e por todo o restante dessa sessão, o quorum consiste na presença da maioria dos Membros que representem a maioria distribuída simples dos votos. A representação por procuração, segundo o parágrafo (2) do Artigo 13, é considerada como presença.

(2) O quorum para qualquer reunião da Junta consiste na presença da maioria dos membros que representem a maioria distribuída de dois terços do total dos votos.

### *Artigo 20*

#### DIRETOR-EXECUTIVO E PESSOAL

(1) Com base em recomendação da Junta, o Conselho designa o Diretor-Executivo e lhe fixa as condições de emprêgo, que devem ser comparáveis às dos funcionários de igual categoria em organizações intergovernamentais similares.

(2) O Diretor-Executivo é o principal funcionário administrativo da Organização, ficando responsável pelo cumprimento das funções que lhe competem na administração do Convênio.

(3) O Diretor-Executivo nomeia o pessoal de acôrdo com o regulamento estabelecido pelo Conselho.

(4) Nem o Diretor-Executivo nem qualquer funcionário deve ter qualquer interêsse financeiro na indústria, no comércio ou no transporte do café.

(5) No exercício das suas funções, o Diretor-Executivo e o pessoal não solicitam nem recebem instruções de nenhum Membro, nem de nenhuma autoridade estranha à Organização. Eles se devem abster de todo ato incompatível com a sua condição de funcionários internacionais, responsáveis unicamente perante a Organização. Todo o Membro se compromete respeitar o caráter exclusivamente internacional das responsabilidades do Diretor-Executivo e do pessoal, e a não procurar influenciá-los no desempenho das suas funções.

2) Для принятия Комитетом какого-либо решения необходимо такое большинство голосов, какое было бы необходимо, если бы это решение принималось Советом.

#### Статья 19

##### КВОРУМ В СОВЕТЕ И КОМИТЕТЕ

1) В Совете кворум есть присутствие на заседании большинства участников, представляющих комплексное большинство в две трети всех голосов. Если не будет кворума в день, назначенный для открытия какой-либо сессии Совета, или если в течение какой-либо сессии Совета не будет кворума на трех последовательных заседаниях, то Совет должен собраться через семь дней, по истечении которых и в течение остающегося для этой сессии времени кворумом будет присутствие большинства участников, представляющих простое комплексное большинство голосов. Представительство согласно пункту 2 статьи 13 считается присутствием.

2) В Комитете кворум есть присутствие на заседании большинства членов, представляющих комплексное большинство в две трети всех голосов.

#### Статья 20

##### ИСПОЛНИТЕЛЬНЫЙ ДИРЕКТОР И ПЕРСОНАЛ

1) Совет по рекомендации Комитета назначает исполнительного директора. Срок полномочий исполнительного директора определяется Советом, но должен быть сходен с теми, которые существуют для соответствующих должностных лиц в аналогичных межправительственных организациях.

2) Исполнительный директор есть главное административное должностное лицо Организации и несет ответственность за исполнение любых обязанностей, падающих на него при применении этого Соглашения.

3) Исполнительный директор назначает персонал согласно положению, изданному Советом.

4) Ни исполнительный директор, ни какой-либо работник персонала не должны иметь никакой материальной заинтересованности в кофейной промышленности, торговле кофе или перевозке кофе.

5) При исполнении своих обязанностей исполнительный директор и персонал не должны ни испрашивать, ни принимать указаний ни от какого участника и ни из какого иного источника вне Организации. Они должны воздерживаться от каких-либо действий, которые могут отразиться на их положении международных служащих, ответственных перед Организацией. Каждый участник обязуется уважать исключительно международный характер обязанностей исполнительного директора и персонала и не пытаться оказывать на них влияние при исполнении ими этих обязанностей.

*Artigo 21*

## COOPERAÇÃO COM OUTRAS ORGANIZAÇÕES

O Conselho pode tomar quaisquer providências que julgue aconselháveis para a realização de consultas e para cooperação com as Nações Unidas e as suas agências especializadas, bem como outras organizações intergovernamentais competentes. O Conselho pode convidar essas organizações e quaisquer outras relacionadas com o café a enviarem observadores às suas reuniões.

## CAPÍTULO V

## PRIVILÉGIOS E IMUNIDADES

*Artigo 22*

## PRIVILÉGIOS E IMUNIDADES

(1) A Organização possui personalidade jurídica. Ela é dotada, em especial, da capacidade de firmar contratos, de adquirir e de dispor de bens móveis e de demandar em juízo.

(2) O Governo do país em que estiver situada a sede da Organização (a seguir denominado «país-sede») concluirá com a Organização, o mais cedo possível, um acôrdo, sujeito à aprovação do Conselho, sôbre o *status*, os privilégios e as imunidades da Organização, do seu Diretor-Executivo e do seu pessoal, bem como dos representantes de Membros que se encontrem no território do país-sede com a finalidade de exercer suas funções.

(3) O acôrdo previsto no parágrafo (2) dêste Artigo será independente do presente Convênio e estabelecerá as condições para o seu termo.

(4) A menos que sejam postas em execução outras medidas fiscais, de acôrdo com o previsto no parágrafo (2) dêste Artigo, o governo do país-sede:

- (a) concede isenção de taxas sôbre a remuneração paga pela Organização aos seus empregados, com a ressalva de que essa isenção não se aplica necessariamente a nacionais dêsse país; e
- (b) concede isenção de taxas sôbre os haveres, a receita e os demais bens da Organização.

(5) Depois da aprovação do acôrdo previsto no parágrafo (2) dêste Artigo, a Organização poderá concluir com um ou mais Membros, acôrdos, sujeitos à aprovação do Conselho, relativos a privilégios e imunidades considerados necessários para o bom funcionamento do Convênio Internacional do Café.



## Статья 21

## СОТРУДНИЧЕСТВО С ДРУГИМИ ОРГАНИЗАЦИЯМИ

Совет может осуществлять любые мероприятия, желательные для консультации и сотрудничества с Организацией Объединенных Наций и ее специализированными учреждениями, равно как и с соответствующими другими межправительственными организациями. Совет может предлагать этим организациям и вообще любым организациям, интересующимся кофе, командировать своих наблюдателей на его заседания.

## ГЛАВА V

## ПРИВИЛЕГИИ И ИММУНИТЕТЫ

## Статья 22

## ПРИВИЛЕГИИ И ИММУНИТЕТЫ

1) Организация является юридическим лицом. В частности, она правоспособна заключать договоры, приобретать и отсуждать движимое и недвижимое имущество и возбуждать судебные дела.

2) Правительство страны, в которой находится штабквартира Организации (в дальнейшем именуемое «принимаящее правительство»), заключает с Организацией как можно скорее соглашение, подлежащее одобрению Совета, о статусе, привилегиях и иммунитетах Организации, о ее Исполнительном директоре, о ее персонале и о представителях участников в период их пребывания на территории принимающего правительства с целью исполнения своих обязанностей.

3) Соглашение, предусматриваемое в пункте 2 настоящей статьи, является независимым от настоящего Соглашения и предписывает условия его прекращения.

4) Если никакие другие меры по налогообложению не осуществляются в соответствии с соглашением, предусмотренным в пункте 2 настоящей статьи, принимающее правительство:

- a) освобождает от налогообложения вознаграждения, выплачиваемые Организацией своим служащим, за исключением того, что такое освобождение не распространяется на граждан этой страны; и
- b) освобождает от налогообложения активы, доходы и другую собственность Организации.

5) После одобрения соглашения, предусмотренного в пункте 2 настоящей статьи, Организация может заключать с одним или несколькими другими членами соглашения, подлежащие утверждению Советом, о таких привилегиях и иммунитетах, какие могут оказаться необходимыми для надлежащего выполнения Международного соглашения по кофе.

## CAPÍTULO VI

## FINANÇAS

*Artigo 23*

## FINANÇAS

(1) As despesas das delegações ao Conselho, assim como dos representantes na Junta e dos representantes em qualquer das comissões do Conselho ou da Junta são financiadas pelos seus respectivos governos.

(2) As demais despesas necessárias à administração do Convênio são financiadas por contribuições anuais dos Membros, fixadas de acôrdo com o Artigo 24. O Conselho pode, todavia, exigir o pagamento de emolumentos por determinados serviços.

(3) O exercício financeiro da Organização coincide com o ano cafeeiro.

*Artigo 24*

## APROVAÇÃO DO ORÇAMENTO E FIXAÇÃO DE CONTRIBUIÇÕES

(1) Durante o segundo semestre de cada exercício financeiro, o Conselho aprova o orçamento administrativo da Organização para o exercício financeiro seguinte e fixa a contribuição de cada Membro a êsse orçamento.

(2) A contribuição de cada Membro para o orçamento de cada exercício financeiro é proporcional à relação que existe entre os votos de que dispõe êsse Membro e o total dos votos de que dispõem todos os Membros reunidos, quando fôr aprovado o orçamento para aquêlo exercício financeiro. Todavia, se no início do exercício financeiro para o qual foram fixadas as contribuições houver alguma modificação na distribuição de votos entre os Membros, em virtude do disposto no parágrafo (5) do Artigo 12, as contribuições correspondentes a êsse exercício são devidamente ajustadas. Ao serem fixadas as contribuições, calculam-se os votos de cada Membro sem tomar em consideração a eventual suspensão dos direitos de voto de um Membro ou qualquer redistribuição de votos que dela possa resultar.

(3) A contribuição inicial de qualquer Membro que entre para a Organização depois de se achar em vigência o Convênio é fixada pelo Conselho com base no número de votos que lhe são atribuídos e em função do período restante do exercício financeiro em curso, permanecendo inalteradas as contribuições fixadas aos outros Membros, para o exercício financeiro em curso.

*Artigo 25*

## PAGAMENTO DAS CONTRIBUIÇÕES

(1) As contribuições para o orçamento administrativo de cada exercício financeiro são pagas em moeda livremente conversível e exigíveis no primeiro dia do exercício.

## ГЛАВА VI

## ФИНАНСЫ

*Статья 23*

## ФИНАНСЫ

1) Расходы делегаций в Совете, представителей в Комитете и представителей в любых комиссиях Совета или Комитета несут соответствующие правительства.

2) Прочие необходимые для применения этого Соглашения расходы покрываются из определяемых согласно статье 24 ежегодных взносов участников. Однако Совет может устанавливать сборы за специальные услуги.

3) Финансовый год Организации совпадает с календарным годом.

*Статья 24*

## УТВЕРЖДЕНИЕ БЮДЖЕТА И ОПРЕДЕЛЕНИЕ ВЗНОСОВ

1) Во второй половине каждого финансового года Совет утверждает административный бюджет Организации на следующий финансовый год и определяет взнос каждого участника в этот бюджет.

2) Взнос каждого участника в бюджет на каждый финансовый год определяется по пропорциональному отношению числа голосов, принадлежащих этому участнику в момент утверждения бюджета на этот финансовый год, к общему числу голосов всех участников. Однако, если в начале того финансового года, на который определены взносы, происходит какое-либо изменение в распределении голосов между участниками согласно пункту 5 статьи 12, указанные взносы на этот год соответственно изменяются. При определении взносов голоса каждого участника подсчитываются без учета приостановления осуществления какими-либо участниками права голоса и без учета происшедшего в результате перераспределения голосов.

3) Первоначальный взнос любого участника, вступающего в Организацию после вступления в силу этого Соглашения, определяется Советом по числу голосов, которые должны принадлежать этому участнику, и времени, остающемуся до конца текущего финансового года, но взносы, определенные на текущий финансовый год для других участников, изменению не подлежат.

*Статья 25*

## УПЛАТА ВЗНОСОВ

1) Взносы в административный бюджет на каждый финансовый год уплачиваются в свободно обратимой валюте, и срок уплаты их наступает в первый день этого финансового года.

(2) Se um Membro não tiver saldado integralmente a contribuição que lhe compete fazer para o orçamento administrativo dentro de seis meses a contar da data em que tal contribuição é exigível, ficam suspensos tanto os seus direitos de voto no Conselho como o direito de dispor dos seus votos na Junta, até que tal contribuição seja paga. Todavia, a menos que o Conselho assim o decida por maioria distribuída de dois terços, tal Membro não fica privado de nenhum outro direito, nem relevado de nenhuma das obrigações que lhe impõe o Convênio.

(3) Todo o Membro cujos direitos de voto tenham sido suspensos de acordo com o parágrafo (2) deste Artigo ou com os Artigos 38, 45, 48, 54 ou 59 permanece, entretanto, responsável pelo pagamento de sua contribuição.

#### *Artigo 26*

##### VERIFICAÇÃO E PUBLICAÇÃO DAS CONTAS

O mais cedo possível após o encerramento de cada exercício financeiro, é apresentada ao Conselho, para aprovação e publicação, uma prestação de contas das receitas e despesas da Organização durante esse exercício financeiro, previamente verificada por perito em contabilidade estranho aos quadros da Organização.

#### CAPÍTULO VII

##### REGULAMENTAÇÃO DAS EXPORTAÇÕES

#### *Artigo 27*

##### COMPROMISSOS GERAIS DOS MEMBROS

(1) Os Membros se comprometem a conduzir suas políticas comerciais de forma que possam ser alcançados os objetivos indicados no Artigo I e, em particular, no seu parágrafo (4). Concordam na conveniência de que o Convênio seja aplicado de modo a aumentar paulatinamente a receita efetiva obtida com a exportação de café, de modo a harmonizá-la com as necessidades de divisas estrangeiras exigidas por seus programas de desenvolvimento econômico e social.

(2) Para atingir tais objetivos através da fixação de quotas, tal como previsto neste capítulo, e da execução das demais disposições do Convênio, os Membros concordam com a necessidade de assegurar que o nível geral de preços do café não caia abaixo do nível geral desses preços em 1962.

(3) Os Membros concordam ademais que é conveniente assegurar aos consumidores preços que sejam equitativos e que não dificultem o desejável aumento do consumo.

2) Если какой-либо участник не уплатит полностью своего взноса в административный бюджет в течение шестп месяцев со дня срока уплаты этого взноса, то он временно, до уплаты им этого взноса, лишается как права голоса в Совете, так и права голосовать в Комитете. Однако, если Совет не вынесет комплексным большинством в две трети голосов постановления о противном, такой участник не лишается никаких из своих других прав и не освобождается ни от каких своих обязательств по этому Соглашению.

3) Любой участник, временно лишенный права голоса в соответствии с пунктом 2 пастоящей статьи или в соответствии со статьями 38, 45, 48, 54 или 59, обязан, однако, уплатить свой взнос.

### Статья 26

#### ПРОВЕРКА И ОПУБЛИКОВАНИЕ ОТЧЕТНОСТИ

В кратчайший по возможности срок по окончании каждого финансового года Совету представляется на утверждение и для опубликования ведомость прихода и расхода Организацин за этот финансовый год, проверенная контролерами со стороны.

## ГЛАВА VII

### РЕГУЛИРОВАНИЕ ЭКСПОРТА

#### Статья 27

#### ОБЩИЕ ОБЯЗАТЕЛЬСТВА УЧАСТНИКОВ

1) Участники обязуются проводить свою торговую политику таким образом, чтобы могли осуществляться задачи, указанные в статье 1 и, в частности, в ее пункте 4. Они соглашаются, что желательно применять это Соглашение так, чтобы реальный доход от экспорта кофе мог быть прогрессивно увеличиваем и, таким образом, приводился бы в соответствие с их потребностями в иностранной валюте для поддержания их программ социального и экономического прогресса.

2) Участники соглашаются, что для достижения этих целей, путем предусматриваемого в настоящей главе установления квот и иными нутями выполнения постановлений этого Соглашения, необходимо обеспечить, чтобы общий уровень цен на кофе не опускался ниже общего уровня этих цен за 1962 год.

3) Участники соглашаются, далее, что желательно обеспечивать потребителям цены, которые были бы справедливы и не препятствовали бы желаемому росту потребления.

*Artigo 28*

## QUOTAS BÁSICAS DE EXPORTAÇÃO

A partir de 1º de outubro de 1968, os países exportadores terão as quotas básicas de exportação especificadas no Anexo A.

*Artigo 29*

## QUOTAS BÁSICAS DE EXPORTAÇÃO DE UM GRUPO-MEMBRO

Quando dois ou mais países relacionados no Anexo A formarem um Grupo-Membro, de acôrdo com o Artigo 5, as quotas básicas de exportação desses países fixadas no Anexo A, são adicionadas e o total resultante é considerado como quota básica de exportação única para os fins dêste capítulo.

*Artigo 30*

## FIXAÇÃO DAS QUOTAS ANUAIS DE EXPORTAÇÃO

(1) Pelo menos 30 dias antes do início de cada ano cafeeiro, o Conselho adota, por maioria de dois terços, uma estimativa do total das importações e das exportações mundiais para o ano cafeeiro seguinte e uma estimativa des exportações prováveis dos países não-membros.

(2) À luz dessas estimativas, o Conselho fixa imediatamente para todos os Membros exportadores quotas anuais de exportação, que devem representar uma percentagem uniforme das quotas básicas de exportação estipuladas no Anexo A, exceto no caso dos Membros exportadores cujas quotas anuais estão sujeitas às disposições do parágrafo (2) do Artigo 31.

*Artigo 31*

## DISPOSIÇÕES COMPLEMENTARES RELATIVAS A QUOTAS BÁSICAS E ANUAIS DE EXPORTAÇÃO

(1) Não é atribuída quota básica a nenhum Membro exportador cujas exportações médias anuais autorizadas no triênio precedente tenham sido inferiores a 100.000 sacas, devendo a sua quota anual de exportação ser calculada de acôrdo com o parágrafo (2) dêste Artigo. Quando a quota anual de exportação de qualquer Membro assim qualificado alcançar 100.000 sacas, o Conselho estabelecerá uma quota básica para o Membro em questão.

(2) Sem prejuízo das disposições da nota 2 do Anexo A do Convênio, todo o Membro exportador ao qual não tenha sido atribuída quota básica terá, no ano cafeeiro 1968-69, a quota indicada na nota 1 do Anexo A ao Convênio. Em cada um dos anos seguintes, e respeitadas as disposições do parágrafo (3) dêste Artigo, a quota será aumentada de 10 por cento daquela quota inicial, até ser atingido o máximo de 100.000 sacas mencionado no parágrafo (1) dêste Artigo.

*Статья 28*

## ОСНОВНЫЕ ЭКСПОРТНЫЕ КВОТЫ

Начиная с 1 октября 1968 года экспортирующие страны будут иметь основные экспортные квоты, перечисленные в Приложении А.

*Статья 29*

## ОСНОВНАЯ ЭКСПОРТНАЯ КВОТА ГРУППОВОГО УЧАСТНИКА

Если две или несколько из перечисленных в приложении А стран образуют группового участника согласно статье 5, то основные экспортные квоты, указанные для этих стран в приложении А, должны быть сложены вместе и общая сумма их должна рассматриваться как единая квота по смыслу настоящей главы.

*Статья 30*

## УСТАНОВЛЕНИЕ ГОДОВЫХ ЭКСПОРТНЫХ КВОТ

1) Не менее чем за 30 дней до начала каждого кофейного года Совет большинством в две трети голосов утверждает оценку общего мирового импорта и экспорта на следующий кофейный год и оценку вероятного экспорта из стран, не состоящих членами.

2) В свете этих оценок Совет незамедлительно устанавливает ежегодные годовые квоты для всех экспортирующих членов. Такие годовые экспортные квоты имеют такой же процент основных экспортных квот, указанных в Приложении А, за исключением тех экспортирующих членов, годовые квоты которых регулируются положениями пункта 2 статьи 31.

*Статья 31*

## ДОПОЛНИТЕЛЬНЫЕ ПОЛОЖЕНИЯ, КАСАЮЩИЕСЯ ОСНОВНЫХ И ГОДОВЫХ ЭКСПОРТНЫХ КВОТ

1) Основная квота устанавливается для экспортирующего члена, средний годовой разрешенный экспорт кофе которого за предыдущий трехлетний период составлял менее 100 000 мешков, и его годовая экспортная квота исчисляется в соответствии с пунктом 2 настоящей статьи. Когда годовая экспортная квота любого такого члена достигает 100 000 мешков, Совет устанавливает основную квоту для соответствующего экспортирующего члена.

2) Без ущерба для положений сноски 2 Приложения А к настоящему Соглашению каждый экспортирующий член, для которого не была установлена основная квота, имеет в 1968-1969 кофейном году квоту, указанную в сноске 1 Приложения А к настоящему Соглашению. В каждый последующий год квота, регулируемая положениями пункта 3 настоящей статьи, увеличивается на 10 процентов от первоначальной квоты, пока не будет достигнут максимум в 100 000 мешков, оговоренный в пункте 1 настоящей статьи.

(3) Até o mais tardar o dia 31 de julho de cada ano, todo o Membro interessado notificará ao Diretor-Executivo, para informação do Conselho, o volume de café de que provavelmente poderá dispor para exportação em regime de quota no decorrer do ano cafeeiro seguinte. O volume assim indicado constituirá a quota do Membro exportador para o ano cafeeiro seguinte, desde que esse volume não ultrapasse o limite fixado no parágrafo (2) deste Artigo.

(4) Os Membros exportadores aos quais não se tenha atribuído quota básica ficam sujeitos às disposições dos Artigos 27, 29, 32, 34, 35, 38 e 40.

(5) Nenhum território sob tutela, administrado sob o Regime de Tutela das Nações Unidas, cujas exportações anuais para outros países que não a Autoridade Administradora não ultrapassem 100.000 sacas, fica sujeito às disposições do Convênio referentes a quotas, enquanto suas exportações não ultrapasarem essa quantidade.

### *Artigo 32*

#### FIXAÇÃO DAS QUOTAS TRIMESTRAIS DE EXPORTAÇÃO

(1) Imediatamente após a fixação das quotas anuais de exportação, o Conselho fixa quotas trimestrais de exportação para cada Membro exportador, com o propósito de manter, ao longo de todo o ano cafeeiro, a oferta em razoável equilíbrio com a procura estimada.

(2) Essas quotas devem, na medida do possível, representar 25 por cento da quota anual de exportação de cada Membro durante o ano cafeeiro. Não é permitido a nenhum Membro exportar mais de 30 por cento no primeiro trimestre, 60 por cento nos dois primeiros trimestres e 80 por cento nos três primeiros trimestres do ano cafeeiro. Se as exportações de qualquer Membro não atingirem em um trimestre a quota que lhe é atribuída para esse trimestre, o saldo é adicionado à sua quota para o trimestre seguinte desse ano cafeeiro.

### *Artigo 33*

#### AJUSTAMENTO DAS QUOTAS ANUAIS DE EXPORTAÇÃO

Se as condições do mercado assim o exigirem, o Conselho poderá rever a situação das quotas e poderá modificar a percentagem das quotas básicas de exportação fixadas de acordo com o parágrafo (2) do Artigo 30. Ao fazê-lo, o Conselho deve tomar em consideração toda a possível insuficiência de café que os Membros possam ter.

### *Artigo 34*

#### NOTIFICAÇÃO DE INSUFICIÊNCIAS

(1) Os Membros exportadores comprometem-se a notificar ao Conselho, o mais cedo possível no ano cafeeiro e o mais tardar até o fim do seu oitavo mês,



3) Не позднее 31 июля каждого года каждый заинтересованный член уведомляет Исполнительного директора (для сведения Совета) о количестве кофе, которое могло бы оказаться в наличии для экспорта по квоте в течение следующего кофейного года. Квотой для следующего кофейного года является количество, указанное таким путем экспортирующим членом при условии, что такое количество не будет превышать допустимый предел, указанный в пункте 2 настоящей статьи.

4) Экспортирующие члены, которым не были установлены основные квоты, руководствуются положениями статей 27, 29, 32, 34, 35, 38 и 40.

5) Относящиеся к квотам постановления этого Соглашения не распространяются ни на какую неподпечную территорию, управляемую на основании соглашения с Организацией Объединенных Наций об опеке, годовой экспорт которой в другие кроме управляющей державы страны не превышает 100 000 мешков, пока ее экспорт не превысит этого количества.

#### Статья 32

##### УСТАНОВЛЕНИЕ КВАРТАЛЬНЫХ ЭКСПОРТНЫХ КВОТ

1) Немедленно после установления годовых экспортных квот Совет устанавливает для каждого участника, экспортирующего кофе, квартальные экспортные квоты с целью поддержания разумного равновесия между предложением и предполагаемым спросом в течение всего кофейного года.

2) Эти квоты должны, по возможности, приближаться к 25 процентам годовой экспортной квоты каждого участника в течение кофейного года. Никакому участнику не должно разрешаться экспортировать больше 30 процентов в первый квартал, 60 процентов — в первые два квартала и 80 процентов — в первые три квартала кофейного года. Если экспорт какого-либо участника за один квартал окажется меньше его квоты на этот квартал, то разница добавляется к его квоте на следующий квартал кофейного года.

#### Статья 33

##### ПОПРАВКИ К ГОДОВЫМ ЭКСПОРТНЫМ КВОТАМ

Если условия рынка этого требуют, Совет может пересматривать квотную ситуацию и может изменять процент основных экспортных квот, определяемый согласно пункту 2 статьи 30. При этом Совет должен принимать во внимание любые вероятные недостатки кофе у участников.

#### Статья 34

##### УВЕДОМЛЕНИЕ О НЕДОСТАЧЕ КОФЕ

1) Экспортирующие члены обязуются уведомлять Совет как можно раньше в кофейном году, но не позднее конца восьмого месяца этого года,

bem como posteriormente, nas datas que o Conselho determine, se têm disponibilidades suficientes de café para preencher o total de suas quotas de exportação para êsse ano.

(2) O Conselho toma em consideração tais notificações ao determinar se deve ou não ajustar o nível das quotas de exportação, de acôrdo com o Artigo 33.

#### *Artigo 35*

##### AJUSTAMENTO DAS QUOTAS TRIMESTRAIS DE EXPORTAÇÃO

(1) Nos casos previstos neste Artigo, o Conselho modifica as quotas trimestrais de exportação estabelecidas para cada Membro, nos têrmos do parágrafo (1) do Artigo 32.

(2) Se o Conselho modifica as quotas anuais de exportação, como previsto no Artigo 33, as alterações devem refletir-se nas quotas do trimestre em curso, nas do trimestre em curso e dos trimestres restantes, ou nas dos trimestres restantes do ano cafeeiro.

(3) Além do ajustamento previsto no parágrafo anterior, o Conselho pode, se julgar que a situação do mercado assim o exige, efetuar ajustamentos nas quotas do trimestre em curso e dos trimestres restantes do mesmo ano cafeeiro, sem, entretanto, alterar as quotas anuais de exportação.

(4) Se, em virtude de circunstâncias excepcionais, um Membro exportador julgar que as limitações previstas no parágrafo (2) do Artigo 32 causarão provavelmente sérios prejuízos à sua economia, o Conselho pode, a pedido desse Membro, adotar as medidas pertinentes, de acôrdo com o Artigo 57. O Membro interessado deve apresentar provas dos prejuízos e fornecer garantias adequadas quanto à manutenção da estabilidade dos preços. O Conselho, entretanto, não pode em caso algum autorizar um Membro a exportar mais de 35 por cento de sua quota anual de exportação no primeiro trimestre, mais de 65 por cento nos dois primeiros trimestres e mais de 85 por cento nos três primeiros trimestres do ano cafeeiro.

(5) Todos os Membros reconhecem que elevações ou quedas acentuadas de preços ocorridas dentro de períodos reduzidos podem afetar indevidamente as tendências fundamentais dos preços, causar sérias apreensões, tanto a produtores como a consumidores, e comprometer a consecução dos objetivos do Convênio. Por conseguinte, se tais movimentos do nível geral dos preços ocorrerem dentro de períodos reduzidos, os Membros podem solicitar que se convoque o Conselho, que, por maioria distribuída simples, pode modificar o volume total da quota trimestral em vigor.

(6) Se o Conselho conclui que um brusco e anormal aumento ou declínio do nível geral dos preços decorre de manipulações artificiais do mercado do café, resultantes de acôrdo entre importadores, entre exportadores, ou entre uns e

равно как и в такие более поздние сроки, какие будут определены Советом, о том, имеют ли они в наличии достаточное количество кофе для того, чтобы полностью выполнить свою экспортную квоту на этот год.

2) Совет принимает эти уведомления во внимание при решении вопроса о том, изменять ли уровень экспортных квот согласно статье 33.

### Статья 35

#### ИЗМЕНЕНИЕ КВАРТАЛЬНЫХ ЭКСПОРТНЫХ КВОТ

1) При указанных в настоящей статье обстоятельствах Совет изменяет квартальные экспортные квоты, установленные для каждого участника согласно пункту 1 статьи 32.

2) Если Совет изменяет ежегодные экспортные квоты согласно статье 33, то это изменение должно быть отражено в квотах на текущий квартал, текущий и остальные кварталы или остальные кварталы кофейного года.

3) Кроме поправок, предусматриваемых в предшествующем пункте, Совет может, если находит, что положение на рынке этого требует, делать поправки средн текущих и остающихся квартальных экспортных квот на тот же кофейный год, без изменения, однако, годовых экспортных квот.

4) Если ввиду исключительных обстоятельств какой-либо участник, экспортирующий кофе, считает, что ограничения, предусматриваемые в пункте 2 статьи 31, могут причинить серьезный вред его экономике, то Совет может, по ходатайству этого участника, принять надлежащие меры на основании статьи 60. Соответствующий участник должен представить доказательства вреда и дать достаточные гарантии относительно поддержания стабильности цен. Ни в каком случае, однако, Совет не должен разрешать никакому участнику экспортировать больше 35 процентов своей годовой экспортной квоты в первую четверть, 65 процентов — в первые два квартала и 85 процентов — в первые три квартала кофейного года.

5) Все участники признают, что повышения или понижения рыночных цен, происходящие в течение кратких периодов, могут слишком исказить основные тенденции цен, чрезвычайно озабочивать как производителей, так и потребителей, и препятствовать достижению целей этого Соглашения. Поэтому, если подобные изменения в общем уровне цен происходят в течение кратких периодов, участники могут требовать созыва заседания Совета, который может, простым комплексным большинством голосов, изменить общий уровень действующих квартальных экспортных квот.

6) Если Совет находит, что резкие и необычные повышения или понижения общего уровня цен происходят вследствие искусственных манипуляций на рынке кофе посредством соглашений между импортерами или экспортерами

outros, cabe-lhe decidir, por maioria simples, as medidas corretivas que devem ser adotadas para reajustar o nível total das quotas trimestrais de exportação em vigor.

### Artigo 36

#### PROCESSO PARA O AJUSTAMENTO DAS QUOTAS DE EXPORTAÇÃO

(1) Ressalvado o disposto nos Artigos 31 e 37, as quotas anuais de exportação são fixadas e ajustadas mediante alteração, na mesma percentagem, da quota básica de exportação de cada Membro.

(2) As alterações gerais em tôdas as quotas trimestrais de exportação, introduzidas em virtude dos parágrafos (2), (3), (5) e (6) do Artigo 35, aplicam-se *pro rata* às quotas trimestrais de exportação de cada Membro, segundo normas adequadas estabelecidas pelo Conselho. Tais normas devem tomar em consideração as diferentes percentagens das quotas anuais de exportação que os vários Membros tiverem exportado ou tenham direito a exportar em cada trimestre do ano cafeeiro.

(3) Tôdas as decisões do Conselho relativas à fixação e ao ajustamento das quotas anuais e trimestrais de exportação, segundo o disposto nos Artigos 30, 32, 33 e 35, são adotadas, salvo disposição em contrário, por maioria distribuída de dois terços.

### Artigo 37

#### DISPOSIÇÕES SUPLEMENTARES PARA O AJUSTAMENTO DAS QUOTAS DE EXPORTAÇÃO

(1) Além de fixar, de acôrdo com o Artigo 30, as quotas anuais de exportação em função do total das importações e das exportações mundiais previstas, o Conselho deve assegurar que:

- (a) os consumidores tenham ao seu dispor suprimentos de café dos tipos que requerem;
- (b) sejam eqüitativos os preços dos diferentes tipos de café; e
- (c) não se registrem flutuações abruptas de preços em curtos períodos.

(2) A fim de alcançar êstes objetivos, e ressalvadas as disposições do Artigo 36, o Conselho pode adotar um sistema de ajustamento das quotas anuais e trimestrais em função do movimento dos preços dos principais tipos de café. O Conselho fixa anualmente um limite, não superior a 5 por cento, às reduções que poderão ser feitas às quotas anuais em virtude de qualquer sistema assim estabelecido. Para os fins dêsse sistema, pode o Conselho fixar diferenciais de preços e faixas de preços aplicáveis aos vários tipos de café. Ao assim proceder, deve o Conselho levar em consideração, entre outros fatores, as tendências dos preços.

или теми и другими, то он простым большинством голосов решает вопрос о том, какие следует принять коррективные меры для выравнивания общего уровня действующих квартальных экспортных квот.

### Статья 36

#### ПОРЯДОК ИЗМЕНЕНИЯ ЭКСПОРТНЫХ КВОТ

1) За исключением случаев, предусмотренных в статьях 31 и 37, годовые экспортные квоты устанавливаются и изменяются на основе изменения основной экспортной квоты каждого члена в том же процентном отношении.

2) Общие изменения во всех квартальных экспортных квотах, совершаемые согласно пунктам 2, 3, 5 и 6 статьи 34, должны применяться пропорционально к индивидуальным квартальным экспортным квотам согласно соответствующим правилам, устанавливаемым Советом. В этих правилах должен учитываться различный процент годовых экспортных квот, который экспортирован различными участниками или который различные участники вправе экспортировать в каждом квартале кофейного года.

3) Все постановления Совета об установлении и выправлении годовых и квартальных экспортных квот согласно статьям 30, 31, 32 и 34 выносятся, если иное не предусмотрено, комплексным большинством в две трети голосов.

### Статья 37

#### ДОПОЛНИТЕЛЬНЫЕ ПОЛОЖЕНИЯ ОБ ИЗМЕНЕНИИ ЭКСПОРТНЫХ КВОТ

1) Кроме установления годовых экспортных квот в соответствии с оценками общего мирового импорта и экспорта на основании статьи 30 Совет стремится к обеспечению того, чтобы:

- a) виды кофе, которых требуют потребители, поставлялись им;
- b) цены на различные виды кофе были справедливыми; и
- c) резкие колебания цен в течение непродолжительных периодов не происходили.

2) Для достижения этих целей Совет может, несмотря на положения статьи 36, приять систему изменения годовых и квартальных квот в соответствии с изменением цен на основные виды кофе. Совет ежегодно устанавливает лимит, не превышающий пяти процентов, посредством которого могут быть уменьшены годовые квоты в соответствии с любой установленной таким образом системой. Для такой системы Совет может устанавливать дифференциальные цены и группы цен на различные виды кофе. При этом Совет учитывает, в частности, тенденции развития цен.

(3) As decisões do Conselho, nos termos do parágrafo (2) deste Artigo, devem ser aprovadas por maioria distribuída de dois terços.

### *Artigo 38*

#### OBSERVÂNCIA DAS QUOTAS DE EXPORTAÇÃO

(1) Os Membros exportadores sujeitos a quotas devem adotar medidas necessárias a assegurar a inteira observância de todas as disposições do Convênio relativas a quotas. Além de quaisquer medidas que êle próprio possa adotar, o Conselho, por maioria distribuída de dois terços, pode exigir que êsses Membros adotem medidas complementares para o efetivo cumprimento do sistema de quotas previsto no Convênio.

(2) Os Membros exportadores não podem ultrapassar as quotas anuais e trimestrais que lhes são atribuídas.

(3) Se um Membro exportador ultrapassar sua quota em qualquer trimestre, o Conselho deduzirá de uma ou várias de suas quotas seguintes uma quantidade igual a 110 por cento desse excesso.

(4) Se um Membro exportador ultrapassar sua quota trimestral pela segunda vez durante a vigência do Convênio, o Conselho deduzirá de uma ou mais das quotas seguintes desse Membro uma quantidade igual ao dôbro desse excesso.

(5) Se um Membro exportador ultrapassar por três ou mais vezes sua quota trimestral durante a vigência do Convênio, o Conselho aplicará a dedução prevista no parágrafo (4) deste Artigo, ficando os direitos de voto do Membro suspensos até o momento em que o Conselho decidir se deve ser exigida a retirada desse Membro da Organização, nos termos do Artigo 67.

(6) De conformidade com as normas estabelecidas pelo Conselho, as deduções nas quotas previstas nos parágrafos (3), (4) e (5) deste Artigo, bem como as medidas adicionais contempladas no parágrafo (5), devem ser aplicadas pelo Conselho tão pronto receba as informações pertinentes.

### *Artigo 39*

#### EMBARQUES DE CAFÉ DE TERRITÓRIOS DEPENDENTES

(1) No caso de territórios dependentes de um Membro, e ressalvadas as disposições do parágrafo (2) deste Artigo, o café expedido de qualquer um desses territórios com destino à metropole ou a outro território dela dependente, para consumo interno na metrópole ou em qualquer outro de seus territórios depen-

3) Постановления Совета, предусматриваемые положениями пункта 2 настоящей статьи, принимаются комплексным большинством в две трети голосов.

### Статья 38

#### СОБЛЮДЕНИЕ ЭКСПОРТНЫХ КВОТ

1) Экспортирующие члены, для которых установлены квоты, принимают меры, необходимые для обеспечения полного соблюдения всех положений настоящего Соглашения, касающихся квот. Совет в дополнение к мерам, которые он может принять сам, может комплексным большинством в две трети голосов требовать, чтобы такие члены приняли дополнительные меры для эффективного выполнения системы квот, предусмотренной в настоящем Соглашении.

2) Экспортирующие члены не должны превышать установленных для них годовых или квартальных экспортных квот.

3) Если экспортирующий член превышает свою квоту на какой-либо квартал, Совет вычитает из одной или нескольких его последующих квот количество, равное 110 процентам этого превышения.

4) Если экспортирующий член в период действия соглашения второй раз превышает свою квартальную квоту, Совет вычитает из одной или нескольких его последующих квот количество, равное двойному объему такого превышения.

5) Если экспортирующий член в период действия соглашения в третий или большее число раз превысит свою квартальную квоту, Совет делает такие вычеты, какие предусмотрены в пункте 4 настоящей статьи, а право голоса такого члена приостанавливается до тех пор, пока Совет решит, принимать ли в соответствии со статьей 67 меры, требующие выхода такого члена из Организации.

6) В соответствии с устанавливаемыми Советом правилами вычеты из квот, предусмотренные в пунктах 3, 4 и 5 настоящей статьи, и дополнительные меры согласно пункту 5 осуществляются Советом немедленно по получении им необходимой информации.

### Статья 39

#### ОТПРАВКА КОФЕ ИЗ ЗАВИСИМЫХ ТЕРРИТОРИЙ

1) За исключением случая, предусматриваемого в пункте 2 настоящей статьи, отправка кофе из какой-либо зависимой территории участника в его метропольную территорию или в какую-либо другую из его зависимых территорий для внутреннего потребления там или в какой-либо другой из его

dentes, não é considerado como exportação de café nem fica sujeito às limitações de quotas de exportação, desde que o Membro interessado tome providências que satisfaçam o Conselho com respeito à fiscalização das reexportações e a todos os demais problemas que o Conselho possa considerar relacionados ao funcionamento do Convênio e que decorram das relações especiais entre o território metropolitano do Membro e os seus territórios dependentes.

(2) Todavia, o comércio do café entre um Membro e qualquer de seus territórios dependentes que, de acôrdo com o disposto nos Artigos 4 ou 5, participe da Organização a título individual ou como integrante de um grupo, deve ser tratado, para os fins do Convênio, como exportação de café.

#### Artigo 40

##### EXPORTAÇÕES NÃO DEBITADAS A QUOTAS

(1) Com o propósito de facilitar o incremento do consumo do café em certas regiões do mundo de baixo consumo *per capita*, mas de considerável potencial de expansão, as exportações destinadas aos países relacionados no Anexo B, ressalvado o disposto na alínea (f) do parágrafo (2) do presente Artigo, não são debitadas às quotas. O Conselho deve rever anualmente o Anexo B, a fim de determinar se dêle deve ser retirado ou nêle incluído um ou mais países, podendo, caso assim o resolva, tomar medidas nesse sentido.

(2) As disposições das alíneas seguintes devem ser aplicadas às exportações com destino aos países relacionados no Anexo B:

- (a) o Conselho elabora anualmente uma estimativa das importações para consumo interno dos países relacionados no Anexo B, depois de examinar os resultados obtidos nêsses países no ano anterior, no que tange ao aumento do consumo de café e levando em conta o efeito provável das campanhas de promoção e dos acôrdos de comércio. O Conselho pode rever essa estimativa no decurso do ano. Os Membros exportadores não devem, em conjunto, exportar com destino aos países relacionados no Anexo B mais do que a quantidade estipulada pelo Conselho e, para êsse fim, a Organização deve manter os Membros informados das exportações em curso com destino a tais países. O mais tardar trinta dias após o fim de cada mês, os Membros exportadores devem informar o Organização de tôdas as exportações feitas com destino a cada um dos países relacionados no Anexo B, durante o mês;
- (b) os Membros fornecem as estatísticas e demais informações de que a Organização necessita para regular o movimento de café com destino aos países contantes do Anexo B, bem como para que ela se possa assegurar de que o café é consumido nesses países;
- (c) os Membros exportadores procurarão renegociar, tão cedo quanto possível, os acôrdos comerciais vigentes, a fim de nêles incluir disposições tendentes a



зависимых территорий не считается экспортом кофе и не подлежит никаким вытекающим из экспортной квоты ограничениям, при условии, что соответствующий участник заключит удовлетворяющие Совет соглашения относительно контроля над реэкспортом и других вопросов, признанных Советом, имеющими отношение к применению настоящего Соглашения и возникающими из особых взаимоотношений между метропольной территорией этого участника и его зависимыми территориями.

2) Торговля кофе между участником и какой-либо из его зависимых территорий, являющейся, согласно статьям 4 и 5, отдельным участником Организации или членом группового участника, будет считаться, однако, экспортом кофе для целей этого Соглашения.

#### Статья 40

##### ЭКСПОРТ, НЕ ДЕБЕТУЕМЫЙ КВОТАМ

1) В целях поощрения увеличения потребления кофе в определенных районах мира, имеющих низкое потребление на душу населения и значительный потенциал для расширения, экспорт в страны, перечисленные в Приложении В, при условии соблюдения положений подпункта 2f настоящей статьи, не дебетуется квотам. Совет ежегодно пересматривает Приложение В с целью определения, следует ли какую-либо страну или страны исключить или включить, и может, если он об этом примет решение, принимать соответствующие меры.

2) Положения следующих подпунктов применимы к экспорту в страны, перечисленные в Приложении В:

- a) Совет ежегодно готовит оценку импорта для внутреннего потребления в странах, перечисленных в Приложении В, после ознакомления с результатами предыдущего года в отношении увеличения потребления кофе в таких странах с учетом вероятных результатов поощрительных кампаний и торговых соглашений. Совет может пересматривать эту оценку в течение года. Экспортирующие члены в целом не должны экспортировать в страны, перечисленные в Приложении В, больше, чем установлено Советом, и с этой целью Организация держит членов в курсе текущего экспорта в такие страны. Экспортирующие члены информируют Организацию не позднее чем через тридцать дней после истечения каждого месяца о всех экспортных поставках в каждую из стран, перечисленных в Приложении В, за этот месяц.
- b) Члены представляют такие статистические данные и другую информацию, какие могут потребоваться Организации для содействия ей в регулировании притока кофе в страны, перечисленные в Приложении В, и для обеспечения его потребления в таких странах.
- c) Экспортирующие члены стремятся провести переговоры об обновлении существующих торговых соглашений по возможности скорее, с тем чтобы

impedir reexportações de café procedentes de países relacionados no Anexo B com destino a mercados tradicionais. Os Membros exportadores devem igualmente incluir tais disposições em todos os novos acórdos comerciais e em todos os novos contratos de venda não-abrangidos por acórdos comerciais, quer tais contratos sejam negociados com comerciantes particulares, quer com organizações governamentais;

- (d) com o objetivo de assegurar a fiscalização permanente das exportações destinadas a países relacionados no Anexo B, os Membros exportadores devem marcar claramente tôdas as sacas de café destinadas àqueles países com as palavras « Mercado nôvo » e exigir garantias satisfatórias destinadas a impedir a reexportação ou o desvio de café para países não relacionados no Anexo B. O Conselho pode estabelecer para tal fim o necessário regulamento. Todos os Membros, outros que não os relacionados no Anexo B, devem proibir, sem exceção, a entrada de tôdas as partidas de café provenientes diretamente de qualquer país do Anexo B ou dêle desviadas; ou que revelem, nas sacas ou nos documentos de exportação, terem sido originalmente destinadas a um país do Anexo B; ou que se façam acompanhar de um certificado que indique como ponto de destino um local situado em país do Anexo B, ou que seja marcado com as palavras « Mercado nôvo »;
- (e) o Conselho prepara anualmente um relatório completo sôbre os resultados obtidos no desenvolvimento de mercados de café nos países relacionados no Anexo B;
- (f) se o café exportado por um Membro com destino a um país relacionado no Anexo B é reexportado ou desviado para um país não relacionado no Anexo B, o Conselho debita à quota do Membro exportador uma quantidade correspondente a essa reexportação ou desvio, podendo, além disso, de acôrdo com o Regulamento estabelecido pelo Conselho, aplicar as disposições do parágrafo (4) do Artigo 38. Caso se verifique nova reexportação procedente do mesmo país relacionado no Anexo B, o Conselho investiga o caso e, se considerar necessário, pode a qualquer momento retirar êsse país do Anexo B.

(3) As exportações de café em grão, como matéria-prima para tratamento industrial, para quaisquer fins que não o consumo humano como bebida ou alimento, não são debitadas às quotas, desde que o Conselho considere, à luz das informações prestadas pelo Membro exportador, que o café em grão será de fato usado para aquêles fins.

(4) O Conselho pode, a pedido de um Membro exportador, decidir que não são debitáveis à quota dêsse Membro as exportações feitas para fins humanitários ou quaisquer outros propósitos não-comerciais.

включить в них положения, имеющие целью воспрепятствовать реэкспорту кофе из стран, перечисленных в Приложении В, на традиционные рынки. Экспортирующие члены включают также такие положения во все новые торговые соглашения и во все новые договоры продажи, которые не охватываются торговыми соглашениями, независимо от того, ведутся ли переговоры о заключении таких договоров с частными торговцами или с правительственными организациями.

- d) Для сохранения постоянного контроля за экспортом в страны, перечисленные в Приложении В, экспортующие члены четко маркируют все мешки с кофе, предназначенные для таких стран, словами « Новый рынок » и требуют дополнительных гарантий для предупреждения реэкспорта или отклонения в страны, не перечисленные в Приложении В. Совет может устанавливать надлежащие правила для этой цели. Все члены, кроме перечисленных в Приложении В, запрещают ввоз всех без исключения поставок кофе, исходящих непосредственно от стран, перечисленных в Приложении В или отвлеченных от них, или поставок, которые согласно знакам на мешках или экспортным документам первоначально были предназначены для какой-либо из стран, перечисленных в Приложении В, или которые сопровождаются удостоверением, указывающим пункт назначения в одной из стран, перечисленных в Приложении В, или с пометкой « Новый рынок ».
- e) Совет ежегодно готовит подробный доклад о результатах развития рынков кофе в странах, перечисленных в Приложении В.
- f) Если кофе, экспортируемый каким-либо членом в одну из стран, перечисленных в Приложении В, реэкспортируется или отвлекается в какую-либо страну, не указанную в Приложении В, Совет дебетует соответствующее количество квоте такого экспортующего члена и кроме того может в соответствии с устанавливаемыми им правилами применить положения пункта 4 статьи 38. В случае повторения реэкспорта из той же страны, указанной в Приложении В, Совет расследует такой случай и, если найдет необходимым, может в любое время исключить такую страну из Приложения В.

3) Экспорт бобов кофе в качестве сырья для обрабатывающей промышленности для целей, не связанных с потреблением его людьми в виде напитков или продуктов питания, не дебетуется квотам, если Совет установит на основе информации, предоставленной экспортующим членам, что бобы кофе действительно используются для таких других целей.

4) Совет может по заявлению экспортующего члена решить, чтобы экспорт кофе этим членом для потребления в пищу или других некоммерческих целей, не дебетовался его квоте.

*Artigo 41*

## ACÔRDOS REGIONAIS E INTER-REGIONAIS DE PREÇOS

(1) Os acôrdos regionais e inter-regionais de preços concertados entre os Membros exportadores devem ser compatíveis com os objetivos gerais do Convênio, e devem ser registrados junto ao Conselho. Tais acordos devem levar em conta tanto os interesses de produtores e consumidores como os objetivos do Convênio. Todo o Membro da Organização, que considere que qualquer desses acordos pode acarretar resultados contrários aos objetivos do Convênio, pode solicitar ao Conselho que, em sua sessão seguinte, discuta êsses acordos com os Membros interessados.

(2) Em consulta com os Membros e com as organizações regionais a que possam pertencer, o Conselho pode recomendar uma escala de diferenciais de preços para os vários tipos e as diversas qualidades de café, que os Membros devem procurar alcançar por meio de suas políticas de preços.

(3) Caso ocorram, em curtos períodos, flutuações bruscas nos preços dos tipos e qualidades de café para os quais uma escala de diferenciais de preços tenha sido adotada como resultado das recomendações constantes do parágrafo (2) deste Artigo, o Conselho pode recomendar as medidas apropriadas para corrigir a situação.

*Artigo 42*

## ESTUDO DAS TENDÊNCIAS DO MERCADO

O Conselho deve proceder ao estudo constante das tendências do mercado do café, com o objetivo de recomendar políticas de preços, levando em conta os resultados obtidos através do mecanismo de quotas estabelecido no Convênio.

## CAPÍTULO VIII

## CERTIFICADOS DE ORIGEM E DE REEXPORTAÇÃO

*Artigo 43*

## CERTIFICADOS DE ORIGEM E DE REEXPORTAÇÃO

(1) Tôda a exportação de café feita por qualquer Membro em cujo território êsse café tenha sido produzido tem de ser acompanhada de um certificado de origem válido, de acôrdo com o regulamento fixado pelo Conselho e emitido por uma agência qualificada escolhida por êsse Membro e aprovada pela Organização. Cada Membro determina o número de via do certificado que lhe sejam necessárias e todos os originais e cópias levam um número de ordem. A menos que o Conselho decida de outro modo, o original do certificado acompanha os documentos de exportação, devendo uma cópia ser imediatamente enviada pelo Membro à

*Статья 41*

## РЕГИОНАЛЬНЫЕ И МЕЖРЕГИОНАЛЬНЫЕ СОГЛАШЕНИЯ О ЦЕНАХ

1) Региональные и межрегиональные соглашения между участниками, экспортирующими кофе, о ценах должны отвечать целям настоящего Соглашения и подлежат регистрации в Совете. В подобных соглашениях должны учитываться интересы как производителей, так и потребителей, а также цели настоящего Соглашения. Любой участник Организации, который находит, что какие-либо из указанных соглашений могут иметь результаты, не отвечающие целям настоящего Соглашения, может потребовать, чтобы Совет обсудил их с соответствующими участниками на своей следующей сессии.

2) В консультации с участниками и любыми региональными организациями, к которым они принадлежат, Совет может рекомендовать шкалу дифференциальных цен на различные сорта и качества кофе, которую участники должны стараться проводить в жизнь в своей политике цен.

3) Если будут происходить, в течение кратких периодов, резкие колебания цен на те сорта и качества кофе, для которых была принята, в результате рекомендации, сделанной на основании пункта 2 настоящей статьи, шкала дифференциальных цен, то Совет может рекомендовать надлежащие меры для исправления положения.

*Статья 42*

## ОБСЛЕДОВАНИЕ ТЕНДЕНЦИЙ РЫНКА

Совет постоянно следит за тенденциями рынка кофе, для того чтобы рекомендовать политику цен, учитывая результаты, достигаемые посредством предусматриваемого в этом Соглашении механизма квот.

## ГЛАВА VIII

## УДОСТОВЕРЕНИЯ О ПРОИСХОЖДЕНИИ ТОВАРА И О РЕЭКСПОРТЕ

*Статья 43*

## УДОСТОВЕРЕНИЯ О ПРОИСХОЖДЕНИИ ТОВАРА И О РЕЭКСПОРТЕ

1) Каждый экспорт кофе любым членом, на территории которого этот кофе выращен, сопровождается, в соответствии с устанавливаемыми Советом правилами, действительным удостоверением о происхождении, выданным компетентным органом, избранным этим членом, и одобренным Организацией. Каждый член определяет необходимое ему количество экземпляров удостоверения, а каждое подлинное удостоверение и все его копии должны иметь серийный номер. Если Совет не примет иного решения, подлинник удостоверения сопровождает экспортные документы, а копия незамедлительно пред-

Organização, com exceção dos originais de certificados emitidos para cobrir exportações de café com destino a países não-membros, que devem ser enviados diretamente à Organização pelo Membro em aprêço.

(2) Tôda a reexportação de café efetuada por qualquer Membro tem de ser acompanhada de um certificado de reexportação válido, de acôrdo com o regulamento fixado pelo Conselho e emitido por uma agência qualificada escolhida por êsse Membro e aprovada pela Organização, comprovando que o café em aprêço foi importado de acôrdo com as disposições do Convênio. Cada Membro determina o número de vias do certificado que lhe sejam necessárias e todos os originais e cópias de certificados levam um número de ordem. A menos que o Conselho decida de outro modo, o original do certificado de reexportação acompanha os documentos de reexportação, devendo uma via ser imediatamente enviada à Organização pelo Membro que faz a reexportação, com exceção dos originais de certificados de reexportação emitidos para cobrir reexportações de café com destino a países não-membros, que devem ser enviados diretamente à Organização.

(3) Todo o Membro comunica à Organização a agência governamental ou não-governamental incumbida de aplicar e desempenhar as funções especificadas nos parágrafos (1) e (2) dêste Artigo. A Organização aprova especificamente essas agências não-governamentais, mediante a apresentação, por parte do Membro em aprêço, de provas satisfatórias de que essas agências estão em condições de se desempenharem das obrigações que competem ao Membro, de acôrdo com as normas e regulamentos estabelecidos ao abrigo das disposições do Convênio. Havendo motivo para tal, o Conselho pode, a qualquer momento, declarar que deixa de considerar aceitável determinada agência não-governamental. Quer diretamente, quer por intermédio de uma organização mundial internacionalmente reconhecida, o Conselho adota as providências necessárias para que, a qualquer momento, se possa assegurar de que os certificados de origem e os certificados de reexportação estão sendo corretamente emitidos e utilizados, bem como para verificar as quantidades de café exportadas por cada Membro.

(4) A agência não-governamental aprovada como agência certificadora de acôrdo com as disposições do parágrafo (3) dêste Artigo, deve, por um período não inferior a dois anos, conservar registros dos certificados emitidos e dos documentos que justificam sua emissão. A fim de obter aprovação como agência certificadora, de acôrdo com as disposições do parágrafo (3) dêste Artigo, qualquer agência não-governamental deve concordar previamente em colocar êsses registros à disposição da Organização para inspeção.

(5) Os Membros proibirão a entrada de qualquer partida de café proveniente de outro Membro, quer o café seja importado diretamente, quer por intermédio de um não-membro, sempre que não esteja acompanhada de um certificado de origem ou de reexportação válido, emitido de conformidade com o regulamento fixado pelo Conselho.

ставляется Организации этим членом, за исключением того, что подлинные удостоверения, касающиеся экспорта кофе в страны, не состоящие членами, направляются этим членом непосредственно Организации.

2) Каждый реэкспорт кофе тем или иным членом сопровождается, в соответствии с устанавливаемыми Советом правилами, действительным удостоверением о реэкспорте, выданным компетентным органом, избранным этим членом, и одобренным Организацией, подтверждающим, что указанное кофе импортируется в соответствии с положениями настоящего Соглашения. Каждый член определяет необходимое ему количество экземпляров удостоверения, и каждое подлинное удостоверение и все его копии должны иметь серийный номер. Если Совет не примет иного решения, подлинное удостоверение о реэкспорте сопровождается документами о реэкспорте, а копия немедленно направляется Организации соответствующим реэкспортирующим членом, за исключением того, что подлинные удостоверения о реэкспорте, касающиеся реэкспорта кофе в страну, не состоящую членом, направляются непосредственно Организации.

3) Каждый член уведомляет Организацию о правительственном или неправительственном органе, который будет осуществлять функции, указанные в пунктах 1 и 2 настоящей статьи. Организация специально одобряет такой неправительственный орган по представлению членом удовлетворительного доказательства о способности и готовности этого органа выполнять обязанности члена в соответствии с правилами и постановлениями, устанавливаемыми настоящим Соглашением. Совет может в любое время, если на то есть основания, объявить тот или иной конкретный неправительственный орган больше неприемлемым для него. Совет непосредственно или через признанную международную организацию принимает все необходимые меры к тому, чтобы он в любое время мог убедиться, что удостоверения о происхождении и удостоверения о реэкспорте выдаются и используются правильно, и определить количество кофе, экспортированного каждым членом.

4) Неправительственный орган, одобренный в качестве удостоверяющего органа в соответствии с положениями пункта 3 настоящей статьи, хранит записи о выданных удостоверениях и об основаниях их выдачи за период не менее двух лет. Чтобы получить одобрение в качестве удостоверяющего органа в соответствии с положениями пункта 3 настоящей статьи, неправительственный орган должен сначала согласиться предоставить вышеуказанные записи для ознакомления Организации.

5) Члены запрещают ввоз поставок кофе каким-либо другим членам, независимо от того, импортируется ли он непосредственно или через страну, не состоящую членом, которые не сопровождаются действительным удостоверением о происхождении или реэкспорте, выданным в соответствии с установленными Советом правилами.

(6) Pequenas quantidades de café, na forma que o Conselho determinar, ou o café para consumo direto a bordo de navios, aviões e outros meios de transporte internacional, ficam isentos das disposições dos parágrafos (1) e (2) deste Artigo.

## CAPÍTULO IX

## CAFÉ INDUSTRIALIZADO

*Artigo 44*

## MEDIDAS RELATIVAS AO CAFÉ INDUSTRIALIZADO

(1) Nenhum Membro aplicará medidas governamentais que afetem as suas exportações e reexportações de café destinadas a outro Membro, se essas medidas, quando tomadas em seu conjunto em relação a êsse outro Membro, representarem tratamento discriminatório em favor do café industrializado em comparação com o café verde. Na aplicação desta disposição, os Membros podem tomar na devida consideração:

- (a) a situação especial dos mercados relacionados no Anexo B do Convênio; e
- (b) o tratamento diferencial por um Membro importador, no que diz respeito a importações ou reexportações das diversas formas de café.

(2) (a) Se um Membro considerar que não estão sendo obedecidas as disposições do parágrafo (1) deste Artigo, poderá apresentar reclamação, por escrito, ao Diretor-Executivo, fazendo-a acompanhar de uma explicação minuciosa das razões em que se fundamenta, juntamente com uma descrição das medidas que considera devam ser adotadas. O Diretor-Executivo informará imediatamente o Membro contra o qual a reclamação tenha sido apresentada e solicitará a opinião desse Membro. O Diretor-Executivo procurará levar os Membros a obter uma solução mutuamente satisfatória e, o mais cedo possível, apresentará ao Conselho um relatório completo, que deverá incluir tanto as medidas que o Membro reclamante considera devam ser adotadas como a opinião da outra parte.

(b) Caso não seja encontrada uma solução dentro de 30 dias após o recebimento da reclamação pelo Diretor-Executivo, êste último deverá, o mais tardar dentro de 40 dias após o recebimento da reclamação, constituir uma junta arbitral. A junta arbitral será integrada por:

- (i) uma pessoa designada pelo Membro reclamante;
- (ii) uma pessoa designada pelo Membro contra o qual tenha sido feita a reclamação; e
- (iii) um presidente escolhido de comum acôrdo pelos Membros envolvidos ou, na hipótese de não haver acôrdo, pelas duas pessoas indicadas nas alíneas (i) e (ii).

(c) Se, 45 dias após o recebimento da reclamação pelo Diretor-Executivo, a junta arbitral não estiver totalmente constituída, os árbitros restantes serão



б) На небольшие количества кофе в таких формах, какие могут быть определены Советом, или на кофе, предназначенный для непосредственного потребления на кораблях, самолетах и других международных средствах передвижения, положения пунктов 1 и 2 настоящей статьи не распространяются.

## ГЛАВА IX ОБРАБОТАННЫЙ КОФЕ

### Статья 44

#### МЕРЫ, КАСАЮЩИЕСЯ ОБРАБОТАННОГО КОФЕ

1) Ни один член не имеет права применять правительственные меры в отношении своего экспорта или реэкспорта кофе к другому члену, что вместе взятое в отношении этого другого члена равносильно дискриминационному режиму в пользу обработанного кофе в сравнении с зеленым кофе. При применении этого положения члены должны надлежащим образом учитывать:

- а) особое положение на рынках, перечисленных в Приложении В к настоящему Соглашению;
- б) дифференцированный режим у импортирующего члена в части, касающейся импорта или реэкспорта различных видов кофе;

2) а) если член считает, что положения пункта 1 настоящей статьи не выполняются, он может в письменном виде довести свою жалобу до сведения Исполнительного директора с подробным описанием причин своего мнения, а также с описанием мер, которые он считает необходимым принять. Исполнительный директор незамедлительно информирует того члена, в отношении которого поступила жалоба, и запрашивает его мнение. Он оказывает содействие членам в достижении взаимно удовлетворительного решения и как можно скорее представляет Совету полный отчет, включая меры, которые, по мнению жалующегося члена, необходимо принять, а также мнение другой стороны.

б) Если решение не найдено в течение 30 дней после получения уведомления Исполнительным директором, оно не позднее 40 дней после получения такого уведомления создает арбитражную комиссию. Комиссия состоит из:

- i) одного лица, назначенного жалующимся членом;
- ii) одного лица, назначенного членом, в отношении которого поступила жалоба;
- iii) председателя, кандидатура которого взаимно согласовывается заинтересованными членами, или, при отсутствии такого согласия, — двумя лицами, назначенными в соответствии с подпунктами i и ii.

с) Если комиссия полностью не будет создана в течение 45 дней после получения уведомления Исполнительным директором, остальные арбитры

designados, dentro de um período subsequente de 10 dias, pelo Presidente do Conselho, após consultar os Membros envolvidos.

(d) Nenhum dos árbitros será funcionário de qualquer dos governos envolvidos na questão, nem poderá ter qualquer interesse em sua solução.

(e) Os Membros envolvidos facilitarão o trabalho da junta arbitral e colocarão à sua disposição tôdas as informações pertinentes.

(f) Com base em tôdas as informações a seu dispor, a junta arbitral determinará, três semanas após a sua constituição, se, e em caso afirmativo em que medida, existe tratamento discriminatório.

(g) As decisões da junta arbitral sôbre tôdas as questões, sejam de fundo ou de procedimento, serão tomadas, se necessário, por maioria de votos.

(h) O Diretor-Executivo notificará imediatamente aos Membros interessados as conclusões da junta arbitral e informará imediatamente o Conselho dessas conclusões.

(i) As despesas da junta arbitral correrão por conta do orçamento administrativo da Organização.

(3) (a) Na hipótese de se verificar a existência de tratamento discriminatório, será dado ao Membro em questão o prazo de 30 dias, a contar da data em que lhe forem comunicadas as conclusões da junta arbitral, para corrigir a situação de acôrdo com as conclusões da junta arbitral. O Membro informará o Conselho das medidas que tenciona adotar.

(b) Se, decorrido êsse prazo, o Membro reclamante considerar que a situação não foi corrigida, poderá, depois de informar o Conselho, adotar contramedidas, que não deverão ir além do necessário para neutralizar o tratamento discriminatório indicado pela junta arbitral e que só perdurarão enquanto subsistir o tratamento discriminatório.

(c) Os Membros envolvidos manterão o Conselho informado das medidas que estiverem sendo por êles adotadas.

(4) Na aplicação das contramedidas, os Membros tomarão na devida consideração a necessidade dos países em desenvolvimento de executar políticas destinadas a ampliar a base de suas economias por intermédio, *inter alia*, da industrialização e da exportação de produtos manufaturados, bem como a fazer o necessário para assegurar que as disposições dêste Artigo sejam aplicadas equitativamente a todos os Membros em situação análoga.

(5) Nenhuma das disposições dêste Artigo será interpretada como capaz de impedir que um Membro suscite no Conselho uma questão relacionada com êste Artigo, ou que recorra aos Artigos 58 ou 59, desde que tal iniciativa não interrompa, sem o consentimento dos Membros envolvidos, qualquer procedimento iniciado de

назначаются в течение десяти последующих дней Председателем Совета после консультаций с заинтересованными членами.

d) Никто из арбитров не может быть должностным лицом какого-либо правительства, причастного к этому делу или заинтересованного в его исходе.

e) Заинтересованные члены содействуют работе комиссии и представляют всю относящуюся к делу информацию.

f) Арбитражная комиссия на основе всей имеющейся в ее распоряжении информации определяет в течение трех недель после ее создания, применяется ли и, если да, в какой мере дискриминационный режим.

g) Решение комиссии по всем вопросам существа или процедуры принимается в случае необходимости большинством голосов.

h) Исполнительный директор незамедлительно информирует заинтересованных членов и Совет о заключениях комиссии.

i) Расходы, связанные с арбитражной комиссией, покрываются за счет административного бюджета Организации.

3) a) Если установлено наличие дискриминационного режима, то соответствующему члену дается период в 30 дней после уведомления его о заключениях арбитражной комиссии на исправление положения в соответствии с заключениями комиссии. Этот член информирует Совет о мерах, которые он намеряет принять.

b) Если по истечении этого периода, по мнению жалующегося члена, положение не будет исправлено, он может после уведомления об этом Совета принять контрмеры, которые не должны выходить за пределы того, что необходимо для противодействия дискриминационному режиму, наличие которого установлено арбитражной комиссией, и не должны продолжаться дольше, чем существует дискриминационный режим.

c) Соответствующие члены информируют Совет о принимаемых ими мерах.

4) При применении контрмер члены обязуются должным образом учитывать нужды развивающихся стран для проведения политики, имеющей целью расширить базу их экономики, в частности, путем индустриализации и экспорта готовой продукции, а также делать все необходимое для достижения того, чтобы положения настоящей статьи справедливо применялись ко всем членам в аналогичной ситуации.

5) Ни одно из положений настоящей статьи не может рассматриваться как препятствующее тому или иному члену поднимать в Совете вопрос в соответствии с этой статьей или обращаться к статьям 58 или 59 при условии, что все такие меры не будут прерывать процедуры, начатой в соответствии с

acôrdo com êste Artigo, nem impeça o seu início, a menos que um procedimento a respeito da mesma questão haja sido completado, nos t ermos do Artigo 59.

(6) Qualquer dos prazos estabelecidos neste Artigo pode sofrer altera  o mediante ac ordo entre os Membros envolvidos.

## CAP TULO X REGULAMENTA  O DAS IMPORTA  ES

### *Artigo 45*

#### REGULAMENTA  O DAS IMPORTA  ES

(1) A fim de evitar que pa ses exportadores n o-membros aumentem suas exporta  es a expensas de Membros, cada Membro limita as suas importa  es anuais de caf  produzido em pa ses exportadores n o-membros a uma quantidade que n o exceda a m dia anual de suas importa  es de caf  procedentes de tais pa ses durante os anos civis de 1960, 1961 e 1962.

(2) Por maioria distribu da de dois ter os, o Conselho pode suspender ou modificar essas limita  es quantitativas, caso o considere necess rio para alcan ar os objetivos do Conv nio.

(3) O Conselho prepara relat rios anuais s bre o volume de caf  origin rio de pa ses n o-membros cuja importa  o   permitida, bem como relat rios trimestrais s bre as importa  es efetuadas por cada Membro importador, nos t ermos do par grafo (1) d ste Artigo.

(4) As obriga  es dos par grafos anteriores d ste Artigo n o derogam quaisquer outras obriga  es bilaterais ou multilaterais com elas em conflito, assumidas pelos Membros importadores com pa ses n o-membros antes de 1  de ag sto de 1962, desde que um Membro importador que tenha assumido tais obriga  es conflitantes as cumpra de tal modo que se torne m nimo o conflito com as obriga  es estipuladas nos par grafos anteriores; tome, logo que poss vel, medidas que harmonizem suas obriga  es com as disposi  es d stes par grafos; e informe o Conselho dos pormenores dessas obriga  es e das medidas por  le tomadas para atenuar ou eliminar o conflito.

(5) Se um Membro importador n o cumprir as disposi  es d ste Artigo, o Conselho poder , par maioria distribu da de dois ter os, suspender os seus direitos de voto no Conselho e o direito de dispor de seus votos na Junta.

настоящей статьей без согласия заинтересованных членов, или препятствовать развертыванию такой процедуры, если предусмотренная статьей 59 процедура в отношении такого же вопроса не выполнена.

6) Всякие ограничения во времени в настоящей статье могут определяться по договоренности между заинтересованными членами.

## ГЛАВА X

### РЕГУЛИРОВАНИЕ ИМПОРТА

#### *Статья 45*

##### РЕГУЛИРОВАНИЕ ИМПОРТА

1) Чтобы удержать экспортирующие страны, не состоящие членами Организации, от увеличения их экспорта за счет стран-членов, каждый член ограничивает свой годовой импорт кофе, произведенного в экспортирующих странах, не состоящих членами, количеством, не превышающим его среднего годового импорта из этих стран в течение 1960, 1961 и 1962 календарных годов.

2) Совет комплексным большинством в две трети голосов может приостановить или изменить эти количественные ограничения, если он найдет такие меры необходимыми для содействия целям настоящего Соглашения.

3) Совет готовит годовые доклады о количестве допустимого импорта кофе (который происходит из страны, не состоящей членом Организации) и кварталные доклады об импорте каждого импортирующего члена согласно положениям пункта 1 настоящей статьи.

4) Обязательства, содержащиеся в предыдущих пунктах настоящей статьи, не ущемляют каких-либо спорных двусторонних или многосторонних обязательств, принятых импортирующими членами по отношению к странам, не состоявшим членами до 1 августа 1962 года при условии, что каждый импортирующий член, который имеет такие спорные обязательства, будет выполнять их таким образом, чтобы свести до минимума расхождения с обязательствами предыдущих пунктов, и возможно скорее примет меры для согласования этих обязательств с обязательствами, содержащимися в указанных пунктах, и информирует Совет о деталях спорных обязательств и о мерах, принимаемых для сведения к минимуму или устранения такого расхождения.

5) Если импортирующий член не выполняет положений настоящей статьи, Совет комплексным большинством в две трети голосов может приостановить его право голоса и его право подачи голоса в Комитете.

## CAPÍTULO XI

## INCREMENTO DO CONSUMO

*Artigo 46*

## PROMOÇÃO

(1) O Conselho patrocina a promoção do consumo de café. Com êsse propósito, pode manter um comitê distinto incumbido de promover, por todos os meios apropriados, o consumo nos países importadores, sem distinção de origem, tipo ou marca do café, e de empenhar-se por atingir e manter o mais alto grau de qualidade e pureza da bebida.

(2) Aplicam-se ao referido comitê as seguintes disposições:

- (a) as despesas com o programa de promoção são custeadas por contribuições dos Membros exportadores;
- (b) os Membros importadores também podem contribuir financeiramente para o programa de promoção;
- (c) a participação no comitê fica limitada aos Membros que contribuam para o programa de promoção;
- (d) o montante e o custo do programa de promoção devem ser examinados pelo Conselho;
- (e) os estatutos do comitê são aprovados pelo Conselho;
- (f) antes de iniciar uma campanha num país Membro, o comitê deve obter a aprovação dêsse Membro; e
- (g) o comitê administra todos os recursos destinados à promoção e aprova as respectivas contas.

(3) As despesas administrativas ordinárias relativas ao pessoal permanente da Organização que trabalha diretamente em atividades de promoção, excetuados os gastos de viagem para fins de promoção, são debitadas ao orçamento administrativo da Organização.

*Artigo 47*

## REMOÇÃO DE OBSTÁCULOS AO CONSUMO

(1) Os Membros reconhecem a importância vital de conseguir-se, o quanto antes, o maior aumento possível no consumo do café, principalmente por meio da eliminação gradual dos obstáculos que se podem opor a êsse aumento.

(2) Os Membros reconhecem que certas medidas atualmente em vigor podem, em maior ou menor grau, enterrar o aumento do consumo do café, em particular:

## ГЛАВА XI

## УВЕЛИЧЕНИЕ ПОТРЕБЛЕНИЯ

*Статья 46*

## ПОощРЕНИЕ

1) Совет выступает инициатором содействия потребления кофе. Для достижения этого он может иметь отдельный Комитет с целью содействия потреблению в импортирующих странах всеми подлежащими средствами безотносительно к происхождению, виду или сорту кофе и с целью стремления к достижению и сохранению наивысшего качества и бесприемности нанизка.

2) Следующие положения относятся к такому комитету:

- a) расходы на поощрительные программы покрываются за счет взносов экспортирующих членов;
- b) импортирующие члены также могут делать денежные взносы на поощрительную программу;
- c) состав членов Комитета ограничивается членами, делающими взносы на поощрительную программу;
- d) масштабы и стоимость поощрительной программы пересматриваются Советом;
- e) постановления комитета подлежат одобрению Советом;
- f) комитет получает согласие члена до проведения кампании в стране этого члена.
- g) комитет контролирует все средства поощрения и утверждает все относящиеся к этому вопросу финансовые отчеты.

3) Обычные административные расходы на постоянный персонал Организации, зачатый непосредственно в сфере поощрения, кроме расходов на его проезд в целях поощрения, производятся из административного бюджета Организации.

*Статья 47*

## УСТРАНЕНИЕ ПРЕПЯТСТВИЙ К ПОТРЕБЛЕНИЮ

1) Члены признают первостепенное значение достижения наибольшего возможного увеличения потребления кофе в максимально короткие сроки, особенно посредством постепенного устранения всех препятствий, которые могут стоять на пути к такому увеличению.

2) Члены признают, что в настоящее время осуществляются меры, которые в большей или меньшей степени могут помешать расширению потребления кофе, в частности:

- (a) certos regimes de importação aplicáveis ao café, inclusive tarifas preferenciais ou de outra natureza, quotas, operações de monopólios governamentais de importação e de agências oficiais de compra, e outros regulamentos administrativos e práticas comerciais;
- (b) certos regimes de exportação, no que diz respeito aos subsídios diretos ou indiretos, e outros regulamentos administrativos e práticas comerciais; e
- (c) certas condições internas de comercialização e certas disposições legais e administrativas internas que podem prejudicar o consumo.

(3) Tendo presente os objetivos acima mencionados e as disposições do parágrafo (4) deste Artigo, os Membros esforçar-se-ão por dar prosseguimento à redução das tarifas aplicáveis ao café, ou por adotar outras medidas destinadas a eliminar os obstáculos que se opõem ao aumento do consumo.

(4) Levando em consideração seus interesses comuns e no espírito do Anexo A.II.1 da Ata final da primeira Conferência das Nações Unidas sobre Comércio e Desenvolvimento, os Membros se comprometem a buscar os meios necessários para que os obstáculos ao desenvolvimento do comércio e do consumo, mencionados no parágrafo (2) do presente Artigo, possam ser progressivamente reduzidos e finalmente, sempre que possível, eliminados, ou para que seus efeitos sejam consideravelmente atenuados.

(5) Os Membros informam o Conselho de todas as medidas adotadas para a execução das disposições deste Artigo.

(6) Para atingir os objetivos deste Artigo, o Conselho pode formular recomendações aos Membros e deve examinar os resultados obtidos na primeira sessão do ano cafeeiro 1969-70.

## CAPÍTULO XII

### POLÍTICA E DISCIPLINA DE PRODUÇÃO

#### *Artigo 48*

#### POLÍTICA E DISCIPLINA DE PRODUÇÃO

(1) Todo o Membro produtor se compromete a ajustar a sua produção de café a nível que não exceda o necessário para atender ao consumo interno, às exportações permitidas e aos estoques a que se refere o Artigo 49.

(2) Antes de 31 de dezembro de 1968, todo o Membro exportador submeterá à Junta Executiva a meta de produção que se propõe adotar para o ano cafeeiro de 1972-73, tomando como base os elementos definidos no parágrafo (1) deste Artigo. Tal meta será considerada como aprovada, a menos que, antes da primeira sessão que o Conselho realizar depois de 31 de dezembro de 1968, venha a ser rejeitada pela Junta Executiva por maioria distribuída simples. A Junta Executiva informará o



- a) применимые к кофе импортные мероприятия, включая преференциальные и иные тарифы, квоты, действие правительственных импортных монополий и официальных закупочных органов, а также другие административные постановления и коммерческая практика;
- b) экспортные мероприятия в отношении прямых или косвенных субсидий и другие административные постановления и коммерческая практика; и
- c) внутренние торговые условия и внутренние правовые и административные постановления, относящиеся к потреблению.

3) Учитывая вышеизложенные цели и положения пункта 4 настоящей статьи, члены должны стремиться к осуществлению тарифных сокращений на кофе или принятию других мер для устранения препятствий к широкому потреблению.

4) С учетом их взаимной заинтересованности и в духе Приложения А.II.1 Заключительного акта первой Конференции Организации Объединенных Наций по торговле и развитию, члены обязуются искать пути и средства, с помощью которых можно было бы постепенно уменьшать и в конечном счете, когда это окажется возможным, устранить препятствия к расширению торговли и потреблению, о которых говорится в пункте 2 настоящей статьи, или с помощью которых можно было бы значительно уменьшить их влияние.

5) Члены информируют Совет о всех мерах, принимаемых для осуществления положений настоящей статьи.

6) Для содействия целям настоящей статьи Совет может делать любые рекомендации членам и рассмотрит достигнутые результаты на первом заседании 1969-1970 кофейного года.

## ГЛАВА XII

### ПОЛИТИКА ПРОИЗВОДСТВА И КОНТРОЛЬ

#### *Статья 48*

#### ПОЛИТИКА ПРОИЗВОДСТВА И КОНТРОЛЬ

1) Каждый производящий кофе член обязуется изменять свое производство кофе до уровня, не превышающего тот, который необходим для внутреннего потребления, допустимого экспорта и запасов, указанных в статье 49.

2) До 31 декабря 1968 года каждый экспортирующий член представляет Исполнительному комитету свои положительные производственные задания на 1972-1973 кофейный год, основанные на элементах, изложенных в пункте 1 настоящей статьи. Если они не отклоняются Исполнительным комитетом простым комплексным большинством голосов до первого заседания Совета

Conselho das metas de produção que tiverem sido assim adotadas. Se a meta de produção sugerida por um Membro exportador fôr rejeitada pela Junta Executiva, esta recomendará uma meta de produção para êsse Membro exportador. Em sua primeira sessão posterior a 31 de dezembro de 1968, a ser realizada o mais tardar até 31 de março de 1969, deverá o Conselho, por maioria distribuída de dois terços e à luz das recomendações feitas pela Junta, fixar metas de produção individuais aos Membros exportadores, cujas propostas não tenham sido aprovadas pela Junta ou que não tenham apresentado propostas de metas de produção.

(3) Até que sua meta de produção seja aprovada pela Organização ou fixada pelo Conselho, nos têrmos do parágrafo (2) dêste Artigo, nenhum Membro exportador poderá beneficiar de qualquer aumento de seu direito anual de exportação acima do nível de seu direito anual de exportação que vigore em 1º de abril de 1969.

(4) O Conselho fixa metas de produção aos Membros exportadores que venham a aderir ao Convênio, e pode fixar metas de produção aos Membros produtores que não sejam Membros exportadores.

(5) O Conselho mantém sob exame constante as metas de produção fixadas ou aprovadas nos têrmos dêste Artigo, modificando-as, na medida das necessidades, a fim de assegurar que a soma das metas individuais seja compatível com a estimativa das necessidades mundiais.

(6) Os Membros se comprometem a respeitar as metas individuais de produção fixadas ou aprovadas nos têrmos dêste Artigo, e todo o Membro produtor adotará, para êsse fim, as políticas e as medidas que considere necessárias. As metas individuais de produção fixadas ou aprovadas nos têrmos dêste Artigo não representam um mínimo obrigatório, nem conferem qualquer direito a níveis específicos de exportação.

(7) Os Membros produtores prestam à Organização, na forma e nos prazos que o Conselho determinar, informações periódicas sôbre as medidas tomadas para disciplinar a produção e respeitar as metas individuais de produção fixadas ou aprovadas nos têrmos dêste Artigo. O Conselho procede à avaliação destas e de outras informações pertinentes e, em consequência dessa avaliação, adota as medidas de caráter geral ou específico que considere necessárias ou convenientes.

(8) Se o Conselho se certificar de que um Membro produtor não está adotando as medidas necessárias ao cumprimento das disposições dêste Artigo, êsse Membro

после 31 декабря 1968 года, такие задания считаются утвержденными. Исполнительный комитет информирует Совет об утвержденных таким образом плановых производственных заданиях. Если производственное задание, предлагаемое экспортирующим членом, отклоняется Исполнительным комитетом, то Комитет рекомендует производственное задание для такого экспортирующего члена. На своем первом заседании после 31 декабря 1968 года, которое должно состояться не позднее 31 марта 1969 года, Совет комплексным большинством в две трети голосов и в свете рекомендаций Комитета устанавливает индивидуальные производственные задания для тех экспортирующих членов, собственные задания которых были отклонены Комитетом или которые не представили таких заданий.

3) До утверждения производственного задания Организацией или установления его Советом в соответствии с пунктом 2 настоящей статьи ни один экспортирующий член не может увеличивать свою годовую экспортную квоту выше уровня его годовой экспортной квоты, действующей до 1 апреля 1969 года.

4) Совет устанавливает производственные задания для экспортирующих членов, присоединившихся к Соглашению, и может устанавливать производственные задания для производящих кофе членов, которые не являются экспортирующими членами.

5) Совет периодически пересматривает производственные задания, установленные или одобренные в соответствии с требованиями настоящей статьи, и может пересматривать их до пределов, необходимых для обеспечения того, чтобы общий объем отдельных заданий соответствовал предположительным мировым потребностям.

6) Члены обязуются соблюдать производственные задания отдельных стран, установленные или одобренные в соответствии с условиями настоящей статьи, и каждый производящий член вправе применять любую политику и процедуры, которые он сочтет необходимыми для этой цели. Индивидуальные производственные задания, установленные или одобренные в соответствии с условиями настоящей статьи, не являются обязательным минимумом и не устанавливают какой-либо квоты в отношении конкретных уровней экспорта.

7) Производящие члены представляют Организации в форме и в сроки, устанавливаемые Советом, периодические доклады о мерах по контролю за производством и соблюдением индивидуальных производственных заданий, установленных или одобренных в соответствии с положениями настоящей статьи. В свете оценки этой и другой относящейся к данному вопросу информации Совет принимает такие меры общего или частного характера, какие он считает необходимыми или целесообразными.

8) Если Совет определяет, что какой-либо производящий член не принимает надлежащих мер для соблюдения положений настоящей статьи, то такой

não beneficia de qualquer aumento subsequente de seu direito anual de exportação, e seu direito de voto poderá ser suspenso nos termos do parágrafo (7) do Artigo 59, até que o Conselho se satisfaça de que o Membro está cumprindo suas obrigações relativas a este Artigo. Se, porém, decorrido novo prazo que venha a ser fixado pelo Conselho, se verificar que o Membro em aprêço ainda não adotou as providências necessárias para executar uma política que atenda aos objetivos deste Artigo, o Conselho poderá exigir a retirada desse Membro da Organização, nos termos do Artigo 67.

(9) A Organização prestará aos Membros que assim o requeiram, e nas condições que o Conselho determine, toda a assistência que estiver ao seu alcance, para que sejam alcançados os objetivos deste Artigo.

(10) Os Membros importadores se comprometem a cooperar com os Membros exportadores em seus planos para ajustar a produção de café, conforme disposto no parágrafo (1) deste Artigo. Em particular, os Membros não deverão conceder assistência financeira ou técnica direta, nem apoiar propostas no sentido de que tal assistência seja prestada por qualquer organismo internacional a que pertençam, quando tal assistência fôr destinada a políticas de produção contrárias aos objetivos deste Artigo, quer seja ou não Membro da Organização Internacional do Café o país beneficiário. A Organização manterá estreito contacto com os organismos internacionais interessados, a fim de assegurar a maior cooperação possível desses organismos para a execução deste Artigo.

(11) Todas as decisões previstas neste Artigo, com exceção do especificado em seu parágrafo (2), são tomadas por maioria distribuída de dois terços.

#### CAPÍTULO XIII

### REGULAMENTAÇÃO DE ESTOQUES

#### *Artigo 49*

##### POLÍTICA DE ESTOQUES

(1) Para complementar as disposições do Artigo 48, o Conselho pode estabelecer, por maioria distribuída de dois terços, diretrizes a seguir com relação aos estoques de café dos países Membros produtores.

(2) O Conselho adota as medidas necessárias a verificar anualmente o volume dos estoques de café em poder de cada Membro exportador, de acordo com os métodos que estabelece. Os Membros interessados devem facilitar a realização dessa verificação anual.

(3) Os Membros produtores devem assegurar que existem, em seus respectivos países, instalações apropriadas ao armazenamento adequado dos estoques de café.

член не пользуется правом на какое-либо последующее увеличение его годовой экспортной квоты, а его право голоса может быть приостановлено согласно положениям пункта 7 статьи 59 до тех пор, пока Совет убедится, что указанный член выполняет свои обязательства по этой статье. Однако если по истечении такого дополнительного периода, какой будет определен Советом, будет установлено, что названный член все еще не принял мер, необходимых для выполнения политики, соответствующей целям настоящей статьи, Совет может требовать выхода такого члена из Организации на основании положений статьи 67.

9) Организация на условиях, устанавливаемых Советом, может распространять на таких членов, в случае их просьбы об этом, всевозможную помощь, какой она располагает для выполнения целей настоящей статьи.

10) Импортирующие члены обязуются сотрудничать с экспортирующими членами в выполнении их планов регулирования производства кофе в соответствии с пунктом 1 настоящей статьи. В частности, члены воздерживаются от прямого предложения финансовой или технической помощи или от поддержки предложений о такой помощи со стороны какой-либо международной организации, членом которой они состоят, для проведения политики производства, противоречащей целям настоящей статьи, независимо от того, является ли страна-получатель членом Международной организации по кофе или нет. Организация поддерживает тесный контакт с соответствующими международными организациями в целях обеспечения их максимального сотрудничества в осуществлении требований настоящей статьи.

11) За исключением случаев, оговоренных в пункте 2 настоящей статьи, все постановления, предусматриваемые настоящей статьей, принимаются комплексным большинством в две трети голосов.

### ГЛАВА XIII

## РЕГУЛИРОВАНИЕ ЗАПАСОВ

### *Статья 49*

#### ПОЛИТИКА В ОТНОШЕНИИ ЗАПАСОВ КОФЕ

1) В дополнение к положениям статьи 48 Совет может комплексным большинством в две трети голосов устанавливать политику в отношении запасов кофе в производящих странах-членах.

2) Совет ежегодно принимает меры по определению запасов кофе, находящихся в распоряжении отдельных экспортирующих членов, в соответствии с устанавливаемой им процедурой. Соответствующие члены содействуют этому ежегодному определению.

3) Производящие члены обеспечивают, чтобы в их соответствующих странах были необходимые условия для надлежащего хранения запасов кофе.

## CAPÍTULO XIV

## OBRIGAÇÕES DIVERSAS DOS MEMBROS

*Artigo 50*

## CONSULTAS E COOPERAÇÃO COM O COMÉRCIO

(1) A Organização mantém estreita ligação com as organizações não-governamentais pertinentes que se ocupam do comércio internacional do café e com os peritos em assuntos cafeeiros.

(2) Os Membros devem exercer as suas atividades abrangidas pelas disposições do Convênio em harmonia com as práticas comerciais correntes. No exercício dessas atividades, devem esforçar-se por levar em consideração os interesses legítimos do comércio cafeeiro.

*Artigo 51*

## OPERAÇÕES DE TROCA

De modo a impedir que seja ameaçada a estrutura geral de preços, os Membros devem abster-se de efetuar operações de troca direta e individualmente vinculadas, e que envolvam a venda de café a mercados tradicionais.

*Artigo 52*

## MISTURAS E SUBSTITUTOS

(1) Os Membros não devem manter em vigor quaisquer regulamentos que exijam a mistura, o tratamento ou a utilização de outros produtos com o café, para revenda comercial como café. Os Membros devem esforçar-se por proibir a venda e a propaganda, sob o nome de café, de produtos que contenham menos do equivalente a 90 por cento de café verde como matéria-prima básica.

(2) O Diretor-Executivo submete ao Conselho um relatório anual sobre a observância das disposições deste Artigo.

(3) O Conselho pode recomendar a qualquer Membro a adoção das medidas necessárias para assegurar a observância das disposições deste Artigo.

## CAPÍTULO XV

## FINANCIAMENTO ESTACIONAL

*Artigo 53*

## FINANCIAMENTO ESTACIONAL

(1) O Conselho, a pedido de um Membro que participe de acordo bilateral, multilateral, regional ou inter-regional de financiamento estacional, examina

## ГЛАВА XIV

## ПРОЧИЕ ОБЯЗАТЕЛЬСТВА ЧЛЕНОВ

*Статья 50*

## КОНСУЛЬТАЦИИ И СОТРУДНИЧЕСТВО С ТОРГОВЫМИ ОРГАНИЗАЦИЯМИ

1) Организация поддерживает тесную связь с соответствующими неправительственными организациями, занимающимися международной торговлей кофе, и со специалистами по вопросам кофе.

2) Члены осуществляют свою деятельность в рамках настоящего Соглашения в порядке, соответствующем установившимся торговым капамам. При осуществлении этой деятельности они стремятся должным образом учитывать законные интересы в деле торговли кофе.

*Статья 51*

## БАРТЕРНЫЕ СДЕЛКИ

Во избежание нарушения общей структуры цен участники воздерживаются от вступления в прямые и индивидуально связанные бартерные сделки, имеющие отношение к продаже кофе на обычных рынках.

*Статья 52*

## СМЕСИ И ЗАМЕНТЕЛИ

1) Участники не должны применять никаких правил, требующих смешения, обработки или использования других продуктов с кофе для коммерческой перепродажи в качестве кофе. Участники должны принимать меры к запрещению продажи и рекламирования под наименованием кофе таких продуктов, которые содержат, в качестве основного сырого материала, меньше эквивалента 90 процентов зеленого кофе.

2) Исполнительный директор представляет Совету годовой доклад о выполнении положений настоящей статьи.

3) Совет может рекомендовать любому члену, чтобы он принял необходимые меры для обеспечения соблюдения положений настоящей статьи.

## ГЛАВА XV

## СЕЗОННОЕ ФИНАНСИРОВАНИЕ

*Статья 53*

## СЕЗОННОЕ ФИНАНСИРОВАНИЕ

1) По ходатайству участника, являющегося также участником какого-либо двустороннего, многостороннего, регионального или межрегионального

tal acôrdo com o propósito de verificar sua compatibilidade com as obrigações do Convênio.

(2) O Conselho pode fazer recomendações aos Membros a fim de resolver qualquer conflito de obrigações que possa surgir.

(3) Na base de informações prestadas pelos Membros interessados, e se assim o julgar conveniente e adequado, o Conselho pode fazer recomendações gerais com o propósito de auxiliar os Membros que necessitem de financiamento estacional.

#### CAPÍTULO XVI

### FUNDO DE DIVERSIFICAÇÃO

#### *Artigo 54*

#### FUNDO DE DIVERSIFICAÇÃO

(1) Fica estabelecido pelo presente Artigo o Fundo de Diversificação da Organização Internacional do Café a fim de alcançar o objetivo de limitar a produção de café, de forma a estabelecer um equilíbrio razoável entre a oferta e a procura mundiais. O Fundo será regido por estatutos a serem aprovados pelo Conselho, o mais tardar até 31 de dezembro de 1968.

(2) A participação no Fundo é obrigatória para tôda a Parte Contratante que não seja Membro importador e cujo direito de exportação seja superior a 100.000 sacas. A participação voluntária no Fundo, das Partes Contratantes não abrangidas por esta disposição, e as contribuições provenientes de outras origens, ficarão condicionadas a acôrdo entre o Fundo e as partes interessadas.

(3) Todo o Participante exportador sujeito a participação obrigatória contribui para o Fundo, em prestações trimestrais, com um montante equivalente a 60 centavos de dólar dos E.U.A. por saca da quantidade, acima de 100.000 sacas, por êle realmente exportada, em cada ano cafeeiro, com destino a mercados sob regime de quota. As contribuições são pagas durante cinco anos consecutivos, a partir do ano cafeeiro 1968-69. Por uma maioria de dois terços dos votos, o Fundo pode aumentar a taxa de contribuição até um limite que não exceda 1 dólar dos E.U.A. por saca. A contribuição anual de cada um dos Participantes exportadores é calculada, inicialmente, tomando como base o seu respectivo direito de exportação em 1º de outubro do ano a que corresponde a contribuição. Êsse cálculo inicial fica sujeito a revisão, com base no volume efetivo de café exportado pelo Participante com destino a mercados sob regime de quota durante o ano a que corresponde a contribuição, e qualquer ajustamento que seja necessário fazer nas contribuições é aplicado no ano cafeeiro seguinte. A primeira prestação trimestral da contribuição anual relativa ao ano cafeeiro 1968-69 é devida a partir de 1º de janeiro de 1969, devendo ser liquidada o mais tardar até 28 de fevereiro de 1969.



соглашения, относящегося к области сезонного финансирования, Совет ознакомляется с таким соглашением для проверки соответствия его обязательствам, предусматриваемым в настоящем Соглашении.

2) Совет может давать участникам рекомендации, направленные на разрешение любой могущей возникнуть коллизии обязательств.

3) Совет может, на основании сведений, полученных от соответствующих участников, и если он находит это надлежащим и подходящим, делать общие рекомендации для того, чтобы помочь участникам, нуждающимся в сезонном финансировании.

#### ГЛАВА XVI

### ФОНД РАЗНОСТОРОННЕГО РАЗВИТИЯ

#### Статья 54

#### ФОНД ДИВЕРСИФИКАЦИИ

1) Настоящим учреждается Фонд диверсификации Международной организации но кофе для содействия целям ограничения производства кофе, чтобы привести предложение в разумный баланс с мировым спросом. Фонд руководствуется Положением, которое должно быть утверждено Советом не позднее 31 декабря 1968 года.

2) Участие в Фонде является обязательным для каждой договаривающейся стороны, которая не является импортирующим членом и которая имеет экспортную квоту свыше 100 000 мешков. Добровольное участие в Фонде договаривающихся сторон, к которым настоящее положение не применяется, и взносы из других источников регулируются такими условиями, какие могут быть согласованы между Фондом и соответствующими сторонами.

3) Экспортирующий член с обязательным участием вносит в Фонд квартальными долями сумму, эквивалентную 0,60 американского доллара за один мешок, который он фактически вывозит сверх 100 000 мешков каждый кофейный год на рынок по квоте. Взносы делаются в течение пяти лет подряд, начиная с 1968-1969 кофейного года. Фонд большинством в две трети голосов может увеличить размер взноса до уровня, не превышающего 1 доллара США за мешок. Ежегодный взнос каждого экспортирующего участника определяется сначала на основе его экспортной квоты на год оценки по состоянию на 1 октября. Эта первоначальная оценка пересматривается на основе годового количества кофе, экспортированного участником на рынок по квоте в течение года оценки, и все необходимые изменения в размере взноса осуществляются в течение последующего кофейного года. Срок уплаты первой квартальной доли годового взноса за 1968-1969 кофейный год наступает 1 января 1969 года, и она должна быть уплачена не позднее 28 февраля 1969 года.

(4) A contribuição de cada um dos Participantes exportadores será utilizada em programas ou projetos aprovados pelo Fundo e executados em seu respectivo território, devendo, em todo o caso, vinte por cento da contribuição ser postos à disposição do Fundo em moeda livremente conversível para aplicação em quaisquer programas ou projetos aprovados pelo Fundo. Além disso, dentro dos limites a serem fixados pelos Estatutos, uma percentagem das contribuições é paga ao Fundo em moeda livremente conversível para cobrir suas despesas administrativas.

(5) A percentagem da contribuição a ser paga em moeda livremente conversível, nos termos do parágrafo (4) deste Artigo, pode ser aumentada por acôrdo mútuo entre o Fundo e o Participante exportador interessado.

(6) No início do terceiro ano de operação do Fundo, o Conselho examinará os resultados obtidos nos dois primeiros anos, podendo então proceder à revisão das disposições deste Artigo, com o objetivo de aperfeiçoá-las.

(7) Os Estatutos do Fundo devem prever:

- (a) a suspensão das contribuições, em relação com modificações determinadas no nível de preços do café;
- (b) o pagamento ao Fundo, em moeda livremente conversível, de qualquer parcela da contribuição que não tenha sido utilizada pelo Participante interessado; e
- (c) disposições que permitam delegar, quando conveniente, funções e atividades do Fundo a uma ou mais instituições financeiras internacionais.

(8) A menos que o Conselho decida de outro modo, todo o Participante exportador que não cumpra as obrigações deste Artigo tem seus direitos de voto no Conselho suspensos e não pode beneficiar de qualquer aumento de seu direito de exportação. Se o Participante exportador não cumpre as suas obrigações por um período contínuo de um ano, deixa, noventa dias depois, de ser Parte do Convênio, a menos que o Conselho decida de outro modo.

(9) As decisões do Conselho com base nas disposições deste Artigo são adotadas por maioria distribuída de dois terços.

## CAPÍTULO XVII

### INFORMAÇÕES E ESTUDOS

#### *Artigo 55*

#### INFORMAÇÕES

(1) A Organização serve de centro para a coleta, o intercâmbio e a publicação de:

4) Взнос каждого экспортирующего участника используется для утвержденных Фондом программ или проектов, осуществляемых на его территории, однако не менее 20 процентов взноса подлежит выплате в свободно конвертируемой валюте для использования в любых утвержденных Фондом программах или проектах. Кроме того, определенный процент взноса в пределах, определяемых Положением, выплачивается в свободно конвертируемой валюте для административных расходов Фонда.

5) Процент взноса, подлежащий выплате в свободно конвертируемой валюте в соответствии с пунктом 4, может быть увеличен по взаимной договоренности между Фондом и соответствующим экспортирующим участником.

6) В начале третьего года деятельности Фонда Совет пересматривает результаты, достигнутые в первые два года, и может пересмотреть положения настоящей статьи с целью их улучшения.

7) Положение в Фонде должно предусматривать:

- a) приостановку взносов в связи с предусмотренными изменениями в уровне цен на кофе;
- b) выплату Фонду в свободно конвертируемой валюте любой части взноса, которая не была использована соответствующим участником;

c) меры, которые позволили бы делегировать соответствующие функции и деятельность Фонда одному или нескольким международным финансовым учреждениям.

8) Если Совет не примет иного решения, к экспортирующему участнику, который не выполняет своих обязательств, предусмотренных настоящей статьей, применяется приостановка права голоса в Совете, и он не может пользоваться правом на какое-либо увеличение его экспортной квоты. Если экспортирующий участник не выполняет своих обязательств непрерывно в течение одного года, он перестает быть участником Соглашения через 90 дней после этого, если не последует иного решения Совета.

9) Постановления Совета, предусматриваемые настоящей статьей, принимаются комплексным большинством в две трети голосов.

## ГЛАВА XVII

### ИНФОРМАЦИЯ И ИССЛЕДОВАНИЯ

#### Статья 55

#### ИНФОРМАЦИЯ

1) Организация выполняет функции центра для собирания, обмена и опубликования:

- (a) informações estatísticas relativas à produção, aos preços, às exportações e importações, à distribuição e ao consumo de café no mundo; e
- (b) na medida em que o julgar conveniente, informações técnicas sobre o cultivo, a preparação e a utilização do café.

(2) O Conselho pode solicitar aos Membros as informações sobre o café que considere necessárias às suas atividades, inclusive relatórios estatísticos periódicos sobre a produção, as exportações e importações, a distribuição, o consumo, os estoques e os impostos, mas não publica nenhuma informação que permita a identificação de atividades de pessoas ou empresas que produzam, industrializem ou comercializem o café. Os Membros prestarão as informações solicitadas da maneira mais minuciosa e precisa possível.

(3) Se um Membro deixar de prestar, ou encontrar dificuldades em prestar, dentro de um prazo razoável, informações estatísticas ou outras solicitadas pelo Conselho e necessárias ao bom funcionamento da Organização, o Conselho poderá solicitar ao Membro em aprêço que explique as razões da não observância. Se considerar necessário prestar assistência técnica na matéria, o Conselho poderá adotar as medidas pertinentes.

#### *Artigo 56*

##### ESTUDOS

(1) O Conselho pode promover estudos relativos: à economia da produção e da distribuição do café; ao impacto de medidas governamentais nos países produtores e consumidores sobre a produção e o consumo de café; às oportunidades para o aumento do consumo de café tanto para usos tradicionais como para novos usos; e aos efeitos do funcionamento do Convênio sobre países produtores e consumidores de café, inclusive no que se refere a seus termos de troca.

(2) A Organização pode estudar a possibilidade de estabelecer padrões mínimos de qualidade para as exportações dos Membros produtores. O Conselho pode discutir recomendações nesse sentido.

#### CAPÍTULO XVIII

#### DISPENSA DE OBRIGAÇÕES

#### *Artigo 57*

##### DISPENSA DE OBRIGAÇÕES

(1) O Conselho pode, por maioria distribuída de dois terços, dispensar um Membro de uma obrigação em virtude de circunstâncias excepcionais ou de emergência, razões de força maior, obrigações constitucionais ou obrigações

- a) статистических сведений по мировому производству, ценам, экспорту и импорту, распределению и потреблению кофе и,
- b) поскольку это признается необходимым, технических сведений по культивированию, обработке и использованию кофе.

2) Совет может требовать от участников представления таких сведений, какие он считает необходимыми для своей работы, включая регулярные статистические отчеты о производстве, экспорте и импорте, распределении, потреблении, запасах и обложении налогами кофе, но не должны опубликовываться никакие сведения, которые могут способствовать выявлению операций лиц или компаний, производящих, обрабатывающих или сбывающих кофе. Участники сообщают затребованные сведения по возможности подробно и точно.

3) Если какой-либо участник не представляет или считает затруднительным представить в течение разумного срока статистические или иные сведения, затребованные Советом для надлежащего функционирования Организации, то Совет может потребовать от этого участника объяснения причин непредставления. Если он находит, что в данном случае требуется техническая помощь, Совет может принять необходимые меры.

#### *Статья 56*

#### ИССЛЕДОВАНИЯ

1) Совет может поощрять исследования в областях экономики производства и распределения кофе, влияния правительственных мероприятий в странах, производящих и потребляющих кофе, на производство и потребление кофе, возможности расширения потребления кофе для традиционного и вероятного нового использования и последствий применения настоящего Соглашения для производителей и потребителей кофе, включая соотношение их экспортных и импортных цен.

2) Организация может изучить вопрос о возможности установления норм-минимум для экспорта из стран-участников, производящих кофе. Рекомендации в этом отношении могут обсуждаться Советом.

#### ГЛАВА XVIII

#### ОСВОБОЖДЕНИЕ ОТ ОБЯЗАТЕЛЬСТВ

#### *Статья 57*

#### ОСВОБОЖДЕНИЕ ОТ ОБЯЗАТЕЛЬСТВ

1) Совет может комплексным большинством в две трети голосов освободить члена от обязательства ввиду исключительных или чрезвычайных обстоятельств, непреодолимой силы, уставных обязанностей или междуна-

internacionais decorrentes da Carta das Nações Unidas com respeito a territórios administrados sob o regime de tutela.

(2) Ao conceder dispensa a um Membro, o Conselho deve indicar explicitamente os termos, as condições e o prazo de duração da dispensa.

(3) O Conselho não considera pedidos de dispensa de obrigações relativas a quotas, fundamentados na existência, num país Membro, em um ou mais anos, de produção exportável superior às respectivas exportações permitidas, ou que sejam consequência do não cumprimento pelo Membro das disposições dos Artigos 48 e 49.

#### CAPÍTULO XIX

### CONSULTAS, LITÍGIOS E RECLAMAÇÕES

#### *Artigo 58*

##### CONSULTAS

Todo o Membro acolherá favoravelmente as diligências que possam ser feitas por outro Membro sobre toda a matéria relacionada com o Convênio e proporcionará oportunidades adequadas para a realização de consultas a elas relativas. No decurso de tais consultas, a pedido de qualquer das partes e com o assentimento da outra, o Diretor-Executivo constituirá uma comissão independente, que utilizará seus bons ofícios para conciliar as partes. As despesas com a comissão não podem ser imputadas à Organização. Se uma das partes não concordar em que o Diretor-Executivo constitua a comissão, ou se as consultas não conduzirem a uma solução, a matéria pode ser encaminhada ao Conselho, de acordo com o Artigo 59. Se as consultas conduzirem a uma solução, será apresentado relatório ao Diretor-Executivo, que o distribuirá a todos os Membros.

#### *Artigo 59*

##### LITÍGIOS E RECLAMAÇÕES

(1) Todo o litígio relativo à interpretação ou aplicação do Convênio que não possa ser resolvido através de negociação será, a pedido de qualquer um dos Membros litigantes, submetido à decisão do Conselho.

(2) Sempre que um litígio fôr encaminhado ao Conselho, de acordo com o parágrafo (1) deste Artigo, a maioria dos Membros, ou Membros que disponham de pelo menos um terço do número total de votos, podem solicitar que o Conselho, depois de debater o caso e antes de tomar uma decisão, obtenha o parecer da comissão consultiva, mencionada no parágrafo (3) deste Artigo, sobre as questões em litígio.

родных обязательств по Уставу Организации Объединенных Наций в отношении территорий, управляемых по системе опеки.

2) Освобождая таким образом какого-либо участника от его обязательств, Совет должен прямо указывать, на каких условиях и на какой срок этот участник освобождается от таких обязательств.

3) Совет рассматривает ходатайство об освобождении от обязательств в отношении квот на основе наличия в стране-члене в течение одного или нескольких лет экспортной продукции, которая превышает его допустимый экспорт или является следствием невыполнения этим членом положений статей 48 и 49.

## ГЛАВА XIX

### КОНСУЛЬТАЦИИ, СПОРЫ И ЖАЛОБЫ

#### *Статья 58*

#### КОНСУЛЬТАЦИИ

Каждый член благожелательно относится и обеспечивает надлежащую возможность для консультаций о таких представлениях, какне могут делаться другим членом по любому вопросу, связанному с Соглашением. В ходе таких консультаций по просьбе одной из сторон и с согласия другой Исполнительный директор создает беспристрастную комиссию, которая использует свои добрые услуги для примирения сторон. Расходы, связанные с комиссией, не возлагаются на Организацию. Если та или иная сторона не согласна на создание комиссии Исполнительным директором или если консультации не приводят к разрешению, то вопрос может быть передан на рассмотрение Совета в соответствии со статьей 59. Если консультации не ведут к разрешению, то об этом сообщается Исполнительному директору, который рассылает такое сообщение всем членам.

#### *Статья 59*

#### СПОРЫ И ЖАЛОБЫ

1) Любой спор о толковании или применении настоящего Соглашения, который не может быть разрешен путем переговоров, по просьбе любого члена-участника спора передается в Совет на предмет принятия решения.

2) Во всех случаях, когда спор передается на рассмотрение Совета согласно пункту 1 настоящей статьи, большинство членов или члены, имеющие не менее одной трети всех голосов, могут после обсуждения предложить Совету запросить мнение консультативной комиссии, упомянутой в пункте 3 настоящей статьи, по спорным вопросам до принятия решения.

(3) (a) A menos que o Conselho decida unânimemente em contrário, integram a comissão consultiva:

- (i) duas pessoas designadas pelos Membros exportadores, das quais uma com grande experiência em assuntos do tipo a que se refere o litígio, e a outra com autoridade e experiência jurídica;
- (ii) duas pessoas com idênticas qualificações, designadas, pelos Membros importadores; e
- (iii) um presidente escolhido por unanimidade pelas quatro pessoas designadas segundo as alíneas (i) e (ii) ou, em caso de desacordo, pelo Presidente do Conselho.

(b) Cidadãos dos países cujos governos são Partes Contratantes do Convênio podem integrar a comissão consultiva.

(c) As pessoas designadas para a comissão consultiva atuam a título pessoal e não recebem instruções de nenhum govêrno.

(d) As despesas da comissão consultiva são pagas pela Organização.

(4) O parecer fundamentado da comissão consultiva é submetido ao Conselho, que decide o litígio depois de ponderadas tôdas as informações pertinentes.

(5) Tôda a reclamação no sentido de que um Membro deixou de cumprir as obrigações decorrentes do Convênio, é, a pedido do Membro que apresentar a reclamação, encaminhada ao Conselho para decisão.

(6) Qualquer decisão no sentido de que um Membro violou as obrigações do Convênio é tomada por maioria distribuída simples. Qualquer conclusão que demonstre haver violação do Convênio deve igualmente especificar a natureza dessa violação.

(7) Se considerar que um Membro violou o Convênio, o Conselho poderá, sem prejuízo das demais medidas coercitivas em outros Artigos do Convênio, suspender, por maioria distribuída de dois terços, os direitos de voto desse Membro no Conselho, bem como o seu direito de dispor de seus votos na Junta, até que o Membro cumpra com as suas obrigações, ou pode ainda adotar medidas para a sua retirada compulsória, nos têrmos do Artigo 67.

(8) Qualquer Membro pode solicitar a opinião prévia da Junta Executiva em qualquer questão que seja objeto de litígio ou reclamação, antes da matéria ser debatida pelo Conselho.



- 3) а) Если Совет единогласно не оговорит иное, Комиссия состоит из:
- i) двух лиц: одно с большим опытом по вопросам споров такого рода и второе с признанным правовым авторитетом и опытом, назначенное экспортирующими Членами;
  - ii) двух таких лиц, назначенных импортирующими членами; и
  - iii) председателя, избираемого единогласно четырьмя лицами, назначаемыми в соответствии с подпунктами i) и ii), или, в случае разногласия между ними, — Председателем Совета.
- б) Лица от стран, правительства которых являются договаривающимися сторонами настоящего Соглашения, имеют право быть членами этой консультативной комиссии.
- в) Лица, назначенные в консультативную комиссию, действуют в их личном качестве и не получают указаний от какого бы то ни было правительства.
- д) Расходы, связанные с консультативной комиссией, оплачиваются Организацией.
- 4) Заключение консультативной комиссии и основания для такового представляются Совету, который после рассмотрения всей необходимой информации решает вопрос о споре.
- 5) Любая жалоба на то, что какой-либо член не выполняет своих обязательств по настоящему Соглашению, по просьбе члена, подающего жалобу, передается в Совет, который принимает решение по этому вопросу.
- 6) Нарушение обязательств по настоящему Соглашению любым членом может иметь место не иначе, как по постановлению, принятому простым комплексным большинством голосов. Установление факта нарушения членом настоящего Соглашения должно определять характер нарушения.
- 7) Если Совет устанавливает, что какой-либо Член нарушил настоящее Соглашение, он может без ущерба для других мер принудительного характера, предусмотренных в других статьях настоящего Соглашения, комплексным большинством в две трети голосов приостановить осуществление права голоса этого члена в Совете и его права подавать свои голоса в Комитете, пока он не будет выполнять своих обязательств, или Совет может принять меры, требующие принудительного выхода в соответствии со статьей 67.
- 8) Всякий член может запрашивать предварительное мнение Исполнительного комитета по спорному вопросу или жалобе до обсуждения вопроса в Совете.

## CAPÍTULO XX

## DISPOSIÇÕES FINAIS

*Artigo 60*

## ASSINATURA

O Convênio fica aberto à assinatura de qualquer governo que seja Parte Contratante do Convênio Internacional do Café de 1962, até o dia 31 de março de 1968 inclusive, na sede das Nações Unidas.

*Artigo 61*

## RATIFICAÇÃO

O Convênio fica sujeito à aprovação, ratificação ou aceitação dos governos signatários, ou de qualquer outra Parte Contratante do Convênio Internacional do Café de 1962, de acordo com os seus respectivos processos constitucionais. Com exceção do disposto no parágrafo (2) do Artigo 62, os instrumentos de aprovação, ratificação ou aceitação devem ser depositados junto ao Secretário-Geral das Nações Unidas até, o mais tardar, 30 de setembro de 1968.

*Artigo 62*

## ENTRADA EM VIGOR

(1) O Convênio entra definitivamente em vigor em 1º de outubro de 1968 entre os governos que tiverem depositado os seus instrumentos de aprovação, ratificação ou aceitação, desde que, nessa data, tais governos representem pelo menos vinte Membros exportadores com, no mínimo, 80 por cento dos votos dos Membros exportadores e pelo menos dez Membros importadores com, no mínimo, 80 por cento dos votos dos Membros importadores. A distribuição de votos para esse fim consta do Anexo C. Alternativamente, desde que satisfeitas as exigências deste parágrafo, o Convênio entra definitivamente em vigor a qualquer momento posterior à sua vigência provisória. O Convênio entra definitivamente em vigor para qualquer outro governo que venha a depositar um instrumento de aprovação, ratificação, aceitação ou adesão posteriormente à entrada em vigor definitiva do Convênio entre outros governos, a partir da data desse depósito.

(2) O Convênio pode entrar provisoriamente em vigor a 1º de outubro de 1968. Para tal fim, é considerada como tendo efeito idêntico ao de um instrumento de aprovação, ratificação ou aceitação, uma notificação, recebida pelo Secretário-

## ГЛАВА XX

## ЗАКЛЮЧИТЕЛЬНЫЕ ПОСТАНОВЛЕНИЯ

*Статья 60*

## ПОДПИСАНИЕ

Настоящее соглашение открыто для подписания в Центральных учреждениях Организации Объединенных Наций до 31 марта 1968 года включительно любым правительством, которое является договаривающейся стороной Международного соглашения 1962 года по кофе.

*Статья 61*

## РАТИФИКАЦИЯ

Настоящее соглашение подлежит утверждению, ратификации или акцептованию подписавшими его правительствами или любой другой договаривающейся стороной Международного соглашения 1962 года по кофе в соответствии с их соответствующими конституционными процедурами. За исключением случаев, предусмотренных в пункте 2 статьи 62, ратификационные грамоты, документы об утверждении или акцептовании сдаются на хранение Генеральному секретарю Организации Объединенных Наций не позднее 30 сентября 1968 года.

*Статья 62*

## ВСТУПЛЕНИЕ В СИЛУ

1) Настоящее Соглашение окончательно вступает в силу 1 октября 1968 года между теми правительствами, которые сдали на хранение ратификационные грамоты, документы об утверждении или акцептовании, если к этой дате такие правительства представляют собой не менее двадцати экспортирующих членов, имеющих не менее 80 процентов голосов экспортирующих членов, и не менее десяти импортирующих членов, имеющих не менее 80 процентов голосов импортирующих членов. Распределение голосов для этой цели дается в Приложении С. С другой стороны, оно окончательно вступает в силу в любое время после временного вступления в силу и выполнения вышеуказанных требований настоящего пункта. Соглашение окончательно вступает в силу для любого правительства, которое сдаст на хранение ратификационную грамоту, документ об утверждении, акцептовании или присоединении после окончательного вступления в силу настоящего Соглашения для других правительств, со дня такой сдачи.

2) Соглашение временно вступает в силу 1 октября 1968 года. С этой целью уведомление подписавшего правительства или любой другой договаривающейся страны Международного соглашения 1962 года по кофе, содержащее

Geral das Nações Unidas até 30 de setembro de 1968 e feita por qualquer governo signatário ou por qualquer outra Parte Contratante do Convênio Internacional do Café de 1962, que contenha o compromisso de aplicar provisoriamente o Convênio e de procurar obter a aprovação, ratificação ou aceitação, de acordo com os respectivos processos constitucionais, com a máxima brevidade possível. O governo que se comprometer a aplicar provisoriamente o Convênio fica autorizado a depositar um instrumento de aprovação, ratificação ou aceitação e passa a ser provisoriamente considerado Parte do Convênio até 31 de dezembro de 1968, a menos que antes dessa data deposite o competente instrumento de aprovação, ratificação ou aceitação.

(3) Se, em 1º de outubro de 1968, o Convênio não tiver entrado em vigor, definitiva ou provisoriamente, os governos que tiverem feito o depósito dos instrumentos de aprovação, ratificação ou aceitação, ou que tiverem enviado notificações comprometendo-se a aplicar provisoriamente o Convênio e a obter a aprovação, ratificação ou aceitação, podem, logo após aquela data, realizar consultas, a fim de examinar as medidas exigidas pela situação e decidir, por acordo mútuo, se o Convênio passa a vigorar entre eles. De igual modo, caso o Convênio tenha entrado em vigor provisoriamente, mas não definitivamente, em 31 de dezembro de 1968, os governos que tiverem feito o depósito dos seus instrumentos de aprovação, ratificação, aceitação ou adesão podem realizar consultas, a fim de examinar as medidas exigidas pela situação e decidir, por acordo mútuo, se, entre eles, o Convênio continua a vigorar provisoriamente ou passa a vigorar definitivamente.

### Artigo 63

#### ADESÃO

(1) O governo de qualquer Estado Membro das Nações Unidas, ou de qualquer de suas agências especializadas, pode aderir a este Convênio, nas condições que o Conselho venha a fixar. Ao estabelecer tais condições, o Conselho, no caso de um país exportador não mencionado no Anexo A, fixa-lhe disposições relativas a quotas. Se tal país exportador estiver mencionado no Anexo A, a ele se aplicam as respectivas disposições sobre quotas mencionadas nesse Anexo, a menos que o Conselho, por maioria distribuída de dois terços, decida de outro modo. Até o mais tardar 31 de março de 1969, ou em qualquer outra data que venha a ser determinada pelo Conselho, qualquer Membro importador Parte do Convênio Internacional do Café de 1962 pode aderir ao Convênio nas mesmas condições em que teria podido aprovar, ratificar ou aceitar o Convênio; caso aplique provisoriamente o Convênio,

обязательство применять Соглашение временно и стремиться к возможно скорейшей ратификации, утверждению или акцептованию в соответствии со своей конституционной процедурой, должно быть получено Генеральным секретарем Организации Объединенных Наций не позднее 30 сентября 1968 года и считается равнозначным по своей силе ратификационной грамоте, документу об утверждении или акцептовании. Правительству, которое обязуется применять Соглашение временно, будет разрешено сдать на хранение ратификационную грамоту, документ об утверждении или акцептовании, и оно временно считается участником Соглашения либо до сдачи на хранение ратификационной грамоты, документа об утверждении или акцептовании, либо до 31 декабря 1968 года включительно.

3) Если настоящее Соглашение не вступит в силу окончательно или временно до 1 октября 1968 года, то правительства, сдавшие на хранение ратификационные грамоты, документы об утверждении или акцептовании или уведомления, содержащие обязательство применять настоящее Соглашение временно и стремиться к ратификации, утверждению или акцептованию, могут сразу же после этой даты консультироваться между собой с целью рассмотрения вопроса о том, каких мер требует обстановка, и могут по взаимному согласию принять решение о введении его в действие между собой. Подобным же образом если Соглашение вступило в действие временно, но не вступило в действие окончательно к 31 декабря 1968 года, то правительства, сдавшие на хранение ратификационные грамоты, документы об одобрении, акцептовании или присоединении, могут консультироваться между собой с целью рассмотрения вопроса о том, каких мер требует обстановка, и могут по взаимному согласию принять решение о продолжении действия Соглашения временно или о введении его в действие окончательно между собой.

### Статья 63

#### ПРИСОЕДИНЕНИЕ

1) Правительство любого государства, состоящего членом Организации Объединенных Наций или какого-либо из ее специализированных учреждений, может присоединиться к настоящему Соглашению на условиях, которые должны быть определены Советом. Определяя такие условия, Совет, если такая страна не является экспортирующей и не значится в приложении « А », устанавливает для нее основную экспортную квоту. Если такая экспортирующая страна значится в приложении « А », то указания в нем соответствующая основная экспортная квота будет основной экспортной квотой для этой страны, если Совет комплексным большинством в две трети голосов не примет иного решения. Не позднее 31 марта 1969 года или такой другой даты, какая может быть определена Советом, любой импортирующий член Международного

passa a ser provisoriamente considerado como Parte do mesmo, até 31 de março de 1969, a menos que antes dessa data deposite o competente instrumento de adesão.

(2) O govêrno que depositar um instrumento de adesão deve, ao fazer o depósito, indicar se adere à Organização como Membro exportador ou como Membro importador, tal como definido nos parágrafos (7) e (8) do Artigo 2.

#### *Artigo 64*

#### RESERVAS

Nenhuma das disposições do Convênio está sujeita a reservas.

#### *Artigo 65*

#### NOTIFICAÇÕES RELATIVAS AOS TERRITÓRIOS DEPENDENTES

(1) Todo o govêrno pode, por ocasião da assinatura ou do depósito do seu instrumento de aprovação, ratificação, aceitação ou adesão, ou em qualquer data posterior, notificar ao Secretário-Geral das Nações Unidas que o Convênio se aplica a quaisquer territórios por cujas relações internacionais é responsável; a partir da data dessa notificação, o Convênio se aplica aos referidos territórios.

(2) Tôda a Parte Contratante que deseje exercer os direitos que lhe cabem, de acôrdo com o disposto no Artigo 4, com respeito a qualquer dos seus territórios dependentes, ou que deseje autorizar um de seus territórios dependentes a participar de um Grupo-Membro constituído segundo os Artigos 5 ou 6, pode fazê-lo mediante notificação nesse sentido ao Secretário-Geral das Nações Unidas por ocasião do depósito do seu instrumento de aprovação, ratificação, aceitação ou adesão, ou em data posterior.

(3) Tôda a Parte Contratante que tenha feito declaração nos termos do parágrafo (1) dêste Artigo pode, posteriormente, mediante notificação ao Secretário-Geral das Nações Unidas, declarar que o Convênio deixa de se aplicar ao território indicado na notificação; a partir da data dessa notificação, o Convênio deixa de se aplicar a tal território.

(4) O govêrno de um território ao qual seja aplicado o Convênio de acôrdo com o disposto no parágrafo (1) dêste Artigo, e que posteriormente se torne inde-

Соглашения 1962 года по кофе может присоединиться к Соглашению на тех же условиях, на каких он мог бы ратифицировать, утвердить или акцептовать Соглашение, и, если он применяет Соглашение временно, он временно считается участником Соглашения либо до сдачи на хранение документа о присоединении, либо до вышеуказанной даты включительно.

2) Каждое правительство, сдавая на хранение документ о присоединении, в момент такой сдачи указывает, присоединяется ли оно к Организации в качестве экспортнующего члена или импортирующего члена согласно определениям, данным в пунктах 7 и 8 статьи 2.

#### Статья 64

##### ОГОВОРКИ

Ни к каким постановлениям этого Соглашения оговорок не допускается.

#### Статья 65

##### УВЕДОМЛЕНИЯ, КАСАЮЩИЕСЯ ЗАВИСИМЫХ ТЕРРИТОРИЙ

1) Каждое правительство может, при подписании этого Соглашения или при депонировании грамоты о присоединении, ратификационной грамоты или грамоты об акцепте или в любое время впоследствии, заявить в уведомлении на имя Генерального секретаря Организации Объединенных Наций, что это Соглашение распространяется на какие-либо из территорий, за международные отношения которых это правительство ответственно. Считая от даты такого уведомления, это Соглашение распространяется на поименованные в уведомлении территории.

2) Любая Договаривающаяся Сторона, которая желает осуществить принадлежащее ей на основании статьи 4 право в отношении каких-либо из своих зависимых территорий или которая желает разрешить одной из своих зависимых территорий стать членом группового участника, образованного согласно статье 5 или 6, может сделать это, уведомив об этом Генерального секретаря Организации Объединенных Наций при депонировании своей ратификационной грамоты или грамоты об акцепте или о присоединении или в любое время впоследствии.

3) Любая Договаривающаяся Сторона, которая сделала заявление согласно пункту 1 настоящей статьи, может в любое время впоследствии заявить в уведомлении на имя Генерального секретаря Организации Объединенных Наций, что это Соглашение впредь не будет распространяться на какую-либо территорию, поименованную в уведомлении. Считая от даты такого уведомления, это Соглашение не распространяется на указанную территорию.

4) Правительство территории, на которую это Соглашение было распространено согласно пункту 1 настоящей статьи и которая стала впоследствии

pendente, pode, dentro de noventa dias após a independência, declarar, mediante notificação ao Secretário-Geral das Nações Unidas, que assume os direitos e obrigações de uma Parte Contratante do Convênio. A partir da data da notificação, esse governo se torna Parte do Convênio.

#### *Artigo 66*

##### RETIRADA VOLUNTÁRIA

Tôda a Parte Contratante pode retirar-se do Convênio a qualquer momento, mediante notificação, por escrito, de sua retirada ao Secretário-Geral das Nações Unidas. A retirada se torna efetiva noventa dias após o recebimento da notificação.

#### *Artigo 67*

##### RETIRADA COMPULSÓRIA

Caso se certifique de que um Membro deixou de cumprir as obrigações que lhe impõe o Convênio e que isto prejudica seriamente o funcionamento do Convênio, o Conselho pode, por maioria distribuída de dois terços, exigir a retirada de tal Membro da Organização. O Conselho notifica imediatamente essa decisão ao Secretário-Geral das Nações Unidas. Noventa dias após a data da decisão do Conselho, o Membro deixa de pertencer à Organização e, se fôr Parte Contratante, deixa de participar do Convênio.

#### *Artigo 68*

##### ACERTO DE CONTAS COM MEMBROS QUE SE RETIREM

(1) O Conselho faz o acerto de contas com qualquer Membro que se retire. A Organização retém quaisquer importâncias já pagas pelo Membro em aprêço, que fica obrigado a pagar quaisquer importâncias que deva à Organização na data em que tal retirada se tornar efetiva; todavia, no caso de uma Parte Contratante que não possa aceitar uma emenda e, conseqüentemente, se retire ou deixe de participar do Convênio, de acôrdo com o disposto no parágrafo (2) do Artigo 70, o Conselho pode fazer qualquer acerto de contas que considere equitativo.

(2) O Membro que se houver retirado ou tiver deixado de participar do Convênio não tem direito a qualquer parte do produto da liquidação ou de outros haveres da Organização no momento em que terminar o Convênio, de acôrdo com o Artigo 69.



независимой, может, в течение 90 дней после приобретения независимости, заявить в уведомлении на имя Генерального секретаря Организации Объединенных Наций, что оно принимает на себя права и обязательства Договаривающейся Стороны. Считая от даты такого уведомления, оно становится участником этого Соглашения.

#### Статья 66

##### ДОБРОВОЛЬНЫЙ ВЫХОД

Любая договаривающаяся сторона может выйти из Соглашения в любое время после направления письменного уведомления о выходе Генеральному секретарю Организации Объединенных Наций. Выход вступает в силу через 90 дней после получения такого уведомления.

#### Статья 67

##### ПРИНУДИТЕЛЬНОЕ ПРЕКРАЩЕНИЕ УЧАСТИЯ

Если Совет установит, что какой-либо участник не выполняет своих обязательств по этому Соглашению и что такое невыполнение сильно затрудняет применение этого Соглашения, он может постановлением комплексного большинства в две трети голосов потребовать прекращения участия этого участника в Организации. О каждом таком постановлении Совет немедленно сообщает Генеральному секретарю Организации Объединенных Наций. Через девяносто дней, считая от даты постановления Совета, указанный участник перестает быть участником Организации, а если этот участник является Договаривающейся Стороной, то он перестает быть и участником этого Соглашения.

#### Статья 68

##### РАСЧЕТЫ С ВЫБЫВАЮЩИМ УЧАСТНИКОМ

1) Все расчеты с выбывающим участником определяются Советом. Организация удерживает все суммы, уже уплаченные выбывающим участником, а этот участник остается обязанным уплатить все суммы, которые он был должен Организации в момент прекращения своего участия, с тем, однако, исключением, что, когда речь идет о Договаривающейся Стороне, которая не могла акцептовать какую-либо поправку и, поэтому, либо выбыла, либо перестала участвовать в этом Соглашении согласно постановлениям пункта 2 статьи 70, Совет может установить любой порядок расчетов, который найдет справедливым.

2) Выбывший или прекративший свое участие в этом Соглашении участник не имеет права ни на какую долю выручки от ликвидации других активов Организации после прекращения этого Соглашения согласно статье 69.

*Artigo 69*

## VIGÊNCIA E TÉRMO

(1) O Convênio permanece em vigor até 30 de setembro de 1973, a menos que prorrogado, de acôrdo com o parágrafo (2) dêste Artigo, ou antes terminado, de acôrdo com o parágrafo (3).

(2) Depois de 30 de setembro de 1972, o Conselho pode, pela maioria dos Membros que representem pelo menos a maioria distribuída de dois terços dos votos, renegociar o Convênio ou prorrogá-lo, com ou sem modificação, pelo prazo que determine. Qualquer Parte Contratante, ou qualquer território dependente que seja Membro ou integrante de um Grupo-Membro e em cujo nome não tenha sido feito notificação de aceitação dêsse Convênio renegociado ou prorrogado até a data de sua entrada em vigor, deixa, a partir dessa data, de participar do Convênio.

(3) O Conselho pode, a qualquer momento e pela maioria dos Membros que representem pelo menos a maioria distribuída de dois terços dos votos, terminar o Convênio, e, se assim o decidir, fixará a data em que o Convênio termina.

(4) O Conselho continuará em existência, não obstante haver terminado o Convênio, pelo tempo que fôr necessário para liquidar a Organização, acertar as suas contas e dispor de seus haveres; durante êsse período, o Conselho tem os poderes e as funções que para isso sejam necessários.

*Artigo 70*

## EMENDAS

(1) O Conselho pode, por maioria distribuída de dois terços, recomendar às Partes Contratantes uma emenda do Convênio. A emenda entra em vigor cem dias após haver o Secretário-Geral das Nações Unidas recebido notificações de aceitação de Partes Contratantes que representem pelo menos 75 por cento dos países exportadores, que detenham pelo menos 85 por cento dos votos dos Membros exportadores, e de Partes Contratantes que representem pelo menos 75 por cento dos países importadores, que detenham pelo menos 80 por cento dos votos dos Membros importadores. O Conselho pode fixar às Partes Contratantes prazo para que notifiquem ao Secretário-Geral das Nações Unidas a sua aceitação da emenda; se a emenda não houver entrado em vigor dentro dêsse prazo, é considerada como retirada. O Conselho presta ao Secretário-Geral as informações necessárias para que seja determinado se uma emenda entrou ou não em vigor.

*Статья 69*

## ПРОДОЛЖИТЕЛЬНОСТЬ И ПРЕКРАЩЕНИЕ

1) Настоящее соглашение остается в силе до 30 сентября 1973 года, если оно не будет продлено на основании пункта 2 настоящей статьи или прекращено ранее согласно пункту 3.

2) Совет после 30 сентября 1972 года может постановлением большинства членов, имеющих не менее комплексного большинства в две трети всех голосов, либо вести переговоры об обновлении соглашения, либо продлить его с изменениями или без таковых на период, определяемый Советом. Любая договаривающаяся сторона или любая зависимая территория, которая является членом или стороной группового участника, от имени которых уведомление об акцептовании такого нового или продленного соглашения не было направлено ко дню вступления в силу такого нового или продленного соглашения, с этой даты перестает участвовать в Соглашении.

3) Совет может в любое время вынести большинством голосов участников, которым принадлежит не менее комплексного большинства в две трети всех голосов, постановление о прекращении этого Соглашения. В этом случае Соглашение прекращается в срок, указанный Советом.

4) Несмотря на прекращение Соглашения, Совет продолжает существовать в течение времени, необходимого для производства всех расчетов и распоряжения всеми активами, и имеет, в течение этого времени, права и функции, необходимые для указанных целей.

*Статья 70*

## ПОПРАВКИ

1) Совет может комплексным большинством в две трети голосов рекомендовать Договаривающимся Сторонам поправку к этому Соглашению. Поправка вступает в силу через 100 дней после получения Генеральным секретарем Организации Объединенных Наций уведомлений об акцепте от Договаривающихся Сторон, представляющих не менее 75 процентов стран, экспортирующих кофе, и обладающих не менее чем 85 процентами голосов участников, экспортирующих кофе, и от Договаривающихся Сторон, представляющих не менее 75 процентов стран, импортирующих кофе, и обладающих не менее чем 80 процентами голосов участников, импортирующих кофе. Совет может назначить срок, в течение которого каждая Договаривающаяся Сторона должна уведомить Генерального секретаря Организации Объединенных Наций об акцепте ею поправки, и, если поправка не вступит в силу в течение этого срока, она считается взятой обратно. Совет сообщает Генеральному секретарю сведения, необходимые для того, чтобы установить, вступила ли поправка в силу.

(2) Qualquer Parte Contratante, ou qualquer território dependente que seja Membro ou integrante de um Grupo-Membro, e em cujo nome não tenha sido feita notificação de aceitação de uma emenda até à data de sua entrada em vigor, deixa, a partir dessa data, de participar do Convênio.

### Artigo 71

#### NOTIFICAÇÕES PELO SECRETÁRIO-GERAL DAS NAÇÕES UNIDAS

O Secretário-Geral das Nações Unidas notifica a todas as Partes Contratantes do Convênio Internacional do Café de 1962, e a todos os outros governos de Estados Membros das Nações Unidas ou de qualquer de suas agências especializadas todo depósito de instrumento de aprovação, ratificação, aceitação ou adesão, bem como as datas em que o Convênio entra em vigor provisória ou definitivamente. O Secretário-Geral das Nações Unidas informa igualmente a todas as Partes Contratantes de qualquer notificação feita nos termos dos Artigos 5, parágrafo (2) do Artigo 62, 65, 66 ou 67, bem como da data em que o Convênio é prorrogado ou terminado, segundo o Artigo 69, e da data em que uma emenda entra em vigor, de acordo com o Artigo 70.

### Artigo 72

#### DISPOSIÇÕES SUPLEMENTARES E TRANSITÓRIAS

(1) O presente Convênio é continuação do Convênio Internacional do Café de 1962.

- (2) A fim de facilitar a continuação ininterrupta do Convênio de 1962:
- (a) têm validade, a menos que modificados por disposições do presente Convênio, todos os atos praticados pela Organização ou em seu nome, ou por qualquer de seus órgãos, com base no Convênio de 1962, e que estejam em vigor em 30 de setembro de 1968 e cujo termo não esteja fixado para essa data;
  - (b) serão tomadas na última sessão ordinária que o Conselho realizar no ano cafeeiro de 1967-68 e aplicadas em base provisória, como se o presente Convênio já estivesse em vigor, todas as decisões que o Conselho deva tomar durante o ano cafeeiro de 1967-68 para aplicação no ano cafeeiro 1968-69.

EM FÉ DO QUE os abaixo assinados, devidamente autorizados por seus respectivos governos, firmaram este Convênio nas datas que aparecem ao lado de suas assinaturas.

2) Любая Договаривающаяся Сторона или зависимая территория, являющаяся участником или членом группового участника, от имени которого не последует уведомления об акцепте поправки к тому сроку, когда поправка вступит в силу, перестает, по наступлении этого срока, участвовать в этом Соглашении.

### Статья 71

#### УВЕДОМЛЕНИЯ ГЕНЕРАЛЬНОГО СЕКРЕТАРЯ

Генеральный секретарь Организации Объединенных Наций направляет уведомления всем договаривающимся сторонам Международного соглашения 1962 года по кофе и всем другим правительствам государств-членов Организации Объединенных Наций или каких-либо ее специализированных учреждений о каждой сдаче на хранение ратификационной грамоты, документа об утверждении, акцептовании или присоединении и о датах вступления настоящего Соглашения в силу временно или окончательно. Генеральный секретарь Организации Объединенных Наций сообщает также всем договаривающимся сторонам о каждом уведомлении, полученном в соответствии со статьями 5, 62 (пункт 2), 65, 66 и 67, о дате продления настоящего Соглашения или прекращения его в соответствии со статьей 69 и о дате вступления в силу поправок в соответствии со статьей 70.

### Статья 72

#### ДОПОЛНИТЕЛЬНЫЕ И ВРЕМЕННЫЕ ПОСТАНОВЛЕНИЯ

1) Настоящее Соглашение считается продолжением Международного Соглашения 1962 года по кофе.

2) В целях содействия непрерывному действию Соглашения 1962 года:

- a) Все акты Организации или любого ее органа или от имени их, которые принимаются на основании Соглашения 1962 года до 30 сентября 1968 года и постановления которых не предусматривают истечения срока к этой дате, остаются в силе, если они не будут изменены в соответствии с положениями настоящего Соглашения.
- b) Все необходимые постановления, принимаемые Советом в 1967-1968 кофейном году и подлежащие применению в 1968-1969 кофейном году, должны быть приняты на последней очередной сессии совета в 1967-1968 кофейном году и применяться на временной основе, как если бы настоящее Соглашение находилось в силе.

В УДОСТОВЕРЕНИЕ ИЗЛОЖЕННОГО нижеподписавшиеся, будучи надлежащим образом уполномочены на это своими соответствующими правительствами, подписали настоящее Соглашение в указанные рядом с их подписями числа.

Os textos deste Convênio em espanhol, francês, inglês, português e russo são igualmente autênticos. Os originais ficam depositados nos arquivos das Nações Unidas, e o Secretário-Geral das Nações Unidas expede cópias autenticadas a todos os governos signatários do Convênio ou que a êle venham a aderir.

## ANEXO A

QUOTAS BÁSICAS DE EXPORTAÇÃO<sup>1</sup>

(milhares de sacas de 60 quilos)

Brasil . . . . .	20.926	Indonésia . . . . .	1.357
Burúndi <sup>2</sup> . . . . .	233	México . . . . .	1.760
Camarões . . . . .	1.000	Nicarágua . . . . .	550
Colômbia . . . . .	7.000	Peru . . . . .	740
Congo (República Democrática) <sup>2</sup> .	1.000	Portugal . . . . .	2.776
Costa do Marfim . . . . .	3.073	Quênia . . . . .	860
Costa Rica . . . . .	1.100	República Centro-Africana . . . . .	200
El Salvador . . . . .	1.900	República Dominicana . . . . .	520
Equador . . . . .	750	República Malgaxe . . . . .	910
Etiópia . . . . .	1.494	Ruanda <sup>2</sup> . . . . .	150
Guatemala . . . . .	1.800	Tanzânia . . . . .	700
Guiné (quota básica de exportação a ser estabelecida pelo Conselho)		Togo . . . . .	200
Haiti . . . . .	490	Uganda . . . . .	2.379
Honduras . . . . .	425	Venezuela <sup>2</sup> . . . . .	325
India . . . . .	423		
		TOTAL	55.041

<sup>1</sup> De acordo com as disposições do Artigo 31 (1), os seguintes países exportadores não têm quota básica de exportação, atribuindo-se-lhes no ano 1968-69 as seguintes quotas de exportação: Bolívia 50.000 sacas; Congo (Brazzaville) 25.000 sacas; Cuba 50.000 sacas; Daomé 33.000 sacas; Gabão 25.000 sacas; Gana 51.000 sacas; Jamaica 25.000 sacas; Libéria 60.000 sacas; Nigéria 52.000 sacas; Panamá 25.000 sacas; Paraguai 70.000 sacas; Serra Leoa 82.000 sacas; Trindade e Tobago 69.000 sacas.

<sup>2</sup> Depois de apresentarem à Junta Executiva prova satisfatória de que possuem produção exportável superior a 233.000, 1.000.000, 50.000, 150.000 e 325.000 sacas, respectivamente, será concedido a Burúndi, Congo (República Democrática), Cuba, Ruanda e Venezuela, direito anual de exportação não superior ao que lhes teria sido reconhecido na hipótese de que suas quotas básicas fôsem de 350.000, 1.300.000, 200.000, 260.000 e 475.000 sacas, respectivamente. Em nenhuma circunstância, todavia, os aumentos concedidos a êsses países poderão ser tomados em consideração para calcular a distribuição de votos.

Тексты этого Соглашения на английском, испанском, русском, французском и португальском языках являются равно аутентичными. Подлинники депонируются в архив Организации Объединенных Наций, и Генеральный секретарь Организации Объединенных Наций препроводит засвидетельствованные копии их каждому подписавшему это Соглашение или присоединившемуся к нему правительству.

## П Р И Л О Ж Е Н И Е А

### ОСНОВНЫЕ ЭКСПОРТНЫЕ КВОТЫ<sup>1</sup>

(В тысячах 60-килограммовых мешков)

Берег Слоновой Кости . . . . .	3 073	Коста-Рика . . . . .	1 100
Бразилия . . . . .	20 926	Мальгашская Республика . . . . .	910
Бурунди <sup>2</sup> . . . . .	233	Мексика . . . . .	1 760
Венесуэла <sup>2</sup> . . . . .	325	Никарагуа . . . . .	550
Гаити . . . . .	490	Перу . . . . .	740
Гватемала . . . . .	1 800	Португалия . . . . .	2 776
Гвинея (Основная экспортная квота будет установлена Советом) . . . . .		Руанда <sup>2</sup> . . . . .	150
Гондурас . . . . .	425	Сальвадор . . . . .	1 900
Доминиканская Республика . . . . .	520	Танзания . . . . .	700
Индия . . . . .	423	Того . . . . .	200
Индонезия . . . . .	1 357	Уганда . . . . .	2 379
Камерун . . . . .	1 000	Центральноафриканская Республика . . . . .	200
Кения . . . . .	860	Эквадор . . . . .	750
Колумбия . . . . .	7 000	Эфиопия . . . . .	1 494
Конго (Демократическая Республика) <sup>2</sup> . . . . .	1 000		
		ИТОГО	55 041

<sup>1</sup> Согласно положениям статьи 31 (1) следующие экспортирующие страны не имеют основной экспортной квоты и получают в 1968-1969 кофейном году следующие экспортные квоты: Боливия — 50 000 мешков, Конго (Браззавиль) — 25 000 мешков, Куба — 50 000 мешков, Дагомея — 33 000 мешков, Габон — 25 000 мешков, Гана — 51 000 мешков, Ямайка — 25 000 мешков, Либерия — 60 000 мешков, Нигерия — 52 000 мешков, Панама — 25 000 мешков, Парагвай — 70 000 мешков, Сьерра-Леоне — 82 000 мешков, Тринидад и Тобаго — 69 000 мешков.

<sup>2</sup> Бурунди, Конго (Демократическая Республика), Кубе, Руанде и Венесуэле после представления ими Исполнительному комитету приемлемых доказательств о наличии экспортной продукции свыше 233 000, 1 000 000, 50 000, 150 000 и 325 000, соответственно, будут установлены годовые экспортные нормы, не превышающие годовых экспортных норм, которые они получили бы в виде основной квоты в размере 350 000, 1 300 000, 200 000, 260 000 и 475 000, соответственно. Однако увеличения, разрешаемые этим странам, ни в коем случае не должны учитываться при подсчете распределения голосов.

## ANEXO B

PAÍSES DE DESTINO NÃO-SUJEITOS A QUOTAS, MENCIONADOS NO  
ARTIGO 40, CAPÍTULO VII

As áreas geográficas que constituem países não sujeitos a quotas para os fins do Convênio são:

Arábia Saudita	Mascate e Omã
Bahrein	Omã da Trégua
Botsuana	Polónia
Catar	República da Coreia
Ceilão	República Sul-Africana
China (continental)	Rodésia
China (Taiwan)	România
Coreia do Norte	Somália
Hungria	Suazilândia
Irão	Sudão
Iraque	Sudoeste da África
Japão	Taiilândia
Kuweit	União das Repúblicas Socialistas Soviéticas
Lesoto	Zâmbia
Malauí	

## NOTA:

As abreviações acima destinam-se a ter significação puramente geográfica e não implicam conotação política de nenhuma natureza.



## П Р И Л О Ж Е Н И Е В

НЕ ОГРАНИЧЕННЫЕ КВОТАМИ СТРАНЫ НАЗНАЧЕНИЯ,  
УКАЗАННЫЕ В СТАТЬЕ 40 ГЛАВЫ VII

К странам, не ограниченным квотами, применительно к настоящему Соглашению относятся:

Бахрейн	Польша
Ботсвана	Румыния
Венгрия	Саудовская Аравия
Договорный Аман	Свазиленд
Замбия	Северная Корея
Ирак	Сомали
Иран	Союз Советских Социалистических
Катар	Республик
Китай (Континентальный)	Судан
Китай (Тайвань)	Таиланд
Корейская Республика	Цейлон
Кувейт	Юго-Западная Африка
Лесото	Южная Родезия
Малави	Южно-Африканская Республика
Москат и Оман	Япония

## ПРИМЕЧАНИЕ:

Приведенные выше сокращенные наименования имеют чисто географическое значение и не предполагают никаких политических последствий.

ANEXO C  
DISTRIBUIÇÃO DE VOTOS

<i>País</i>	<i>Exportador</i>	<i>Importador</i>	<i>País</i>	<i>Exportador</i>	<i>Importador</i>
Argentina . . . . .	—	16	Nicarágua . . . . .	13	—
Austrália . . . . .	—	9	Nigéria . . . . .	4	—
Austria . . . . .	—	11	Noruega . . . . .	—	16
Bélgica* . . . . .	—	28	Nova Zelândia . . . . .	—	6
Bolívia . . . . .	4	—	OAMCAF . . . . .	(88)	—
Brasil . . . . .	332	—	OAMCAF . . . . .	( 4) <sup>1</sup>	—
Burúndi . . . . .	8	—	Camarões . . . . .	15	—
Canadá . . . . .	—	32	Congo (Brazzaville)	1	—
Chipre . . . . .	—	5	CostadoMarfim . . . . .	47	—
Colômbia . . . . .	114	—	Daomé . . . . .	1	—
Congo (República			Gabão . . . . .	1	—
Democrática do) . . . . .	20	—	República		
Costa Rica . . . . .	21	—	Centro-Africana . . . . .	3	—
Cuba . . . . .	4	—	República Malgaxe	13	—
Dinamarca . . . . .	—	23	Togo . . . . .	3	—
Equador . . . . .	16	—	Países Baixos . . . . .	—	35
El Salvador . . . . .	34	—	Panamá . . . . .	4	—
Espanha . . . . .	—	21	Peru . . . . .	16	—
Estados Unidos da			Portugal . . . . .	48	—
América . . . . .	—	400	Quênia . . . . .	17	—
Etiópia . . . . .	27	—	Reino Unido . . . . .	—	32
Finlândia . . . . .	—	21	República		
França . . . . .	—	84	Dominicana . . . . .	12	—
Gana . . . . .	4	—	República Federal da		
Guatemala . . . . .	32	—	Alemanha . . . . .	—	101
Guiné . . . . .	4	—	Ruanda . . . . .	6	—
Haiti . . . . .	12	—	Serra Leoa . . . . .	4	—
Honduras . . . . .	11	—	Suécia . . . . .	—	38
Índia . . . . .	11	—	Suíça . . . . .	—	19
Indonésia . . . . .	25	—	Tanzânia . . . . .	15	—
Israel . . . . .	—	7	Tchecoslováquia . . . . .	—	9
Itália . . . . .	—	47	Trindade e Tobago . . . . .	4	—
Jamaica . . . . .	4	—	Tunísia . . . . .	—	6
Japão . . . . .	—	18	Uganda . . . . .	41	—
Liberia . . . . .	4	—	U.R.S.S. . . . .	—	16
México . . . . .	32	—	Venezuela . . . . .	9	—
			TOTAL	996	1.000

\* Inclui o Luxemburgo.

<sup>1</sup> Votos básicos que não podem ser atribuídos a Partes Contratantes individuais de acôrdo com o Artigo 5 (4) (b).

ПРИЛОЖЕНИЕ С  
РАСПРЕДЕЛЕНИЕ ГОЛОСОВ

Страна	Экспортирующая	Импортирующая	Страна	Экспортирующая	Импортирующая
Аргентина . . . . .	—	16	Нидерланды . . . . .	—	35
Австралия . . . . .	—	9	Новая Зеландия . . . . .	—	6
Австрия . . . . .	—	11	Никарагуа . . . . .	13	—
Бельгия* . . . . .	—	28	Нигерия . . . . .	4	—
Боливия . . . . .	4	—	Норвегия . . . . .	—	16
Бразилия . . . . .	332	—	ОАМКАФ . . . . .	(88)	—
Бурунди . . . . .	8	—	ОАМКАФ . . . . .	(4) <sup>1</sup>	—
Канада . . . . .	—	32	Камерун . . . . .	15	—
Колумбия . . . . .	114	—	Центрально-африканская Республика . . . . .	3	—
Конго (Демократическая Республика) . . . . .	20	—	Конго (Браззавиль) . . . . .	1	—
Коста-Рика . . . . .	21	—	Дагомей . . . . .	1	—
Куба . . . . .	4	—	Габон . . . . .	1	—
Кипр . . . . .	—	5	Берег Слоновой Кости . . . . .	47	—
Чехословакия . . . . .	—	9	Мальгашская Республика . . . . .	13	—
Дания . . . . .	—	23	Того . . . . .	3	—
Доминиканская Республика . . . . .	12	—	Панама . . . . .	4	—
Эквадор . . . . .	16	—	Перу . . . . .	16	—
Сальвадор . . . . .	34	—	Португалия . . . . .	48	—
Эфиопия . . . . .	27	—	Руанда . . . . .	6	—
Федеративная Республика Германия . . . . .	—	101	Сьерра-Леоне . . . . .	4	—
Финляндия . . . . .	—	21	Испания . . . . .	—	21
Франция . . . . .	—	84	Швеция . . . . .	—	38
Гана . . . . .	4	—	Швейцария . . . . .	—	19
Гватемала . . . . .	32	—	Танзания . . . . .	15	—
Гвинея . . . . .	4	—	Трипидад и Тобаго . . . . .	4	—
Гаити . . . . .	12	—	Тунис . . . . .	—	6
Гондурас . . . . .	11	—	Уганда . . . . .	41	—
Индия . . . . .	11	—	СССР . . . . .	—	16
Индонезия . . . . .	25	—	Соединенное Королевство . . . . .	—	32
Израиль . . . . .	—	7	Соединенные Штаты Америки . . . . .	—	400
Италия . . . . .	—	47	Вепесуэла . . . . .	9	—
Ямайка . . . . .	4	—			
Япония . . . . .	—	18			
Кения . . . . .	17	—			
Либерия . . . . .	4	—			
Мексика . . . . .	32	—			
			ВСЕГО	996	1 000

\* Включая Люксембург.

<sup>1</sup> Основные квоты, не применяющиеся к отдельным договаривающимся сторонам в соответствии со статьей 5 (4) (b).

[SPANISH TEXT — TEXTE ESPAGNOL]

No. 9262. CONVENIO INTERNACIONAL DEL CAFÉ DE 1968

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PREÁMBULO

Los Gobiernos signatarios de este Convenio;

Reconociendo la importancia excepcional del café para la economía de muchos países que dependen en gran medida de este producto para obtener divisas y continuar así sus programas de desarrollo económico y social;

Considerando que una estrecha colaboración internacional en la comercialización del café estimulará la diversificación económica y el desarrollo de los países productores, contribuyendo así a fortalecer los vínculos políticos y económicos entre países productores y consumidores;

Encontrando motivos para esperar una tendencia al desequilibrio persistente entre la producción y el consumo, a la acumulación de existencias onerosas y a marcadas fluctuaciones en los precios, que pueden resultar perjudiciales para los productores y los consumidores;

Creando que sin una acción internacional esta situación no puede ser corregida por las fuerzas normales del mercado; y

Teniendo en cuenta la renegociación del Convenio Internacional del Café de 1962, efectuada por el Consejo Internacional del Café,

Convienen lo que sigue:

CAPÍTULO I

OBJETIVOS

*Artículo 1*

OBJETIVOS

Los objetivos del Convenio son:

1) Establecer un equilibrio razonable entre la oferta y la demanda de café sobre bases que aseguren un adecuado abastecimiento a los consumidores así como mercados a precios equitativos para los productores, y que sirva para lograr un ajuste a largo plazo entre la producción y el consumo;

2) Aliviar las graves dificultades ocasionadas por excedentes onerosos y por las excesivas fluctuaciones de los precios del café que son perjudiciales tanto para los productores como para los consumidores;

3) Contribuir al desarrollo de los recursos productivos y al aumento y mantenimiento de los niveles de empleo e ingreso en los países Miembros para ayudar así a lograr salarios justos, un nivel de vida más elevado y mejores condiciones de trabajo;

4) Ayudar a ampliar la capacidad adquisitiva de los países exportadores de café, mediante el mantenimiento de los precios a niveles justos y el aumento del consumo;

5) Fomentar el consumo de café por todos los medios posibles; y

6) En general, reconociendo la relación que existe entre el comercio cafetero y la estabilidad económica de los mercados para los productos industriales, estimular la colaboración internacional respecto de los problemas mundiales del café.

## CAPÍTULO II

### DEFINICIONES

#### *Artículo 2*

#### DEFINICIONES

Para los fines del Convenio:

1) «Café» significa el grano y la cereza del cafeto, ya sea en pergamino, verde o tostado, e incluirá el café molido, descafeinado, líquido y soluble. Estos términos significarán:

- a) «café verde»: todo café en forma de grano pelado, antes de tostarse;
- b) «café en cereza»: el fruto completo del cafeto. Para encontrar el equivalente de la cereza en café verde, multiplíquese el peso neto de la cereza seca por 0,50;
- c) «café pergamino»: el grano de café verde contenido dentro de la cáscara. Para encontrar el equivalente de café pergamino en café verde, multiplíquese el peso neto del café pergamino por 0,80;
- d) «café tostado»: café verde tostado en cualquier grado, e incluirá al café molido. Para encontrar el equivalente de café tostado en café verde, multiplíquese el peso neto del café tostado por 1,19;
- e) «café descafeinado»: café verde, tostado o soluble del cual se ha extraído la cafeína. Para encontrar el equivalente de café descafeinado en café verde, multiplíquese el peso neto del café descafeinado en verde, tostado o soluble por 1,00, 1,19 ó 3,00 respectivamente;
- f) «café líquido»: las partículas sólidas, solubles en agua, obtenidas del café tostado y puesto en forma líquida. Para encontrar el equivalente de café líquido en café verde, multiplíquese por 3,00 el peso neto de las partículas sólidas, secas, contenidas en el café líquido;

g) «café soluble»: las partículas sólidas, secas, solubles en agua, obtenidas del café tostado. Para encontrar el equivalente de café soluble en café verde, multiplíquese el peso neto del café soluble por 3,00.

2) «Saco» significa 60 kilogramos o 132,276 libras de café verde; «tonelada» significa una tonelada métrica de 1.000 kilogramos o 2.204,6 libras, y «libra» significa 453,597 gramos.

3) «Año cafetero» significa el período de un año entre el 1º de octubre y el 30 de septiembre.

4) «Exportación de café»: salvo lo que dispone el Artículo 39, cualquier partida de café que salga del territorio donde fue producido.

5) «Organización», «Consejo» y «Junta» significan, respectivamente, la Organización Internacional del Café, el Consejo Internacional del Café y la Junta Ejecutiva, mencionados en el Artículo 7 del Convenio.

6) «Miembro»: una Parte Contratante, un territorio o territorios dependientes que hayan sido declarados Miembros separados en virtud del Artículo 4, y dos o más Partes Contratantes o territorios dependientes, o unos y otros, que participan en la Organización como grupo Miembro en virtud de los Artículos 5 ó 6.

7) «Miembro exportador» o «país exportador»: Miembro o país que sea exportador neto de café, es decir, cuyas exportaciones excedan sus importaciones.

8) «Miembro importador» o «país importador»: Miembro o país que sea importador neto de café, es decir, cuyas importaciones excedan sus exportaciones.

9) «Miembro productor» o «país productor»: Miembro o país que produzca café en cantidades comercialmente significativas.

10) «Mayoría simple distribuida»: una mayoría de los votos depositados por los Miembros exportadores presentes y votantes y una mayoría de los votos depositados por los Miembros importadores presentes y votantes, contados por separado.

11) «Mayoría distribuida de dos tercios»: una mayoría de dos tercios de los votos depositados por los Miembros exportadores presentes y votantes y una mayoría de dos tercios de los votos depositados por los Miembros importadores presentes y votantes, contados por separado.

12) «Entrada en vigor»: salvo disposición contraria, la fecha en que el Convenio entre en vigor, bien sea provisional o definitivamente.

13) «Producción exportable»: la producción total de café de un país exportador en un año cafetero determinado, menos el volumen destinado al consumo interno en ese mismo año.

14) « Disponibilidad para la exportación »: la producción exportable de un país exportador en un año cafetero determinado, más las existencias acumuladas en años anteriores.

15) « Cupo de exportación »: la cantidad total de café que un Miembro está autorizado a exportar en virtud de las diversas disposiciones del Convenio, con excepción de las exportaciones que, de conformidad con las disposiciones del Artículo 40, no son imputadas a las cuotas.

16) « Exportaciones autorizadas »: las exportaciones efectivas realizadas al amparo del cupo de exportación.

17) « Exportaciones permitidas »: la suma de las exportaciones autorizadas y las exportaciones que, en virtud de las disposiciones del Artículo 40, no se imputan a las cuotas.

### CAPÍTULO III

### MIEMBROS

#### *Artículo 3*

#### MIEMBROS DE LA ORGANIZACIÓN

1) Toda Parte Contratante, junto con sus territorios dependientes a los que se extienda el Convenio en virtud del párrafo 1) del Artículo 65, constituirá un solo Miembro de la Organización, a excepción de lo dispuesto en los Artículos 4, 5 y 6.

2) Un Miembro podrá modificar la categoría que hubiere declarado inicialmente al aprobar, ratificar, aceptar o adherirse al Convenio, ateniéndose a las condiciones que el Consejo estipule.

3) Si dos o más Miembros importadores solicitaren que se modifique su forma de participación en el Convenio, o su representación en la Organización, o ambas, el Consejo podrá, previa consulta con los Miembros interesados y sin perjuicio de otras disposiciones del Convenio, establecer las condiciones que se aplicarán a la nueva participación, a la nueva representación, o a ambas.

#### *Artículo 4*

#### AFILIACIÓN SEPARADA PARA LOS TERRITORIOS DEPENDIENTES

Toda Parte Contratante que sea importadora neta de café podrá declarar en cualquier momento, previa la debida notificación de conformidad con el párrafo 2) del Artículo 65, que ingresa en la Organización independientemente de aquellos de sus territorios dependientes que sean exportadores netos de café y que ella designe. En tal caso, el territorio metropolitano y los territorios dependientes no designados, constituirán un solo Miembro, y los territorios dependientes designados serán considerados Miembros distintos, individual o colectivamente, según se indique en la declaración.

*Artículo 5*

## AFILIACIÓN INICIAL POR GRUPOS

1) Dos o más Partes Contratantes que sean exportadoras netas de café pueden declarar, haciendo la debida notificación al Secretario General de las Naciones Unidas en el momento de depositar el correspondiente instrumento de aprobación, ratificación, aceptación o adhesión, y también al Consejo que ingresan en la Organización como un solo grupo. Todo territorio dependiente al que se extienda el Convenio en virtud del párrafo 1) del Artículo 65 podrá formar parte de dicho grupo Miembro si el Gobierno del Estado encargado de sus relaciones internacionales ha hecho la debida notificación al efecto, de conformidad con el párrafo 2) del Artículo 65. Esas Partes Contratantes y los territorios dependientes deben satisfacer las condiciones siguientes:

- a) declarar su deseo de asumir individual y colectivamente la responsabilidad en cuanto a las obligaciones del grupo;
- b) acreditar luego debidamente ante el Consejo que el grupo cuenta con la organización necesaria para aplicar una política cafetera común, y tiene los medios para cumplir, junto con los otros países integrantes del grupo, las obligaciones que les impone el Convenio; y
- c) demostrar posteriormente ante el Consejo que:
  - i) han sido reconocidos como grupo en un convenio internacional anterior sobre el café, o
  - ii) tienen:
    - a) una política comercial y económica común o coordinada relativa al café, y
    - b) una política monetaria y financiera coordinada y los órganos necesarios para su aplicación, de forma que al Consejo le conste que el grupo Miembro puede actuar conforme al espíritu de la agrupación de países y cumplir las obligaciones de grupo previstas.

2) El grupo Miembro constituirá un solo Miembro de la Organización, con la salvedad de que cada país integrante será considerado como un Miembro individual para todas las cuestiones que se planteen en relación a las siguientes disposiciones:

- a) Capítulos XII, XIII y XVI;
- b) Artículos 10, 11 y 19 del Capítulo IV; y
- c) Artículo 68 del Capítulo XX.

3) Las Partes Contratantes y los territorios dependientes que ingresen como un solo grupo Miembro indicarán qué gobierno u organización ha de representarles en el Consejo para todos los efectos del Convenio, a excepción de los enumerados en el párrafo 2) de este Artículo.



- 4) Los derechos de voto del grupo Miembro serán los siguientes:
- a) El grupo Miembro tendrá el mismo número de votos básicos que un país Miembro individual que ingrese a la Organización en tal calidad. Estos votos básicos se asignarán al gobierno u organización que represente al grupo, y serán utilizados por ese gobierno u organización.
  - b) En el caso de una votación sobre cualquier cuestión que se plantee en lo relativo a las disposiciones enumeradas en el párrafo 2) de este Artículo, los componentes del grupo Miembro podrán emitir los votos asignados a ellos en virtud de las disposiciones del párrafo 3) del Artículo 12, independientemente y como si cada uno de ellos fuese un Miembro individual de la Organización, salvo los votos básicos que seguirán correspondiendo únicamente al gobierno u organización que represente al grupo.

5) Cualquier Parte Contratante o territorio dependiente que participe en un grupo Miembro podrá, mediante notificación al Consejo, retirarse de ese grupo y convertirse en Miembro separado. Tal retiro tendrá efecto cuando el Consejo reciba la notificación. En caso de dicho retiro o de que un componente de un grupo deje de ser tal, por retiro de la Organización u otra causa, los demás componentes del grupo podrán solicitar del Consejo que se mantenga el grupo y éste continuará existiendo, a menos que el Consejo deniegue la solicitud. Si el grupo Miembro se disolviera, cada país competente se convertirá en Miembro separado. Un Miembro que haya dejado de pertenecer a un grupo Miembro no podrá formar parte de nuevo de un grupo mientras esté en vigor el presente Convenio.

#### *Artículo 6*

#### FORMACIÓN POSTERIOR DE GRUPOS

Dos o más Miembros exportadores podrán solicitar del Consejo, en cualquier momento después de la entrada en vigor del Convenio para ellos, la formación de un grupo Miembro. El Consejo aprobará tal solicitud si comprueba que los Miembros han hecho la correspondiente declaración y han demostrado que satisfacen los requisitos del párrafo 1) del Artículo 5. Una vez aprobado, el grupo Miembro estará sujeto a las disposiciones de los párrafos 2), 3), 4) y 5) de dicho Artículo.

#### CAPÍTULO IV

#### ORGANIZACIÓN Y ADMINISTRACIÓN

#### *Artículo 7*

#### SEDE Y ESTRUCTURA DE LA ORGANIZACIÓN INTERNACIONAL DEL CAFÉ

1) La Organización Internacional del Café, establecida en virtud del Convenio de 1962, continuará existiendo a fin de administrar las disposiciones del Convenio y fiscalizar su aplicación.

2) La Organización tendrá su sede en Londres, a menos que el Consejo, por mayoría distribuida de dos tercios, decida otra cosa.

3) La Organización funcionará mediante el Consejo Internacional del Café, su Junta Ejecutiva, su Director Ejecutivo y su personal.

#### *Artículo 8*

##### COMPOSICIÓN DEL CONSEJO INTERNACIONAL DEL CAFÉ

1) La autoridad suprema de la Organización será el Consejo Internacional del Café, que estará integrado por todos los Miembros de la Organización.

2) Cada Miembro estará representado en el Consejo por un representante y uno o más suplentes. Cada Miembro podrá además designar uno o más asesores, para que acompañen a su representante o suplentes.

#### *Artículo 9*

##### PODERES Y FUNCIONES DEL CONSEJO

1) El Consejo estará dotado de todos los poderes que emanan específicamente del presente Convenio, y tendrá las facultades y desempeñará las funciones necesarias para cumplir las disposiciones del mismo.

2) El Consejo podrá, por mayoría distribuida de dos tercios, establecer las normas y reglamentos requeridos para aplicar las disposiciones del Convenio, en particular su propio reglamento y los reglamentos financiero y de personal de la Organización; tales normas y reglamentos serán compatibles con el Convenio. El Consejo podrá incluir en su reglamento una disposición que le permita decidir sobre cuestiones determinadas sin necesidad de reunirse en sesión.

3) El Consejo mantendrá además la documentación necesaria para desempeñar sus funciones conforme al Convenio, así como cualquier otra documentación que considere conveniente. El Consejo publicará un informe anual.

#### *Artículo 10*

##### ELECCIÓN DEL PRESIDENTE Y DE LOS VICEPRESIDENTES DEL CONSEJO

1) El Consejo elegirá un Presidente y Vicepresidentes primero, segundo y tercero, para cada año cafetero.

2) Por regla general, el Presidente y el primer Vicepresidente serán elegidos entre los representantes de los Miembros exportadores o entre los representantes de los Miembros importadores, y los Vicepresidentes segundo y tercero serán elegidos entre los representantes de la otra categoría de Miembros. Estos cargos se alternarán cada año cafetero entre las dos categorías de Miembros.

3) Ni el Presidente, ni ningún Vicepresidente que actué como Presidente, tendrán derecho de voto. En tal caso, el suplente del uno o del otro ejercerá el derecho de voto del correspondiente Miembro.

#### *Artículo 11*

##### PERÍODOS DE SESIONES DEL CONSEJO

Por regla general, el Consejo celebrará dos períodos ordinarios de sesiones cada año. También podrá celebrar períodos extraordinarios de sesiones, si así lo decidiere. Asimismo, se celebrarán períodos extraordinarios de sesiones cada vez que lo soliciten la Junta Ejecutiva, cinco Miembros cualesquiera, o un Miembro o Miembros que representen por lo menos 200 votos. La convocación de los períodos de sesiones tendrá que notificarse con 30 días de anticipación como mínimo, salvo en casos de emergencia. A menos que el Consejo decida otra cosa, los períodos de sesiones se celebrarán en la sede de la Organización.

#### *Artículo 12*

##### VOTOS

1) Los Miembros exportadores tendrán un total de 1.000 votos y los Miembros importadores también tendrán un total de 1.000 votos, distribuidos entre cada categoría de Miembros — es decir, Miembros exportadores y Miembros importadores respectivamente — según se estipula en los párrafos siguientes de este Artículo.

2) Cada Miembro tendrá cinco votos básicos, siempre que el total de tales votos no exceda de 150 para cada categoría de Miembros. Si hay más de treinta Miembros exportadores o más de treinta Miembros importadores, el número de votos básicos de cada Miembro dentro de una u otra categoría se ajustará, con el objeto de que el total de votos básicos para cada categoría de Miembros no supere el máximo de 150.

3) Los restantes votos de los Miembros exportadores se distribuirán entre esos Miembros en proporción a sus respectivas cuotas básicas de exportación, salvo que en el caso de una votación sobre cualquier cuestión relacionada con las disposiciones del párrafo 2) del Artículo 5, los restantes votos de un grupo Miembro se distribuirán entre los componentes de ese grupo en proporción a la participación que les corresponda en la cuota básica de exportación de ese grupo Miembro. Ningún Miembro exportador al que no se le haya asignado cuota básica obtendrá participación en esos votos restantes.

4) Los restantes votos de los Miembros importadores se distribuirán entre ellos en proporción al volumen promedio de sus respectivas importaciones de café durante los tres años anteriores.

5) El Consejo efectuará la distribución de los votos al principio de cada año cafetero y esa distribución permanecerá en vigor durante ese año, a reserva de lo dispuesto en el párrafo 6) de este Artículo.

6) El Consejo establecerá normas para la redistribución de los votos de conformidad con este Artículo, cada vez que varíe el número de Miembros de la Organización, o se suspenda el derecho de voto de un Miembro o recupere tal derecho en virtud de las disposiciones de los Artículos 25, 38, 45, 48, 54 ó 59.

7) Ningún Miembro podrá tener más de 400 votos.

8) No habrá fracciones de voto.

### *Artículo 13*

#### PROCEDIMIENTO DE VOTACIÓN DEL CONSEJO

1) Cada representante tendrá derecho a utilizar el número de votos asignado al Miembro que represente, pero no podrá dividirlos. Sin embargo, podrá utilizar en forma diferente los votos que deposite en virtud del párrafo 2) de este Artículo.

2) Todo Miembro exportador podrá autorizar a cualquier otro Miembro exportador — y todo Miembro importador podrá autorizar a cualquier otro Miembro importador — para que represente sus intereses y ejerza su derecho de voto en cualquier reunión del Consejo. No se aplicará en este caso la limitación prevista en el párrafo 7) del Artículo 12.

### *Artículo 14*

#### DECISIONES DEL CONSEJO

1) Salvo disposiciones en contrario en el presente Convenio, el Consejo adoptará todas sus decisiones y formulará todas sus recomendaciones por mayoría simple distribuida.

2) Con respecto a cualquier medida del Consejo que, en virtud del Convenio, requiera una mayoría distribuida de dos tercios, se aplicará el siguiente procedimiento:

- a) si no se logra una mayoría distribuida de dos tercios debido al voto negativo de tres o menos Miembros exportadores o de tres o menos Miembros importadores, la propuesta volverá a ponerse a votación en un plazo de 48 horas, si el Consejo así lo decide por mayoría de los Miembros presentes y por mayoría simple distribuida;
- b) si en la segunda votación no se logra tampoco una mayoría distribuida de dos tercios debido al voto negativo de dos o menos Miembros exportadores o de dos o menos Miembros importadores, la propuesta volverá a ponerse a votación en un plazo de 24 horas, si el Consejo así lo decide por mayoría de los Miembros presentes y por mayoría simple distribuida;

- c) si no se logra una mayoría distribuida de dos tercios en la tercera votación debido al voto negativo de un Miembro exportador o importador, se considerará aprobada la propuesta;
- d) si el Consejo no somete la propuesta a una nueva votación, ésta se considerará rechazada.

3) Los Miembros se comprometen a aceptar como obligatoria toda decisión que el Consejo adopte en virtud de las disposiciones del presente Convenio.

#### *Artículo 15*

##### COMPOSICIÓN DE LA JUNTA EJECUTIVA

1) La Junta Ejecutiva se compondrá de ocho Miembros exportadores y ocho Miembros importadores, elegidos para cada año cafetero de conformidad con las disposiciones del Artículo 16. Los Miembros podrán ser reelegidos.

2) Cada miembro de la Junta designará un representante y uno o más suplentes.

3) El Presidente de la Junta será nombrado por el Consejo para cada año cafetero y podrá ser reelegido. El Presidente no tendrá derecho de voto. Si un representante es nombrado Presidente, su suplente votará en su lugar.

4) La Junta Ejecutiva funcionará normalmente en la sede de la Organización, pero podrá reunirse en cualquier otro lugar.

#### *Artículo 16*

##### ELECCIÓN DE LA JUNTA EJECUTIVA

1) Los Miembros exportadores e importadores que integren la Junta serán elegidos en el Consejo por los Miembros exportadores e importadores de la Organización, respectivamente. La elección dentro de cada categoría se efectuará con arreglo a lo dispuesto en los párrafos siguientes del presente Artículo.

2) Cada Miembro depositará todos los votos a que tenga derecho según el Artículo 12 a favor de un solo candidato. Un Miembro podrá depositar por otro candidato los votos que ejerza por delegación en virtud del párrafo 2) del Artículo 13.

3) Los ocho candidatos que reciban el mayor número de votos resultarán elegidos; sin embargo, ningún candidato que reciba menos de 75 votos será elegido en la primera votación.

4) En el caso de que, con arreglo a la disposición del párrafo 3) del presente Artículo, resulten elegidos menos de ocho candidatos en la primera votación, se efectuarán nuevas votaciones en las que sólo tendrán derecho a participar los Miembros que no hubieren votado por ninguno de los candidatos elegidos. En

cada nueva votación el número de votos requeridos disminuirá sucesivamente en cinco unidades, hasta que resulten elegidos los ocho candidatos.

5) Todo Miembro que no hubiere votado por uno de los Miembros elegidos, traspasará los votos de que disponga a uno de ellos, con arreglo a las disposiciones de los párrafos 6) y 7) del presente Artículo.

6) Se considerará que un Miembro ha recibido el número de votos inicialmente depositados a su favor en el momento de su elección y además el número de votos que se le traspasen, pero ningún Miembro elegido podrá obtener más de 499 votos en total.

7) Si se calcula que uno de los Miembros electos va a obtener más de 499 votos, los Miembros que hubieren votado o traspasado sus votos a favor de dicho Miembro electo se pondrán de acuerdo para que uno o varios le retiren sus votos y los traspasen o redistribuyan a favor de otro Miembro electo, de manera que ninguno de ellos reciba más de los 499 votos fijados como máximo.

#### *Artículo 17*

##### COMPETENCIA DE LA JUNTA EJECUTIVA

1) La Junta será responsable ante el Consejo y actuará bajo la dirección general de éste.

2) El Consejo podrá delegar en la Junta, por mayoría simple distribuida, el ejercicio de la totalidad o parte de sus poderes, salvo los que se enumeran a continuación:

- a) la aprobación del presupuesto administrativo y la determinación de las contribuciones, previstas en el Artículo 24;
- b) la determinación de las cuotas previstas en el Convenio, con excepción de los ajustes realizados según las disposiciones del Artículo 35, párrafo 3) y del Artículo 37;
- c) la suspensión de los derechos de voto de un Miembro, según se prevé en los Artículo 45 ó 59;
- d) el establecimiento o revisión de las metas de producción de cada país y de las metas de producción mundiales, previstas en el Artículo 48;
- e) el establecimiento de una política relativa a existencias, prevista en el Artículo 49;
- f) la exoneración de las obligaciones de un Miembro, prevista en el Artículo 57;
- g) la autoridad para decidir sobre controversias, prevista en el Artículo 59;
- h) el establecimiento de las condiciones de adhesión, previsto en el Artículo 63;
- i) la decisión de exigir el retiro de un Miembro, prevista en el Artículo 67;

- j) la prórroga o terminación del Convenio, prevista en el Artículo 69; y
- k) la recomendación de enmiendas a los Miembros, prevista en el Artículo 70.

3) El Consejo podrá revocar en cualquier momento, por mayoría simple distribuida, cualquiera de los poderes que hubiere delegado en la Junta.

#### *Artículo 18*

##### PROCEDIMIENTO DE VOTACIÓN DE LA JUNTA EJECUTIVA

1) Cada miembro de la Junta Ejecutiva tendrá derecho a depositar el número de votos que haya recibido en virtud de los párrafos 6) y 7) del Artículo 16. No se permitirá votar por delegación. Ningún miembro podrá dividir sus votos.

2) Los actos de la Junta serán aprobados por la misma mayoría que se requeriría si hubiera de aprobarlos el Consejo.

#### *Artículo 19*

##### QUÓRUM PARA LAS REUNIONES DEL CONSEJO Y DE LA JUNTA

1) El quórum para cualquier reunión del Consejo lo constituirá la presencia de una mayoría de los Miembros que represente una mayoría distribuida de los dos tercios del total de votos. Si en el día fijado para la apertura de cualquier período de sesiones del Consejo no hubiere quórum, o si durante algún período de sesiones del Consejo no hubiere quórum en tres reuniones consecutivas, el Consejo será convocado siete días más tarde; el quórum quedará constituido entonces y durante el resto del período de sesiones, por la presencia de una mayoría de los Miembros que represente una mayoría simple distribuida de los votos. La representación por delegación en virtud del párrafo 2) del Artículo 13 se considerará como presencia.

2) Para las reuniones de la Junta, el quórum estará constituido por la presencia de una mayoría de los Miembros que represente una mayoría distribuida de los dos tercios del total de votos.

#### *Artículo 20*

##### EL DIRECTOR EJECUTIVO Y EL PERSONAL

1) El Consejo nombrará al Director Ejecutivo por recomendación de la Junta. El Consejo establecerá las condiciones de empleo del Director Ejecutivo, que serán análogas a las que rigen para funcionarios de igual categoría en organizaciones intergubernamentales similares.

2) El Director Ejecutivo será el jefe de los servicios administrativos de la Organización y asumirá la responsabilidad por el desempeño de cualesquiera funciones que le incumban en la administración del Convenio.

3) El Director Ejecutivo nombrará a los funcionarios de conformidad con el reglamento establecido por el Consejo.

4) Ni el Director Ejecutivo ni los miembros del personal podrán tener intereses financieros en la industria, el comercio o el transporte del café.

5) En el ejercicio de sus funciones, el Director Ejecutivo y el personal no solicitarán ni recibirán instrucciones de ningún Miembro ni de ninguna autoridad ajena a la Organización. Se abstendrán de actuar en forma que sea incompatible con su condición de funcionarios internacionales responsables únicamente ante la Organización. Cada uno de los Miembros se compromete a respetar el carácter exclusivamente internacional de las funciones del Director Ejecutivo y del personal, y a no tratar de influir sobre ellos en el desempeño de tales funciones.

#### *Artículo 21*

##### COLABORACIÓN CON OTRAS ORGANIZACIONES

El Consejo podrá adoptar todas las disposiciones convenientes para la consulta y colaboración con las Naciones Unidas y sus organismos especializados, así como con otras organizaciones intergubernamentales competentes. El Consejo podrá invitar a estas organizaciones, así como a las que se ocupan del café, a que envíen observadores a sus reuniones.

#### CAPÍTULO V

##### PRIVILEGIOS E INMUNIDADES

#### *Artículo 22*

##### PRIVILEGIOS E INMUNIDADES

1) La Organización tendrá personalidad jurídica. Gozará, en especial, de la capacidad para contratar, adquirir y enajenar bienes muebles, y para entablar procedimientos judiciales.

2) El Gobierno del país en que se encuentre ubicada la sede de la Organización (llamado en adelante el «Gobierno huésped»), tan pronto como fuere posible, concertará con la Organización un convenio que será aprobado por el Consejo, relativo a la situación jurídica, privilegios e inmunidades de la Organización, de su Director Ejecutivo y de su personal, así como de los representantes de los Miembros durante su permanencia en el territorio del Gobierno huésped para desempeñar sus funciones.

3) El convenio previsto en el párrafo 2) de este Artículo, que será independiente del presente Convenio, determinará las condiciones para la terminación del mismo.



4) A menos que se apliquen otras disposiciones sobre impuestos en virtud del convenio previsto en el párrafo 2) de este Artículo, el Gobierno huésped:

- a) concederá exención de impuestos sobre la retribución pagada por la Organización a sus empleados, con la salvedad de que dicha exención no se aplicará forzosamente a los nacionales de dicho país; y
- b) concederá exención de impuestos sobre los haberes, ingresos y demás bienes de la Organización.

5) Tras la aprobación del convenio previsto en el párrafo 2) del presente Artículo, la Organización podrá concertar con uno o más de los restantes Miembros, convenios que habrán de ser aprobados por el Consejo, relativos a aquellos privilegios e inmunidades que puedan ser necesarios para el buen funcionamiento del Convenio Internacional del Café.

#### CAPÍTULO VI

#### DISPOSICIONES FINANCIERAS

##### *Artículo 23*

##### FINANZAS

1) Los gastos de las delegaciones ante el Consejo, de los representantes ante la Junta, o ante cualquiera de las comisiones del Consejo y de la Junta, serán atendidos por sus respectivos gobiernos.

2) Los demás gastos necesarios para la administración del Convenio se atenderán mediante contribuciones anuales de los Miembros, distribuidas de conformidad con las disposiciones del Artículo 24. Sin embargo, el Consejo podrá exigir el pago de ciertos servicios.

3) El ejercicio económico de la Organización coincidirá con el año cafetero.

##### *Artículo 24*

##### DETERMINACIÓN DEL PRESUPUESTO Y DE LAS CONTRIBUCIONES

1) Durante el segundo semestre de cada ejercicio económico, el Consejo aprobará el presupuesto administrativo de la Organización para el ejercicio siguiente y fijará la contribución de cada Miembro a dicho presupuesto.

2) La contribución de cada Miembro al presupuesto para cada ejercicio económico será proporcional a la relación que exista, en el momento de aprobarse el presupuesto correspondiente a ese ejercicio, entre el número de sus votos y la totalidad de los votos de todos los Miembros. Sin embargo, si se modifica la distribución de votos entre los Miembros, de conformidad con las disposiciones del párrafo 5) del Artículo 12, al comienzo del ejercicio para el que se fijen las contribuciones, se ajustarán las contribuciones para ese ejercicio en la forma que corres-

ponda. Al determinar las contribuciones, los votos de cada uno de los Miembros se calcularán sin tener en cuenta la suspensión de los derechos de voto de cualquiera de los Miembros ni la posible redistribución de votos que resulte de ello.

3) La contribución inicial de todo Miembro que ingrese en la Organización después de la entrada en vigor del Convenio será determinada por el Consejo ateniéndose al número de votos que le correspondan y al período no transcurrido del ejercicio económico en curso, pero en ningún caso se modificarán las contribuciones fijadas a los demás Miembros para el ejercicio económico de que se trate.

#### *Artículo 25*

##### PAGO DE LAS CONTRIBUCIONES

1) Las contribuciones al presupuesto administrativo de cada ejercicio económico se abonarán en moneda libremente convertible, y serán exigibles el primer día de ese ejercicio.

2) Si algún Miembro no paga su contribución completa al presupuesto administrativo en el término de seis meses a partir de la fecha en que ésta sea exigible, se suspenderán su derecho de voto en el Consejo y el derecho a que sean depositados sus votos en la Junta, hasta que haya abonado dicha contribución. Sin embargo, a menos que el Consejo lo decida por mayoría distribuida de dos tercios, no se privará a dicho Miembro de ninguno de sus demás derechos ni se le eximirá de ninguna de las obligaciones que le impone el Convenio.

3) Ningún Miembro cuyos derechos de voto hayan sido suspendidos en virtud del párrafo 2) de este Artículo o de los Artículos 38, 45, 48, 54 ó 59, dejará por ello de estar obligado a pagar su contribución.

#### *Artículo 26*

##### CERTIFICACIÓN Y PUBLICACIÓN DE CUENTAS

Tan pronto como sea posible después del cierre de cada ejercicio económico se presentará al Consejo, para su aprobación y publicación, un estado de cuentas certificado por auditores externos de los ingresos y gastos de la Organización durante ese ejercicio económico.

#### CAPÍTULO VII

##### REGULACIÓN DE LAS EXPORTACIONES

#### *Artículo 27*

##### OBLIGACIONES GENERALES DE LOS MIEMBROS

1) Los Miembros se comprometen a desarrollar su política comercial de tal manera que se logren los objetivos enunciados en el Artículo 1, y sobre todo los

del párrafo 4) de ese Artículo. Aceptan que conviene que se aplique el Convenio de manera que los ingresos reales obtenidos de la exportación del café puedan aumentar gradualmente de acuerdo con sus necesidades de divisas a fin de mantener sus programas de desarrollo social y económico.

2) Para lograr tales fines mediante el establecimiento de cuotas conforme a lo previsto en este capítulo y la aplicación en otras formas de las disposiciones del Convenio, los Miembros convienen que es necesario asegurar que el nivel general de los precios del café no caerá por debajo de los precios que regían en 1962.

3) Los Miembros aceptan asimismo que conviene asegurar a los consumidores precios que sean equitativos y no impidan la conveniente expansión del consumo.

#### *Artículo 28*

##### CUOTAS BÁSICAS DE EXPORTACIÓN

A partir del 1º de octubre de 1968, los países exportadores tendrán las cuotas básicas de exportación que se indican en el Anexo A.

#### *Artículo 29*

##### CUOTA BÁSICA DE EXPORTACIÓN DE UN GRUPO MIEMBRO

Cuando dos o más de los países enumerados en el Anexo A formen un grupo Miembro de acuerdo con las disposiciones del Artículo 5, las cuotas básicas de exportación de esos países consignadas en el Anexo A se sumarán, y el total resultante será considerado como una sola cuota básica de exportación, para los efectos de las disposiciones de este capítulo.

#### *Artículo 30*

##### FIJACIÓN DE LAS CUOTAS ANUALES DE EXPORTACIÓN

1) Por lo menos 30 días antes del comienzo de cada año cafetero, el Consejo aprobará por mayoría de dos tercios un cálculo de las importaciones y exportaciones totales del mundo para el año cafetero siguiente y un cálculo de las exportaciones probables procedentes de los países no miembros.

2) A base de estos cálculos, el Consejo fijará inmediatamente cuotas anuales de exportación para todos los Miembros exportadores. Esas cuotas anuales de exportación constituirán el mismo porcentaje de las cuotas básicas de exportación consignadas en el Anexo A, para todos los Miembros exportadores, excepto para aquéllos cuyas cuotas anuales estén sujetas a las disposiciones del párrafo 2) del Artículo 31.

*Artículo 31*DISPOSICIONES COMPLEMENTARIAS RELATIVAS A CUOTAS BÁSICAS Y ANUALES  
DE EXPORTACIÓN

1) No se asignará cuota básica a ningún Miembro exportador cuyo promedio de exportaciones anuales autorizadas de café haya sido inferior a 100.000 sacos durante los tres años anteriores, y su cuota anual de exportación se calculará de acuerdo con el párrafo 2) del presente Artículo. Cuando la cuota anual de exportación de cualquiera de dichos Miembros alcance los 100.000 sacos, el Consejo establecerá una cuota básica para el Miembro exportador de que se trate.

2) Sin perjuicio de las disposiciones de la nota 2 del Anexo A del Convenio, todo Miembro exportador al que se no haya asignado cuota básica, dispondrá, en el año cafetero 1968-69, de la cuota indicada en la nota 1 del Anexo A del Convenio. En cada uno de los años siguientes, y conforme a las disposiciones del párrafo 3) del presente Artículo, la cuota se incrementará en un 10 por ciento con relación a la cuota inicial, hasta alcanzar el máximo de 100.000 sacos estipulado en el párrafo 1) del presente Artículo.

3) A más tardar el 31 de julio de cada año, todo Miembro interesado notificará al Director Ejecutivo, para información del Consejo, la cantidad de café que probablemente vaya a tener disponible para exportación bajo el régimen de cuotas durante el año cafetero siguiente. La cuota de exportación para el año cafetero siguiente será la cantidad así indicada por el Miembro exportador, siempre que tal cantidad no exceda del límite permisible definido en el párrafo 2) del presente Artículo.

4) Los Miembros exportadores a los que no se les haya asignado cuota básica estarán sujetos a las disposiciones de los Artículos 27, 29, 32, 34, 35, 38 y 40.

5) Todo Territorio en Fideicomiso administrado en virtud de un acuerdo de administración fiduciaria concertado con las Naciones Unidas, cuyas exportaciones anuales a países que no sean la Autoridad Administradora sean inferiores a 100.000 sacos, quedará exento de las disposiciones del Convenio relativas a cuotas, mientras sus exportaciones no sobrepasen la cantidad mencionada.

*Artículo 32*

## FIJACIÓN DE LAS CUOTAS TRIMESTRALES DE EXPORTACIÓN

1) Inmediatamente después de haber fijado las cuotas anuales de exportación, el Consejo fijará las cuotas trimestrales de exportación para cada Miembro exportador, con el objeto de que la oferta se mantenga en equilibrio razonable durante todo el año cafetero con la demanda calculada.

2) Estas cuotas representarán en lo posible el 25 por ciento de la cuota anual de exportación de cada Miembro durante el año cafetero. No se permitirá a ningún

Miembro exportar más del 30 por ciento en el primer trimestre, más del 60 por ciento en los dos primeros trimestres y más del 80 por ciento en los tres primeros trimestres del año cafetero. Si las exportaciones efectuadas por cualquier Miembro en un determinado trimestre son inferiores a su cuota para ese trimestre, el saldo se añadirá a su cuota del trimestre siguiente de ese año cafetero.

### *Artículo 33*

#### AJUSTE DE LAS CUOTAS ANUALES DE EXPORTACIÓN

Si las condiciones del mercado lo requirieren, el Consejo podrá revisar la situación de las cuotas y variar el porcentaje de las cuotas básicas de exportación fijadas en virtud del párrafo 2) del Artículo 30. Al proceder así, el Consejo tomará en cuenta cualquier probable déficit de café que puedan tener los Miembros.

### *Artículo 34*

#### NOTIFICACIÓN DEL DÉFICIT DE CAFÉ

1) Los Miembros exportadores se comprometen a notificar al Consejo, lo antes posible en el curso del año cafetero y a más tardar al final de su octavo mes, así como en las fechas posteriores en que el Consejo lo solicite, si disponen de cantidades suficientes de café para exportar el volumen total de la cuota para ese año.

2) El Consejo tendrá en cuenta esas notificaciones al determinar si debe o no ajustar el nivel de las cuotas de exportación de conformidad con las disposiciones del Artículo 33.

### *Artículo 35*

#### AJUSTE DE LAS CUOTAS TRIMESTRALES DE EXPORTACIÓN

1) El Consejo modificará las cuotas trimestrales establecidas para cada Miembro en virtud del párrafo 1) del Artículo 32, en las circunstancias estipuladas en este Artículo.

2) Si el Consejo modifica las cuotas anuales de exportación según lo previsto en el Artículo 33, esa modificación se reflejará en las cuotas para el trimestre en curso, o para el trimestre en curso y los trimestres restantes, o para los trimestres restantes del año cafetero.

3) Aparte del ajuste previsto en el párrafo anterior, el Consejo podrá, si considera que la situación del mercado lo requiere, hacer ajustes entre las cuotas trimestrales del trimestre en curso y de los trimestres restantes de un mismo año cafetero, sin modificar por ello las cuotas anuales.

4) Cuando, por circunstancias excepcionales, un Miembro exportador considere que las limitaciones establecidas en el párrafo 2) del Artículo 32 podrían

causar serios perjuicios a su economía, el Consejo podrá, a solicitud de ese Miembro, adoptar las medidas pertinentes de conformidad con las disposiciones del Artículo 57. El Miembro interesado deberá demostrar los perjuicios sufridos y proporcionar garantías adecuadas en lo relativo al mantenimiento de la estabilidad de los precios. Sin embargo, el Consejo no podrá en ningún caso autorizar a un país a exportar más del 35 por ciento de su cuota anual de exportación en el primer trimestre, más del 65 por ciento en los dos primeros trimestres y más del 85 por ciento en los tres primeros trimestres del año cafetero.

5) Todos los Miembros reconocen que las alzas o bajas substanciales de los precios ocurridas durante períodos breves pueden causar una distorsión excepcional en las tendencias principales de los precios, ocasionar una grave preocupación a productores y consumidores y amenazar el logro de los objetivos del Convenio. Por lo tanto, si tales movimientos en el nivel general de precios ocurren durante períodos breves, los Miembros podrán solicitar que se convoque al Consejo, el cual podrá modificar por mayoría simple distribuida el volumen total de la cuota trimestral en vigor.

6) Si el Consejo comprobare que un alza o baja brusca o inusitada del nivel general de precios se debe a una maniobra artificial en el mercado cafetero ocasionada por acuerdos entre importadores, entre exportadores, o entre unos y otros, decidirá por mayoría simple qué medidas correctivas deben aplicarse para reajustar el volumen total de las cuotas trimestrales en vigor.

### *Artículo 36*

#### PROCEDIMIENTO PARA AJUSTAR LAS CUOTAS DE EXPORTACIÓN

1) Con excepción de lo dispuesto en los Artículos 31 y 37, las cuotas anuales de exportación se fijarán, y los ajustes se efectuarán modificando la cuota básica de exportación de cada Miembro en un porcentaje que será igual para todos.

2) Los cambios generales que se efectúen en todas las cuotas trimestrales en cumplimiento de lo dispuesto en los párrafos 2), 3), 5) y 6) del Artículo 35 se aplicarán a prorrata a las cuotas trimestrales de exportación de cada Miembro, siguiendo las normas pertinentes que establezca el Consejo. En esas normas se tendrán en cuenta los distintos porcentajes de las cuotas anuales de exportación que los diversos Miembros hayan exportado o tengan derecho a exportar en cada trimestre del año cafetero.

3) Todas las decisiones del Consejo sobre fijación y ajuste de las cuotas anuales y de las cuotas trimestrales en virtud de los Artículos 30, 32, 33 y 35 se adoptarán, salvo disposiciones en contrario, por mayoría distribuida de dos tercios.

*Artículo 37*

## DISPOSICIONES ADICIONALES PARA EL AJUSTE DE LAS CUOTAS DE EXPORTACIÓN

1) Además de fijar las cuotas anuales de exportación de acuerdo con el cálculo de las importaciones y exportaciones totales del mundo, según se dispone en el Artículo 30, el Consejo tratará de asegurar:

- a) que los consumidores puedan obtener suministros de café de los tipos que requieran;
- b) que los precios de los diversos tipos de café sean equitativos, y
- c) que no ocurran fluctuaciones substanciales de precios en periodos breves.

2) Para lograr tales fines, el Consejo podrá, sin perjuicio de lo dispuesto en el Artículo 36, adoptar un sistema para el ajuste de las cuotas anuales y trimestrales en función del movimiento de precios de los principales tipos de café. El Consejo fijará anualmente un límite a la cuantía en que podrán reducirse las cuotas anuales en virtud de cualquier sistema que se establezca, el cual no podrá exceder del cinco por ciento. Para los fines de dicho sistema, el Consejo podrá fijar diferenciales de precios y márgenes de precios a los diversos tipos de café. Para ello el Consejo tendrá en cuenta, entre otras cosas, las tendencias de precios.

3) Las decisiones del Consejo en virtud de las disposiciones del párrafo 2) de este Artículo se adoptarán por una mayoría distribuida de dos tercios.

*Artículo 38*

## OBSERVANCIA DE LAS CUOTAS DE EXPORTACIÓN

1) Los Miembros exportadores sujetos a cuota adoptarán las medidas necesarias para garantizar el pleno cumplimiento de todas las disposiciones del Convenio relativas a cuotas. Aparte de cualesquiera medidas que el Consejo pueda adoptar, éste podrá, por mayoría distribuida de dos tercios, exigir a dichos Miembros que tomen medidas complementarias para que se aplique con eficacia el sistema de cuotas previsto en el Convenio.

2) Ningún Miembro exportador podrá sobrepasar las cuotas anuales o trimestrales que se les hubieren asignado.

3) Si un Miembro exportador se excede de su cuota en un determinado trimestre, el Consejo deducirá de una o varias de sus cuotas siguientes una cantidad igual al 110 por ciento de dicho exceso.

4) Si durante la vigencia del presente Convenio, un Miembro exportador se excede por segunda vez de su cuota trimestral, el Consejo deducirá de una o varias de sus cuotas siguientes una cantidad igual al doble de ese exceso.

5) Si durante la vigencia del presente Convenio, un Miembro exportador se excede por tercera vez, o más veces, de su cuota trimestral, el Consejo aplicará la

misma deducción prevista en el párrafo 4) de este Artículo y se suspenderán los derechos de voto del Miembro hasta el momento en que el Consejo decida si cabe exigir el retiro de dicho Miembro de la Organización, de conformidad con el Artículo 67.

6) De conformidad con el reglamento establecido por el Consejo, las deducciones de cuota previstas en los párrafos 3), 4) y 5) del presente Artículo y las medidas adicionales que dispone el párrafo 5) serán aplicadas por el Consejo tan pronto como se reciba la necesaria información.

### *Artículo 39*

#### EMBARQUES DE CAFÉ PROCEDENTES DE TERRITORIOS DEPENDIENTES

1) Con sujeción a las disposiciones del párrafo 2) de este Artículo, las partidas de café procedentes de cualquiera de los territorios dependientes de un Miembro y destinadas a su territorio metropolitano o a otro de sus territorios dependientes para el consumo interno en el mismo, o para el consumo en cualquiera de los demás territorios dependientes, no se considerarán exportaciones de café y no estarán sujetas a las limitaciones de las cuotas, siempre que el Miembro interesado llegue a un acuerdo satisfactorio para el Consejo sobre el control de las reexportaciones y sobre cualquier otra cuestión que, a juicio del Consejo, esté relacionada con el funcionamiento del Convenio y surja de la relación especial entre el territorio metropolitano del Miembro y sus territorios dependientes.

2) Sin embargo, el comercio de café entre un Miembro y cualquiera de sus territorios dependientes que, conforme a las disposiciones de los Artículos 4 y 5 sea Miembro individual de la Organización o componente de un grupo Miembro, se considerará para los efectos del Convenio como comercio de exportación de café.

### *Artículo 40*

#### EXPORTACIONES NO IMPUTADAS A LAS CUOTAS

1) Para favorecer el consumo de café en ciertas regiones del mundo donde hay un reducido consumo por habitante y un potencial de expansión considerable, las exportaciones destinadas a los países enumerados en el Anexo B, con sujeción a las disposiciones del inciso f) del párrafo 2) del presente Artículo, no se imputarán a las cuotas. El Consejo reexaminará anualmente el Anexo B con el objeto de determinar si conviene suprimir del Anexo, o añadir al mismo, uno o varios países y podrá, si así lo decidiere, tomar las medidas del caso.

2) Las exportaciones destinadas a los países enumerados en el Anexo B se ajustarán a las disposiciones de los incisos siguientes:

a) El Consejo preparará anualmente un cálculo de las importaciones para el consumo interno de los países enumerados en el Anexo B, después de examinar los resultados obtenidos el año anterior respecto al aumento del consumo de



café en esos países y teniendo en cuenta el probable efecto de las campañas de promoción y de los acuerdos de comercio. El Consejo podrá revisar ese cálculo en el curso del año. Los Miembros exportadores considerados en conjunto no exportarán a los países enumerados en el Anexo B una cantidad que exceda de la cantidad fijada por el Consejo y, a tal efecto, la Organización mantendrá informados a los Miembros sobre las exportaciones que se estén efectuando con destino a dichos países. Los Miembros exportadores comunicarán a la Organización, a más tardar treinta días después del fin de cada mes, todas las exportaciones hechas a cada uno de los países enumerados en el Anexo B durante ese mes.

- b) Los Miembros proporcionarán las estadísticas y demás información que necesite la Organización para ayudarle a fiscalizar la corriente de café hacia los países enumerados en el Anexo B y para asegurarse que se consuma en dichos países.
- c) Los Miembros exportadores procurarán negociar de nuevo lo antes posible los acuerdos comerciales vigentes, con el objeto de incluir en ellos disposiciones tendientes a impedir la reexportación de café desde los países enumerados en el Anexo B a mercados tradicionales. Los Miembros exportadores incluirán también tales disposiciones en todos los nuevos acuerdos comerciales y en todos los nuevos contratos de venta no previstos en los acuerdos comerciales, tanto si dichos contratos se conciertan con comerciantes privados como si se celebran con organizaciones gubernamentales.
- d) Para mantener el control permanente de las exportaciones a los países enumerados en el Anexo B, los Miembros exportadores marcarán claramente todos los sacos de café destinados a dichos países con las palabras «Nuevo Mercado» y exigirán garantías adecuadas para impedir la reexportación o desvío de ese café a países no enumerados en el Anexo B. El Consejo podrá establecer normas pertinentes a este propósito. Todos los Miembros, aparte de los enumerados en el Anexo B, prohibirán la entrada, sin excepción, de todas las partidas de café consignadas directamente, o desviadas desde un país enumerado en el Anexo B, o cuyos sacos o documentos de exportación exhiban pruebas de haber sido destinadas inicialmente a un país enumerado en el Anexo B o las partidas que vayan acompañadas por un certificado que indique estar destinado a un país enumerado en el Anexo B o que esté marcado con las palabras «Nuevo Mercado».
- e) El Consejo preparará todos los años un informe detallado sobre los resultados obtenidos en el desarrollo de los mercados de café de los países enumerados en el Anexo B.
- f) En el caso de que el café exportado por un Miembro a un país de los enumerados en el Anexo B sea reexportado o desviado a cualquier otro país no enumerado en el Anexo B, el Consejo cargará la cantidad correspondiente a la cuota del Miembro exportador de que se trate, y, además, de conformidad con el reglamento establecido por el Consejo, podrá aplicar las disposiciones del párrafo 4) del Artículo 38. Si se produjere otra reexportación, desde el mismo país enu-

merado en el Anexo B, el Consejo investigará el caso y, si lo considera necesario, podrá en cualquier momento excluir a dicho país del Anexo B.

3) Las exportaciones de café en grano como materia prima para procesos industriales con fines diferentes del consumo humano como bebida o alimento no serán imputadas a las cuotas, siempre que el Miembro exportador pruebe a satisfacción del Consejo que el café en grano se utilizará realmente para tales fines.

4) El Consejo podrá decidir, a petición de un Miembro exportador, que no se imputen a su cuota las exportaciones de café efectuadas por ese Miembro para fines humanitarios u otros fines no comerciales.

#### *Artículo 41*

##### ACUERDOS REGIONALES E INTERREGIONALES SOBRE PRECIOS

1) Los acuerdos regionales e interregionales sobre precios, concertados entre Miembros exportadores, deberán ser compatibles con los objetivos generales del presente Convenio y, deberán registrarse ante el Consejo. En tales acuerdos se tendrán en cuenta los intereses de los productores y consumidores, así como los objetivos del Convenio. Todo Miembro de la Organización que considere que cualquiera de estos acuerdos puede acarrear consecuencias incompatibles con los objetivos del Convenio, podrá pedir al Consejo que los examine juntamente con los Miembros interesados en su próximo período de sesiones.

2) Previa consulta con los Miembros y con la organización regional a que pertenezcan, el Consejo podrá recomendar una escala de diferenciales de precios para diversas clases y calidades de café, y los Miembros se esforzarán por lograr esa escala mediante sus respectivas políticas en materia de precios.

3) Si se producen fluctuaciones substanciales de precios durante períodos breves para las clases y calidades de café para las cuales se haya aprobado una escala de diferenciales de precios en virtud de recomendaciones formuladas de conformidad con el párrafo 2) de este Artículo, el Consejo podrá recomendar medidas adecuadas para corregir tal situación.

#### *Artículo 42*

##### INVESTIGACIÓN DE LAS TENDENCIAS DEL MERCADO

El Consejo estudiará constantemente las tendencias del mercado del café, con el objeto de recomendar una política de precios que tenga presentes los resultados logrados mediante el sistema de cuotas previsto en el Convenio.

## CAPITULO VIII

## CERTIFICADOS DE ORIGÉN Y DE REEXPORTACIÓN

*Artículo 43*

## CERTIFICADOS DE ORIGÉN Y DE REEXPORTACIÓN

1) Toda exportación de café procedente de cualquier Miembro en cuyo territorio se haya producido dicho café irá acompañada de un certificado de origen válido, de conformidad con los reglamentos adoptados por el Consejo, y expedido por un organismo competente que será escogido por ese Miembro y aprobado por la Organización. Cada Miembro decidirá el número de ejemplares del certificado que requerirá, y cada certificado original y todas sus copias llevarán un número de serie. A menos que el Consejo decida otra cosa, el original del certificado acompañará a los documentos de exportación y el país Miembro enviará inmediatamente una copia a la Organización, con la salvedad de que los originales de los certificados expedidos para cubrir exportaciones de café a países no miembros serán despachados directamente a la Organización por el país Miembro.

2) Toda reexportación de café procedente de un Miembro irá acompañada de un certificado válido de reexportación, de conformidad con los reglamentos adoptados por el Consejo, expedido por un organismo competente escogido por ese Miembro y aprobado por la Organización, en el que se hará constar que el café de que se trata se importó de conformidad con las disposiciones del Convenio. Cada Miembro decidirá el número de ejemplares del certificado que requerirá y todos los originales y copias de los certificados llevarán un número de serie. A menos que el Consejo decida otra cosa, el original del certificado de reexportación acompañará a los documentos de reexportación y el Miembro reexportador enviará inmediatamente una copia a la Organización, con la salvedad de que los originales de los certificados de reexportación expedidos para cubrir reexportaciones de café a un país no miembro, serán despachados directamente a la Organización.

3) Todo Miembro comunicará a la Organización el nombre del organismo, gubernamental o no gubernamental, que aplicará las medidas y desempeñará las funciones descritas en los párrafos 1) y 2) de este Artículo. La Organización aprobará específicamente los organismos no gubernamentales, una vez que el país Miembro interesado le haya suministrado pruebas suficientes de la capacidad y voluntad de tales organismos para desempeñar el cometido que le corresponde al Miembro de conformidad con las normas y reglamentos establecidos en virtud de las disposiciones de este Convenio. El Consejo podrá declarar en cualquier momento, cuando haya motivo, que deja de considerar aceptable a determinado organismo no gubernamental. De una manera directa o por conducto de una organización mundial internacionalmente reconocida, el Consejo adoptará las medidas necesarias para poder convencerse, en todo momento, de que los certi-

ficados de origen y los certificados de reexportación se expiden y utilizan correctamente, así como para poder saber las cantidades de café que ha exportado cada Miembro.

4) Todo organismo no gubernamental aprobado como organismo certificador de conformidad con las disposiciones del párrafo 3) del presente Artículo, mantendrá un registro de los certificados expedidos y de los documentos que justifiquen su expedición, durante un periodo no inferior a dos años. Para obtener su aprobación como organismo certificador en virtud de las disposiciones del párrafo 3) de este Artículo, tal organismo no gubernamental habrá de comprometerse previamente a poner dicho registro a disposición de la Organización para su inspección.

5) Los Miembros prohibirán la entrada de cualquier partida de café procedente de cualquier otro Miembro, ya se haya importado directamente o a través de un país no miembro, que no vaya acompañada de un certificado de origen o de reexportación válido, expedido de conformidad con los reglamentos adoptados por el Consejo.

6) Las pequeñas cantidades de café en las formas que el Consejo pudiere determinar, o el café para consumo directo en barcos, aviones y otros medios internacionales de transporte, quedarán exentos de las disposiciones previstas en los párrafos 1) y 2) de este Artículo.

#### CAPÍTULO IX

### CAFÉ ELABORADO

#### *Artículo 44*

#### MEDIDAS RELATIVAS AL CAFÉ ELABORADO

1) Ningún Miembro aplicará medidas gubernamentales que afecten sus exportaciones y reexportaciones de café a otro Miembro que, consideradas globalmente en relación con ese otro Miembro, representen un trato discriminatorio en favor del café elaborado en comparación con el café verde. Al aplicar esta disposición, los Miembros podrán tener debidamente en cuenta lo siguiente:

- a) la situación especial de los mercados enumerados en el Anexo B del Convenio;
- b) el trato diferencial por parte de un Miembro importador, en lo que se refiere a importaciones o reexportaciones de las diversas formas de café.

2) a) Si un Miembro estimare que no se están cumpliendo las disposiciones del párrafo 1) del presente Artículo, podrá notificar su reclamación por escrito al Director Ejecutivo, a la cual acompañará un informe detallado de las razones en que fundamenta su opinión y una relación de las medidas que a su juicio deberían adoptarse. El Director Ejecutivo informará inmediatamente al Miembro contra el que se haya formulado la reclamación y solicitará su parecer. Instará a los

Miembros a que lleguen a una solución satisfactoria para ambos y, tan pronto como sea posible, presentará un informe completo al Consejo, en el que se incluyan las medidas que deberían adoptarse a juicio del Miembro reclamante, así como el parecer de la otra parte.

b) Si no se ha encontrado una solución dentro de un plazo de 30 días después de recibida la notificación por el Director Ejecutivo, éste establecerá una junta de arbitraje, a más tardar 40 días después de recibida la notificación. Dicha comisión estará compuesta como sigue:

- i) una persona designada por el Miembro reclamante;
- ii) una persona designada por el Miembro contra el cual se haya formulado la reclamación; y
- iii) un presidente designado de mutuo acuerdo por los Miembros interesados o, en el caso de que no haya acuerdo, por las dos personas designadas en virtud de los incisos i) y ii).

c) Si la junta no queda plenamente constituida dentro de un plazo de 45 días después de que el Director Ejecutivo haya recibido la notificación, los árbitros que no hayan sido nombrados serán designados por el Presidente del Consejo, en un plazo adicional de 10 días, previa consulta con los Miembros interesados.

d) Ninguno de los árbitros será funcionario de los Gobiernos interesados en el caso, ni podrá tener interés en su resultado.

e) Los Miembros interesados facilitarán la labor de la comisión y pondrán a su disposición toda la información pertinente.

f) La junta de arbitraje, con base en toda la información de que disponga, determinará, en un plazo de tres semanas después de haber sido constituida, si existe trato discriminatorio y, en caso afirmativo, en qué medida.

g) Las decisiones de la junta sobre todas las cuestiones, ya sean de fondo o de procedimiento, se adoptarán, en caso necesario, por mayoría de votos.

h) El Director Ejecutivo notificará inmediatamente a los Miembros interesados e informará al Consejo acerca de las conclusiones de la junta.

i) Los costos de la junta de arbitraje se imputarán al presupuesto administrativo de la Organización.

3) a) Si se llegare a la conclusión de que existe trato discriminatorio, se concederá al Miembro interesado un plazo de 30 días a partir de la fecha en que se le hayan notificado las conclusiones de la junta de arbitraje, con el objeto de corregir la situación de conformidad con las conclusiones de la junta. El Miembro informará al Consejo acerca de las medidas que tenga intención de adoptar.

b) Si, transcurrido ese plazo, el Miembro reclamante considera que no se ha remediado la situación, podrá, después de informar al Consejo, adoptar contramedidas, las cuales no excederán de lo que sea necesario para neutralizar el trato discriminatorio determinado por la junta de arbitraje, y sólo se aplicarán en tanto exista el trato discriminatorio.

c) Los Miembros interesados mantendrán informado al Consejo acerca de las medidas que están adoptando.

4) Al aplicar las contramedidas, los Miembros se comprometen a tener debidamente en cuenta la necesidad que tienen los países en desarrollo de aplicar políticas encaminadas a ampliar la base de sus economías, mediante, entre otras cosas, la industrialización y la exportación de productos manufacturados, y a hacer todo lo necesario para asegurar que las disposiciones del presente Artículo se apliquen equitativamente a todos los Miembros que se encuentren en una situación análoga.

5) No podrá interpretarse que ninguna de las disposiciones del presente Artículo impide que un Miembro suscite ante el Consejo una cuestión relacionada con este Artículo, o que se acoja a lo dispuesto en los Artículos 58 ó 59, pero tales acciones no podrán interrumpir, sin previo consentimiento de los Miembros interesados, ningún procedimiento que se hubiere iniciado en virtud del presente Artículo, ni impedir que se inicie tal procedimiento, a menos que se hubiere llevado a término un procedimiento en virtud del Artículo 59 en relación al mismo caso.

6) Cualquiera de los plazos mencionados en el presente Artículo podrá ser modificado por acuerdo entre los Miembros interesados.

#### CAPÍTULO X

### REGULACIÓN DE LAS IMPORTACIONES

#### *Artículo 45*

#### REGULACIÓN DE LAS IMPORTACIONES

1) Para evitar que los países exportadores no miembros aumenten sus exportaciones a expensas de los Miembros, cada Miembro limitará sus importaciones anuales de café producido en países exportadores no miembros, a una cantidad que no exceda del promedio de sus importaciones anuales de café de dichos países, efectuadas durante los años civiles 1960, 1961 y 1962.

2) El Consejo, por mayoría distribuida de dos tercios, podrá suspender o alterar esas limitaciones cuantitativas si así lo cree necesario para coadyuvar a los objetivos del Convenio.

3) El Consejo elaborará informes anuales sobre las cantidades de café originario de países no miembros cuya importación esté permitida, e informes trimestrales sobre las importaciones de cada Miembro importador efectuadas de conformidad con las disposiciones del párrafo 1) del presente Artículo.

4) Las obligaciones de los párrafos anteriores de este Artículo se entenderán sin perjuicio de las obligaciones en conflicto, bilaterales o multilaterales, que los Miembros importadores hayan contraído con países no miembros antes del 1 de

agosto de 1962, siempre que todo Miembro importador que haya asumido esas obligaciones en conflicto las cumpla de forma tal que disminuya en la medida de lo posible el conflicto con las obligaciones descritas en los párrafos anteriores, adopte cuanto antes medidas para conciliar sus obligaciones con las disposiciones de esos párrafos, e informe detalladamente al Consejo sobre las obligaciones citadas, así como sobre las medidas que haya tomado para atenuar o eliminar el conflicto existente.

5) Si un Miembro importador no cumple las disposiciones de este Artículo, el Consejo podrá suspender, por mayoría distribuida de dos tercios, su derecho de voto en el Consejo y su derecho a que se depositen sus votos en la Junta.

#### CAPÍTULO XI

### AUMENTO DEL CONSUMO

#### *Artículo 46*

#### PROMOCIÓN

1) El Consejo patrocinará la promoción del consumo de café. Para este efecto, podrá mantener un comité separado cuyos objetivos serán promover por todos los medios adecuados el consumo en países importadores, sin distinción de origen, tipo o marca de café, y empeñarse en lograr y mantener la más alta calidad y pureza de la bebida.

2) Se aplicarán a dicho comité las siguientes disposiciones:

- a) El costo del programa de promoción será pagado con las contribuciones de los Miembros exportadores;
- b) Los Miembros importadores podrán contribuir también con aportes financieros al programa de promoción;
- c) Sólo podrán ser miembros del comité los Miembros que contribuyan al programa de promoción;
- d) El Consejo examinará la magnitud y el costo del programa;
- e) El Consejo aprobará los Estatutos del comité;
- f) Antes de iniciar una campaña en un país, el comité obtendrá la aprobación del Miembro de que se trate;
- g) El comité controlará todos los recursos destinados a la promoción y aprobará todas las cuentas relacionadas con ellos.

3) Los gastos administrativos ordinarios relativos al personal permanente de la Organización directamente dedicado a actividades de promoción, a excepción de los gastos de viaje con fines de promoción, se cargarán al presupuesto administrativo de la Organización.

*Artículo 47*

## ELIMINACIÓN DE OBSTÁCULOS AL CONSUMO

1) Los Miembros reconocen la importancia vital de lograr cuanto antes el mayor aumento posible del consumo de café, en especial reduciendo gradualmente cualquier obstáculo que pueda oponerse a ese aumento.

2) Los Miembros reconocen que hay disposiciones actualmente en vigor que pueden, en mayor o menor medida, oponerse al aumento del consumo del café y en particular:

- a) los regímenes de importación aplicables al café, entre los que cabe incluir los aranceles preferenciales o de otra índole, las cuotas, las operaciones de los monopolios estatales de importación y de los organismos oficiales de compra, y demás normas administrativas y prácticas comerciales;
- b) los regímenes de exportación, en lo relativo a los subsidios directos o indirectos, y demás normas administrativas y prácticas comerciales; y
- c) las condiciones internas de comercialización y las disposiciones legales y administrativas internas que puedan afectar el consumo.

3) Habida cuenta de los objetivos mencionados y de las disposiciones del párrafo 4) del presente Artículo, los Miembros se esforzarán por proseguir la reducción de los aranceles aplicables al café, o bien por adoptar otras medidas encaminadas a eliminar los obstáculos al aumento del consumo.

4) Tomando en consideración sus intereses comunes y dentro del espíritu del Anexo A.II.1 del Acta Final de la Primera Conferencia de las Naciones Unidas sobre Comercio y Desarrollo, los Miembros se comprometen a buscar la forma de reducir poco a poco y, siempre que sea posible, llegar a eliminar los obstáculos que se oponen al aumento de la comercialización y el consumo mencionados en el párrafo 2) de este Artículo, o los medios de atenuar considerablemente sus efectos.

5) Los Miembros informarán al Consejo acerca de las medidas adoptadas con el objeto de aplicar las disposiciones del presente Artículo.

6) Con el fin de coadyuvar a los objetivos del presente Artículo, el Consejo podrá formular recomendaciones a los Miembros, y en el primer período de sesiones del año cafetero 1969-70 examinará los resultados obtenidos.

## CAPÍTULO XII

## POLÍTICA DE PRODUCCIÓN Y MEDIDAS DE CONTROL

*Artículo 48*

## POLÍTICA DE PRODUCCIÓN Y MEDIDAS DE CONTROL

1) Cada Miembro productor se compromete a ajustar su producción de café a un volumen que no exceda del necesario para el consumo interno, las exportaciones permitidas y las existencias mencionadas en el Artículo 49.



2) Cada Miembro exportador propondrá a la Junta Ejecutiva, antes del 31 de diciembre de 1968, su meta de producción para el año cafetero 1972-73, la cual se basará en los elementos expuestos en el párrafo 1) de este Artículo. Tal meta se considerará aprobada a menos que la Junta Ejecutiva la rechace por mayoría simple distribuida, antes del primer período de sesiones que celebre el Consejo con posterioridad al 31 de diciembre de 1968. La Junta Ejecutiva comunicará al Consejo las metas de producción que hayan sido aprobadas en esa forma. Si la meta de producción propuesta por un Miembro exportador fuere rechazada por la Junta Ejecutiva, ésta recomendará una meta de producción para tal Miembro exportador. En su primer período de sesiones posterior al 31 de diciembre de 1968, que tendrá lugar antes del 31 de marzo de 1969, el Consejo, por mayoría distribuida de dos tercios y teniendo en cuenta las recomendaciones de la Junta, establecerá metas individuales de producción para aquellos Miembros exportadores cuyas propuestas hayan sido rechazadas por la Junta o que no hayan propuesto ninguna meta.

3) Ningún Miembro exportador obtendrá incrementos en su cupo anual de exportación que sobrepasen su cupo anual de exportación vigente el 1º de abril de 1969, hasta que su meta de producción sea aprobada por la Organización o fijada por el Consejo, de acuerdo con el párrafo 2) de este Artículo.

4) El Consejo establecerá metas de producción para los Miembros exportadores que se adhieran al Convenio y podrá fijar metas de producción para Miembros productores que no sean Miembros exportadores.

5) El Consejo mantendrá en constante examen las metas de producción que se establezcan o aprueben en virtud de este Artículo, y las revisará en la medida necesaria para garantizar que la suma de las metas individuales esté en consonancia con los pronósticos de consumo mundial.

6) Los Miembros se comprometen a atenerse a las metas individuales de producción establecidas o aprobadas en virtud de este Artículo, y cada Miembro productor aplicará a tal fin cualesquiera políticas y procedimientos que estime necesarios para ese fin. Las metas individuales de producción establecidas o aprobadas en virtud de este Artículo no constituyen mínimos obligatorios, ni confieren derecho alguno a volúmenes determinados de exportación.

7) Los Miembros productores presentarán a la Organización, en la forma y plazos que el Consejo determine, informes periodicos sobre las medidas adoptadas para controlar la producción y ajustarse a sus metas individuales de producción, establecidas o aprobadas según las disposiciones de este Artículo. Teniendo en cuenta los resultados de la apreciación de esa información y de otros datos pertinentes, el Consejo adoptará las medidas, generales o particulares, que estime necesarias o adecuadas.

8) Si el Consejo llega a la conclusión de que un Miembro productor no adopta medidas adecuadas para observar las disposiciones de este Artículo, tal Miembro

no disfrutará de ningún incremento posterior en su cupo anual de exportación y podrán suspenderse sus derechos de voto, en virtud de lo dispuesto en el párrafo 7) del Artículo 59 hasta que el Consejo esté convencido de que el Miembro está cumpliendo las obligaciones relativas a este Artículo. No obstante, si después de transcurrido el plazo adicional que el Consejo determine, se llega a la conclusión de que el Miembro interesado no ha adoptado todavía las medidas necesarias para aplicar una política conforme con los objetivos de este Artículo, el Consejo podrá exigir el retiro de dicho Miembro de la Organización, a tenor del Artículo 67.

9) La Organización proporcionará a los Miembros que así lo soliciten, en las condiciones que pueda determinar el Consejo, toda la asistencia posible y compatible con sus atribuciones, con el objeto de contribuir al logro de los fines del presente Artículo.

10) Los Miembros importadores se comprometen a cooperar con los Miembros exportadores en la ejecución de los planes de éstos para ajustar su producción de café de conformidad con lo dispuesto en el párrafo 1) de este Artículo. En particular, los Miembros se abstendrán de ofrecer directamente ayuda financiera o técnica, o de apoyar propuestas de ayuda de esa naturaleza por parte de cualquier organismo internacional al que pertenezcan, destinada a la aplicación de políticas de producción contrarias a los objetivos del presente Artículo, tanto si el país beneficiario es Miembro de la Organización Internacional del Café como si no lo es. La Organización mantendrá estrecho contacto con los organismos internacionales interesados, a fin de conseguir su máxima cooperación en la aplicación de este Artículo.

11) Todas las decisiones previstas en este Artículo, con excepción de lo prescrito en el párrafo 2) del mismo, se adoptarán por mayoría distribuida de dos tercios.

### CAPÍTULO XIII

## REGULACIÓN DE LAS EXISTENCIAS

### *Artículo 49*

#### POLÍTICA RELATIVA A LAS EXISTENCIAS

1) Con el objeto de complementar las disposiciones del Artículo 48, el Consejo podrá establecer, por mayoría distribuida de dos tercios, una política relativa a las existencias de café en los países Miembros productores.

2) El Consejo adoptará medidas para comprobar anualmente el volumen de las existencias de café en poder de cada Miembro exportador, de conformidad con los procedimientos que establezca. Los Miembros interesados facilitarán esa verificación anual.

3) Los Miembros productores se asegurarán de que en sus respectivos países existan instalaciones adecuadas para el debido almacenamiento de las existencias de café.

#### CAPÍTULO XIV

### OBLIGACIONES DIVERSAS DE LOS MIEMBROS

#### *Artículo 50*

##### CONSULTAS Y COLABORACIÓN CON EL COMERCIO

1) La Organización mantendrá relación estrecha con las organizaciones no gubernamentales apropiadas que se ocupan del comercio internacional del café y con los expertos en cuestiones de café.

2) Los Miembros desarrollarán las actividades comprendidas en el marco del Convenio, de forma que estén en armonía con los conductos comerciales establecidos. En el desarrollo de esas actividades, procurarán tener debidamente en cuenta los legítimos intereses del comercio cafetero.

#### *Artículo 51*

##### TRUEQUE

Para no poner en peligro la estructura general de los precios, los Miembros se abstendrán de efectuar operaciones de trueque, directa e individualmente vinculadas, que entrañen la venta de café en los mercados tradicionales.

#### *Artículo 52*

##### MEZCLAS Y SUCEDÁNEOS

1) Los Miembros no mantendrán en vigor ninguna disposición que exija la mezcla, elaboración o utilización de otros productos con café para su venta en el comercio con el nombre de café. Los Miembros se esforzarán por prohibir la publicidad y la venta, con el nombre de café, de productos que contengan como materia prima básica menos del equivalente de 90 por ciento de café verde.

2) El Director Ejecutivo presentará al Consejo un informe anual sobre la observancia de las disposiciones de este Artículo.

3) El Consejo podrá recomendar a cualquier Miembro que adopte las medidas necesarias para asegurar la observancia de las disposiciones de este Artículo.

## CAPÍTULO XV

## FINANCIACIÓN ESTACIONAL

*Artículo 53*

## FINANCIACIÓN ESTACIONAL

1) A solicitud de cualquier Miembro que sea parte en acuerdos bilaterales, multilaterales, regionales o interregionales relativos a la financiación estacional, el Consejo examinará dichos acuerdos con el objeto de comprobar si son compatibles con las obligaciones del Convenio.

2) El Consejo podrá hacer recomendaciones a los Miembros, con el objeto de resolver cualquier incompatibilidad de obligaciones que pudiera surgir.

3) A base de la información obtenida de los Miembros interesados y si lo considera apropiado y pertinente, el Consejo podrá hacer recomendaciones de carácter general a fin de prestar asistencia a los Miembros que necesiten financiación estacional.

## CAPÍTULO XVI

## FONDO DE DIVERSIFICACIÓN

*Artículo 54*

## FONDO DE DIVERSIFICACIÓN

1) En virtud del presente Artículo se establece el Fondo de Diversificación de la Organización Internacional del Café, con el fin de coadyuvar al objetivo de limitar la producción de café para establecer un equilibrio razonable entre la oferta y la demanda mundiales. Este Fondo se regirá por los estatutos que apruebe el Consejo, a más tardar el 31 de diciembre de 1968.

2) La participación en el Fondo será obligatoria para toda Parte Contratante que no sea Miembro importador y que tenga un cupo de exportación superior a 100.000 sacos. La participación en el Fondo, con carácter voluntario, de las Partes Contratantes a las que no se aplique esta disposición, y las contribuciones procedentes de otras fuentes, se regirán por las condiciones que se acuerden entre el Fondo y las Partes interesadas.

3) Todo Participante exportador, sujeto a participación obligatoria, aportará al Fondo, en plazos trimestrales, una suma equivalente a 0,60 dólar de EE.UU. por saco, que exporte efectivamente cada año cafetero, por encima de 100.000 sacos, a mercados sujetos a cuota. Las contribuciones se efectuarán durante cinco años consecutivos, a partir del año cafetero 1968-69. El Fondo podrá aumentar, por mayoría de dos tercios, la tasa de las contribuciones hasta un nivel máximo

de 1 dólar de los EE.UU. por saco. La contribución anual de cada Participante exportador será calculada inicialmente sobre la base del cupo de exportación que tenga el 1º de octubre del año utilizado para el cálculo. Este cálculo inicial será revisado en función de la cantidad de café efectivamente exportada por el Participante a mercados sujetos a cuota durante el año utilizado para el cálculo, y cualquier ajuste que sea necesario efectuar en la contribución se hará en el año cafetero siguiente. El primer pago trimestral de la contribución anual correspondiente al año cafetero 1968-69 será exigible el 1º de enero de 1969 y deberá satisfacerse a más tardar el 28 de febrero de 1969.

4) La contribución de cada Participante exportador será utilizada para programas o proyectos aprobados por el Fondo que se realicen dentro de su territorio, pero en cualquier caso, el 20 por ciento de la contribución será pagadera en moneda libremente convertible para su utilización en cualesquiera programas o proyectos aprobados por el Fondo. Además, un porcentaje de la contribución, dentro de los límites que se establezcan en los Estatutos, será pagadero en moneda libremente convertible a fin de costear los gastos administrativos del Fondo.

5) El porcentaje de la contribución que, de conformidad con el párrafo 4) del presente Artículo, debe aportarse en moneda libremente convertible podrá ser aumentado de mutuo acuerdo entre el Fondo y el Participante exportador interesado.

6) Al comienzo del tercer año de funcionamiento del Fondo, el Consejo examinará los resultados obtenidos en los dos primeros años y podrá entonces revisar las disposiciones del presente Artículo con miras a mejorarlas.

7) Los Estatutos del Fondo dispondrán:

- a) la suspensión de las contribuciones en relación a cambios previamente estipulados que se produzcan en el nivel de los precios del café;
- b) el pago al Fondo, en moneda libremente convertible, de cualquier parte de la contribución que no haya sido utilizada por el Participante interesado;
- c) medidas que permitan la delegación, en una o varias instituciones financieras internacionales, de las funciones y actividades apropiadas del Fondo.

8) A menos que el Consejo decida otra cosa, todo Participante exportador que no cumpla las obligaciones que le impone este Artículo sufrirá suspensión de sus derechos de voto en el Consejo y no se beneficiará de ningún aumento en su cupo de exportación. El Participante exportador que no cumpla estas obligaciones por un período ininterrumpido de un año cesará de ser Parte del Convenio noventa días después, a menos que el Consejo decida otra cosa.

9) Las decisiones que tome el Consejo en virtud de las disposiciones de este Artículo se adoptarán por mayoría distribuida de dos tercios.

## CAPÍTULO XVII

## INFORMACIÓN Y ESTUDIOS

*Artículo 55*

## INFORMACIÓN

1) La Organización actuará como centro para la recopilación, intercambio y publicación de:

- a) información estadística sobre la producción, las exportaciones e importaciones, la distribución y el consumo de café en el mundo, y
- b) en la medida que lo considere adecuado, información técnica sobre el cultivo, la elaboración y la utilización del café.

2) El Consejo podrá pedir a los Miembros que le proporcionen la información que considere necesaria para sus operaciones y en particular informes estadísticos regulares acerca de la producción, exportaciones e importaciones, distribución, consumo, existencias y régimen fiscal aplicable al café, pero no se publicará ninguna información que pudiera servir para identificar las operaciones de personas o compañías que produzcan, elaboren o comercialicen el café. Los Miembros proporcionarán la información solicitada en la forma más detallada y precisa que sea posible.

3) Si un Miembro dejare de suministrar, o tuviere dificultades para suministrar, dentro de un plazo razonable, datos estadísticos u otra información que necesite el Consejo para el buen funcionamiento de la Organización, el Consejo podrá exigirle que exponga las razones de la falta de cumplimiento. Si se comprobare que necesita asistencia técnica en la cuestión, el Consejo podrá adoptar cualquier medida que se requiera al respecto.

*Artículo 56*

## ESTUDIOS

1) El Consejo podrá estimular la preparación de estudios acerca de la economía de la producción y distribución del café, del efecto de las medidas gubernamentales de los países productores y consumidores sobre la producción y consumo del café, de las oportunidades para la ampliación del consumo de café en su uso tradicional y en nuevos usos posibles, así como acerca de las consecuencias del funcionamiento del presente Convenio para los países productores y consumidores de café, y en particular sobre su relación de intercambio.

2) La Organización podrá estudiar la posibilidad de establecer normas mínimas para las exportaciones de café de los Miembros productores. El Consejo podrá examinar recomendaciones a este respecto.

## CAPÍTULO XVIII

## EXONERACIÓN DE OBLIGACIONES

*Artículo 57*

## EXONERACIÓN DE OBLIGACIONES

1) El Consejo, por mayoría distribuida de dos tercios, podrá exonerar a un Miembro de una obligación, por circunstancias excepcionales o de emergencia, por fuerza mayor, o por deberes constitucionales u obligaciones internacionales contraídas en virtud de la Carta de las Naciones Unidas con respecto a territorios que administre en virtud del Régimen de Administración Fiduciaria.

2) El Consejo, al conceder una exoneración a un Miembro, manifestará explícitamente los términos y condiciones bajo los cuales dicho Miembro quedará relevado de tal obligación, así como el período correspondiente.

3) El Consejo se abstendrá de examinar cualquier solicitud de exoneración de obligaciones relativas a cuota, que se base en el hecho de que, durante uno o más años, el país Miembro haya tenido una producción exportable superior a sus exportaciones permitidas, o que sea consecuencia del incumplimiento por parte de dicho Miembro de las disposiciones de los Artículos 48 y 49.

## CAPÍTULO XIX

## CONSULTAS, CONTROVERSIAS Y RECLAMACIONES

*Artículo 58*

## CONSULTAS

Todo Miembro acogerá favorablemente la celebración de consultas, y proporcionará oportunidad adecuada para ellas, por lo que respecta a las gestiones que pudiere hacer otro Miembro acerca de cualquier asunto relativo al Convenio. En el curso de tales consultas, a petición de cualquiera de las partes y previo consentimiento de la otra, el Director Ejecutivo constituirá una comisión independiente que interpondrá sus buenos oficios con el objeto de conciliar las partes. Los costos de la comisión no serán imputados a la Organización. Si una de las partes no acepta que el Director Ejecutivo constituya una comisión o si la consulta no conduce a una solución, el asunto podrá ser remitido al Consejo de conformidad con el Artículo 59. Si la consulta conduce a una solución, se informará de ella al Director Ejecutivo, el cual hará llegar el informe a todos los Miembros.

*Artículo 59*

## CONTROVERSIAS Y RECLAMACIONES

1) Toda controversia relativa a la interpretación o aplicación del Convenio que no se resuelva mediante negociaciones, será sometida, a petición de cualquier Miembro que sea parte en la controversia, a la decisión del Consejo.

2) En cualquier caso en que una controversia haya sido remitida al Consejo para su decisión en virtud del párrafo 1) del presente Artículo, una mayoría de los Miembros, o Miembros que tengan por lo menos un tercio del total de votos, podrán pedir al Consejo, después de debatido el asunto, que, antes de adoptar su decisión, solicite la opinión del grupo consultivo mencionado en el párrafo 3) del presente Artículo acerca de las cuestiones controvertidas.

3) a) A menos que el Consejo decida otra cosa por unanimidad, el grupo estará formado por:

- i) dos personas designadas por los Miembros exportadores, una de ellas con gran experiencia en asuntos análogos al controvertido, y la otra con prestigio y experiencia en cuestiones jurídicas;
- ii) dos personas de condiciones similares designadas por los Miembros importadores; y
- iii) un presidente elegido por unanimidad por las cuatro personas designadas en virtud de los incisos i) y ii), o, en caso de desacuerdo, por el Presidente del Consejo.

b) Podrán ser designados para integrar el grupo consultivo nacionales de los países cuyos gobiernos sean Partes Contratantes de este Convenio.

c) Las personas designadas para formar el grupo consultivo actuarán a título personal y sin sujeción a instrucciones de ningún gobierno.

d) Los gastos del grupo consultivo serán costeados por la Organización.

4) La opinión del grupo consultivo y las razones en que ésta se fundamente serán sometidas al Consejo, el cual decidirá sobre la controversia después de examinar todos los datos pertinentes.

5) Toda reclamación contra un Miembro por falta de cumplimiento de sus obligaciones en virtud del presente Convenio, será remitida al Consejo a petición del Miembro que formule la reclamación, para que aquél decida la cuestión.

6) Para declarar que un Miembro ha incumplido las obligaciones que impone este Convenio se requerirá una mayoría simple distribuida. En cualquier declaración que se haga de que un Miembro ha incumplido el Convenio, deberá especificarse la índole de la infracción.

7) Si el Consejo llegare a la conclusión de que un Miembro ha incumplido el Convenio, podrá, sin perjuicio de las medidas coercitivas previstas en otros artículos del Convenio, privar a dicho Miembro, por mayoría distribuida de dos tercios, de



su derecho de voto en el Consejo y de su derecho a que se depositen sus votos en la Junta hasta que cumpla sus obligaciones, o adoptar medidas para su retiro obligatorio en virtud del Artículo 67.

8) Todo Miembro podrá solicitar la opinión previa de la Junta Ejecutiva acerca de cualquier asunto objeto de controversia o reclamación, antes de que dicho asunto se trate en el Consejo.

#### CAPÍTULO XX

#### DISPOSICIONES FINALES

##### *Artículo 60*

##### FIRMA

Este Convenio estará abierto en la Sede de las Naciones Unidas hasta el 31 de marzo de 1968 inclusive, a la firma de todo gobierno que sea Parte Contratante del Convenio Internacional del Café de 1962.

##### *Artículo 61*

##### RATIFICACIÓN

El presente Convenio quedará sujeto a aprobación, ratificación o aceptación por los gobiernos signatarios, o por cualquier otra Parte Contratante del Convenio Internacional del Café de 1962, de conformidad con sus respectivos procedimientos constitucionales. Con excepción de lo dispuesto en el párrafo 2) del Artículo 62, los instrumentos de aprobación, ratificación o aceptación serán depositados en poder del Secretario General de las Naciones Unidas a más tardar el 30 de septiembre de 1968.

##### *Artículo 62*

##### ENTRADA EN VIGOR

1) Este Convenio entrará en vigor definitivamente el 1º de octubre de 1968 entre los gobiernos que hayan depositado instrumentos de aprobación, ratificación o aceptación, a condición de que, en esa fecha, dichos gobiernos representen por lo menos veinte Miembros exportadores que tengan por lo menos el 80 por ciento de los votos de los Miembros exportadores, y por lo menos diez Miembros importadores que tengan por lo menos el 80 por ciento de los votos de los Miembros importadores. A este fin, la distribución de votos será la que figura en el Anexo C. Podrá igualmente entrar en vigor, con carácter definitivo, en cualquier momento posterior a su entrada en vigor provisional y una vez se satisfagan los requisitos estipulados en este párrafo. El Convenio entrará en vigor definitivamente para cualquier gobierno que deposite un instrumento de aprobación, ratificación, aceptación o

adhesión, después de que el Convenio haya entrado definitivamente en vigor para otros gobiernos, y a partir de la fecha de tal depósito.

2) El Convenio podrá entrar en vigor provisionalmente el 1º de octubre de 1968. A tal fin, la notificación de un gobierno signatario, o de cualquier otra Parte Contratante del Convenio Internacional del Café de 1962, de que se compromete a aplicar el Convenio provisionalmente y a gestionar la aprobación, ratificación o aceptación con arreglo a sus procedimientos constitucionales a la mayor brevedad posible, que sea recibida por el Secretario General de las Naciones Unidas a más tardar el 30 de septiembre de 1968, se considerará que tiene los mismos efectos que un instrumento de aprobación, ratificación o aceptación. A todo gobierno que se comprometa a aplicar provisionalmente el Convenio se le permitirá depositar un instrumento de aprobación, ratificación o aceptación, y será considerado provisionalmente parte de él hasta que deposite su instrumento de aprobación, ratificación o aceptación, o hasta el 31 de diciembre de 1968 inclusive, si esta última fecha fuere anterior a la del depósito.

3) Si el presente Convenio no hubiere entrado en vigor definitiva o provisionalmente el 1º de octubre de 1968, los gobiernos que ya hubieren depositado instrumentos de aprobación, ratificación o aceptación, o bien notificaciones de que se comprometen a aplicar provisionalmente el Convenio y de que van a gestionar la aprobación, ratificación o aceptación, podrán celebrar consultas entre sí, inmediatamente después de aquella fecha, para estudiar qué medidas son necesarias en tal situación, y podrán, de mutuo acuerdo, decidir que entrará en vigor entre ellos. Del mismo modo, si el Convenio hubiere entrado provisionalmente en vigor, pero no definitivamente, el 31 de diciembre de 1968, los gobiernos que ya hubieren depositado instrumentos de aprobación, ratificación, aceptación o adhesión podrán celebrar consultas entre sí para estudiar qué medidas son necesarias en tal situación, y podrán, de mutuo acuerdo, decidir que continuará en vigor provisionalmente, o que entrará en vigor definitivamente, entre ellos.

### *Artículo 63*

#### ADHESIÓN

1) Podrá adherirse a este Convenio, en las condiciones que el Consejo establezca, el gobierno de cualquier Estado Miembro de las Naciones Unidas o de cualquiera de sus organismos especializados. Si se trata de un país exportador que no figure en el Anexo A, el Consejo determinará, al establecer tales condiciones, las disposiciones relativas a cuotas que se le aplicarán. Si el país exportador figurare en el citado Anexo A, las correspondientes disposiciones relativas a cuotas que aparezcan en el mismo serán aplicables a tal país, a menos que el Consejo decida otra cosa por una mayoría distribuida de dos tercios. A más tardar el 31 de marzo de 1969, o en la fecha que pueda determinar el Consejo, cualquier Miembro importador del Convenio Internacional del Café de 1962, podrá adherirse al Convenio en las mismas condiciones bajo las cuales hubiera podido aprobar, ratificar o aceptar

el Convenio; y si aplica provisionalmente el Convenio, será considerado provisionalmente parte de él hasta que deposite su instrumento de adhesión o hasta la fecha anteriormente citada inclusive, si esta última fecha fuere anterior a la del depósito.

2) Cada gobierno que deposite un instrumento de adhesión indicará en el momento de hacerlo si ingresa en la Organización como Miembro exportador o Miembro importador, tal como están definidos en los párrafos 7) y 8) del Artículo 2.

#### *Artículo 64*

##### RESERVAS

No podrán formularse reservas respecto de ninguna de las disposiciones del Convenio.

#### *Artículo 65*

##### NOTIFICACIONES RESPECTO DE LOS TERRITORIOS DEPENDIENTES

1) Cualquier gobierno podrá declarar, en el momento de la firma o del depósito de un instrumento de aprobación, ratificación, aceptación o adhesión, o en cualquier momento posterior mediante notificación al Secretario General de las Naciones Unidas, que este Convenio se extiende a cualquiera de los territorios de cuyas relaciones internacionales es responsable, en cuyo caso el Convenio se hará extensivo a dichos territorios a partir de la fecha de tal notificación.

2) Cualquier Parte Contratante que desee ejercer los derechos que le confiere el Artículo 4 respecto de cualquiera de sus territorios dependientes, o que desee autorizar a uno de sus territorios dependientes para que se integre en un grupo Miembro formado en virtud de los Artículos 5 ó 6, podrá hacerlo mediante la correspondiente notificación al Secretario General de las Naciones Unidas en el momento del depósito de su instrumento de aprobación, ratificación, aceptación o adhesión, o en cualquier momento posterior.

3) Cualquier Parte Contratante que haya hecho una declaración de conformidad con el párrafo 1) de este Artículo, podrá en cualquier momento posterior, mediante notificación al Secretario General de las Naciones Unidas, declarar que el Convenio dejará de extenderse al territorio mencionado en la notificación, y en tal caso el Convenio dejará de hacerse extensivo a tal territorio a partir de la fecha de esa notificación.

4) El gobierno de un territorio al cual se hubiere extendido este Convenio en virtud del párrafo 1) de este Artículo y que obtuviere posteriormente su independencia podrá, en un plazo de noventa días a partir de la obtención de la independencia, declarar por notificación al Secretario General de las Naciones Unidas que ha asumido los derechos y obligaciones como Parte Contratante del Convenio. Desde la fecha de tal notificación, se le considerará Parte Contratante del Convenio.

*Artículo 66*

## RETIRO VOLUNTARIO

Cualquier Parte Contratante podrá retirarse del Convenio en cualquier momento, previa notificación por escrito de su retiro al Secretario General de las Naciones Unidas. Tal retiro surtirá efecto noventa días después de recibida dicha notificación.

*Artículo 67*

## RETIRO OBLIGATORIO

Si el Consejo determinare que un Miembro ha dejado de cumplir las obligaciones que le impone el Convenio y que tal incumplimiento entorpece notablemente el funcionamiento del Convenio podrá, por una mayoría distribuida de dos tercios, exigir el retiro de tal Miembro de la Organización. El Consejo comunicará inmediatamente tal decisión al Secretario General de las Naciones Unidas. A los noventa días de haber sido adoptada la decisión por el Consejo, tal Miembro dejará de ser Miembro de la Organización y, si es Parte Contratante, dejará de ser parte del Convenio.

*Artículo 68*

## AJUSTE DE CUENTAS CON LOS MIEMBROS QUE SE RETIRAN

1) En el caso de que un Miembro se retire, el Consejo decidirá todo ajuste de cuentas a que haya lugar. La Organización retendrá las cantidades ya abonadas por cualquier Miembro que se retire, el cual quedará obligado a pagar cualquier cantidad que le deba a la Organización en el momento en que surta efecto tal retiro; sin embargo, si se trata de una Parte Contratante que no pueda aceptar una enmienda y, por lo tanto, se retire o cese de participar en el Convenio en virtud de las disposiciones del párrafo 2) del Artículo 70, el Consejo podrá decidir cualquier liquidación de cuentas que considere equitativa.

2) Ningún Miembro que se haya retirado o que haya cesado de participar en el Convenio tendrá derecho a recibir parte alguna del producto de la liquidación o de otros haberes de la Organización, al quedar terminado el Convenio en virtud del Artículo 69.

*Artículo 69*

## DURACIÓN Y TERMINACIÓN

1) Este Convenio permanecerá vigente hasta el 30 de septiembre de 1973, a menos que sea prorrogado en virtud del párrafo 2) de este Artículo, o se le dé por terminado antes, de acuerdo con el párrafo 3).

2) Después del 30 de septiembre de 1972, el Consejo podrá, mediante el voto afirmativo de una mayoría de los Miembros que representen por lo menos una mayoría distribuida de dos tercios del total de los votos, renegociar el Convenio, o prorrogarlo, con o sin modificaciones, por el período que determine el Consejo. Cualquier Parte Contratante, o cualquier territorio dependiente que sea Miembro o componente de un grupo Miembro, en nombre del cual no se haya efectuado una notificación de aceptación de dicho Convenio renegociado o prorrogado para la fecha en que tal Convenio renegociado o prorrogado entre en vigor, dejará de participar en el Convenio a partir de esa fecha.

3) El Consejo podrá en cualquier momento, mediante el voto afirmativo de una mayoría de los Miembros que representen por lo menos una mayoría distribuida de dos tercios del total de los votos, declarar terminado el Convenio, con efecto en la fecha que determine el Consejo.

4) A pesar de la terminación del Convenio, el Consejo seguirá existiendo todo el tiempo que se requiera para liquidar la Organización, cerrar sus cuentas y disponer de sus haberes, y tendrá durante dicho período todas las facultades y funciones que sean necesarias para tales propósitos.

#### *Artículo 70*

##### ENMIENDA

1) El Consejo podrá, por una mayoría distribuida de dos tercios, recomendar a las Partes Contratantes una enmienda al presente Convenio. La enmienda entrará en vigor a los cien días de haber sido recibidas por el Secretario General de las Naciones Unidas notificaciones de aceptación de Partes Contratantes que representen por lo menos el 75 por ciento de los países exportadores que tengan por lo menos el 85 por ciento de los votos de los Miembros exportadores, y de Partes Contratantes que representen por lo menos el 75 por ciento de los países importadores que tengan por lo menos el 80 por ciento de los votos de los Miembros importadores. El Consejo podrá fijar el plazo dentro del cual cada Parte Contratante deberá notificar al Secretario General de las Naciones Unidas que ha aceptado la enmienda y, si a la expiración de ese plazo la enmienda no ha entrado en vigor, se considerará retirada. El Consejo proporcionará al Secretario General la información necesaria para determinar si la enmienda ha entrado en vigor.

2) Cualquier Parte Contratante, o cualquier territorio dependiente que sea Miembro o componente de un grupo Miembro, en nombre del cual no se haya efectuado una notificación de aceptación de una enmienda para la fecha en que tal enmienda entre en vigor, dejará de participar en el Convenio a partir de esa fecha.

*Artículo 71*

## NOTIFICACIONES DEL SECRETARIO GENERAL DE LAS NACIONES UNIDAS

El Secretario General de las Naciones Unidas notificará a todas las Partes Contratantes del Convenio Internacional del Café de 1962, y a todos los demás Estados Miembros de las Naciones Unidas o de cualquiera de sus organismos especializados, todo depósito de instrumentos de aprobación, ratificación, aceptación o adhesión, así como la fecha en que el Convenio entrará en vigor provisional y definitivamente. El Secretario General de las Naciones Unidas también comunicará a todas las Partes Contratantes cualquier notificación que se efectúe en virtud del Artículo 5, del párrafo 2) del Artículo 62, o de los Artículos 65, 66 ó 67; la fecha en que el Convenio se considerará prorrogado o terminado en virtud del Artículo 69, y la fecha en que una enmienda entrará en vigor en virtud del Artículo 70.

*Artículo 72*

## DISPOSICIONES SUPLEMENTARIAS Y TRANSITORIAS

1) El presente Convenio será considerado como la continuación del Convenio Internacional del Café de 1962.

2) Con el objeto de facilitar la prolongación del Convenio de 1962 sin solución de continuidad:

- a) Todas las medidas adoptadas por la Organización, o en nombre de la misma, o por cualquiera de sus órganos en virtud del Convenio de 1962, que estén en vigor el 30 de septiembre de 1968, y en cuyos términos no se haya estipulado su expiración en esa fecha, permanecerán en vigencia a menos que se modifiquen en virtud de las disposiciones del presente Convenio.
- b) Todas las decisiones que deba adoptar el Consejo durante el año cafetero 1967-68, para su aplicación en el año cafetero 1968-69, se adoptarán durante el último período ordinario de sesiones que celebre el Consejo en el año cafetero 1967-68 y se aplicarán a título provisional como si el presente Convenio hubiere entrado ya en vigor.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados a este efecto por sus respectivos gobiernos, han firmado este Convenio en las fechas que figuran junto a sus firmas.

Los textos en español, francés, inglés, portugués y ruso del presente Convenio son igualmente auténticos, quedando los originales depositados en los archivos de las Naciones Unidas. El Secretario General de las Naciones Unidas transmitirá copias certificadas de los mismos a cada gobierno signatario o que se adhiera al Convenio.

## ANEXO A

CUOTAS BÁSICAS DE EXPORTACIÓN<sup>1</sup>*(millares de sacos de 60 kilogramos)*

Brasil . . . . .	20.926	Indonesia . . . . .	1.357
Burundi <sup>2</sup> . . . . .	233	Kenia . . . . .	860
Camerún . . . . .	1.000	México . . . . .	1.760
Colombia . . . . .	7.000	Nicaragua . . . . .	550
Congo (República Democrática) <sup>2</sup> . . . . .	1.000	Perú . . . . .	740
Costa de Marfil . . . . .	3.073	Portugal . . . . .	2.776
Costa Rica . . . . .	1.100	República Centroafricana . . . . .	200
Ecuador . . . . .	750	República Dominicana . . . . .	520
El Salvador . . . . .	1.900	República Malgache . . . . .	910
Etiopía . . . . .	1.494	Rwanda <sup>2</sup> . . . . .	150
Guatemala . . . . .	1.800	Tanzania . . . . .	700
Guinea (el Consejo le fijará una cuota básica de exportación)		Togo . . . . .	200
Haití . . . . .	490	Uganda . . . . .	2.379
Honduras . . . . .	425	Venezuela <sup>2</sup> . . . . .	325
India . . . . .	423		
		TOTAL	55.041

<sup>1</sup> De acuerdo con las disposiciones del Artículo 31 (1), los siguientes países exportadores no tienen cuota básica de exportación, y recibirán durante el año cafetero 1968-69, las siguientes cuotas de exportación: Bolivia 50.000 sacos; Congo (Brazzaville) 25.000 sacos; Cuba 50.000 sacos; Dahomey 33.000 sacos; Gabón 25.000 sacos; Ghana 51.000 sacos; Jamaica 25.000 sacos; Liberia 60.000 sacos; Nigeria 52.000 sacos; Panamá 25.000 sacos; Paraguay 70.000 sacos; Sierra Leona 82.000 sacos; Trinidad y Tobago 69.000 sacos.

<sup>2</sup> A Burundi, Congo (República Democrática), Cuba, Rwanda y Venezuela, tras presentar a la Junta Ejecutiva pruebas aceptables de que cuentan con una producción exportable superior a 233.000; 1.000.000; 50.000; 150.000 y 325.000 sacos respectivamente, se les concederá un cupo de exportación anual que no exceda, en cada caso, del que hubieran obtenido con una cuota básica de 350.000; 1.300.000; 200.000; 260.000 y 475.000 sacos respectivamente. Sin embargo, en ningún caso se tendrán en cuenta los aumentos concedidos a estos países para los efectos del cálculo de la distribución de votos.

## ANEXO B

PAÍSES DE DESTINO NO SUJETOS A CUOTAS, A QUE SE REFIERE EL  
ARTÍCULO 40, DEL CAPÍTULO VII

Las regiones geográficas que figuran a continuación son países no sujetos a cuotas para los fines del presente Convenio:

Africa Sudoccidental	Mascate y Omán
Arabia Saudita	Omán bajo Tregua
Bahrein	Polonia
Botswana	Qatar
Ceilán	República de Corea
Corea del Norte	República de Sudáfrica
China (continental)	Rhodesia Meridional
China (Taiwan)	Rumania
Hungría	Somalia
Irak	Sudán
Irán	Swazilandia
Japón	Tailandia
Kuwait	Unión de Repúblicas Socialistas Soviéticas
Lesotho	Zambia
Malawi	

## NOTA:

Los nombres abreviados que figuran en la lista tienen una significación puramente geográfica, sin intención de que se presten a interpretación política alguna.



## ANEXO C

## DISTRIBUCIÓN DE VOTOS

<i>Pais</i>	<i>Exportador</i>	<i>Importador</i>	<i>Pais</i>	<i>Exportador</i>	<i>Importador</i>
Argentina . . . . .	—	16	México . . . . .	32	—
Australia . . . . .	—	9	Nicaragua . . . . .	13	—
Austria . . . . .	—	11	Nigeria . . . . .	4	—
Bélgica* . . . . .	—	28	Noruega . . . . .	—	16
Bolivia . . . . .	4	—	Nueva Zelandia . . . . .	—	6
Brasil . . . . .	332	—	OAMCAF . . . . .	(88)	—
Burundi . . . . .	8	—	OAMCAF . . . . .	( 4) <sup>1</sup>	—
Canadá . . . . .	—	32	Camerún . . . . .	15	—
Colombia . . . . .	114	—	Congo (Brazzaville) . . . . .	1	—
Congo (República Democrática del) . . . . .	20	—	Costa de Marfil . . . . .	47	—
Costa Rica . . . . .	21	—	Dahomey . . . . .	1	—
Cuba . . . . .	4	—	Gabón . . . . .	1	—
Checoslovaquia . . . . .	—	9	República Centrafricana . . . . .	3	—
Chipre . . . . .	—	5	República Malgache . . . . .	13	—
Dinamarca . . . . .	—	23	Togo . . . . .	3	—
Ecuador . . . . .	16	—	Países Bajos . . . . .	—	35
El Salvador . . . . .	34	—	Panamá . . . . .	4	—
España . . . . .	—	21	Perú . . . . .	16	—
Estados Unidos . . . . .	—	400	Portugal . . . . .	48	—
Etiopía . . . . .	27	—	Reino Unido . . . . .	—	32
Finlandia . . . . .	—	21	República Dominicana . . . . .	12	—
Francia . . . . .	—	84	República Federal de Alemania . . . . .	—	101
Ghana . . . . .	4	—	Rwanda . . . . .	6	—
Guatemala . . . . .	32	—	Sierra Leona . . . . .	4	—
Guinea . . . . .	4	—	Suecia . . . . .	—	38
Haití . . . . .	12	—	Suiza . . . . .	—	19
Honduras . . . . .	11	—	Tanzania . . . . .	15	—
India . . . . .	11	—	Trinidad y Tobago . . . . .	4	—
Indonesia . . . . .	25	—	Túnez . . . . .	—	6
Israel . . . . .	—	7	Uganda . . . . .	41	—
Italia . . . . .	—	47	U.R.S.S. . . . .	—	16
Jamaica . . . . .	4	—	Venezuela . . . . .	9	—
Japón . . . . .	—	18			
Kenia . . . . .	17	—			
Liberia . . . . .	4	—			
			TOTAL	996	1.000

\* Incluido Luxemburgo.

<sup>1</sup> Votos básicos que, en virtud de lo dispuesto en el inciso b) del párrafo 4) del Artículo 5, no pueden asignarse a partes contratantes individuales.

For Argentina:  
Pour l'Argentine:  
За Аргентину:  
Por la Argentina:  
Pela Argentina:

J. M. RUDA

For Australia:  
Pour l'Australie:  
За Австралию:  
Por Australia:  
Pela Austrália:

For Austria:  
Pour l'Autriche:  
За Австрию:  
Por Austria:  
Pela Austria:

For Belgium:  
Pour la Belgique:  
За Бельгию:  
Por Bélgica:  
Pela Bélgica:

For Bolivia:  
Pour la Bolivie:  
За Боливию:  
Por Bolivia:  
Pela Bolívia:

F. ORTIZ S.

For Brazil:  
Pour le Brésil:  
За Бразилию:  
Por el Brasil:  
Pelo Brasil:

José SETTE CAMARA  
March 28th, 1968

For Burundi:  
Pour le Burundi:  
За Бурунди:  
Por Burundi:  
Por Burúndi:

J. BAHIMANGA  
30 March 1968

For Cameroon:  
Pour le Cameroun:  
За Камерун:  
Por el Camerún:  
Pelos Camarões:

M. NJINE  
29 mars 1968

For Canada:  
Pour le Canada:  
За Канаду:  
Por el Canadá:  
Pelo Canadá:

George IGNATIEFF  
29 March 1968

For the Central African Republic:  
Pour la République centrafricaine:  
За Центральноафриканскую Республику:  
Por la República Centroafricana:  
Pela República Centro-Africana:

M. G.-DOUATHE  
20 mars 1968

For Colombia:  
Pour la Colombie:  
За Колумбию:  
Por Colombia:  
Pela Colômbia:

Julio Cesar TURBAY

For the Congo (Brazzaville):  
Pour le Congo (Brazzaville):  
За Конго (Браззавиль):  
Por el Congo (Brazzaville):  
Pelo Congo (Brazzaville):

A. ONGAGOU  
28 mars 1968

For the Congo (Democratic Republic of):  
Pour le Congo (République démocratique du):  
За Демократическую Республику Конго:  
Por el Congo (República Democrática de):  
Pelo Congo (República Democrática do):

For Costa Rica:  
Pour le Costa Rica:  
За Коста-Рику:  
Por Costa Rica:  
Pela Costa Rica:

Luis D. TINOCO  
March 30th, 1968

For Cuba:  
Pour Cuba:  
За Кубу:  
Por Cuba:  
Por Cuba:

For Cyprus:  
Pour Chypre:  
За Кипр:  
Por Chipre:  
Por Chipre:

D. HADJIMILTIS  
March 28, 1968

For Czechoslovakia:  
Pour la Tchécoslovaquie:  
За Чехословакию:  
Por Checoeslovaquia:  
Pela Tcheco-Eslováquia:

Dr. Milan KLUSÁK  
March 29, 1968

For Dahomey:  
Pour le Dahomey:  
За Дагомею:  
Por el Dahomey:  
Pelo Daomé:

For Denmark:  
Pour le Danemark:  
За Данию:  
Por Dinamarca:  
Pela Dinamarca:

Otto Rose BORCH  
March 29, 1968

For the Dominican Republic:  
Pour la République Dominicaine:  
За Доминиканскую Республику:  
Por la República Dominicana:  
Pela República Dominicana:

J. R. MOLINA-UREÑA  
marzo 26, 1968

For Ecuador:  
Pour l'Équateur:  
За Эквадор:  
Por el Ecuador:  
Pelo Equador:

Marcos USCOCOVICH  
28 March 1968

For El Salvador:  
Pour le Salvador:  
За Сальвадор:  
Por El Salvador:  
Por El Salvador:

Reynaldo GALINDO POHL  
28 de marzo de 1968

For Ethiopia:  
Pour l'Éthiopie:  
За Эфиопию:  
Por Etiópia:  
Pela Etiópia:

Lij Endalkachew MAKONNEN  
28 March 1968

For the Federal Republic of Germany:  
Pour la République fédérale d'Allemagne:  
За Федеративную Республику Германии:  
Por la República Federal de Alemania:  
Pela República Federal da Alemanha:

Edgar VON SCHMIDT-PAULI  
28 March 1968

For Finland:  
Pour la Finlande:  
За Финляндию:  
Por Finlândia:  
Pela Finlândia:

Max JAKOBSON  
29 March 1968

For France:  
Pour la France:  
За Францию:  
Por Francia:  
Pela França:

Armand BÉRARD  
28 mars 1968

For Gabon:  
Pour le Gabon:  
За Габон:  
Por el Gabón:  
Pelo Gabão:

M. SANDOUNGOUT

For Ghana:  
Pour le Ghana:  
За Гану:  
Por Ghana:  
Por Gana:

For Guatemala:  
Pour le Guatemala:  
За Гватемалу:  
Por Guatemala:  
Pela Guatemala:

R. MONTES CÓBAR  
March 28, 1968

For Guinea:  
Pour la Guinée:  
За Гвинею:  
Por Guinea:  
Pela Guiné:

Marof ACHKAR  
28 mars 1968

For Haiti:  
Pour Haïti:  
За Гаити:  
Por Haiti:  
Pelo Haiti:

M. Ch. ANTOINE

For Honduras:  
Pour le Honduras:  
За Гондурас:  
Por Honduras:  
Por Honduras:

H. LÓPEZ VILLAMIL

For India:  
Pour l'Inde:  
За Индию:  
Por la India:  
Pela India:

G. PARTHASARATHI  
30th March, 1968

For Indonesia:  
Pour l'Indonésie:  
За Индонезию:  
Por Indonesia:  
Pela Indonésia:

Roeslan ABDULGANI  
28 March 1968

For Israel:  
Pour Israël:  
За Израиль:  
Por Israel:  
Por Israel:

S. ROSENNE  
31 March 1968



For Italy:  
Pour l'Italie:  
За Италию:  
Por Italia:  
Pela Itália:

Piero VINCI  
28 March 1968

For the Ivory Coast:  
Pour la Côte-d'Ivoire:  
За Берг Слоновой Кости:  
Por la Costa de Marfil:  
Pela Costa do Marfim:

S. AKE  
26 mars 1968

For Jamaica:  
Pour la Jamaïque:  
За Ямайку:  
Por Jamaica:  
Pela Jamaica:

Keith JOHNSON  
28th March 1968

For Japan:  
Pour le Japon:  
За Японию:  
Por el Japón:  
Pelo Japão:

T. UOMOTO  
26 March, 1968

For Kenya:  
Pour le Kenya:  
За Кению:  
Por Kenia:  
Pelo Quênia:

Burudi NABWERA  
March 22, 1968

For Liberia:  
Pour le Libéria:  
За Либерию:  
Por Liberia:  
Pela Libéria:

For Luxembourg:  
Pour le Luxembourg:  
За Люксембург:  
Por Luxemburgo:  
Pelo Luxemburgo:

For Madagascar:  
Pour Madagascar:  
За Мадагаскар:  
Por Madagascar:  
Por Madagascar:

L. RAKOTOMALALA  
25 March 1968

For Mexico:  
Pour le Mexique:  
За Мексику:  
Por México:  
Pelo México:

M. A. CORDERA, Jr.  
20 March 1968

For the Netherlands:  
Pour les Pays-Bas:  
За Нидерланды:  
Por los Países Bajos:  
Pelos Países-Baixos:

Duco MIDDELBURG  
Subject to ratification<sup>1</sup>  
28 March 1968

<sup>1</sup> Sous réserve de ratification.

For New Zealand:  
Pour la Nouvelle-Zélande:  
За Новую Зеландию:  
Por Nueva Zelandia:  
Pela Nova Zelândia:

N. V. FARRELL  
27 March, 1968

For Nicaragua:  
Pour le Nicaragua:  
За Никарагуа:  
Por Nicaragua:  
Por Nicarágua:

G. LANG  
29 March, 1968

For Nigeria:  
Pour la Nigéria:  
За Нигерию:  
Por Nigeria:  
Pela Nigéria:

B. Akporode CLARK

For Norway:  
Pour la Norvège:  
За Норвегию:  
Por Noruega:  
Pela Noruega:

E. HAMBRO  
3-29-68

For Panama:  
Pour le Panama:  
За Панаму:  
Por Panamá:  
Pelo Panamá:

For Peru:  
Pour le Pérou:  
За Перу:  
Por el Perú:  
Pelo Peru:

Carlos MACKEHENIE  
30 March 1968

For Portugal:  
Pour le Portugal:  
За Португалию:  
Por Portugal:  
Por Portugal:

Duarte VAZ PINTO

For Rwanda:  
Pour le Rwanda:  
За Руанду:  
Por Rwanda:  
Por Ruanda:

KABANDA  
Le 21 mars 1968

For Sierra Leone:  
Pour le Sierra Leone:  
За Сьерра-Леоне:  
Por Sierra Leona:  
Por Serra Leoa:

For Spain:  
Pour l'Espagne:  
За Испанию:  
Por España:  
Pela Espanha:

For Sweden :  
Pour la Suède :  
За Швецию :  
Por Suecia :  
Pela Suécia :

B. F. BILLNER  
March 29th, 1968

For Switzerland :  
Pour la Suisse :  
За Швейцарию :  
Por Suiza :  
Pela Suíça :

B. TURRETTINI  
March 29th 1968

For Togo :  
Pour le Togo :  
За Того :  
Por el Togo :  
Pelo Togo :

A. J. OHIN  
27 mars 1968

For Trinidad and Tobago :  
Pour la Trinité et Tobago :  
За Тринидад и Тобаго :  
Por Trinidad y Tobago :  
Por Trinidad e Tobago :

P. V. J. SOLOMON  
29th March 1968

For Tunisia :  
Pour la Tunisie :  
За Тунис :  
Por Túnez :  
Pela Tunísia :

Mahmoud MESTIRI  
29 mars 1968

For Uganda:  
Pour l'Ouganda:  
За Уганду:  
Por Uganda:  
Por Uganda:

E. OTEMA ALLIMADI  
28th March 1968

For the Union of Soviet Socialist Republics:  
Pour l'Union des Républiques socialistes soviétiques:  
За Союз Советских Социалистических Республик:  
Por la Unión de Repúblicas Socialistas Soviéticas:  
Pelo União das Repúblicas Socialistas Soviéticas:

For the United Kingdom of Great Britain and Northern Ireland:  
Pour le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord:  
За Соединенное Королевство Великобритании и Северной Ирландии:  
Por el Reino Unido de Gran Bretaña e Irlanda del Norte:  
Pelo Reino Unido da Grã-Bretanha e Irlanda do Norte:

CARADON  
29th March 1968

For the United Republic of Tanzania:  
Pour la République-Unie de Tanzanie:  
За Объединенную Республику Танзания:  
Por la República Unida de Tanzania:  
Pela República Unida da Tanzânia:

A. B. C. DANIELI  
28th March, 1968

For the United States of America:  
Pour les États-Unis d'Amérique:  
За Соединенные Штаты Америки:  
Por los Estados Unidos de América:  
Pelos Estados Unidos da América:

William B. BUFFUM  
March 21, 1968

For Venezuela :  
Pour le Venezuela :  
За Венесуэлу :  
Por Venezuela :  
Pela Venezuela :

Pedro ZULOAGA  
28 de marzo, 1968

LIST OF STATES WHICH BY 1 OCTOBER 1968 HAD DEPOSITED INSTRUMENTS OF RATIFICATION, APPROVAL OR ACCEPTANCE, OR NOTIFICATIONS UNDER ARTICLE 62 (2), INDICATING IN RESPECT OF EACH STATE THE DATE OF DEPOSIT OF THE INSTRUMENT OR THE RECEIPT OF NOTIFICATION, AND THE NUMBER OF VOTES AS DISTRIBUTED IN ANNEX C OF THE AGREEMENT

EXPORTING STATES

<i>State</i>	<i>Ratification, approval (a) acceptance (A), notification under article 62 (2) (n)</i>	<i>Number of votes</i>
BOLIVIA . . . . .	27 September 1968 (n)	4
BRAZIL . . . . .	24 September 1968 (n)	332
BURUNDI . . . . .	17 September 1968	8
CAMEROON <sup>1</sup> . . . . .	30 September 1968 (n)	15
CENTRAL AFRICAN REPUBLIC <sup>1</sup> . . . . .	30 September 1968 (n)	3
COLOMBIA . . . . .	26 September 1968	114
CONGO (REPUBLIC OF) <sup>1</sup> . . . . .	23 September 1968 (n)	1
CONGO (DEMOCRATIC REPUBLIC OF) . . . . .	30 September 1968 (n)	20
COSTA RICA . . . . .	27 September 1968 (n)	21
DAHOMY <sup>1</sup> . . . . .	12 September 1968 (a)	1
DOMINICAN REPUBLIC . . . . .	30 September 1968	12
ECUADOR . . . . .	11 September 1968 (n)	16
EL SALVADOR . . . . .	27 September 1968 (n)	34
ETHIOPIA . . . . .	24 September 1968	27
GABON <sup>1</sup> . . . . .	30 September 1968	1
GHANA . . . . .	30 September 1968 (n)	4
GUATEMALA . . . . .	{ 27 September 1968 (n) 30 September 1968	32
GUINEA . . . . .	30 September 1968 (n)	4
HAITI . . . . .	25 September 1968	12
HONDURAS . . . . .	27 September 1968 (n)	11
INDIA . . . . .	27 September 1968 (n)	11
INDONESIA . . . . .	26 September 1968 (A)	25
IVORY COAST <sup>1</sup> . . . . .	27 September 1968	47
JAMAICA . . . . .	17 September 1968	4
KENYA . . . . .	6 September 1968 (n)	17
LIBERIA . . . . .	18 June 1968	4
MADAGASCAR <sup>1</sup> . . . . .	8 August 1968	13

<sup>1</sup> The Governments of Cameroon, the Central African Republic, the Republic of Congo, Dahomey, Gabon, Ivory Coast, Madagascar and Togo have informed the Secretary-General, in accordance with article 5, paragraph (1), of the Agreement that they are joining the International Coffee Organization as members of the group of African and Malagasy Coffee Organization (OAMCAF).



LISTE DES ÉTATS QUI, AU 1<sup>er</sup> OCTOBRE 1968, AVAIENT DÉPOSÉ LEUR INSTRUMENT DE RATIFICATION, D'APPROBATION OU DE RATIFICATION OU AVAIENT ENVOYÉ UNE NOTIFICATION CONFORMÉMENT AU PARAGRAPHE 2 DE L'ARTICLE 62 AVEC L'INDICATION, POUR CHAQUE ÉTAT, DE LA DATE DU DÉPÔT DE L'INSTRUMENT OU DE LA RÉCEPTION DE LA NOTIFICATION AINSI QUE DU NOMBRE DE VOIX TEL QU'IL RESSORT DE LA RÉPARTITION FIGURANT À L'ANNEXE C DE L'ACCORD

ÉTATS EXPORTATEURS

<i>États</i>	<i>Ratification, approbation (a), acceptation (A), notification conformément au paragraphe 2 de l'article 62 (n)</i>	<i>Nombre de voix</i>
BOLIVIE . . . . .	27 septembre 1968 (n)	4
BRÉSIL . . . . .	24 septembre 1968 (n)	332
BURUNDI . . . . .	17 septembre 1968	8
CAMEROUN <sup>1</sup> . . . . .	30 septembre 1968 (n)	15
COLOMBIE . . . . .	26 septembre 1968	114
CONGO (RÉPUBLIQUE DU) <sup>1</sup> . . . . .	23 septembre 1968 (n)	1
CONGO (RÉPUBLIQUE DÉMOCRATIQUE DU) . . . . .	30 septembre 1968 (n)	20
COSTA RICA . . . . .	27 septembre 1968 (n)	21
CÔTE D'IVOIRE <sup>1</sup> . . . . .	27 septembre 1968	47
DAHOMEY <sup>1</sup> . . . . .	12 septembre 1968 (a)	1
EL SALVADOR . . . . .	27 septembre 1968 (n)	34
ÉQUATEUR . . . . .	11 septembre 1968 (n)	16
ÉTHIOPIE . . . . .	24 septembre 1968	27
GABON <sup>1</sup> . . . . .	30 septembre 1968	1
GHANA . . . . .	30 septembre 1968 (n)	4
GUATEMALA . . . . .	{ 27 septembre 1968 (n) 30 septembre 1968	32
GUINÉE . . . . .	30 septembre 1968 (n)	4
HAÏTI . . . . .	25 septembre 1968	12
HONDURAS . . . . .	27 septembre 1968 (n)	11
INDE . . . . .	27 septembre 1968 (n)	11
INDONÉSIE . . . . .	26 septembre 1968 (A)	25
JAMAÏQUE . . . . .	17 septembre 1968	4
KENYA . . . . .	6 septembre 1968 (n)	17
LIBÉRIA . . . . .	18 juin 1968	4
MADAGASCAR <sup>1</sup> . . . . .	8 août 1968	13
MEXIQUE . . . . .	21 août 1968 (n)	32

<sup>1</sup> Les Gouvernements du Cameroun, de la République du Congo, de la Côte d'Ivoire, du Dahomey, du Gabon, de Madagascar, de la République centrafricaine et du Togo ont fait savoir au Secrétaire général, conformément au paragraphe I de l'article 5 de l'Accord, qu'ils adhéraient à l'Organisation internationale du café en tant que membres du groupe de l'Organisation africaine et malgache du café (OAMCAF).

<i>State</i>	<i>Ratification, approval (a) acceptance (A), notification under article 62 (2) (n)</i>	<i>Number of votes</i>
MEXICO . . . . .	21 August 1968 (n)	32
NICARAGUA . . . . .	30 September 1968	13
NIGERIA . . . . .	18 June 1968	4
PARAGUAY . . . . .	13 September 1968 (n)	
PERU . . . . .	30 September 1968 (n)	16
PORTUGAL . . . . .	23 August 1968 (n)	48
RWANDA . . . . .	30 September 1968 (n)	6
SIERRA LEONE . . . . .	17 September 1968 (n)	4
TOGO <sup>1</sup> . . . . .	30 September 1968 (n)	3
TRINIDAD & TOBAGO . . . . .	10 July 1968	4
UGANDA . . . . .	30 September 1968 (n)	41
UNITED REPUBLIC OF TANZANIA . . . . .	{ 30 September 1968 (n) 1 October 1968	15
VENEZUELA . . . . .	30 September 1968 (n)	9
TOTAL		988

(99.19 percent of the votes of the exporting Members  
as distributed in Annex C)

<sup>1</sup> The Governments of Cameroon, the Central African Republic, the Republic of Congo, Dahomey, Gabon, Ivory Coast, Madagascar and Togo have informed the Secretary-General, in accordance with article 5, paragraph (I), of the Agreement that they are joining the International Coffee Organization as members of the group of African and Malagasy Coffee Organization (OAMCAF).

États	Ratification, approbation (a), acceptation (A), notification conformément au paragraphe 2 de l'article 62 (n)	Nombre de voix
NICARAGUA . . . . .	30 septembre 1968	13
NIGÉRIA . . . . .	18 juin 1968	4
OUGANDA . . . . .	30 septembre 1968 (n)	41
PARAGUAY . . . . .	13 septembre 1968 (n)	
PÉROU . . . . .	30 septembre 1968 (n)	16
PORTUGAL . . . . .	23 août 1968 (n)	48
RÉPUBLIQUE CENTRAFRICAINE <sup>1</sup> . . . . .	30 septembre 1968 (n)	3
RÉPUBLIQUE DOMINICAINE . . . . .	30 septembre 1968	12
RÉPUBLIQUE-UNIE DE TANZANIE . . . . .	{ 30 septembre 1968 (n) 1 <sup>er</sup> octobre 1968	15
RWANDA . . . . .	30 septembre 1968 (n)	6
SIERRA LEONE . . . . .	17 septembre 1968 (n)	4
TOGO <sup>1</sup> . . . . .	30 septembre 1968 (n)	3
TRINITÉ-ET-TOBAGO . . . . .	10 juillet 1968	4
VENEZUELA . . . . .	30 septembre 1968 (n)	9
TOTAL		988

(99,19 pour cent de voix des membres exportateurs,  
selon la répartition figurant à l'annexe C)

<sup>1</sup> Les Gouvernements du Cameroun, de la République du Congo, de la Côte d'Ivoire, du Dahomey, du Gabon, de Madagascar, de la République centrafricaine et du Togo ont fait savoir au Secrétaire général, conformément au paragraphe 1 de l'article 5 de l'Accord, qu'ils adhéraient à l'Organisation internationale du café en tant que membres du groupe de l'Organisation africaine et malgache du café (OAMCAF).

## IMPORTING STATES

<i>State</i>	<i>Ratification, approval (a) acceptance (A), notification under article 62 (2) (n)</i>	<i>Number of votes</i>
AUSTRALIA <sup>1</sup> . . . . .	26 September 1968	9
BELGIUM . . . . .	26 September 1968 (n)	28*
CANADA . . . . .	21 August 1968	32
CYPRUS . . . . .	26 September 1968	5
CZECHOSLOVAKIA . . . . .	4 September 1968 (a)	9
DENMARK <sup>2</sup> . . . . .	29 March 1968 (n)	23
	27 September 1968	
FEDERAL REPUBLIC OF GERMANY <sup>3</sup> . . . . .	11 September 1968	101
FINLAND <sup>2</sup> . . . . .	30 September 1968 (n)	21
FRANCE . . . . .	19 August 1968 (a)	84
ISRAEL . . . . .	26 September 1968	7
ITALY . . . . .	22 August 1968 (n)	47
JAPAN . . . . .	6 September 1968 (n)	18
LUXEMBOURG . . . . .	26 September 1968 (n)	—
NETHERLANDS . . . . .	16 September 1968 (n)	35
NEW ZEALAND <sup>4</sup> . . . . .	7 August 1968	6
NORWAY <sup>2</sup> . . . . .	26 September 1968 (n)	16
SPAIN <sup>5</sup> . . . . .	15 August 1968 (n)	21
SWEDEN <sup>2</sup> . . . . .	30 September 1968	38
SWITZERLAND <sup>2</sup> . . . . .	30 September 1968	19
UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND <sup>6</sup> . . . . .	27 September 1968	32
UNITED STATES OF AMERICA . . . . .	30 September 1968 (n)	400
	TOTAL	951

(95.10 percent of the votes of the importing Members  
as distributed in Annex C)

\* Includes Luxembourg.

<sup>1</sup> The instrument of ratification by the Government of Australia contains a declaration that the Agreement, in accordance with paragraph 1 of article 65, shall extend to the Territory of Papua and the Trust Territory of New Guinea.

<sup>2</sup> The instruments of ratification or the notifications under article 62 (1) of the Agreement by the Governments of Denmark, Finland, Norway, Sweden and Switzerland were accompanied by the following identical statements:

"At the 11th Meeting of the Council of the International Coffee Organization the Group of Importing countries jointly expressed the view that Member Countries take the greatest possible care not to interfere with freedom of choice in the carriage of coffee while respecting their obligations under the International Coffee Agreement.

"The declared shipping [the word 'shipping' is omitted in the statement of the Swedish Government] policy of the Danish [Finnish] [Norwegian] [Swedish] [Swiss] Government is based on the

## ÉTATS IMPORTATEURS

États	Ratification, approbation (a), acceptation (A), notification conformément au paragraphe 2 de l'article 62 (n)	Nombre de voix
AUSTRALIE <sup>1</sup>	26 septembre 1968	9
BELGIQUE	26 septembre 1968 (n)	28*
CANADA	21 août 1968	32
CHYPRE	26 septembre 1968	5
DANEMARK <sup>2</sup>	{ 29 mars 1968 (n) 27 septembre 1968	23
ESPAGNE <sup>3</sup>	15 août 1968 (n)	21
ÉTATS-UNIS D'AMÉRIQUE	30 septembre 1968 (n)	400
FINLANDE <sup>2</sup>	30 septembre 1968 (n)	21
FRANCE	19 août 1968 (a)	84
ISRAËL	26 septembre 1968	7
ITALIE	22 août 1968 (n)	47
JAPON	6 septembre 1968 (n)	18
LUXEMBOURG	26 septembre 1968 (n)	—
NORVÈGE <sup>2</sup>	26 septembre 1968 (n)	16
NOUVELLE-ZÉLANDE <sup>4</sup>	7 août 1968	6
PAYS-BAS	16 septembre 1968 (n)	35
RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE <sup>5</sup>	11 septembre 1968	101
ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD <sup>6</sup>	27 septembre 1968	32
SUÈDE <sup>2</sup>	30 septembre 1968	38
SUISSE <sup>2</sup>	30 septembre 1968	19
TCHÉCOSLOVAQUIE	4 septembre 1968 (a)	9
TOTAL		951

(95,10 pour cent de voix des membres importateurs,  
selon la répartition figurant à l'annexe C)

\* y compris le Luxembourg

<sup>1</sup> L'instrument de ratification du Gouvernement australien contient une déclaration selon laquelle l'Accord, conformément au paragraphe I de l'article 65, s'applique également au territoire du Papoua et au Territoire sous tutelle de la Nouvelle-Guinée.

<sup>2</sup> Les instruments de ratification ou notifications déposés conformément au paragraphe I de l'article 62 de l'Accord par les Gouvernements du Danemark, de la Finlande, de la Norvège, de la Suède et de la Suisse étaient accompagnés d'une déclaration identique dont le texte est reproduit ci-après:

[TRADUCTION — TRANSLATION] À la 11<sup>e</sup> Réunion du Conseil de l'Organisation internationale du café, le Groupe des pays importateurs a émis l'avis que les pays membres devraient prendre le plus grand soin de ne pas faire obstacle à la liberté de choix en ce qui concerne le transport du café, tout en respectant les obligations qui leur incombent en vertu de l'Accord international sur le café.

La politique déclarée du Gouvernement danois [finlandais] [norvégien] [suédois] [suisse] en matière de transport [les mots «en matière de transport» ne figurent pas dans la déclaration du

principle of free circulation of shipping in international trade in free and fair competition. In accordance with this principle international transport of coffee should not be made more costly and hampered by discriminatory shipping provisions giving preferences to national shipping. Rather the aim should be that normal commercial considerations should alone determine the method and flag of shipment.

"The Government of Denmark [Finland] [Norway] [Sweden] [Switzerland] trusts that the principle of freedom of choice in shipping will be supported and adhered to by countries that are signatories to the International Coffee Agreement."

<sup>3</sup> A note accompanying the instrument of ratification by the Government of the Federal Republic of Germany contains a statement that the Agreement 'shall also apply to Land Berlin as from the date on which the Agreement enters into force for the Federal Republic of Germany.'

Subsequently, the Government of the Federal Republic of Germany, in a note received by the Secretary-General on 12 December 1968, stated that it shared the position outlined by the Government of the United Kingdom of Great Britain and Northern Ireland in the note accompanying the latter's instrument of ratification: see footnote 6.

<sup>4</sup> The instrument of ratification by the Government of New Zealand contains a declaration that the Agreement, in accordance with paragraph 1 of article 65, shall extend to the Cook Islands, Niue Island and the Tokelau Island, being respectively territories for whose international relations the Government of New Zealand is responsible.

<sup>5</sup> The notification by the Government of Spain contains a declaration that the Agreement, in accordance with paragraph 1 of article 65, shall extend to those territories for whose international relations the Spanish Government is responsible.

<sup>6</sup> In the note accompanying its instrument of ratification, the Government of the United Kingdom declared that the Agreement, in accordance with the provisions of paragraph (1) of article 65, shall extend to the territory of Hong Kong, for the international relations of which the Government of the United Kingdom is responsible. The same note also contains the following statement:

"At the 11th meeting of the Council of the International Coffee Organization, Consumer Countries jointly expressed the view that members should take the greatest care not to interfere with freedom of choice in the carriage of coffee while respecting their obligations under the International Coffee Agreement.

"The Government of the United Kingdom consider that the application of discriminatory shipping practices, including the reservation of cargoes to national lines, will serve to increase costs and reduce efficiency in the international transport of coffee. The shipping policy of the United Kingdom is based on the principle of free and fair competition and in accordance with this policy it is the opinion of the Government of the United Kingdom that in the international carriage of coffee normal commercial considerations alone should determine the method and flag of shipment.

"The Government of the United Kingdom hope that signatories to the International Coffee Agreement will support this view and will refrain from taking any action which might limit the freedom of vessels of all flags to participate in this trade without restriction."

Gouvernement suédois] repose sur le principe de la libre circulation des navires participant au commerce international, selon les règles d'une concurrence libre et loyale. Il découle de ce principe que le transport international du café ne doit ni être rendu plus coûteux ni être gêné du fait de dispositions discriminatoires en matière de transport accordant des préférences aux compagnies de transport nationales. Il faut veiller au contraire à ce que le choix du mode de transport et du pavillon soit dicté uniquement par des considérations commerciales normales.

Le Gouvernement danois [finlandais] [norvégien] [suédois] [suisse] exprime le ferme espoir que les pays signataires de l'Accord international sur le café appuieront le principe de la liberté de choix en matière de transport et s'y conformeront.

<sup>3</sup> La notification du Gouvernement espagnol contient une déclaration selon laquelle l'Accord, conformément au paragraphe 1 de l'article 65, s'applique aux territoires que le Gouvernement représente sur le plan international.

<sup>4</sup> L'instrument de ratification du Gouvernement néo-zélandais contient une déclaration, faite conformément à l'article 65 de l'Accord susmentionné, aux termes de laquelle l'Accord s'étendra aux îles Cook, à l'île Nioué et aux îles Tokelaou, territoires que le Gouvernement néo-zélandais représente sur le plan international.

<sup>5</sup> Une note accompagnant l'instrument de ratification de la République fédérale d'Allemagne contient une déclaration selon laquelle « l'Accord s'applique également au Land de Berlin, à compter du jour de son entrée en vigueur pour la République fédérale d'Allemagne. »

Par la suite, le Gouvernement de la République fédérale d'Allemagne, dans une note reçue par le Secrétaire général le 12 décembre 1968, a déclaré partager la position exposée par le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord dans la note accompagnant son instrument de ratification: voir note 6.

<sup>6</sup> Dans la note accompagnant l'instrument de ratification, le Gouvernement du Royaume-Uni a déclaré que, conformément aux dispositions du paragraphe 1 de l'article 65, l'Accord s'appliquerait également au territoire de Hong-kong, dont le Gouvernement du Royaume-Uni assure les relations internationales. Cette note contient aussi la déclaration suivante:

[TRADUCTION — TRANSLATION] À la onzième Réunion du Conseil de l'Organisation internationale du café, les pays consommateurs ont conjointement émis l'avis que les membres devraient prendre le plus grand soin de ne pas faire obstacle à la liberté de choix en ce qui concerne le transport du café, tout en respectant les obligations qui leur incombent en vertu de l'Accord international sur le café.

Le Gouvernement du Royaume-Uni estime que le recours à des pratiques discriminatoires en matière de transport, et notamment à celle qui consiste à réserver des cargements pour les compagnies nationales, ne peut que se traduire par une augmentation des coûts et par une perte d'efficacité dans le transport international du café. La politique adoptée par le Royaume-Uni en matière de transport repose sur le principe d'une concurrence libre et loyale et, conformément à cette politique, le Gouvernement du Royaume-Uni estime que, lorsqu'il s'agit du transport international du café, le choix du mode de transport et du pavillon devrait être dicté uniquement par des considérations commerciales normales.

Le Gouvernement du Royaume-Uni espère que les signataires de l'Accord international sur le café se rangeront à ce point de vue et s'abstiendront de prendre toute mesure qui pourrait limiter la liberté des navires, quel que soit le pavillon sous lequel ils naviguent, de participer sans restriction au commerce en question.





No. 9263

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**UNITED KINGDOM OF GREAT BRITAIN  
AND NORTHERN IRELAND  
and  
ITALY**

**Convention for the avoidance of double taxation and the  
prevention of fiscal evasion with respect to Duties on  
the Estates of Deceased Persons. Signed at London,  
on 15 February 1966**

*Official texts: English and Italian.*

*Registered by the United Kingdom of Great Britain and Northern Ireland on  
1 October 1968.*

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**ROYAUME-UNI DE GRANDE-BRETAGNE  
ET D'IRLANDE DU NORD  
et  
ITALIE**

**Convention tendant à éviter la double imposition et à prévenir  
l'évasion fiscale en matière d'impôts sur les successions.  
Signée à Londres, le 15 février 1966**

*Textes officiels anglais et italien.*

*Enregistrée par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord le 1<sup>er</sup> oc-  
tobre 1968.*

No. 9263. CONVENTION<sup>1</sup> BETWEEN THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND AND THE GOVERNMENT OF THE ITALIAN REPUBLIC FOR THE AVOIDANCE OF DOUBLE TAXATION AND THE PREVENTION OF FISCAL EVASION WITH RESPECT TO DUTIES ON THE ESTATES OF DECEASED PERSONS. SIGNED AT LONDON, ON 15 FEBRUARY 1966

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The Government of the United Kingdom of Great Britain and Northern Ireland and the Government of the Italian Republic;

Desiring to conclude a Convention for the avoidance of double taxation and the prevention of fiscal evasion with respect to duties on the estates of deceased persons;

Have agreed as follows:

*Article I*

(1) The duties which are the subject of the Convention are:

- (a) in the United Kingdom of Great Britain and Northern Ireland:  
the estate duty imposed in Great Britain;
- (b) in Italy:  
the succession duty and the estate duty (*imposta sull'asse ereditario globale*) imposed in Italy.

(2) The present Convention shall also apply to any other duties of a substantially similar character to the duties referred to in paragraph (1) above which may be imposed in Great Britain or Italy subsequently to the date of signature of the present Convention.

*Article II*

(1) In the present Convention, unless the context otherwise requires:

- (a) the term "United Kingdom" means Great Britain and Northern Ireland;
- (b) the term "Great Britain" means England, Wales and Scotland;

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<sup>1</sup> Came into force on 9 February 1968 by the exchange of the instruments of ratification, which took place at Rome, in accordance with article XI.

[ITALIAN TEXT — TEXTE ITALIEN]

No. 9263. CONVENZIONE FRA IL GOVERNO DEL REGNO UNITO DI GRAN BRETAGNA E D'IRLANDA DEL NORD E IL GOVERNO DELLA REPUBBLICA ITALIANA PER EVITARE LA DOPPIA IMPOSIZIONE E PREVENIRE LE EVASIONI FISCALI IN MATERIA DI IMPOSTE SULLE SUCCESSIONI

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Il Governo del Regno Unito di Bretagna e d'Irlanda del Nord e il Governo della Repubblica Italiana, animati dal desiderio di concludere una Convenzione allo scopo di evitare la doppia imposizione e di prevenire le evasioni fiscali in materia di imposte sulle successioni,

si sono accordati su quanto segue:

*Articolo I*

(1) Le imposte oggetto della presente Convenzione sono:

- (a) nel Regno Unito di Gran Bretagna e d'Irlanda del Nord: l'imposta sull'asse ereditario globale applicata in Gran Bretagna;
- (b) in Italia: la imposta di successione e la imposta sull'asse ereditario globale netto applicate in Italia.

(2) La presente Convenzione si estende anche ad ogni altra imposta di carattere sostanzialmente analogo alle imposte di cui al paragrafo (1), che possa essere applicata in Gran Bretagna o in Italia in epoca posteriore alla firma della presente Convenzione.

*Articolo II*

(1) Nella presente Convenzione, a meno che il contesto non richieda altrimenti:

- (a) il termine "Regno Unito" designa la Gran Bretagna e l'Irlanda del Nord;
- (b) il termine "Gran Bretagna" designa l'Inghilterra, il Galles e la Scozia;

- (c) the term "Italy" means the Italian Republic;
- (d) the term "territory", when used in relation to one or the other Contracting Party, means Great Britain or Italy, as the context requires;
- (e) the term "duty" means the estate duty imposed in Great Britain or the succession duty and estate duty imposed in Italy, as the context requires.

(2) (a) For the purposes of the present Convention, the question whether a deceased person was domiciled at the time of his death in any part of the territory of one of the Contracting Parties shall be determined in accordance with the law in force in that territory.

(b) Where by reason of the provisions of the preceding paragraph a deceased person is deemed to be domiciled in the territory of each of the Contracting Parties, then this case shall be solved in accordance with the following rules:

- (i) he shall be deemed to be domiciled in the territory of the Contracting Party in which he had a permanent home available to him at the time of his death; if he had a permanent home available to him in the territory of each of the Contracting Parties he shall be deemed to be domiciled in the territory of the Contracting Party with which his personal and economic relations were closest (centre of vital interests);
- (ii) if the Contracting Party in whose territory he had his centre of vital interests cannot be determined, or if he had not a permanent home available to him in the territory of either Contracting Party, he shall be deemed to be domiciled in the territory of the Contracting Party in which he had an habitual abode;
- (iii) if he had an habitual abode in the territory of each of the Contracting Parties, or in the territory of neither, he shall be deemed to be domiciled in that of which he was a national;
- (iv) if he was a national of both territories or of neither of them, the taxation authorities of the Contracting Parties shall determine the question by mutual agreement.

(3) In the application of the provisions of the present Convention by either Contracting Party any term not otherwise defined shall, unless the context otherwise requires, have the meaning which it has under the law in force in the territory of that Party relating to the duties which are the subject of the Convention.

### *Article III*

(1) Where a person was at the time of his death domiciled in any part of the territory of one of the Contracting Parties, the situs of any property shall for the purposes of the imposition of duty and for the purposes of Article V and of the credit to be allowed under Article VI be determined exclusively in accordance with the rules in Article IV of the present Convention.

- (c) il termine "Italia" designa la Repubblica Italiana;
- (d) il termine "territorio", qualora si riferisca a una delle Parti contraenti, designa la Gran Bretagna o l'Italia, a seconda del contesto;
- (e) il termine "imposta" designa l'imposta sull'asse ereditario globale applicata in Gran Bretagna o la imposta sulle successioni e la imposta sull'asse ereditario globale netto applicate in Italia, a seconda del contesto.

(2) (a) Ai fini della presente Convenzione, la questione se una persona era domiciliata al tempo del decesso nel territorio di una delle Parti contraenti sarà determinata secondo la legge vigente in quel territorio.

(b) Qualora, secondo la clausole del paragrafo precedente, il defunto sia considerato domiciliato nel territorio di entrambi i Paesi contraenti, questo caso è risolto secondo le seguenti regole:

- (i) si considera domiciliato nel territorio del Paese contraente in cui aveva regolare residenza permanente al momento del decesso; se aveva regolare residenza permanente nel territorio di entrambi i Paesi contraenti, è considerato domiciliato nel territorio del Paese contraente con cui aveva più stretti vincoli personali ed economici (centro di interesse vitale);
- (ii) se il Paese contraente nel cui territorio il defunto aveva il suo centro di interesse vitale non può essere determinato, o se il defunto non aveva una regolare residenza permanente nel territorio di nessuno dei Paesi contraenti, è considerato domiciliato nel territorio del Paese contraente in cui aveva dimora abituale;
- (iii) se aveva dimora abituale nel territorio di entrambe le Parti contraenti, o di nessuna di esse, è considerato domiciliato nel Paese di cui aveva la nazionalità;
- (iv) se aveva la nazionalità di entrambi i Paesi contraenti o di nessuno di essi, le autorità fiscali dei due Paesi decideranno la questione tramite mutuo accordo.

(3) Nell'applicazione delle norme della presente Convenzione, da parte di entrambi i Paesi contraenti, ogni termine non altrimenti definito, a meno che il contesto non richieda altrimenti, ha il significato che ha ai sensi della legge sulle imposte oggetto della presente Convenzione, in vigore nel territorio di quel Paese.

### *Articolo III*

(1) Qualora una persona, al momento del decesso, era domiciliata in qualsiasi parte del territorio di uno dei Paesi contraenti, il luogo in cui ciascun bene è situato è determinato, ai fini della imposizione e ai fini dell'articolo V e del credito da accordare secondo l'articolo VI, esclusivamente secondo le norme dell'articolo IV della presente Convenzione.

(2) Paragraph (1) of this Article shall apply if, and only if, apart from the said Article IV:

- (a) duty would be imposed on the property under the law of the territory of each of the Contracting Parties; or
- (b) duty would be imposed on the property under the law of the territory of one of the Contracting Parties and would, but for some specific exemption, also be imposed thereon under the law of the territory of the other Contracting Party.

(3) Paragraph (1) of this Article shall not apply if by reason of its application duty would be imposed in the territory of one of the Contracting Parties on property on which, apart from the said paragraph, duty would not be imposed in that territory.

#### Article IV

(1) Land shall be deemed to be situated at the place where it is located; rights or interests (otherwise than by way of security) which constitute immovable property shall be deemed to be situated at the place where the land to which they relate is located; the question whether rights or interests constitute immovable property shall be determined in accordance with the law of the place where the land to which they relate is located.

(2) Tangible movable property (other than such property for which specific provision is hereinafter made) and rights or interests (otherwise than by way of security) therein shall be deemed to be situated at the place where it is located at the time of the deceased person's death or, if *in transitu*, at the place of destination; and bank or currency notes or other forms of currency recognised as legal tender in the place of issue, negotiable bills of exchange and negotiable promissory notes, shall be treated as tangible movable property for the purpose of this paragraph.

(3) Debts, secured or unsecured, excluding the forms of indebtedness for which specific provision is made elsewhere in this Article, shall be deemed to be situated at the place where the debtor was residing at the time of death of the deceased person.

(4) Bank accounts shall be deemed to be situated at the branch at which the account was kept.

(5) Securities issued by any government, or by any local or public authority shall be deemed, if in bearer form, to be situated at the place where they were located at the time of the deceased's death and, if inscribed or registered, at the place of inscription or registration.

(6) Shares, stock, debentures or debenture stock in a company (including any such property held by a nominee, whether the beneficial ownership is evidenced by scrip certificates or otherwise) shall be deemed to be situated at the place where the company was incorporated.

(2) Il paragrafo (1) di quest'articolo si applica se, e solo se, senza tener conto del suddetto articolo IV,

- (a) la imposta è applicata sui beni secondo la legge vigente nel territorio di ciascun Paese contraente; oppure
- (b) la imposta è applicata sui beni secondo la legge vigente nel territorio di uno dei Paesi contraenti e, salvo specifiche esenzioni, è applicata sugli stessi beni anche secondo la legge del territorio dell'altro Stato contraente.

(3) Il paragrafo (1) di quest'articolo non è applicato se, a causa della sua applicazione, derivasse la imposizione, nel territorio di uno degli Stati contraenti, di un bene che, senza tener conto di detto paragrafo, non sarebbe altrimenti soggetto all'imposta in quel territorio.

#### Articolo IV

(1) Gli immobili sono considerati esistenti nel luogo dove si trovano; i diritti o gli interessi (diversi da quelli derivanti da titoli) che costituiscono beni immobili sono considerati esistenti nel luogo in cui si trova l'immobile al quale si riferiscono; la questione se i diritti o gli interessi costituiscano beni immobili è risolta secondo la legge del luogo dove è situato l'immobile al quale si riferiscono.

(2) I beni mobili (diversi da quelli per cui sono poste in seguito norme specifiche) e i diritti o gli interessi su questi beni (diversi da quelli derivanti da titoli) sono considerati esistenti nel luogo dove si trovavano al momento del decesso, o, se "in transitu", nel luogo di destinazione; i biglietti di banca, la carta moneta o altre forme di valuta riconosciute come aventi corso legale nel luogo di emissione, cambiali e pagherò cambiari sono ritenuti beni mobili ai fini di questo paragrafo.

(3) I crediti, garantiti o no, escluse le forme di crediti per cui sono poste norme specifiche in altra parte di questo articolo, sono considerati esistenti nel luogo dove il debitore risiedeva al momento della morte del *de cuius*.

(4) I conti bancari sono considerati esistenti nel luogo della succursale in cui era tenuto il conto.

(5) I titoli emessi da un Governo, o da una qualunque autorità, pubblica o locale, sono considerati esistenti, se al portatore, nel luogo dove si trovavano al momento del decesso, e, se iscritti o registrati, nel luogo di iscrizione o di registrazione.

(6) Le azioni, le quote di capitale, le obbligazioni di una Società (incluse quelle possedute a mezzo di fiduciario, se la proprietà fiduciaria risulta evidente da atto scritto o altrimenti) sono considerate esistenti nel luogo dove la Società è stata costituita.

(7) An interest in a partnership shall be deemed to be situated at the place where the business was carried on; and if the business was carried on at more than one place an appropriate proportion of the interest shall be deemed to be situated at each of those places.

(8) Goodwill as a trade, business or professional asset shall be deemed to be situated at the place where the trade, business or profession to which it pertains was carried on; and if a trade, business or profession was carried on at more than one place an appropriate proportion of the goodwill shall be deemed to be situated at each of those places.

(9) Ships and aircraft and shares thereof shall be deemed to be situated at the place of registration of the ship or aircraft.

(10) Patents, trade marks and designs shall be deemed to be situated at the place where they were registered.

(11) Copyright, and rights or licences to use any copyrighted material, patent, trade mark or design shall be deemed to be situated at the place where the rights arising therefrom were exercisable.

(12) Rights or causes of action *ex delicto* surviving for the benefit of the estate of a deceased person shall be deemed to be situated at the place where such rights or causes of action arose.

(13) Any other property shall be deemed to be situated in the territory in which the deceased person was domiciled at the time of his death.

#### Article V

(1) In determining the amount on which duty is to be computed, permitted deductions shall be allowed in accordance with the law in force in the territory in which the duty is imposed.

(2) Where duty is imposed in the territory of one Contracting Party on the death of a person who at the time of his death was not domiciled in any part of that territory but was domiciled in some part of the territory of the other Contracting Party, no account shall be taken, in determining the amount or rate of such duty, of property situated outside the former territory, provided that this paragraph shall not apply to duty imposed in the territory of a Contracting Party on property passing under a settlement governed by its law.

#### Article VI

(1) Where one Contracting Party imposes duty on any property which is not situated in its territory but is situated in the territory of the other Contracting Party, the former Party shall allow against so much of its duty (as otherwise



(7) La partecipazione in una Società di persone è considerata esistente nel luogo in cui l'impresa era gestita; e se l'impresa era gestita in più luoghi, una proporzione adeguata della partecipazione è considerata esistente in ognuno di questi luoghi.

(8) L'avviamento, come elemento attivo di un commercio, impresa o professione è considerato esistente nel luogo in cui il commercio, l'impresa o la professione cui si riferisce erano gestiti; e se erano gestiti in più luoghi, una proporzione adeguata dell'avviamento è considerata esistente in ognuno di questi luoghi.

(9) Le navi, gli aeromobili e le quote relative sono considerati esistenti nel luogo di immatricolazione della nave o dell'aeromobile.

(10) Le patenti, i marchi di fabbrica e i disegni sono considerati esistenti nel luogo di registrazione.

(11) I diritti d'autore, i diritti o le licenze ad usare qualunque bene coperto dal diritto d'autore, una patente, un marchio di fabbrica o un disegno sono considerati esistenti nel luogo in cui i diritti che ne derivano erano esercitabili.

(12) I diritti o gli indennizzi da azioni *ex delicto* che sopravvivono a beneficio dell'eredità sono considerati esistenti nel luogo in cui tali diritti o indennizzi sono sorti.

(13) Ogni altra proprietà è considerata esistente nel luogo in cui il defunto era domiciliato alla data del decesso.

#### Articolo V

(1) Nel determinare l'ammontare sul quale dev'essere calcolata l'imposta, sono concesse le deduzioni consentite dalle leggi vigenti nel territorio in cui la imposta è applicata.

(2) Quando la imposta è applicata nel territorio di uno dei Paesi contraenti sulla successione di una persona che al momento del suo decesso non era domiciliata in nessuna parte di tale territorio, ma era invece domiciliata in qualche parte del territorio dell'altro Stato contraente, non si tiene conto, nel determinare l'ammontare della imposta o dell'aliquota di essa, della proprietà situata al di fuori del territorio del primo Stato, a meno che questo paragrafo non si riferisca a imposte applicate nel territorio di uno Stato contraente su proprietà che cadono sotto una disposizione regolata dalla legge di quest'ultimo.

#### Articolo VI

(1) Quando un Paese contraente applica la imposta su beni non situati nel suo territorio, ma in quello dell'altro Paese contraente, il primo Stato concede sull'ammontare della propria imposta (come altrimenti computata) riferibile a

computed) as is attributable to the property a credit (not exceeding the amount of the duty so attributable) equal to so much of the duty imposed in the territory of the other Contracting Party as is attributable to such property.

(2) For the purposes of this Article, the amount of the duty of a Contracting Party attributable to any property shall be ascertained after taking into account any credit, allowance or relief, or any remission or reduction of duty other than in respect of duty payable in the territory of the other Contracting Party.

#### *Article VII*

Any claim for a credit or for a refund of duty founded on the provisions of the present Convention shall be made within five years from the date of the death of the deceased person in respect of whose estate the claim is made, or, where the event causing duty to be payable occurs at some later date, within five years from that date.

#### *Article VIII*

(1) The taxation authorities of the Contracting Parties shall exchange such information (being information available under the respective taxation laws of the Contracting Parties) as is necessary for carrying out the provisions of the present Convention or for the prevention of fraud or the administration of statutory provisions against avoidance in relation to the duties which are the subject of the present Convention. Any information so exchanged shall be treated as secret and shall not be disclosed to any person other than those concerned with the administration, assessment and collection of the duties which are the subject of the present Convention. No information shall be exchanged which might disclose any trade secret or trade process.

(2) As used in this Article, the term "taxation authorities" means—

- (a) in the case of Italy, the Ministero delle Finanze, Direzione Generale delle Tasse e Imposte sugli Affari;
- (b) in the case of Great Britain, the Commissioners of Inland Revenue or their authorised representative;
- (c) in the case of Northern Ireland (to which the present Convention applies under Article X), the Minister of Finance or his authorised representative;
- (d) in the case of any territory to which the present Convention is extended under Article IX, the competent authority for the administration in such territory of the duties to which the present Convention applies.

#### *Article IX*

(1) The present Convention may be extended, either in its entirety or with modifications, to any territory for whose international relations the United Kingdom is responsible and which imposes duties substantially similar in character

tali beni, un credito uguale all'ammontare della imposta applicata nel territorio dell'altro Stato contraente riferibile a tali beni (senza superare l'ammontare della imposta così applicabile).

(2) Ai fini di questo articolo, l'ammontare della imposta di uno Stato contraente attribuibile su ogni bene è accertato dopo aver tenuto conto di ogni credito, concessione o detrazione, o di ogni remissione o riduzione della imposta, che non si riferisca alla imposta pagabile nel territorio dell'altro Stato contraente.

#### *Articolo VII*

Ogni reclamo per un credito o per un rimborso di imposta fondato sulle norme della presente Convenzione, deve essere presentato entro cinque anni dalla data del decesso della persona della cui eredità si tratta, o, se l'evento per cui la imposta è pagabile si verifica in data posteriore, entro cinque anni da quella data.

#### *Articolo VIII*

(1) Le autorità fiscali degli Stati contraenti si scambieranno le informazioni (in quanto disponibili in virtù delle rispettive leggi fiscali dei Paesi contraenti) necessarie per attuare le clausole della presente Convenzione, o per prevenire le frodi o per applicare le disposizioni di legge contro le evasioni alle imposte oggetto della presente Convenzione. Ogni informazione così scambiata sarà considerata segreta e non sarà rivelata ad alcuna persona non addetta all'amministrazione, all'accertamento e alla riscossione delle imposte oggetto della presente Convenzione. Non saranno scambiate informazioni che possano rivelare un segreto o processo commerciale.

(2) Come è usato in questo articolo, il termine "autorità fiscali" significa:

- (a) nel caso dell'Italia il "Ministero delle Finanze-Direzione Generale delle Tasse e Imposte Indirette sugli Affari";
- (b) nel caso della Gran Bretagna: i "Commissioners of Inland Revenue" o i loro rappresentanti autorizzati;
- (c) nel caso dell'Irlanda del Nord (a cui la presente Convenzione si riferisce nell'articolo X) il Ministero delle Finanze o i suoi rappresentanti autorizzati;
- (d) nel caso di tutti i territori a cui la presente Convenzione è estesa ai sensi dell'articolo IX, le autorità competenti in quel territorio, per l'amministrazione delle imposte oggetto della presente Convenzione.

#### *Articolo IX*

(1) La presente Convenzione può essere estesa, sia nel suo complesso che con modifiche, a ogni territorio per le cui relazioni internazionali sia responsabile il Regno Unito, e che applichi imposte sostanzialmente analoghe a quelle oggetto

to those which are the subject of the Convention, and any such extension shall take effect from such date and subject to such modifications and conditions (including conditions as to termination) as may be specified and agreed between the Contracting Parties in Notes to be exchanged for this purpose.

(2) The termination in respect of the United Kingdom or Italy of the present Convention under Article XII shall, unless otherwise expressly agreed by the Contracting Parties, terminate the application of the Convention to any territory to which it has been extended under this Article.

#### *Article X*

The present Convention shall apply in relation to Northern Ireland and to the estate duty imposed in Northern Ireland as it applies in relation to Great Britain and to the estate duty imposed in Great Britain, but shall be separately terminable in respect of Northern Ireland in accordance with the provisions of Article XII.

#### *Article XI*

(1) The present Convention shall be ratified and the instruments of ratification shall be exchanged at Rome as soon as possible.

(2) The present Convention shall enter into force on the date of the exchange of instruments of ratification and shall be applicable to estates or inheritances in the case of persons who die on or after that date.

#### *Article XII*

The present Convention shall remain in force indefinitely but either of the Contracting Parties may, not earlier than three years after the Convention enters into force, give to the other Contracting Party, through the diplomatic channel, written notice of termination. In such event the Convention shall not be effective as to the estates of persons dying on or after the date (not being earlier than the sixtieth day after the date of such notice) specified in such notice, or, if no date is specified, on or after the sixtieth day after the date of such notice.

IN WITNESS WHEREOF the undersigned, being duly authorised thereto by their respective Governments, have signed the present Convention.

DONE in duplicate at London the 15th day of February, 1966, in the Italian and English languages, both texts being equally authoritative.

For the Government of the United Kingdom of Great Britain  
and Northern Ireland:

Walter PADLEY

For the Government of the Italian Republic:

Gastone GUIDOTTI

della presente Convenzione, e ogni estensione del genere decorrerà dalla data e sarà soggetta alle modifiche e condizioni (comprese quelle relative al termine) stabilite e concordate fra i Paesi contraenti con note da scambiarsi a questo proposito.

(2) La cessazione della efficacia della presente Convenzione nei confronti del Regno Unito e dell'Italia ai sensi dell'articolo XII varrà per ogni altro territorio a cui la Convenzione fosse estesa con questo articolo, salvo accordi specifici in altro senso, stabiliti fra le Parti contraenti.

#### *Articolo X*

La presente Convenzione si applica all'Irlanda del Nord e alla imposta di successione ivi vigente, come si applica alla Gran Bretagna e alla imposta di successione ivi vigente, ma può avere termine diverso per quanto riguarda l'Irlanda del Nord, secondo le clausole dell'articolo XII.

#### *Articolo XI*

(1) La presente Convenzione sarà ratificata e gli strumenti di ratifica saranno scambiati a Roma il più presto possibile.

(2) La presente Convenzione entrerà in vigore alla data dello scambio degli strumenti di ratifica, e sarà applicabile alle successioni di persone decedute a tale data o successivamente.

#### *Articolo XII*

La presente Convenzione resterà in vigore indefinitamente, ma ciascuno degli Stati contraenti potrà, non prima di tre anni dall'entrata in vigore della Convenzione, denunciarla per iscritto all'altro Stato attraverso le vie diplomatiche. In tal caso la Convenzione cesserà di avere efficacia per le successioni di persone morte alla data o dopo la data (non prima del sessantesimo giorno dalla data della notizia scritta) specificata nella denuncia scritta, o, se non è specificata la data, da o dopo il sessantesimo giorno dopo quella della notizia scritta.

A TESTIMONIANZA DI QUANTO SOPRA, i sottoscritti, a ciò autorizzati dai loro rispettivi Governi, hanno firmato la presente Convenzione.

FATTA a Londra, in duplice copia, il 15 di febbraio 1966, nelle lingue italiana e inglese, avendo i due testi ugual valore.

Per il Governo del Regno Unito di Gran Bretagna  
e d'Irlanda del Nord:  
Walter PADLEY

Per il Governo della Repubblica Italiana:  
Gastone GUIDOTTI

[TRADUCTION — TRANSLATION]

N<sup>o</sup> 9263. CONVENTION<sup>1</sup> ENTRE LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD ET LE GOUVERNEMENT DE LA RÉPUBLIQUE ITALIENNE TENDANT À ÉVITER LA DOUBLE IMPOSITION ET À PRÉVENIR L'ÉVASION FISCALE EN MATIÈRE D'IMPÔTS SUR LES SUCCESSIONS. SIGNÉE À LONDRES, LE 15 FÉVRIER 1966

Le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Gouvernement de la République italienne,

Désireux de conclure une Convention tendant à éviter la double imposition et à prévenir l'évasion fiscale en matière d'impôts sur les successions,

Sont convenus de ce qui suit :

*Article premier*

I. La présente Convention s'applique :

- a) Dans le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord, à l'impôt sur la masse successorale (*estate duty*) prélevé en Grande-Bretagne ;
- b) En Italie, à l'impôt sur les successions et à l'impôt sur la masse successorale (*imposta sull'asse ereditario globale*) prélevés en Italie.

2. La présente Convention s'appliquera aussi à tous autres impôts analogues par leur nature aux impôts visés au paragraphe 1 du présent article qui seraient institués en Grande-Bretagne ou en Italie après la signature de la présente Convention.

*Article II*

1. Aux fins de la présente Convention, à moins que le contexte n'exige une interprétation différente :

- a) Les mots « Royaume-Uni » désignent la Grande-Bretagne et l'Irlande du Nord ;
- b) Les mots « Grande-Bretagne » désignent l'Angleterre, le Pays de Galles et l'Écosse ;
- c) Le mot « Italie » désigne la République italienne ;
- d) Le mot « territoire », lorsqu'il est employé à propos de l'une ou l'autre des Parties contractantes, désigne, selon le contexte, la Grande-Bretagne ou l'Italie ;

<sup>1</sup> Entrée en vigueur le 9 février 1968 par l'échange des instruments de ratification, qui a eu lieu à Rome, conformément à l'article XI.

e) Le mot « impôt » désigne, selon le contexte, l'impôt sur la masse successorale prélevé en Grande-Bretagne ou l'impôt sur les successions et l'impôt sur la masse successorale prélevés en Italie.

2. a) Aux fins de la présente Convention, la question de savoir si une personne était, au moment de son décès, domiciliée en un lieu quelconque du territoire de l'une des Parties contractantes sera tranchée conformément à la législation en vigueur sur ce territoire;

b) Lorsque, en application des dispositions de l'alinéa précédent du présent paragraphe, une personne est réputée avoir été domiciliée sur le territoire de chacune des Parties contractantes, il y a lieu d'appliquer les règles ci-après :

- i) Ladite personne est réputée avoir été domiciliée sur le territoire de la Partie contractante où elle disposait, au moment du décès, d'un foyer permanent d'habitation ; si elle disposait d'un foyer permanent d'habitation sur le territoire de chacune des Parties contractantes, elle est réputée avoir été domiciliée sur le territoire de la Partie contractante à laquelle l'unissaient les liens personnels et économiques les plus étroits (centre de ses intérêts vitaux) ;
- ii) S'il n'est pas possible de déterminer sur lequel des deux territoires se trouvait le centre des intérêts vitaux de ladite personne ou si celle-ci ne disposait d'un foyer permanent d'habitation sur le territoire d'aucune des Parties contractantes, elle est réputée avoir été domiciliée sur le territoire de la Partie contractante où elle séjournait habituellement ;
- iii) Si ladite personne séjournait habituellement sur le territoire de chacune des Parties contractantes ou ne séjournait habituellement sur le territoire d'aucune d'elles, elle est réputée avoir été domiciliée sur le territoire de la Partie contractante dont elle était ressortissante ;
- iv) Si ladite personne était ressortissante des deux Parties contractantes ou si elle n'était ressortissante d'aucune d'elles, les autorités fiscales des Parties contractantes se concerteront en vue de trancher la question d'un commun accord.

3. Aux fins de l'application de la présente Convention par l'une ou l'autre des Parties contractantes, toute expression qui n'est pas définie dans la présente Convention aura, à moins que le contexte ne s'y oppose, le sens que lui donne la législation de ladite Partie relative aux impôts qui font l'objet de la présente Convention.

### *Article III*

1. Lorsqu'une personne était, au moment de son décès, domiciliée en un point quelconque du territoire de l'une des Parties contractantes, le lieu où est situé chacun de ses biens est, aux fins de l'assiette de l'impôt comme aux fins de l'article V et de l'imputation à accorder en vertu de l'article VI, déterminé exclusivement d'après les règles énoncées à l'article IV de la présente Convention.

2. Le paragraphe 1 du présent article s'applique et s'applique uniquement lorsque, n'étaient les dispositions dudit article IV :

- a) Le bien en question serait imposé aux termes de la législation de chacune des Parties contractantes ;
- b) Ou lorsque le bien en question serait imposé aux termes de la législation de l'une des Parties contractantes et devrait l'être, s'il ne faisait pas l'objet d'une exonération spéciale, aux termes de la législation de l'autre Partie contractante.

3. Le paragraphe 1 du présent article ne s'applique pas dans le cas où son application assujettirait à l'impôt, sur le territoire de l'une des Parties contractantes, un bien qui, n'étaient les dispositions dudit paragraphe, ne serait pas imposé sur ce territoire.

#### Article IV

1. Les biens fonciers sont réputés situés au lieu où ils sont sis ; les droits immobiliers (autres que ceux qui découlent de sûretés) sont réputés situés au lieu où sont sis les biens immobiliers sur lesquels ils portent ; la question de savoir si un bien ou un droit a un caractère immobilier est tranchée conformément à la législation du lieu où se trouve le bien considéré ou le bien sur lequel porte le droit considéré.

2. Les biens meubles corporels (autres que ceux qui font ci-après l'objet de dispositions particulières) et les droits réels (autres que les sûretés) portant sur des biens de cette nature sont réputés situés au lieu où se trouvent, à la date du décès, les biens considérés ou les biens sur lesquels portent les droits considérés, ou, si ces biens sont en cours de transfert à la date du décès, au lieu de leur destination ; les billets de banque ou autres espèces monétaires ayant cours légal au lieu de leur émission, les lettres de change et les billets à ordre négociables sont assimilés à des biens meubles corporels aux fins du présent paragraphe.

3. Les créances — garanties ou non — autres que les créances qui font l'objet de dispositions particulières du présent article, sont réputées situées au lieu où le débiteur résidait au moment du décès du *de cuius*.

4. Les comptes en banque sont réputés situés dans la succursale où ils étaient tenus.

5. Les titres émis par un État, par une collectivité locale ou par une autorité publique sont réputés situés, s'ils sont au porteur, au lieu où ils se trouvaient au moment du décès du *de cuius* et, s'ils sont inscrits ou enregistrés, au lieu où l'inscription ou l'enregistrement ont été effectués.

6. Les actions ou parts d'intérêt d'une société de capitaux (y compris les actions ou parts détenues par un tiers pour le compte du *de cuius*, que le droit de jouissance soit constaté par des certificats ou de toute autre manière) sont réputées situées au lieu où la société a été constituée.



7. Les parts d'intérêt dans une société de personnes sont réputées situées au lieu où l'affaire était exploitée; si l'affaire était exploitée en plusieurs lieux, une fraction appropriée de la part d'intérêt est réputée située en chacun de ces lieux.

8. La clientèle attachée à l'exploitation d'une entreprise industrielle ou commerciale ou à l'exercice d'une profession libérale est réputée située au lieu où était exploitée cette entreprise ou exercée cette profession; si cette entreprise était exploitée ou cette profession exercée en plusieurs lieux, une fraction appropriée de la clientèle est réputée située en chacun de ces lieux.

9. Les navires et les aéronefs, ainsi que les parts de propriété dans des navires ou aéronefs, sont réputés situés au lieu où les navires ou aéronefs étaient immatriculés.

10. Les brevets, marques de fabrique ou de commerce, dessins ou modèles sont réputés situés au lieu où ils ont été déposés.

11. Les droits d'auteur ainsi que les droits ou licences relatifs à l'exploitation d'œuvres protégées par des droits d'auteur, de brevets, de marques de fabrique ou de commerce, ou de dessins ou modèles sont réputés situés au lieu où les droits en découlant pouvaient être exercés.

12. Les droits et actions en responsabilité civile qui subsistent au bénéfice de la succession du *de cuius* sont réputés situés au lieu où ces droits ou actions sont nés.

13. Tous autres biens sont réputés situés sur le territoire où le *de cuius* était domicilié à la date du décès.

#### Article V

1. Aux fins du calcul du montant en fonction duquel l'impôt doit être assis, il est tenu compte des abattements autorisés par la législation en vigueur sur le territoire où l'impôt est prélevé.

2. Lorsque l'une des Parties contractantes prélève un impôt à l'occasion du décès d'une personne qui, au moment de sa mort, n'était pas domiciliée sur le territoire de ladite Partie mais était domiciliée sur le territoire de l'autre Partie contractante, il n'est pas tenu compte, aux fins du calcul du montant ou du taux dudit impôt, des biens situés hors du premier territoire; toutefois, le présent paragraphe ne s'applique pas à l'impôt qui, sur le territoire de l'une des Parties contractantes, frappe des biens faisant l'objet d'une mutation comme suite à un legs régi par la législation de cette Partie contractante.

#### Article VI

1. La Partie contractante qui assujettit à l'impôt un bien qui n'est pas situé sur son territoire mais est situé sur le territoire de l'autre Partie contractante impute sur le montant de l'impôt afférent audit bien (tel que cet impôt est calculé

d'après sa législation interne) une somme (ne pouvant excéder le montant dudit impôt) qui est égale au montant de l'impôt prélevé sur le territoire de l'autre Partie contractante qui est afférent audit bien.

2. Aux fins du présent article, le montant de l'impôt de l'une des Parties contractantes qui est afférent à un bien est déterminé compte tenu de tout abattement, exonération ou dégrèvement ou de toute remise ou réduction d'impôts, autres que ceux qui se rapportent à l'impôt dû sur le territoire de l'autre Partie contractante.

#### Article VII

Toute demande d'imputation d'impôt ou de remboursement d'impôt fondée sur les dispositions de la présente Convention doit être présentée dans un délai de cinq ans à compter de la date du décès de la personne dont la succession motive la demande ou, lorsque la cause rendant l'impôt exigible se produit à une date postérieure au décès, dans un délai de cinq ans à compter de cette date.

#### Article VIII

1. Les autorités fiscales des Parties contractantes se communiqueront les renseignements qu'elles sont, en vertu des législations fiscales respectives des Parties contractantes, habilitées à recueillir et qui sont nécessaires pour exécuter les dispositions de la présente Convention, pour prévenir les fraudes ou pour appliquer les dispositions légales tendant à empêcher l'évasion fiscale, en ce qui concerne les impôts faisant l'objet de la présente Convention. Les renseignements ainsi échangés seront tenus secrets et ne seront communiqués qu'aux personnes chargées d'administrer, d'asseoir ou de recouvrer les impôts qui font l'objet de la présente Convention. Il ne sera communiqué aucun renseignement de nature à divulguer un secret commercial, industriel ou professionnel ou un procédé de fabrication.

2. Aux fins du présent article, les mots « autorités fiscales » désignent :

- a) En ce qui concerne l'Italie, le *Ministero delle Finanze, Direzione Generale delle Tasse e Imposte sugli Affari* ;
- b) En ce qui concerne la Grande-Bretagne, les *Commissioners of Inland Revenue* ou leurs représentants habilités ;
- c) En ce qui concerne l'Irlande du Nord (à laquelle la présente Convention s'applique en vertu de l'article X), le Ministre des finances ou son représentant habilité ;
- d) En ce qui concerne tout territoire auquel l'application de la présente Convention aurait été étendue en vertu de l'article IX, l'autorité chargée, dans ledit territoire, de l'administration des impôts qui font l'objet de la présente Convention.

*Article IX*

1. La présente Convention pourra être étendue, soit dans son intégralité, soit avec des modifications, à tout territoire dont le Royaume-Uni assure les relations internationales et qui lève des impôts analogues par leur nature à ceux qui font l'objet de la présente Convention; lesdites extensions prendront effet à compter de la date et sous réserve des modifications et des conditions (y compris les conditions relatives à la dénonciation) que les Parties contractantes détermineront et dont elles conviendront dans des notes échangées à cet effet.

2. Si la présente Convention cesse, conformément à l'article XII, d'avoir effet à l'égard du Royaume-Uni ou de l'Italie, elle cessera également, à moins que les Parties contractantes ne conviennent expressément du contraire, d'avoir effet à l'égard de tout territoire auquel son application aurait été étendue en vertu du présent article.

*Article X*

La présente Convention s'applique en ce qui concerne l'Irlande du Nord et l'impôt sur la masse successorale prélevé en Irlande du Nord de la même manière qu'elle s'applique en ce qui concerne la Grande-Bretagne et l'impôt sur la masse successorale prélevé en Grande-Bretagne, mais il pourra y être mis fin séparément en ce qui concerne l'Irlande du Nord conformément aux dispositions de l'article XII.

*Article XI*

1. La présente Convention est sujette à ratification; les instruments de ratification seront échangés à Rome aussitôt que faire se pourra.

2. La présente Convention entrera en vigueur dès l'échange des instruments de ratification; une fois qu'elle sera entrée en vigueur, ses dispositions s'appliqueront aux successions des personnes qui viendront à décéder à cette date ou après cette date.

*Article XII*

La présente Convention demeurera en vigueur indéfiniment, mais à l'expiration d'un délai de trois ans à compter de l'entrée en vigueur de la présente Convention, chacune des Parties contractantes pourra adresser par la voie diplomatique à l'autre Partie contractante une notification écrite de dénonciation. En pareil cas, la présente Convention ne sera pas applicable aux successions de personnes décédées depuis la date spécifiée dans ladite notification (cette date ne pouvant être fixée antérieurement au soixantième jour suivant celui de la notification) ou, si aucune date n'a été prévue, à compter du soixantième jour suivant la date de la notification.

EN FOI DE QUOI les soussignés, à ce dûment habilités par leur Gouvernement, ont signé la présente Convention.

FAIT à Londres, en double exemplaire, en italien et en anglais, les deux textes faisant également foi, le 15 février 1966.

Pour le Gouvernement du Royaume-Uni de Grande-Bretagne  
et d'Irlande du Nord:  
Walter PADLEY

Pour le Gouvernement de la République italienne:  
G. GUIDOTTI

No. 9264

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**UNITED KINGDOM OF GREAT BRITAIN  
AND NORTHERN IRELAND  
and  
ZAMBIA**

**Exchange of letters constituting an agreement concerning the provision of personnel of the United Kingdom Armed Forces to serve as a Training Team with the Armed Forces of Zambia (with appendix). Lusaka, 21 February 1968**

*Official text: English.*

*Registered by the United Kingdom of Great Britain and Northern Ireland on 1 October 1968.*

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**ROYAUME-UNI DE GRANDE-BRETAGNE  
ET D'IRLANDE DU NORD  
et  
ZAMBIE**

**Échange de lettres constituant un accord relatif à l'envoi de personnel des Forces armées britanniques en détachement auprès des Forces armées zambiennes en tant que groupe d'instructeurs (avec appendice). Lusaka, 21 février 1968**

*Texte officiel anglais.*

*Enregistré par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord le 1<sup>er</sup> octobre 1968.*

No. 9264. EXCHANGE OF LETTERS CONSTITUTING AN AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND AND THE GOVERNMENT OF THE REPUBLIC OF ZAMBIA CONCERNING THE PROVISION OF PERSONNEL OF THE UNITED KINGDOM ARMED FORCES TO SERVE AS A TRAINING TEAM WITH THE ARMED FORCES OF ZAMBIA. LUSAKA, 21 FEBRUARY 1968

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I

*The United Kingdom High Commissioner at Lusaka to the Minister of Finance and Acting Minister for Foreign Affairs of the Republic of Zambia*

BRITISH HIGH COMMISSION  
LUSAKA

21 February, 1968

My dear Minister,

I refer to the discussions which have taken place between representatives of the Government of the United Kingdom of Great Britain and Northern Ireland and the Government of the Republic of Zambia concerning the provision of personnel of the United Kingdom Armed Forces to serve as a Training Team with the Armed Forces of Zambia.

In the course of these discussions it was agreed that the arrangements for the provision of such personnel should be those set out in the Appendix to this letter.

It was further agreed that such arrangements will be reviewed at the request of either Government at any time and that following any such review either Government may give the other notice of termination of this arrangement at the expiration of one year from the giving of the notice, except that no notice will be given before 31 December, 1968.

I propose that, if these arrangements are acceptable to the Government of the Republic of Zambia, this letter and its Appendix together with your reply to that effect, shall be regarded as constituting an Agreement on this matter between

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<sup>1</sup> Came into force on 21 February 1968 by the exchange of the said letters, with effect from 24 October 1964 in accordance with their provisions.

[TRADUCTION — TRANSLATION]

N<sup>o</sup> 9264. ÉCHANGE DE LETTRES CONSTITUANT UN ACCORD<sup>1</sup> ENTRE LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD ET LE GOUVERNEMENT DE LA RÉPUBLIQUE ZAMBIENNE RELATIF À L'ENVOI DE PERSONNEL DES FORCES ARMÉES BRITANNIQUES EN DÉTACHEMENT AUPRÈS DES FORCES ARMÉES ZAMBIENNES EN TANT QUE GROUPE D'INSTRUCTEURS. LUSAKA, 21 FÉVRIER 1968

I

*Le Haut Commissaire du Royaume-Uni à Lusaka au Ministre des finances et  
Ministre adjoint des affaires étrangères de la République zambienne*

HAUTE COMMISSION BRITANNIQUE  
LUSAKA

Le 21 février 1968

Monsieur le Ministre,

J'ai l'honneur de me référer aux entretiens qui ont eu lieu entre les représentants du Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et les représentants du Gouvernement de la République zambienne au sujet de l'envoi de personnel des forces armées du Royaume-Uni en détachement auprès des forces armées zambiennes en tant que groupe d'instructeurs.

Au cours de ces entretiens, il a été convenu que les dispositions régissant la fourniture de ce personnel seraient celles qui sont énoncées dans l'appendice à la présente lettre.

Il a en outre été convenu que ces dispositions pourront être réexaminées à tout moment à la demande de l'un ou l'autre des gouvernements et, qu'à la suite de cet examen, l'un des gouvernements pourra faire connaître à l'autre son intention de mettre fin à ces dispositions un an après la date de cette notification, étant entendu qu'aucune notification à cet effet ne pourra être donnée avant le 31 décembre 1968.

Je propose que, si ces dispositions reçoivent l'agrément du Gouvernement de la République zambienne, la présente lettre ainsi que votre réponse affirmative soient considérées comme constituant, entre le Gouvernement du Royaume-Uni

<sup>1</sup> Entré en vigueur le 21 février 1968 par l'échange desdites lettres, avec effet à compter du 24 octobre 1964 conformément à leurs dispositions.

the Government of the United Kingdom of Great Britain and Northern Ireland and the Government of the Republic of Zambia, which shall be deemed to have entered into force on 24 October, 1964.

Yours sincerely,

J. L. PUMPHREY

#### APPENDIX

#### THE TRAINING TEAM AGREEMENT

##### DEFINITIONS

1. "Dependant", in relation to a person means:

the spouse of that person; or

any individual wholly or mainly maintained by, or in the custody or charge of, that person, or who forms part of his family; or

any other individual (not being a national of nor ordinarily resident in the Receiving State) who is in domestic employment in the household of that person;

"United Kingdom Service Authorities" means the authorities of the United Kingdom empowered by the law of the United Kingdom to exercise command or jurisdiction over the Armed Forces of the United Kingdom and their dependants;

"Service Regulations" means any Statute, Order, Regulation, Warrant or Instruction relating to naval, military or air forces;

"Unit" includes a headquarters, ship or establishment;

"the Receiving State" means the Republic of Zambia;

"Other ranks" includes all personnel of any of the United Kingdom Armed Forces who do not hold a commissioned rank;

"entitled Dependants" means the spouse of a member of the British Training Team or his dependants for whom the United Kingdom Government have provided or will provide a free passage to or from the Receiving State.

##### COMPOSITION

2. (a) The Government of the United Kingdom will endeavour to obtain volunteers from the Armed Forces of the United Kingdom to form a British Training Team, the size and composition of which will be agreed from time to time between the Receiving State and the Government of the United Kingdom.

(b) The British Training Team is a unit of the United Kingdom Armed Forces whose task is to give training, advice and assistance to the Armed Forces of the Receiving State.

(c) The Commander of the British Training Team will be responsible to the Government of the United Kingdom through his British service superiors for the discipline and efficiency of his team.



de Grande-Bretagne et d'Irlande du Nord et le Gouvernement de la République zambienne, un accord en la matière qui sera réputé avoir pris effet le 24 octobre 1964.

Veuillez agréer, etc.

J. L. PUMPHREY

#### APPENDICE

#### ACCORD RELATIF AU GROUPE D'INSTRUCTEURS

##### DÉFINITIONS

1. L'expression « personne à charge » d'une personne désigne :

Le conjoint de cette personne, ou

Toute personne dont la subsistance est entièrement ou essentiellement assurée par la personne considérée, qui est sous sa garde ou à sa charge, ou qui est un membre de sa famille, ou

Toute autre personne (qui n'est pas un ressortissant de l'État de séjour et n'est pas normalement domiciliée dans cet État) qui est employée en qualité de domestique par la personne considérée.

L'expression « autorités militaires du Royaume-Uni » désigne les autorités du Royaume-Uni qui, en vertu de la législation du Royaume-Uni, sont chargées d'exercer un commandement ou ont juridiction sur les membres des forces armées du Royaume-Uni et les personnes à leur charge.

L'expression « règlement militaire » désigne toute loi, ordonnance, règlement, arrêté ou instruction relatif aux forces armées de terre, de mer ou de l'air.

Une « unité » est un quartier général, un bateau ou une formation.

L'expression « État de séjour » désigne la République zambienne.

L'expression « militaires d'autres grades » désigne tout le personnel de l'une des forces armées du Royaume-Uni qui n'a pas rang d'officier.

L'expression « ayants droit à charge » désigne le conjoint d'une membre du Groupe d'instructeurs britanniques et les personnes à sa charge dont le Gouvernement du Royaume-Uni paie ou paiera le voyage à destination ou en provenance de l'État de séjour.

##### COMPOSITION

2. a) Le Gouvernement du Royaume-Uni s'efforcera de recruter des volontaires dans les forces armées du Royaume-Uni afin de former un Groupe d'instructeurs dont l'importance et la composition seront fixées, de temps à autre, d'un commun accord, par l'État de séjour et le Gouvernement du Royaume-Uni.

b) Le Groupe d'instructeurs britanniques est une unité des forces armées du Royaume-Uni chargée d'assurer la formation des membres des forces armées de l'État de séjour, de les conseiller et de les aider.

c) L'officier commandant le Groupe d'instructeurs britanniques sera responsable devant le Gouvernement britannique, par l'intermédiaire de ses supérieurs hiérarchiques britanniques, de la discipline et de l'efficacité du Groupe.

## RELATIONSHIP WITH THE ARMED FORCES OF THE RECEIVING STATE

3. (a) Members of the British Training Team shall be treated, except in so far as this Appendix otherwise provides, as members of the Armed Forces of the Receiving State of equivalent rank.

(b) The Commander of the British Training Team will provide training advice and assistance within the limits of his capabilities in accordance with the requirements of the Commander of the Armed Forces of the Receiving State.

(c) Members of the British Training Team will not normally be given executive responsibility in the Armed Forces of the Receiving State. However, where in the course of his duties as a member of the British Training Team an officer or other rank is given such responsibility, he shall have powers of command over any member of the Armed Forces of the Receiving State, as if he were a member of the Armed Forces of the Receiving State of relative rank and will be required to obey orders or instructions of superior officers under whose command he is placed, provided that such orders or instructions are not inconsistent with his duties under United Kingdom Service Regulations, and would if given by anyone subject to those Regulations constitute a lawful command under those Regulations.

(d) Members of the British Training Team shall not be subject to the Service Regulations of the Receiving State nor to the jurisdiction of any authority, court or tribunal deriving its constitution or powers under the Service Regulations of the Receiving State.

(e) Members of the British Training Team shall not take part in hostilities or other operations of a warlike nature undertaken by the Armed Forces of the Receiving State nor, without the consent of the Government of the United Kingdom, in the operations of those forces which are concerned with the preservation of peace, with internal security or with the enforcement of law and order.

(f) Members of the British Training Team and their dependants shall not be subject to any legislation in the Receiving State relating to liability for compulsory service of any kind.

(g) Married members of the British Training Team will normally be accompanied by their wives and other dependants, subject to prior consultation between the Receiving State and the Senior United Kingdom officer of the Service of the United Kingdom Armed Forces to which the individual belongs.

## JURISDICTION

4. (a) Subject to the provisions of this paragraph—
- (1) the United Kingdom Service Authorities shall have the right to exercise within the Receiving State or on board any ship or aircraft of the Receiving State all criminal and disciplinary jurisdiction conferred on them by the law of the United Kingdom over members of the British Training Team and their dependants; and
  - (2) the Courts of the Receiving State shall have jurisdiction over members of the British Training Team and their dependants with respect to offences committed in the Receiving State and punishable by the law of the Receiving State.

## RAPPORTS AVEC LES FORCES ARMÉES DE L'ÉTAT DE SÉJOUR

3. a) Les membres du Groupe d'instructeurs britanniques seront assimilés, sauf stipulations contraires du présent appendice, aux membres des forces armées de l'État de séjour de rang équivalent.

b) L'officier commandant le Groupe d'instructeurs britanniques fournira dans toute la mesure de ses moyens les conseils et l'aide et la formation que pourra lui demander le commandant des forces armées de l'État de séjour.

c) Les membres du Groupe d'instructeurs britanniques ne seront normalement pas appelés à exercer des responsabilités de commandement dans les forces armées de l'État de séjour. Cependant, lorsque dans l'exercice de ses fonctions en tant que membre du Groupe d'instructeurs britanniques, un officier ou un militaire d'un autre grade est chargé d'une telle responsabilité, il aura le pouvoir de commander à tout membre des forces armées de l'État de séjour comme s'il était un membre des forces armées de cet État d'un rang égal au sien et il sera tenu d'obéir aux ordres ou instructions des officiers d'un rang supérieur sous le commandement desquels il est placé, sous réserve que ces ordres ou instructions soient compatibles avec ses obligations au regard du règlement militaire du Royaume-Uni et que, s'ils étaient émis par une personne soumise à ce règlement, ils constituent un commandement licite au regard dudit règlement.

d) Les membres du Groupe d'instructeurs britanniques ne seront pas soumis au règlement militaire de l'État de séjour, ni à la juridiction d'aucune autorité ou tribunal dont l'existence ou les pouvoirs découlent de ce règlement.

e) Les membres du Groupe d'instructeurs britanniques ne prendront pas part à des hostilités ou à d'autres opérations de caractère belliqueux entreprises par les forces armées de l'État de séjour, pas plus qu'ils ne participeront, sans l'autorisation du Gouvernement britannique, aux opérations desdites forces relatives au maintien de la paix, à la sécurité intérieure ou au maintien de l'ordre.

f) Les membres du Groupe d'instructeurs britanniques et les personnes à leur charge ne seront soumis à aucune loi de l'État de séjour imposant un service obligatoire de quelque nature que ce soit.

g) Les membres mariés du Groupe d'instructeurs britanniques seront normalement accompagnés de leur femme et des autres personnes à leur charge, sous réserve de consultations préalables entre l'État de séjour et l'officier supérieur de la branche des forces armées du Royaume-Uni à laquelle l'intéressé appartient.

## JURIDICTION

4. a) Sous réserve des dispositions du présent paragraphe:

- 1) Les autorités militaires du Royaume-Uni auront le droit d'exercer sur le territoire de l'État de séjour ou à bord de tout bateau ou aéronef de l'État de séjour tous les pouvoirs de juridiction pénale et disciplinaire que leur confère la législation du Royaume-Uni sur les membres du Groupe d'instructeurs britanniques et les personnes à leur charge;
- 2) Les tribunaux de l'État de séjour auront compétence à l'égard des membres du Groupe d'instructeurs britanniques et des personnes à leur charge en ce qui concerne les infractions commises sur le territoire de l'État de séjour et punies par la législation de cet État.

(b) Where both the Courts of the Receiving State and the United Kingdom Service Authorities have the right to exercise jurisdiction, the United Kingdom Service Authorities shall have the primary right to exercise jurisdiction if—

- (1) the offence is an offence against the property or security of the United Kingdom or against the property or person of another member of the British Training Team or a dependant of such a member; or
- (2) the offence arises out of an act or omission done in the course of official duty.

In any other case the Courts of the Receiving State shall have the primary right to exercise jurisdiction. If the State having the primary right decided not to exercise jurisdiction, it shall notify the authorities of the other State as soon as practicable. The authorities of the State having the primary right shall give sympathetic consideration to a request from the authorities of the other State for a waiver of its right in cases where that other State considers such waiver to be of particular importance and in cases of minor offences where the Courts of the Receiving State have the primary right and where the United Kingdom Service Authorities can impose a suitable punishment by disciplinary action without recourse to a court.

(c) (1) The authorities of the Receiving State and the United Kingdom shall assist each other in the arrest of members of the British Training Team or their dependants in the territory of the Receiving State for the purpose of handing them over to the authority which is to exercise jurisdiction in accordance with the above provisions;

(2) the authorities of the Receiving State shall notify the British High Commissioner promptly of the arrest of a member of the British Training Team, or his dependants;

(3) the authorities of the United Kingdom, if the Courts of the Receiving State are to exercise jurisdiction over a member of the British Training Team or a dependant of a member shall have the right to take custody of him until he is brought to trial by the Courts of the Receiving State: provided that the authorities of the United Kingdom undertake to present him to those Courts for Investigatory proceedings and trial when required.

(d) (1) The authorities of the Receiving State and the United Kingdom will assist each other in the investigation and obtaining of evidence in relation to offences;

(2) the authorities of the Receiving State and of the United Kingdom shall notify each other of the disposition of all cases in which both the Courts of the Receiving State and the United Kingdom Service Authorities have the right to exercise jurisdiction.

(e) Where an accused has been tried in accordance with the provisions of this paragraph by the United Kingdom Service Authorities or the Courts of the Receiving State and has been convicted or acquitted, which expression includes a charge being dismissed by the Commanding Officer or other appropriate authority of the accused after investigation, he may not be tried again for the same offence or in respect of the same circumstances within the Receiving State by either. This sub-paragraph shall not prevent the United Kingdom Service Authorities from trying a member of the British Training Team for any violation of rules of discipline arising from an act or omission which constituted an offence for which he was tried by the Courts of the Receiving State.

b) Lorsque les tribunaux de l'État de séjour et les autorités militaires du Royaume-Uni auront concurremment compétence, les autorités militaires du Royaume-Uni auront priorité, lorsque

- 1) L'infraction porte atteinte à la sûreté ou aux biens du Royaume-Uni ou à la personne ou aux biens d'un autre membre du Groupe d'instructeurs britanniques ou d'une personne à sa charge, ou
- 2) L'infraction résulte d'un acte ou d'une omission en service.

Dans tous les autres cas, les tribunaux de l'État de séjour auront le droit d'exercer leur juridiction par priorité. Si l'État qui a le droit d'exercer sa juridiction par priorité décide d'y renoncer, il le notifiera aussitôt que possible aux autorités de l'autre État. Les autorités de l'État qui a le droit d'exercer sa juridiction par priorité examineront avec bienveillance les demandes de renonciation à ce droit présentées par les autorités de l'autre État, lorsque celles-ci estimeront que des considérations particulièrement importantes le justifient, et, dans le cas d'infractions mineures pour lesquelles les tribunaux de l'État de séjour ont le droit d'exercer leur juridiction par priorité, lorsque les autorités militaires du Royaume-Uni pourront infliger une peine appropriée par mesure disciplinaire sans l'intervention d'un tribunal.

c) 1) Les autorités de l'État de séjour et les autorités du Royaume-Uni se prêteront mutuellement assistance en ce qui concerne l'arrestation des membres du Groupe d'instructeurs britanniques ou des personnes à leur charge sur le territoire de l'État de séjour et leur remise à l'autorité compétente conformément aux dispositions ci-dessus ;

2) Les autorités de l'État de séjour notifieront au Haut Commissaire du Royaume-Uni, dans les délais les plus brefs, l'arrestation d'un membre du Groupe d'instructeurs britanniques ou d'une personne à sa charge ;

3) Les autorités du Royaume-Uni pourront revendiquer la garde de tout membre du Groupe d'instructeurs britanniques ou de toute personne à sa charge sur lequel (sur laquelle) les tribunaux de l'État de séjour sont appelés à exercer leur juridiction, jusqu'à ce qu'il (elle) soit traduit(e) en jugement par les tribunaux de l'État de séjour, à condition que les autorités du Royaume-Uni s'engagent à assurer la comparution de ladite personne devant ces tribunaux chaque fois que la conduite de l'enquête ou du procès l'exige.

d) 1) Les autorités de l'État de séjour et les autorités du Royaume-Uni se prêteront mutuellement assistance pour la conduite des enquêtes et la recherche des preuves des infractions ;

2) Les autorités de l'État de séjour et les autorités du Royaume-Uni s'informeront réciproquement de la suite donnée à toutes les affaires, dans les cas où les tribunaux de l'État de séjour et les autorités militaires du Royaume-Uni ont concurremment compétence.

e) Lorsqu'un inculpé aura été jugé conformément aux dispositions du présent paragraphe par les autorités militaires du Royaume-Uni ou par les tribunaux de l'État de séjour et aura été condamné ou acquitté — ce dernier mot comprenant une décision de non-lieu prise après enquête par le chef d'unité de l'inculpé ou par toute autre autorité compétente dont relève l'inculpé — celui-ci ne pourra plus être jugé de nouveau, dans le territoire de l'État de séjour, du chef de la même infraction ou à propos des mêmes faits par l'une ou l'autre de ces autorités. Le présent alinéa ne s'oppose pas à ce que les autorités militaires du Royaume-Uni jugent un membre du Groupe d'instructeurs britanniques pour toute violation des règles de discipline résultant d'un acte ou d'une omission constitutive de l'infraction pour laquelle il a été jugé par les tribunaux de l'État de séjour.

(f) Whenever a member of the British Training Team or a dependant of such a member is prosecuted under the jurisdiction of the Receiving State, he shall be entitled—

- (i) to a prompt and speedy trial;
- (ii) to be informed a reasonable time in advance of trial of the specific charge or charges made against him;
- (iii) to be confronted with the witnesses against him;
- (iv) to have compulsory process for obtaining witnesses in his favour, if they are within the jurisdiction of the Receiving State;
- (v) to have legal representation of his own choice for his defence, or to have free or assisted legal representation under the conditions prevailing for the time being in the Receiving State;
- (vi) if he considers it necessary, to have the services of a competent interpreter; and
- (vii) to communicate with a representative of the Government of the United Kingdom and, when the rules of the Court permit, to have a representative of that Government present at his trial.

(g) A death sentence shall not be carried out in the Receiving State by the United Kingdom Service Authorities if the law of the Receiving State does not provide for such punishment in a similar case.

#### CLAIMS

5. (a) (i) The Government of the Receiving State waives any claim which it may have against a member of the British Training Team and the Government of the United Kingdom for damage to any property of the Receiving State caused by such a member in the course of his service in that capacity or for the death or injury to any member of the Armed Forces of the Receiving State so caused;

(ii) the Government of the United Kingdom waives any claims which it may have against the Receiving State for the death of or injury to a member of the British Training Team caused by a member of the Armed Forces of the Receiving State in the course of his service in that capacity.

(b) All claims arising out of acts or omissions of members of the British Training Team done or omitted in the course of their service as such shall be dealt with by the Receiving State (or, in the case of claims brought or made in the United Kingdom by the Government of the United Kingdom) and in all cases settled at the cost of the Receiving State.

(c) A member of the British Training Team shall not be subject to any proceedings for the enforcement of any judgment given against him in the Receiving State in a matter which arises in the course of his service as such a member.

(d) Nothing in this paragraph shall prevent the Receiving State from holding a member of the British Training Team responsible for loss of or damage to public or service property (which includes only property of or held for any department of the Receiving State or the Armed Forces of the Receiving State) in their charge or care shown to be due to an act or omission involving fraud or dishonesty or to misconduct in the performance of official duty. The arrangements for the mode of assessment of compensation in such cases shall be those set out in the Second Schedule to this Appendix.

f) Lorsqu'un membre du Groupe d'instructeurs britanniques ou une personne à sa charge sera poursuivi(e) devant les juridictions de l'État de séjour, il (elle) aura droit :

- i) À être jugé(e) rapidement ;
  - ii) À être informé(e) dans un délai raisonnable avant le débat, de l'accusation ou des accusations portées contre lui (contre elle) ;
  - iii) À être confronté(e) avec les témoins à charge ;
  - iv) À ce que les témoins à décharge soient contraints de se présenter si la juridiction de l'État de séjour a le pouvoir de les y obliger ;
  - v) À être défendu(e) par un conseil de son choix, ou à bénéficier de l'assistance judiciaire totalement ou en partie gratuite dans les conditions en vigueur dans l'État de séjour ;
- vi) S'il (si elle) le juge nécessaire, à disposer des services d'un interprète compétent, et  
vii) À communiquer avec un représentant du Gouvernement du Royaume-Uni et, lorsque les règles de procédure le permettent, à la présence de ce représentant aux débats ;

g) Les autorités militaires du Royaume-Uni ne procéderont pas à l'exécution d'une condamnation capitale dans l'État de séjour si la législation de cet État ne prévoit pas la peine de mort dans un cas analogue.

#### DEMANDES D'INDEMNITÉS

5. a) i) Le Gouvernement de l'État de séjour renonce à toute demande d'indemnité à l'encontre d'un membre du Groupe d'instructeurs britanniques et du Gouvernement du Royaume-Uni pour les dommages causés aux biens de l'État de séjour par un membre du Groupe d'instructeurs britanniques dans l'exercice de ses fonctions ou pour le décès ou les blessures d'un membre des forces armées de l'État de séjour causés dans les mêmes conditions.

ii) Le Gouvernement du Royaume-Uni renonce à toute demande d'indemnité à l'encontre de l'État de séjour pour le décès ou les blessures d'un membre du Groupe d'instructeurs britanniques causés par un membre des forces armées de l'État de séjour dans l'exercice de ses fonctions.

b) Toute demande d'indemnité du chef d'actes ou d'omissions d'un membre du Groupe d'instructeurs britanniques dans l'exercice de ses fonctions sera réglée par l'État de séjour (ou, dans le cas de demandes d'indemnités présentées dans le Royaume-Uni, par le Gouvernement du Royaume-Uni) ; les frais entraînés par le règlement de l'indemnité seront dans tous les cas à la charge de l'État de séjour.

c) Aucune voie d'exécution ne pourra être pratiquée sur un membre du Groupe d'instructeurs britanniques lorsqu'un jugement aura été prononcé contre lui dans l'État de séjour s'il s'agit d'un litige né d'un acte accompli dans l'exécution du service.

d) Les dispositions du présent paragraphe ne s'opposent en rien à ce que l'État de séjour tienne les membres du Groupe d'instructeurs britanniques responsables de la perte de biens publics ou militaires ou de dommages causés à des biens publics ou militaires (ces biens étant exclusivement ceux dont l'administration civile ou les forces armées de l'État de séjour ont la propriété ou qui leur sont confiées) confiés à leurs soins ou à leur garde lorsque cette perte ou ces dommages résultent d'un acte ou d'une négligence impliquant un abus de confiance ou une escroquerie, ou d'une faute dans l'exercice de fonctions officielles. La procédure à suivre pour l'évaluation des dommages-intérêts dans des cas de ce genre est décrite dans l'annexe II au présent appendice.

(e) The Government of the Receiving State shall make good or pay compensation for loss or damage to uniform and Service equipment (but not for personal effects) of members of the British Training Team occasioned by the performance of their military duties or while in transit to or from the Receiving State.

(f) The Government of the Receiving State will give the same consideration to the claims of members of the British Training Team for the loss or damage arising out of civil disturbances or riots to personal effects (including household goods, motor cars and motor cycles) as it does in the case of its own civil servants.

#### TAXATION

6. (a) (i) the presence in the Receiving State of members of the British Training Team shall not be regarded as constituting residence or domicile in the Receiving State for the purposes of determining the incidence of income tax which depends on residence or domicile;

(ii) members of the British Training Team shall be exempt from income tax by the Receiving State on their pay, allowances and other emoluments and benefits (whether in cash or in kind) paid to them as such members and shall also be exempt from any other form of direct taxation, *e.g.* personal or poll tax.

#### IMPORTS, EXPORTS, ETC.

7. (a) Subject to the provisions of this paragraph, the British Training Team may import free of duty equipment, provisions, supplies and other goods required for official purposes including provisions, supplies and other goods required for the personal use or consumption of members of the British Training Team and their dependants.

(b) No goods nor any part of such goods imported under the provisions of sub-paragraph (a), whether they be used or unused, shall be sold or otherwise disposed of so as to come into the possession of or be consumed by any person who is not legally entitled to import such goods free of duty at the rate leviable at the date of such sale or disposal.

(c) A member of the British Training Team may—

- (i) import free of duty his personal effects together with any additional furniture and household goods he may require within six months of his first arrival in the Receiving State or within such longer period as the Controller of Customs may allow;
- (ii) on one occasion during the period of his service with the British Training Team import a motor vehicle free of duty for his personal use.

(d) subject to the provisions of sub-paragraphs (f) and (g) no goods, nor any part of such goods, which are imported or purchased under the provisions of this paragraph shall be disposed of within the Receiving State, except to another member of the British Training Team, without prior permission of the Receiving State.

(e) Goods imported or purchased under the provisions of this paragraph may be exported at any time without payment of duty.

(f) Goods imported under the provisions of sub-paragraph (c) (i) may be sold, without the payment of duty to anyone in the Receiving State within a period of one month immediately preceding or immediately following the end of the member's tour of duty.



e) Le Gouvernement de l'État de séjour dédommagera les membres du Groupe d'instructeurs britanniques en cas de perte d'uniforme ou d'équipement ou de dommages à l'uniforme ou à l'équipement (sauf s'il s'agit d'effets personnels), survenus dans l'exécution du service ou en cours de voyage à destination ou en provenance de l'État de séjour.

f) Le Gouvernement de l'État de séjour dédommagera les membres du Groupe d'instructeurs britanniques en cas de perte de biens mobiliers (y compris les articles de ménage, les voitures et les cycles à moteur) leur appartenant ou de dommages causés à ces biens comme suite à des troubles ou à des émeutes populaires, au même titre que s'il s'agissait de ses propres fonctionnaires.

#### IMPOSITION

6. a) i) La présence de membres du Groupe d'instructeurs britanniques dans l'État de séjour ne sera pas considérée comme résidence ou domicile dans cet État pour l'établissement de l'impôt sur le revenu, lorsque celui-ci est fondé sur la résidence ou le domicile du redevable.

ii) Les membres du Groupe d'instructeurs britanniques seront exonérés dans l'État de séjour, de l'impôt sur le revenu pour ce qui est de la solde, des indemnités et autres émoluments et avantages (en espèces ou en nature) qui lui sont versés en cette qualité. Ils seront également exonérés de tout autre impôt direct (tel que l'impôt personnel ou l'impôt de capitation).

#### IMPORTATIONS, EXPORTATIONS, ETC.

7. a) Sous réserve des dispositions du présent paragraphe, le Groupe d'instructeurs britanniques peut importer en franchise de l'équipement, des approvisionnements, des fournitures et autres marchandises destinés à des fins officielles ou à l'usage personnel des membres du Groupe d'instructeurs britanniques ou des personnes à leur charge.

b) Les marchandises importées en application de l'alinéa a qu'elles soient usagées ou neuves, ne pourront être vendues ou cédées à une personne qui n'est pas juridiquement habilitée à importer ces marchandises en franchise des droits payables à la date de ladite vente ou cession.

c) Un membre du Groupe d'instructeurs britanniques peut

i) Importer en franchise ses effets personnels ainsi que toute pièce de mobilier et tout article de ménage dont il peut avoir besoin, dans les six mois suivant la date de sa première arrivée dans l'État de séjour ou tout autre délai supérieur fixé par le Directeur des douanes;

ii) Une fois pendant la période de son affectation au Groupe d'instructeurs britanniques, importer en franchise un véhicule automobile destiné à son usage personnel.

d) Sous réserve des dispositions des alinéas f et g les marchandises importées ou achetées conformément aux dispositions du présent paragraphe ne seront cédées dans l'État de séjour qu'à d'autres membres du Groupe d'instructeurs britanniques, sauf autorisation préalable de l'État de séjour.

e) Les marchandises importées ou achetées conformément aux dispositions du présent paragraphe peuvent être exportées à tout moment sans paiement de droits.

f) Les marchandises achetées en application de l'alinéa c, i, pourront être vendues dans l'État de séjour sans paiement de droits, au cours du mois qui précède la fin de la période de service ou au cours du mois qui suit la fin de cette période.

(g) A motor vehicle imported or purchased under the provisions of sub-paragraph (c) (ii) may not be sold during a member's tour of duty without payment of duty except—

- (i) to another member;
- (ii) to anyone in the Receiving State within the period of one month immediately preceding or immediately following the end of a member's tour of duty in the Receiving State if the motor vehicle is at least twelve months old.

(h) In this paragraph "duty" means customs duties, purchase tax and all duties and taxes payable upon importation or exportation of any goods, except any duty which is charged for services rendered.

#### DRIVING LICENCES

8. The authorities of the Receiving State shall accept as valid United Kingdom or International Driving Licences or service driving permits, issued to members of the British Training Team and United Kingdom or International Driving Licences issued to their dependants, or issue, on production of such licences or permits, licences valid in the Receiving State without test.

#### REMITTANCE OF FUNDS

9. (a) Remittances between the territory of the Receiving State and the territory of the United Kingdom shall be freely permitted in respect of—

- (1) funds derived by members of the British Training Team from services or employment in connection with their official duties whether as members of the United Kingdom Armed Forces or as members of the British Training Team;
- (2) funds derived by members of the British Training Team or dependants from sources outside the Receiving State subject to any laws or regulations of the United Kingdom in that respect.

(b) Remittances from the Receiving State to the United Kingdom shall be freely permitted in respect of funds derived from the proceeds of sale of personal effects, furniture, motor vehicles and other property used by members of the British Training Team while serving in the Receiving State which are disposed of in anticipation of the termination of service with the British Training Team.

#### MOVEMENT, ENTRY AND EXIT

10. No restriction shall be placed on the freedom of movement of members of the British Training Team and their dependants into and out of the Receiving State and within the Receiving State, such members and their dependants shall have the same freedom of movement as is accorded to citizens of the Receiving State.

#### UNIFORM AND ARMS

11. Members of the British Training Team will normally wear the uniform and insignia of the Armed Forces of the Receiving State; all members of the British Training Team may possess and carry arms when authorised to do so by the United Kingdom Service Authorities or those of the Receiving State.

g) Les véhicules automobiles importés ou achetés en application des dispositions de l'alinéa c, ii, ne pourront être vendus sans paiement de droits pendant le tour de service d'un membre sauf

i) À un autre membre;

ii) À une personne résidant dans l'État de séjour, au cours du mois qui précède la fin de la période de service d'un membre dans l'État de séjour ou du mois qui suit la fin de cette période, si le véhicule automobile a plus d'un an.

h) Aux fins du présent paragraphe, le mot « droit » désigne tous droits de douane et taxes sur les ventes, ainsi que tous droits et taxes frappant les importations ou les exportations, à l'exception des droits ou taxes perçus en rémunération de services rendus.

#### PERMIS DE CONDUIRE

8. Les autorités de l'État de séjour reconnaîtront les permis de conduire britanniques ou internationaux ou les permis de conduire militaires délivrés aux membres du Groupe d'instructeurs britanniques et les permis de conduire britannique ou internationaux délivrés à toute personne à leur charge ou, à défaut, délivreront, sur présentation desdits permis et sans examen des permis valides dans l'État de séjour.

#### ENVOIS DE FONDS

9. a) Les envois de fonds entre l'État de séjour et le Royaume-Uni seront librement autorisés en ce qui concerne :

- 1) Les sommes que les membres du Groupe d'instructeurs britanniques tirent de l'exercice de leurs fonctions officielles, soit comme membres des forces armées du Royaume-Uni, soit comme membres du Groupe d'instructeurs britanniques;
- 2) Les revenus que les membres du Groupe d'instructeurs britanniques ou les personnes à leur charge tirent de sources extérieures à l'État de séjour, sous réserve de l'application des lois et règlements du Royaume-Uni en la matière.

b) Les envois de fonds de l'État de séjour au Royaume-Uni seront librement autorisés en ce qui concerne le produit de la vente d'effets personnels, de mobilier, de voitures automobiles et autres biens, dont les membres du Groupe d'instructeurs britanniques auront fait usage alors qu'ils étaient en fonction dans le pays de séjour et qu'ils auront cédés en prévision de la fin de la période d'affectation au Groupe d'instructeurs britanniques.

#### DÉPLACEMENTS, ENTRÉES ET SORTIES

10. Les membres du Groupe d'instructeurs britanniques et les personnes à leur charge pourront se déplacer librement à l'intérieur du territoire de l'État de séjour, y entrer et en sortir, et ils jouiront de la même liberté de déplacement que celle qui est accordée aux ressortissants de l'État de séjour.

#### UNIFORMES ET ARMES

11. Les membres du Groupe d'instructeurs britanniques porteront normalement l'uniforme et les signes distinctifs de grade des forces armées de l'État de séjour. Ils pourront tous détenir et porter des armes lorsque les autorités militaires du Royaume-Uni ou celles de l'État de séjour les y autorisent,

## PAY AND ALLOWANCES

12. The Government of the United Kingdom will, in accordance with United Kingdom Service Regulations, pay members of the British Training Team the pay and emoluments of the ranks which they hold during their period of service with the Team.

## PERIOD OF SERVICE

13. (a) The period of service with the British Training Team will be from the day upon which the individual ceases to do duty with the Force in which he last served before serving with the British Training Team until the day upon which he is taken back on the strength of the United Kingdom Armed Forces.

(b) the period will include—

- (i) embarkation leave before embarking;
- (ii) a tour of duty as follows—
  - (aa) for all officers and other ranks the initial tour or any tour which is not consecutive will be for a period of  $2\frac{1}{2}$  years in the Receiving State;
  - (bb) not less than 9 months before completion of their initial tour officers and other ranks may volunteer to serve a further consecutive tour of 2 years in the Receiving State;
  - (cc) all tours include leave taken during the tour;
  - (dd) shorter or longer tours may be agreed between the Government of the United Kingdom and the Receiving State in special cases;
- (iii) end of tour leave (which may be taken in the United Kingdom) consisting of—
  - (aa) disembarkation leave of fourteen days;
  - (bb) one additional day for each month of the period of service with the British Training Team (excluding end of tour leave) in excess of six months;
  - (cc) any annual leave due during the tour of duty but not taken up to a maximum of one-quarter of the leave entitlement for each year of the period of service with the British Training Team.

## LEAVE

14. The leave entitlement for members of the British Training Team shall be as follows—

- (a) embarkation leave—14 days;
- (b) annual leave—a maximum of 42 days of which one-quarter may be postponed and included in the end of tour leave in accordance with paragraph 13 (b) (iii);
- (c) end of tour leave—calculated in accordance with paragraph 13 (b) (iii);
- (d) compassionate leave or other leave—in accordance with United Kingdom Service Regulations and practice.

Married members of the British Training Team not accompanied by their wives will be entitled to take leave in the United Kingdom once during the tour of duty in accordance with United Kingdom Service Regulations. When so taken leave shall be deemed to commence on the day upon which the individual reaches the first point of disembarkation in the United Kingdom and to cease on the day upon which the individual embarks in the United Kingdom for the Receiving State providing that both journeys to and from the United Kingdom are by air.

## SOLDES ET INDEMNITÉS

12. Le Gouvernement du Royaume-Uni versera aux membres du Groupe d'instructeurs britanniques la solde et les émoluments correspondant aux grades que ceux-ci détiennent pendant la période d'affectation au Groupe, conformément au règlement militaire du Royaume-Uni.

## PÉRIODE DE SERVICE

13. *a)* La période d'affectation au Groupe d'instructeurs britanniques s'étendra à compter du jour où l'intéressé est détaché de l'unité à laquelle il appartenait juste avant son affectation au Groupe d'instructeurs britanniques jusqu'au jour où il est rattaché aux forces armées du Royaume-Uni.

*b)* La période de service comprendra :

- i)* Le congé d'embarquement avant l'embarquement ;
- ii)* Un tour de service, régi par les conditions ci-après :
  - aa)* Pour tous les officiers et militaires d'autres grades, le tour initial (ou toute autre affectation non consécutive) sera de deux ans et demi dans l'État de séjour ;
  - bb)* Neuf mois au moins avant la fin de leur premier tour de service, les officiers et militaires d'autres grades pourront se porter volontaires pour une prolongation de deux ans de leur affectation dans l'État de séjour ;
  - cc)* Les congés pris pendant un tour de service sont compris dans celui-ci ;
  - dd)* Dans certains cas le Gouvernement britannique et l'État de séjour peuvent, d'un commun accord, augmenter ou réduire la durée du tour de service ;
- iii)* Le congé de retour (pouvant être pris au Royaume-Uni) qui se décompose comme suit :
  - aa)* Un congé de débarquement de 14 jours ;
  - bb)* Un jour de congé supplémentaire par mois de service dans le Groupe d'instructeurs britanniques (non compris le congé de retour) en sus des six premiers mois ;
  - cc)* Tout congé annuel accumulé au cours du tour de service, jusqu'à concurrence du quart des congés dus par année de service dans le Groupe d'instructeurs britanniques.

## CONGÉS

14. Les membres du Groupe d'instructeurs britanniques ont droit aux congés suivants :

- a)* Congé d'embarquement : 14 jours ;
- b)* Congé annuel : 42 jours au maximum dont le quart peut être accumulé et pris à l'occasion du congé de retour conformément au paragraphe 13, *b*, *iii*, de la présente section ;
- c)* Congé de retour : calculé conformément au paragraphe 13, *b*, *iii*, de la présente section ;
- d)* Congé pour raisons de famille et autres congés : conformément au règlement militaire britannique et à la pratique suivie au Royaume-Uni.

Les membres mariés du Groupe d'instructeurs britanniques qui ne sont pas accompagnés de leur femme auront droit à un congé au Royaume-Uni une fois au cours de leur tour de service, conformément au règlement militaire britannique. Le congé pris dans ces conditions sera réputé commencer le jour où l'intéressé atteint son premier point de débarquement au Royaume-Uni et se terminer le jour où il quitte le Royaume-Uni à destination de l'État de séjour, sous réserve que les deux voyages, d'aller et de retour, soient effectués par avion.

## RANK AND PROMOTION

15. (a) If members of the British Training Team are selected to fill executive posts in the Armed Forces of the Receiving State higher in rank than their substantive rank they will be granted temporary or acting rank in accordance with United Kingdom Service Regulations and any subsequent relinquishment will also be in accordance with those Regulations.

(b) Members of the British Training Team will be eligible for promotion or advancement in accordance with United Kingdom Service Regulations.

## TERMINATION OF SERVICE

16. (a) If a member of the British Training Team neglects or refuses to perform his duties, or becomes unable to perform his duties by reason of disciplinary action, ill health or for any other reason, or misconducts himself or is unsuitable or inefficient, the Receiving State, after consultation with the Commander of the British Training Team, may request the termination of the service of the individual with the British Training Team.

(b) In the event of an unforeseen reduction in the establishment of the armed forces of the Receiving State or in the requirement of the Receiving State for the service of a member of the British Training Team the service of that individual may be terminated after 6 months previous notice has been given to the British High Commission.

(c) If the Commander of the British Training Team is of the opinion that that individual has strong compassionate grounds for being relieved of his obligation to complete a full tour of duty, the service of that individual with the British Training Team will terminate on a date to be agreed between the Receiving State and the British High Commission.

(d) The United Kingdom Government reserves the right to withdraw the services of any or all members of the British Training Team after consultation with the Receiving State.

## APPLICABILITY OF UNITED KINGDOM SERVICE REGULATIONS

17. All members of the British Training Team will remain subject to United Kingdom Service Regulations and such members shall at all times be and remain subject to all powers exercisable by the United Kingdom Service Authorities under United Kingdom Service Regulations.

## EMPLOYMENT

18. Members of the British Training Team shall not be employed otherwise than in the capacities for which they were selected without the concurrence of the United Kingdom Service Authorities.

## NOMINATIONS

19. The nominations of any officer or other rank shall be subject to the acceptance of the Receiving State who may refuse to accept such officer or other rank if, on grounds of qualification, experience, suitability or other consideration such nomination is not considered by the Receiving State to be acceptable.

## GRADES ET AVANCEMENT

15. a) Si des membres du Groupe d'instructeurs britanniques sont appelés, dans les forces armées de l'État de séjour, à assumer des responsabilités correspondant à un grade supérieur à celui qui est normalement le leur, ce grade leur sera reconnu à titre temporaire conformément au règlement militaire britannique et le retour au grade antérieur sera également opéré conformément à ce règlement.

b) Les membres du Groupe d'instructeurs britanniques pourront recevoir de l'avancement conformément au règlement militaire britannique.

## FIN DE LA PÉRIODE DE SERVICE

16. a) Si un membre du Groupe d'instructeurs britanniques néglige ou refuse de s'acquitter de ses fonctions ou n'est plus en mesure de le faire pour cause de mesures disciplinaires, de maladie ou pour toute autre cause, ou s'il se conduit mal ou ne fait pas preuve des aptitudes requises, l'État de séjour peut mettre fin à la période d'affectation de l'intéressé au Groupe d'instructeurs britanniques, après avoir consulté l'officier commandant le Groupe d'instructeurs britanniques.

b) En cas de réduction imprévue de l'effectif des forces armées de l'État de séjour ou des besoins de l'État de séjour en membres du Groupe d'instructeurs britanniques, il peut être mis fin à la période de service d'un membre du Groupe d'instructeurs britanniques, après un préavis de six mois donné à la Haute Commission du Royaume-Uni.

c) Si l'officier commandant le Groupe d'instructeurs britanniques estime que, pour des raisons de famille sérieuses, un membre est fondé à demander à être relevé de son tour de service, il sera mis fin à la période d'affectation de ce membre au Groupe à compter de la date dont l'État de séjour et la Haute Commission du Royaume-Uni seront convenus.

d) Le Gouvernement du Royaume-Uni se réserve le droit de rappeler un membre ou tous les membres du Groupe d'instructeurs britanniques après avoir consulté l'État de séjour.

## APPLICATION DU RÈGLEMENT MILITAIRE DU ROYAUME-UNI

17. Tous les membres du Groupe d'instructeurs britanniques seront soumis au règlement militaire britannique et relèveront, à tout moment, des autorités militaires du Royaume-Uni conformément à ce règlement.

## AFFECTATION

18. Les membres du Groupe d'instructeurs britanniques ne seront mutés à des fonctions autres que celles pour lesquelles ils ont été choisis qu'avec l'assentiment des autorités militaires compétentes du Royaume-Uni.

## NOMINATIONS

19. La nomination d'officiers et de militaires d'autres grades sera sujette à l'acceptation de l'État de séjour, qui peut refuser d'accepter un officier ou un militaire d'un autre grade si, pour des considérations de qualification, d'expérience, d'aptitude ou autres, il juge que cette nomination ne lui convient pas.

## OBLIGATIONS OF THE RECEIVING STATE

20. (a) Receiving State will pay to the United Kingdom Government a contribution equal to the total amount of Gross Pay and Marriage Allowances of members of the British Training Team as issuable by the United Kingdom Government. Such contribution will be made by the payment of a sum in advance at the commencement of each quarter (the amount being an estimate of the amount of Gross Pay and Marriage Allowances to be agreed from time to time by the appropriate department of the Government of the Receiving State and the British High Commission) and the payment or allowance as the case may be at the end of each quarter of a sum to adjust the advance payment to the actual amount of Gross Pay and Marriage Allowance. "Gross Pay" in this section means the total sums issuable as pay (before making any deductions authorised by the Law of the United Kingdom whether for tax or otherwise) to members of the British Training Team under United Kingdom Service Regulations, other than sums issuable as Language Pay or Service Pay in respect of service with the British Training Team.

(b) The Receiving State will provide for or in respect of members of the British Training Team the facilities and benefits (or cash in lieu) listed in the First Schedule to this Appendix.

(c) The Receiving State will pay to individuals whose service terminated pursuant to paragraph 16 (b) of this Appendix the balance of the Zambian Service Pay in respect of service with the British Training Team the individual would have received had he completed his full tour, or for six months whichever is the less.

(d) All payments and benefits made or given by the Receiving State under this Appendix to members of the British Training Team shall be made free of taxes of the Receiving State and such members and their dependants shall not be liable for assessment in respect of any taxes or duties of the Receiving State in respect of such payments and benefits.

(e) The Receiving State will pay Disturbance Allowance at United Kingdom rates and in accordance with United Kingdom Service Regulations in respect of members of the British Training Team accompanied by their dependants for their move to the Receiving State at the commencement of their tour of duty.

## PAYMENTS BY THE UNITED KINGDOM GOVERNMENT

21. (a) The United Kingdom will make payments to and in respect of members of the British Training Team (subject to the recovery of the contribution referred to in paragraph 20) as follows:

- (i) all pay, including Zambian Service Pay in respect of Service with the British Training Team but excluding any Language Pay provided for in this Appendix or in the Schedule hereto;
- (ii) all allowances other than those for which the Receiving State is responsible under this Appendix;
- (iii) all pensions, gratuities and similar benefits, and the employers share of the United Kingdom National Insurance contributions;



## OBLIGATIONS DE L'ÉTAT DE SÉJOUR

20. a) L'État de séjour versera au Gouvernement du Royaume-Uni une somme égale au montant total des soldes brutes et des indemnités pour conjoint à charge payables aux membres du Groupe d'instructeurs britanniques par le Gouvernement du Royaume-Uni. Cette contribution sera acquittée de la façon suivante: il sera versé par anticipation au début de chaque trimestre une somme correspondant au montant approximatif des soldes brutes et des indemnités pour conjoint à charge, fixé, de temps à autre, d'un commun accord par le service compétent du Gouvernement de l'État de séjour et la Haute Commission britannique; à la fin de chaque trimestre, la différence entre le paiement par anticipation et le montant réel des soldes brutes et des indemnités de conjoint à charge sera virée par débit ou crédit, selon le cas. Aux fins de la présente section, l'expression «solde brute» désigne le montant total des sommes payables à titre de solde aux membres du Groupe d'instructeurs britanniques, en application du règlement militaire britannique (avant toute déduction, de caractère fiscal ou autre, autorisée par la législation du Royaume-Uni), exception faite des sommes payables au titre de la prime de connaissances linguistiques ou de l'indemnité d'affectation au Groupe d'instructeurs britanniques.

b) L'État de séjour fournira aux membres du Groupe d'instructeurs britanniques les facilités et avantages, ou leur équivalent en espèces prévus dans la première annexe du présent appendice.

c) L'État de séjour versera aux membres dont le service prend fin conformément à l'alinéa b) du paragraphe 16 du présent appendice le solde de l'indemnité d'affectation au Groupe d'instructeurs britanniques en Zambie que le membre en question aurait reçue s'il avait terminé son tour de service ou une indemnité correspondant à 6 mois de service, si cette dernière somme est inférieure.

d) Les rémunérations et avantages versés ou assurés par l'État de séjour en vertu du présent appendice aux membres du Groupe d'instructeurs britanniques seront exonérés d'impôt dans l'État de séjour et les membres du Groupe ainsi que les personnes à leur charge ne seront assujettis au paiement d'aucun impôt ou taxe de l'État de séjour sur le montant de ces rémunérations et avantages.

e) L'État de séjour versera aux membres du Groupe d'instructeurs britanniques qui sont accompagnés de personnes à charge une indemnité d'installation au taux et selon les modalités prévus par le règlement militaire britannique au titre de leur emménagement dans l'État de séjour au début de leur tour de service.

## PAIEMENTS EFFECTUÉS PAR LE GOUVERNEMENT DU ROYAUME-UNI

21. a) Le Gouvernement du Royaume-Uni versera aux membres du Groupe d'instructeurs britanniques ou pour ces membres (sous réserve du recouvrement de la contribution prévue au paragraphe 20) les sommes ci-après:

- i) Toutes les soldes, y compris l'indemnité d'affectation au Groupe d'instructeurs britanniques en Zambie mais non compris la prime de connaissance linguistiques, prévues dans le présent appendice ou son annexe.
- ii) Toutes les indemnités autres que celles qui sont à la charge de l'État de séjour conformément au présent appendice.
- iii) Toutes les pensions, primes et avantages analogues, ainsi que la cotisation de l'employeur à la caisse de sécurité sociale du Royaume-Uni.

- (iv) travel expenses as follows—
- (aa) the cost of all passages of members of the British Training Team and entitled dependants to the port or airfield of first disembarkation in the Receiving State and from the port or airfield of final embarkation in the Receiving State made on any of the following occasions—
- Commencement of service with the British Training Team;
  - Termination of service with the British Training Team;
  - Leave to the United Kingdom of married personnel not accompanied by their wives;
  - Travel for United Kingdom purposes outside the Receiving State required or authorised by United Kingdom Service Authorities;
- (bb) the cost of all passages of members of the British Training Team and entitled dependants (including travel within the Receiving State where necessary) made for the following purposes or occasions:—
- Visits of children of such members receiving education or residing elsewhere than in the Receiving State;
  - Medical treatment in the United Kingdom authorised for such members or entitled dependants;
  - Compassionate leave of such members or related arrangements for dependants;
  - Compassionate visits by next-of-kin to such members in accordance with United Kingdom Service Regulations.
- (v) funeral expenses in the event of death of such members during the tour;
- (vi) medical treatment of such members and their dependants while in the United Kingdom or in transit to or from the United Kingdom.

#### THE FIRST SCHEDULE

#### FACILITIES AND BENEFITS IN CASH OR KIND TO BE PROVIDED BY THE GOVERNMENT OF ZAMBIA TO MEMBERS OF THE BRITISH TRAINING TEAM

1. The Zambia Government will provide members with working accommodation, equipment, transport and supplies necessary for the satisfactory performance of their duties.

2. The Zambia Government will provide members with such benefits in kind as are normally accorded to members of the United Kingdom Armed Forces when overseas, or such other benefits in general as may be agreed with the United Kingdom Government; no charge for these benefits is to be levied against either the United Kingdom Government or the members except as indicated in sub-paragraphs (b) (i) and (b) (iii) below. In particular the Zambia Government will:

(a) Provide messing facilities, furnished accommodation with fuel and light free of charge for married persons not accompanied by dependents and single persons to the scales and

- iv) Les frais de voyage, soit :
- aa) Le coût de tous les voyages des membres du Groupe d'instructeurs britanniques et des personnes à leur charge autorisées jusqu'au port ou à l'aérodrome de premier débarquement dans l'État de séjour et depuis le port ou l'aérodrome de dernier embarquement dans l'État de séjour dans les cas suivants :
    - Au début de la période d'affectation au Groupe d'instructeurs britanniques ;
    - À la fin de la période d'affectation au Groupe d'instructeurs britanniques ;
    - À l'occasion du congé au Royaume-Uni des membres mariés non accompagnés de leur femme ;
    - À l'occasion de voyages effectués en dehors de l'État de séjour dans l'intérêt du Royaume-Uni, par ordre ou avec l'autorisation des autorités militaires du Royaume-Uni.
  - bb) Le coût de tous les voyages des membres du Groupe d'instructeurs britanniques et des ayants droit à charge (y compris les déplacements nécessaires à l'intérieur de l'État de séjour) dans les cas suivants :
    - Visites des enfants des membres du Groupe d'instructeurs britanniques qui font leurs études ou résident en dehors de l'État de séjour ;
    - Voyages autorisés pour permettre aux membres du Groupe d'instructeurs britanniques ou aux ayants droit à charge de recevoir un traitement médical au Royaume-Uni ;
    - Congés pour raisons de famille accordés aux membres du Groupe ou dispositions prises à cette fin à l'égard des personnes à charge ;
    - Visites rendues pour raisons de famille par des proches parents des membres du Groupe, conformément au règlement militaire britannique ;
- v) Les frais d'obsèques des membres du Groupe d'instructeurs britanniques, en cas de décès au cours du tour de service.
- vi) Les frais médicaux des membres du Groupe d'instructeurs britanniques et des personnes à leur charge, encourus soit au Royaume-Uni, soit au cours d'un voyage à destination ou en provenance du Royaume-Uni.

## ANNEXE I

FACILITÉS ET AVANTAGES EN NATURE OU EN ESPÈCES QUE LE GOUVERNEMENT ZAMBIE  
FOURNIRA AUX MEMBRES DU GROUPE D'INSTRUCTEURS BRITANNIQUES

1. Le Gouvernement zambien mettra à la disposition des membres du Groupe d'instructeurs britanniques les logements, l'équipement, les moyens de transport et les fournitures nécessaires au bon exercice de leurs fonctions.

2. Le Gouvernement zambien fournira aux membres du Groupe d'instructeurs britanniques les avantages en nature qui sont normalement accordés aux membres des forces armées du Royaume-Uni servant à l'étranger, ou tout autre avantage dont le Gouvernement de l'État de séjour et le Gouvernement du Royaume-Uni seront convenus ; aucun paiement ne sera demandé en contrepartie de ces avantages ni au Gouvernement du Royaume-Uni ni aux membres, à l'exception des cas visés aux alinéas b, i, et b, iii, ci-après. Le Gouvernement zambien s'engage notamment :

a) À fournir gratuitement aux membres mariés qui ne sont pas accompagnés des personnes à leur charge ou aux membres célibataires des facilités de cantine et des locaux meublés,

standards comparable with those obtaining for the United Kingdom Armed Forces serving overseas. This includes a free house or quarter with free light fuel and water for single or married unaccompanied officers of the rank of Lieutenant Colonel, Wing Commander and above who are in command.

(b) (i) in normal circumstances provide for married accompanied personnel from the date of their arrival in Zambia with family accommodation furnished to Zambia Civil Service standards, together with light, fuel and water, the Zambia Government being entitled to recover from such personnel fuel and light and water charges at Zambia civilian rates. A refrigerator will be provided in each house at a hire charge of 10s. 0d. per month; in addition the following monthly rents will be payable:

Lt. Col. or equivalent and above . . . . .	£10	0s.	0d.
Major or equivalent . . . . .	£8	0s.	0d.
Captain or equivalent . . . . .	£5	0s.	0d.
Lieutenant or equivalent . . . . .	£5	0s.	0d.
WO 1 or equivalent . . . . .	£4	0s.	0d.
WO 2 and below or equivalent . . . . .	£3	0s.	0d.

(ii) where Government quarters or approved hired accommodation are not available the Zambia Government will provide rent assistance. The scales of rent assistance will be the element provided for accommodation in the United Kingdom Local Overseas Allowance payable to United Kingdom Armed Forces from time to time;

(iii) pay for up to 3 weeks full hotel or hostel expenses of married accompanied persons and their dependants to a scale and standard appropriate to the equivalent ranks of the United Kingdom Armed Forces serving in Zambia when suitable accommodation is not available on their arrival in Zambia. In this case the Zambia Government may claim from the member of the British Training Team the amount he would otherwise have paid for his quarters (at Zambia rates) plus a sum in respect of food supplied to himself and his dependants over 4 years of age which, in the case of a dependant over 12 years of age shall be calculated at the current United Kingdom Service rate of ration allowance payable in Zambia to United Kingdom personnel and in the case of a dependant between 4 and 12 years of age, shall be calculated at half that rate;

(iv) pay hotel or hostel expenses on the same basis as in paragraph 2 (b) (iii) for up to 1 week on the departure of married accompanied members.

(c) Provide members of the British Training Team with batmen or servants on the scale of two per Colonel or Brigadier (or equivalent), one per other officer and one per WO Class 1.

chauffés et éclairés, de dimensions et d'un standing comparables à ceux dont disposent normalement les membres des forces armées du Royaume-Uni servant à l'étranger. Ces facilités comportent la fourniture gratuite d'une maison ou d'un logement, avec chauffage, éclairage et eau, aux officiers ayant rang de lieutenant-colonel, de commandant d'escadre aérienne ou un rang supérieur, qui ont des fonctions de commandement.

b) i) Dans des circonstances normales, à fournir aux membres mariés accompagnés des personnes à leur charge, à compter de la date de leur arrivée en Zambie, un logement familial, avec chauffage, éclairage et eau, d'un standing comparable à celui des logements normalement mis à la disposition des fonctionnaires zambiens, le Gouvernement de l'État de séjour aura le droit de recouvrer sur ces membres les frais de chauffage, d'éclairage et d'eau selon le taux applicable en Zambie au personnel civil. Un réfrigérateur sera fourni dans chaque logement pour 10 shillings par mois; en outre, les loyers mensuels suivants seront perçus en fonction des grades indiqués ci-après :

	<i>Livres</i>	<i>Shillings</i>	<i>Pence</i>
Lieutenant-colonel, ou officier d'un grade équivalent ou supérieur . . . . .	10	0	0
Commandant ou officier d'un grade équivalent . . . . .	8	0	0
Capitaine ou officier d'un grade équivalent . . . . .	5	0	0
Lieutenant ou officier d'un grade équivalent . . . . .	5	0	0
Sous-officier breveté de première classe ou membre d'un grade équivalent . . . . .	4	0	0
Sous-officier breveté de deuxième classe ou membre d'un grade équivalent ou inférieur . . . . .	3	0	0

ii) Lorsqu'il n'y aura pas de logements disponibles dans les immeubles de l'État ou de logements locatifs approuvés, le Gouvernement zambien versera des indemnités de logement. Ces indemnités seront calculées d'après la part faite à l'élément « logement » dans l'indemnité de service outre-mer payable périodiquement aux membres des forces armées du Royaume-Uni;

iii) À payer, pendant 3 semaines au plus, les frais d'hôtel des militaires mariés accompagnés et des personnes à leur charge, dans les mêmes conditions de tarif et de standing que celles qui sont appliquées aux militaires de grade équivalent des forces armées du Royaume-Uni servant en Zambie, lorsqu'il ne leur est pas fourni de logement à leur arrivée en Zambie. Dans des cas de ce genre, le Gouvernement zambien pourra recouvrer sur le membre du Groupe d'instructeurs britanniques la somme que celui-ci aurait versée en contrepartie de son logement (au tarif pratiqué en Zambie), plus une somme correspondant à la nourriture fournie aux personnes à charge âgées de plus de 4 ans. Pour une personne à charge âgée de plus de 12 ans, cette somme sera calculée au taux de l'indemnité de vivres britanniques payable en Zambie au personnel du Royaume-Uni et, pour une personne à charge âgée de 4 à 12 ans, elle sera calculée à la moitié de ce taux.

iv) À payer les frais d'hôtel, dans les mêmes conditions qu'à l'alinéa b, iii, du paragraphe 2, pendant une semaine au plus lors du départ de militaires mariés accompagnés.

c) À fournir aux membres du Groupe d'instructeurs britanniques des ordonnances ou des domestiques à raison de deux pour un colonel ou général de brigade (ou officier d'un grade équivalent), d'un pour un officier d'un autre grade et d'un pour un sous-officier breveté de première classe.

(d) (i) Provide members, their wives and their entitled dependants resident locally with free medical, hospital, dental and optical treatment (including free drugs) and surgical aids and appliances (including spectacles and dentures) to the same extent as and to the standards which are provided for United Kingdom Armed Forces serving overseas;

(ii) provide hospital treatment for all ranks and their dependants in Class 1 wards or equivalent in local hospitals;

(iii) provide free transport and payment for medical treatment (including transport to the nearest hospital outside the United Kingdom judged by the Senior British Medical Officer or, in the absence of a British Medical Officer, a medical officer nominated by the High Commissioner, to be of appropriate standards for the particular case) in cases where adequate treatment or facilities are not available in the Receiving State.

(e) Provide members of the British Training Team with free transport between their residence and place of duty or a refund of expenses in lieu at the rate of 4d. per mile for journeys of 2 miles or more; provided that the current arrangements will be retained for members who were members of the British Training Team on the 20th of May, 1967.

(f) (i) Provide free education facilities at Government Schools (including necessary school books) or grants in lieu, suitable for members' children who are over five years of age, to a standard or amount such as would be provided for children of the United Kingdom Armed Forces serving overseas;

(ii) provide, also, free transport (or an allowance in lieu) for children travelling between their homes and school;

(iii) where day schools are not available and boarding school education is provided, under the terms of paragraph (f) (i), parents will pay a sum towards the cost of boarding according to their service emoluments, in accordance with United Kingdom Service Regulations.

(g) Provide entitled officers with an entertainment allowance at the appropriate Zambia Service rate.

(h) Pay members who travel on duty, appropriate travelling allowances, refund of hotel and travelling expenses and motor mileage allowance at rates and under conditions prescribed by Zambia Service Regulations.

(j) Pay married members who move with their families from one place of duty to another within Zambia disturbance allowance tax free at rates and under the conditions prescribed for overseas officers of the Civil Service of Zambia.

(k) Provide free leave travel for members to any location in Zambia by rail once per year, or an allowance not exceeding £20 if Leave is taken to locations off the line of rail.

(l) (i) Provide an outfit allowance (or an issue in kind) to officers and other ranks for the purchase of items of uniform particular to the Zambia Armed Forces or not provided for in British Service Tropical Kit allowance, where such uniform has to be provided. This

d) i) À fournir gratuitement aux membres du Groupe, à leur femme et aux ayants droit à charge, résidant dans l'État de séjour, des soins médicaux, hospitaliers, dentaires et optiques gratuits (y compris les médicaments) et les appareils chirurgicaux (y compris les lunettes et appareils de prothèse dentaire) équivalant, en quantité et qualité, à ceux qui sont fournis aux forces armées du Royaume-Uni servant à l'étranger.

ii) À assurer pour les membres de tout grade et les personnes à leur charge, l'hospitalisation dans des salles de première catégorie (ou de niveau équivalent) d'hôpitaux locaux ;

iii) À fournir des moyens de transport gratuit et à rembourser les frais de soins médicaux (y compris des moyens de transport jusqu'à l'hôpital le plus proche situé hors du Royaume-Uni qui, de l'avis du médecin-chef britannique ou, en l'absence d'un médecin britannique, d'un médecin nommé par le Haut Commissaire, répond aux exigences du cas considéré) lorsque les installations ou les moyens de traitement nécessaires font défaut dans l'État de séjour.

e) À fournir aux membres du Groupe d'instructeurs britanniques des moyens de transport gratuit entre leur résidence et leur lieu de travail ou, à défaut, rembourser les frais de transport encourus par ces membres, à raison de 4 pence par mile pour les voyages de 2 miles ou plus ; étant entendu que les présentes dispositions s'appliqueront aux membres qui faisaient partie du Groupe d'instructeurs britanniques le 20 mai 1967 ;

f) À fournir des facilités gratuites d'instruction dans des écoles de l'État (y compris les manuels scolaires nécessaires) ou, à défaut, à verser une allocation correspondante, des enfants des membres du Groupe d'instructeurs britanniques qui sont âgés de plus de 5 ans, d'un niveau équivalent à celui de l'instruction ou de l'allocation dont bénéficient les enfants des militaires du Royaume-Uni servant à l'étranger.

ii) À fournir également des moyens de transport gratuit (ou à défaut une allocation de transport) aux enfants dont le domicile est éloigné de l'école.

iii) S'il n'existe pas d'externat et si les enfants sont placés dans des internats en application des dispositions de l'alinéa i du paragraphe f, les parents verseront une fraction du montant de la pension qui sera calculée proportionnellement à la solde du chef de famille, conformément au règlement militaire britannique.

g) À fournir aux officiers y ayant droit une indemnité pour frais de représentation selon le taux applicable aux forces armées zambiennes.

h) À verser aux membres du Groupe d'instructeurs britanniques qui voyagent dans l'exercice de leurs fonctions une indemnité de déplacement, le remboursement de leurs frais d'hôtel et de déplacement, ainsi qu'une indemnité kilométrique pour les déplacements en voiture, selon le taux et les conditions prévus dans les règlements militaires zambiens.

j) À verser aux membres mariés qui se déplacent d'un lieu d'affectation à un autre dans l'État de séjour, accompagnés de leurs familles, une indemnité de déménagement, exempte d'impôt, selon le taux et les conditions applicables aux fonctionnaires zambiens en poste à l'étranger.

k) À accorder aux membres du Groupe d'instructeurs britanniques le droit à un voyage gratuit en chemin de fer par an, pour se rendre en tout lieu situé en Zambie, ou à verser une indemnité de 20 livres sterling ou plus lorsque le lieu considéré n'est pas situé à proximité d'une ligne de chemin de fer.

l) i) À fournir une prime d'habillement (ou l'équipement voulu) aux officiers et militaires d'autres grades pour l'achat de tout article d'uniforme particulier aux forces armées zambiennes et non prévu dans l'indemnité versée aux forces armées britanniques pour l'achat

arrangement will apply at the commencement of each tour of duty which is not a consecutive tour;

(ii) provide and maintain other ranks with tropical kit worn in the Zambia Armed Forces.

(m) Provide a loan at 6 per cent interest as follows, which must be repaid before the end of tour, for the purchase of a motor car up to the following maxima:

Lieutenant-Colonel or equivalent and above . . . . .	£750
Major/Captain or equivalent . . . . .	£600
Subaltern or equivalent . . . . .	£500
Other ranks . . . . .	£400

(n) Pay Language Pay bonus in accordance with the appropriate regulations to members who pass the prescribed examination.

(o) Provide an interest-free loan to all married accompanied members, and to single or unaccompanied married officers in command, for the purchase of items of furniture and equipment not provided in Government quarters at the following rates:

Officers . . . . .	up to £250
Other ranks . . . . .	up to £200

this loan will be repaid by the end of the tour on a monthly repayment basis. Should an officer or other rank have his tour terminated prematurely by the Zambia Government through no fault of his own, the repayment of the outstanding amount of his loan will be waived.

(p) Move members and their entitled dependants and their baggage at the class and at rates not less than those accorded to members of the United Kingdom Armed Forces serving overseas.

3. Members may also be allowed the use of all appropriate recreational, local leave, mess and welfare facilities that are available for the Zambia Armed Forces.

4. The Zambia Government will provide and maintain or meet the cost of providing and maintaining all special protective or flying clothes, working clothes and other service clothing and equipment made necessary by service with the British Training Team (except items of uniform for which provision is made in paragraph 2 (l) of this Schedule).

5. Any facilities or benefits to be provided by the Zambia Government listed in this Schedule which are not so provided, may be provided by the United Kingdom, the cost being recoverable from the Zambia Government.

#### THE SECOND SCHEDULE

##### PROCEDURE FOR DEALING WITH LOSS OR DAMAGE TO SERVICE PROPERTY

(a) If the Service Authorities of the Receiving State are of the opinion that the circumstances set out in paragraph 5 (d) of the Appendix or any of such circumstances have arisen the procedure set out in the following paragraphs shall apply:



de tenues tropicales, quand il y a lieu de fournir ces uniformes. Cette disposition s'applique au départ de chaque tour de service non consécutif.

ii) À fournir aux militaires qui n'ont pas rang d'officier les uniformes tropicaux portés dans les forces armées zambiennes.

m) À ouvrir un prêt à 6 p. 100 d'intérêt, remboursable avant la fin du tour de service, pour l'achat d'une voiture; le montant de ce prêt atteindra :

	<i>Livres sterling</i>
Pour un lieutenant colonel ou officier d'un grade équivalent ou supérieur . . . . .	750
Pour un commandant/capitaine ou officier d'un grade équivalent . . . . .	600
Pour un officier subalterne ou équivalent . . . . .	500
Pour les militaires d'autres grades . . . . .	400

n) À verser une prime de connaissances linguistiques, conformément au règlement pertinent, aux membres qui ont passé avec succès l'examen prévu;

o) À consentir à tous les militaires mariés accompagnés et aux officiers célibataires ou non accompagnés qui ont des fonctions de commandement un prêt sans intérêt devant leur permettre d'acheter des meubles et du matériel non fournis dans les immeubles militaires; le montant de ce prêt pourra atteindre :

Pour les officiers . . . . .	250 livres
Pour les militaires d'autres grades . . . . .	200 livres

Ce prêt, remboursable par mensualités, devra être remboursé intégralement à la fin du tour de service. Au cas où le Gouvernement zambien mettrait fin à l'affectation d'un officier ou d'un militaire d'un autre grade sans que celui-ci ait commis de faute, ce membre du Groupe sera dispensé de rembourser le solde non réglé du prêt qui lui a été octroyé.

p) À assurer le déménagement des membres du Groupe d'instructeurs britanniques et de leurs ayants droit à charge dans les mêmes conditions de classe et de tarifs que celles qui sont appliquées aux membres des forces armées britanniques servant à l'étranger.

3. Les membres du Groupe d'instructeurs britanniques peuvent, en outre, bénéficier de toutes les facilités appropriées de loisirs, de vacances locales, de cantine et d'agrément qui sont à la disposition des forces armées de l'État de séjour.

4. Le Gouvernement zambien fournira et entretiendra tous les vêtements de protection, de vol, de travail et autres vêtements et équipements militaires nécessaires à l'activité du Groupe d'instructeurs britanniques ou paiera le coût de leur fourniture et de leur entretien (à l'exception des articles d'uniforme visés au paragraphe 2, alinéa 1 de la présente annexe).

5. Tous les avantages ou services que le Gouvernement zambien doit fournir, conformément à la présente annexe, mais ne fournirait pas, pourront être fournis par le Royaume-Uni, contre remboursement par le Gouvernement zambien.

#### ANNEXE II

##### PROCÉDURE À SUIVRE EN CAS DE PERTE DE BIENS MILITAIRES OU DOMMAGES CAUSÉS À DES BIENS MILITAIRES

a) Lorsque les autorités militaires de l'État de séjour estimeront que les circonstances visées au paragraphe 5, d, de l'appendice ou des circonstances identiques, se sont produites, il y aura lieu d'appliquer la procédure ci-après :

- (i) The Service Authorities of the Receiving State shall give to the United Kingdom Service Authorities full particulars of the loss or damage including all records of proceedings, depositions, statements and of the evidence relating thereto.
- (ii) The United Kingdom Service Authorities concerned shall make or cause to be made such investigations as they shall think fit and if satisfied that the loss or damage was occasioned by any such act or omission or misconduct as is mentioned in paragraph 5 (d) of the Appendix, the member of the British Training Team shall be invited to pay as or towards compensation for the loss or damage such sum as the United Kingdom Service Authorities shall in their discretion assess to be the amount which would have been awarded under United Kingdom Service Regulations had such loss or damage been occasioned to United Kingdom public or Service property or funds and the proceedings and investigations prescribed by United Kingdom Service Regulations been made.
- (b) If payment is made of the sum assessed in sub-paragraph (a) (ii) it shall be accepted by the Receiving State in full and final settlement of any claims which the Receiving State may have against the member in question under the laws of the Receiving State in respect of such loss or damage.

## II

*The Minister of Finance and the Acting Minister for Foreign Affairs of the Republic of Zambia to the United Kingdom High Commissioner at Lusaka*

MINISTRY OF FOREIGN AFFAIRS  
LUSAKA

21st February, 1968

My dear High Commissioner,

I have received your letter of today's date setting out in an Appendix the arrangements agreed in discussions in respect of the provision of personnel of the United Kingdom Armed Forces to serve as a Training Team with the Armed Forces of Zambia.

In reply I have to inform you that the proposed arrangements are acceptable to the Government of the Republic of Zambia, who, therefore, agree that your letter together with its Appendix and this reply shall be regarded as constituting an Agreement between our two Governments on this matter, which shall be deemed to have entered into force on 24th October, 1964.

Yours sincerely,

E. H. K. MUDENDA

[*Enclosure as in note I.*]

- i) Les autorités militaires de l'État de séjour communiqueront aux autorités militaires du Royaume-Uni tous renseignements concernant la perte ou le dommage, notamment tous les procès-verbaux, dépositions, déclarations et tous les éléments de preuve pertinents.
- ii) Les autorités militaires compétentes du Royaume-Uni procéderont ou feront procéder à une enquête, si elles le jugent nécessaire, et si elles sont convaincues que la perte ou le dommage est la conséquence d'un acte, d'une négligence ou d'une faute visés à l'alinéa *d* du paragraphe 5 de l'annexe, le membre du Groupe d'instructeurs britanniques sera invité à verser à titre d'indemnisation totale ou partielle de la perte ou du dommage subi une somme qu'il appartiendra aux autorités militaires du Royaume-Uni de déterminer, d'après le montant qui aurait été infligé selon le règlement militaire du Royaume-Uni si la perte ou le dommage avait été causé à des biens publics ou militaires britanniques et si les formalités et enquêtes prescrites par le règlement militaire du Royaume-Uni avaient été accomplies.
  - b) Si la somme fixée conformément au paragraphe *a*, alinéa ii, ci-dessus est versée, l'État de séjour l'acceptera à titre de règlement intégral et définitif de toutes les créances que cet État pourrait avoir contre le membre du Groupe en cause, conformément à la législation de l'État de séjour, pour la perte ou le dommage.

## II

*Le Ministre des finances et Ministre adjoint des affaires étrangères de la République zambienne au Haut Commissaire du Royaume-Uni à Lusaka*

MINISTÈRE DES AFFAIRES ÉTRANGÈRES  
LUSAKA

Le 21 février 1968

Monsieur le Haut Commissaire,

J'ai reçu votre lettre, en date de ce jour, énonçant dans un appendice les dispositions qui ont été arrêtées au sujet de l'envoi de personnel des forces armées britanniques détaché auprès des forces armées zambiennes en tant que Groupe d'instructeurs.

En réponse, j'ai l'honneur de vous faire savoir que le Gouvernement de la République zambienne accepte les dispositions proposées et, en conséquence, accepte que votre lettre et son appendice et la présente réponse soient considérés comme constituant entre nos deux Gouvernements un accord qui sera réputé être entré en vigueur le 24 octobre 1964.

Veillez agréer, etc.

E. H. K. MUDENDA

[Pièce jointe: voir note I]



No. 9265

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**UNITED KINGDOM OF GREAT BRITAIN  
AND NORTHERN IRELAND  
and  
TURKEY**

**Exchange of notes constituting an agreement concerning an interest-free development loan by the Government of the United Kingdom of Great Britain and Northern Ireland to the Government of the Republic of Turkey (with annexes). Ankara, 4 March 1968**

**Exchange of notes constituting an agreement amending the above-mentioned Agreement. Ankara, 2 May 1968**

*Official text: English.*

*Registered by the United Kingdom of Great Britain and Northern Ireland on 1 October 1968.*

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**ROYAUME-UNI DE GRANDE-BRETAGNE  
ET D'IRLANDE DU NORD  
et  
TURQUIE**

**Échange de notes constituant un accord relatif à l'octroi par le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord d'un prêt de développement sans intérêt au Gouvernement de la République turque (avec annexes). Ankara, 4 mars 1968**

**Échange de notes constituant un accord modifiant l'Accord susmentionné. Ankara, 2 mai 1968**

*Texte officiel anglais.*

*Enregistrés par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord le 1<sup>er</sup> octobre 1968.*

No. 9265. EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT<sup>1</sup> CONCERNING AN INTEREST-FREE DEVELOPMENT LOAN BETWEEN THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND AND THE GOVERNMENT OF THE REPUBLIC OF TURKEY. ANKARA, 4 MARCH 1968

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I

*Her Majesty's Chargé d'Affaires ad interim at Ankara  
to the Turkish Minister of Finance*

BRITISH EMBASSY

Ankara, 4 March 1968

Note No. 19

Your Excellency,

I have the honour to refer to the discussions concerning development aid from the Government of the United Kingdom of Great Britain and Northern Ireland to the Government of the Republic of Turkey and to inform Your Excellency that the Government of the United Kingdom are prepared to conclude an Agreement with the Government of Turkey on this question. The position of the Government of the United Kingdom with regard to the provision of finance, and the commitments of that Government and of the Government of Turkey as regards associated matters, shall be as respectively set out in Part A and Part B below:

A. The Government of the United Kingdom declare that it is their intention, acting by the Ministry of Overseas Development (hereinafter referred to as "the Ministry"), to make available to the Government of Turkey by way of an interest-free loan a sum not exceeding £1,000,000 (one million pounds sterling) towards the cost of the purchase of 300 buses, and spare parts, by the Istanbul Municipal Transport Authority.

B. (1) The Government of the United Kingdom shall adopt the arrangements and procedures described in the following paragraphs of this Note in so far as they relate to things to be

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<sup>1</sup> Came into force on 4 March 1968, the date of the note in reply, in accordance with the provisions of the said notes.

[TRADUCTION — TRANSLATION]

N° 9265. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD<sup>1</sup>  
ENTRE LE GOUVERNEMENT DU ROYAUME-UNI DE  
GRANDE-BRETAGNE ET D'IRLANDE DU NORD ET LE  
GOUVERNEMENT DE LA RÉPUBLIQUE TURQUE RE-  
LATIF À L'OCTROI PAR LE GOUVERNEMENT DU  
ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLAN-  
DE DU NORD D'UN PRÊT DE DÉVELOPPEMENT SANS  
INTERÊT AU GOUVERNEMENT DE LA RÉPUBLIQUE  
TURQUE. ANKARA, 4 MARS 1968

I

*Le Chargé d'affaires par intérim de Sa Majesté britannique à Ankara  
au Ministre des finances de la Turquie*

AMBASSADE BRITANNIQUE

Note n° 19

Ankara, le 4 mars 1968

Monsieur le Ministre,

Me référant aux entretiens qui ont eu lieu au sujet de l'octroi d'une aide au développement par le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord au Gouvernement de la République turque, j'ai l'honneur de porter à la connaissance de Votre Excellence que le Gouvernement du Royaume-Uni est prêt à conclure avec le Gouvernement turc un accord en la matière. La position du Gouvernement du Royaume-Uni concernant la fourniture de fonds et les engagements de ce Gouvernement et du Gouvernement turc en ce qui concerne des questions connexes sont précisés ci-dessous dans les parties A et B respectivement :

A. Le Gouvernement du Royaume-Uni déclare qu'il se propose, agissant par l'intermédiaire du Ministère du développement d'outre-mer (ci-après dénommé «le Ministère»), de mettre à la disposition du Gouvernement turc, sous la forme d'un prêt sans intérêt, une somme ne dépassant pas 1 000 000 de livres sterling (un million de livres sterling) en vue de couvrir l'achat de 300 autobus et de pièces détachées par le Service des transports municipaux d'Istanbul.

B. 1) Le Gouvernement du Royaume-Uni appliquera les dispositions et procédures décrites dans les paragraphes suivants de la présente note pour tout ce qui concerne les actes à accom-

<sup>1</sup> Entré en vigueur le 4 mars 1968, date de la note de réponse, conformément aux dispositions desdites notes.

done by or on behalf of that Government. The Government of Turkey shall adopt the arrangements and procedures so described in so far as they relate to things to be done by or on behalf of that Government.

(2) (a) For the purposes of these arrangements the Government of Turkey shall, by a request in the form set out in Annex A to this Note, open a special account (hereinafter referred to as "the Account") with a bank in London (hereinafter referred to as "the Bank"). The Account shall be operated solely for the purposes of the loan and in accordance with the instructions contained in the said request.

(b) As soon as the Account is opened, and before taking any other step required by these arrangements for obtaining any part of the loan, the Government of Turkey shall furnish the Ministry with a copy of the Government's instructions to the Bank given in accordance with the foregoing provisions of this paragraph. The Government of Turkey shall at the same time, and so often as any change is made therein, notify the Ministry of the names of the officers who are duly authorised to sign on its behalf the Payment Authorities hereinafter provided, and shall furnish a specimen signature in duplicate of each such officer.

(c) The Government of Turkey shall ensure that the Bank forwards monthly to the Ministry a statement of receipts to and payments from the Account.

(d) Unless the Ministry otherwise agree, payments into the Account shall not be made after the 31st of March, 1972.

(3) Save to the extent (if any) to which the Ministry may otherwise agree, drawings from the loan shall be used only for:

(a) Payments under a contract between Leyland Motors Limited and the Istanbul Municipal Transport Authority (hereinafter referred to as "the Contract") for the purchase of 300 motor buses and spare parts wholly produced or manufactured in the United Kingdom, being a Contract which—

- (i) provides for payment in sterling in the United Kingdom; and
- (ii) is approved on behalf of the Government of Turkey and accepted by the Ministry for financing from the loan; and

(b) Repayment of principal monies and interest due to a British commercial bank from the Central Bank of Turkey under a commercial credit agreement, being monies loaned to the Central Bank of Turkey<sup>1</sup> for the purpose of its financing the purchase by the Istanbul Municipal Transport Authority from Leyland Motors Limited of 300 motor buses and spare parts (hereinafter referred to as "the Commercial Credit Agreement").

(4) (a) The Government of Turkey shall ensure that there are forwarded at the earliest opportunity to the Ministry:

- (i) a copy of the Contract; and
- (ii) a certificate from the contractor concerned in the United Kingdom in the form set out in Annex C to this Note; and
- (iii) a copy of the Commercial Credit Agreement.

(b) The Government of Turkey shall ensure that the Ministry is informed if at any time the Contract or the Commercial Credit Agreement is amended, or if liability is incurred or is to be incurred thereunder to a greater or lesser amount than the amount specified in the relevant documents so forwarded; and in any of these cases the Government of Turkey shall

<sup>1</sup> See amendment p. 328 of this volume.



plir par lui ou en son nom. Le Gouvernement turc appliquera lesdites dispositions et procédures pour tout ce qui concerne les actes à accomplir par lui ou en son nom.

2) a) Selon ces dispositions, le Gouvernement turc ouvrira, par la voie d'une demande conforme au modèle de l'annexe A à la présente note, un compte spécial (ci-après dénommé « le Compte ») dans une banque à Londres (ci-après dénommée « la Banque »). Le Compte servira uniquement aux opérations du prêt et sera tenu conformément aux instructions contenues dans ladite demande.

b) Dès que le Compte sera ouvert et avant de prendre toute autre mesure requise par les présentes dispositions en vue de l'obtention d'une fraction quelconque du prêt, le Gouvernement turc fera tenir au Ministère copie des instructions que le Gouvernement aura données à la Banque conformément aux dispositions précédentes du présent paragraphe. En outre, le Gouvernement turc fera connaître au Ministère — et il le fera à nouveau chaque fois qu'il y aura un changement — le nom des agents dûment habilités à signer en son nom les autorisations de paiement visées ci-après et il fournira en double exemplaire un spécimen de la signature de chaque agent.

c) Le Gouvernement turc veillera à ce que la Banque envoie chaque mois au Ministère un relevé donnant le décompte des sommes portées au débit et au crédit du Compte.

d) Aucun versement ne sera effectué au Compte après le 31 mars 1972, sauf si le Ministère en décide autrement.

3) Sauf si le Ministère accepte qu'il en soit autrement et dans la mesure qu'il aura fixée seulement, les tirages sur le prêt ne seront autorisés que:

a) Pour effectuer les versements prévus dans un contrat conclu entre la Leyland Motors Limited et le Service des transports municipaux d'Istanbul (ci-après dénommé « le Contrat ») pour l'achat de 300 autobus et de pièces détachées entièrement produits ou fabriqués au Royaume-Uni, à condition que ledit Contrat

i) Prévoie le règlement en sterling au Royaume-Uni;

ii) Soit approuvé au nom du Gouvernement turc et accepté par le Ministère pour financement au titre du prêt;

b) Pour que la Banque centrale de Turquie effectue, conformément à un accord commercial de crédit, le remboursement à une banque commerciale britannique du capital et des intérêts venus à échéance, ledit capital ayant été prêté à la Banque centrale de Turquie<sup>1</sup> pour financer l'achat par le Service des transports municipaux d'Istanbul à la Leyland Motors Limited de 300 autobus et de pièces détachées (ci-après dénommé l'Accord commercial de crédit).

4) a) Le Gouvernement turc veillera à ce que soient communiqués le plus tôt possible au Ministère:

i) Une copie du contrat;

ii) Un certificat émanant du fournisseur intéressé au Royaume-Uni et conforme au modèle de l'annexe C à la présente note;

iii) Une copie de l'Accord commercial de crédit.

b) Si, à un moment quelconque, le Contrat ou l'Accord commercial de crédit est modifié ou si les dépenses engagées ou prévues en vertu dudit Contrat ou dudit Accord sont supérieures ou inférieures aux montants spécifiés dans les documents pertinents ainsi communiqués, le Gouvernement turc veillera à ce que le Ministère en soit informé; dans chaque cas, le

<sup>1</sup> Voir amendement p. 329 du présent volume.

ensure that there are forwarded as soon as possible to the Ministry the relevant supplementary or revised documents.

(5) (a) After the Ministry has considered the documents forwarded in pursuance of the procedure described in the foregoing provisions of this Note and any additional information which it may request from the Government of Turkey for this purpose (and which that Government shall then supply), the Ministry shall notify that Government of the amount of the loan allocated to payments under the Contract and the amount allocated to repayment of the principal monies and interest due under the Commercial Credit Agreement.

(b) To the extent that the Ministry so allocates the loan to the Contract or the Commercial Credit Agreement and agrees to payment from the Account, it shall, on receipt of a request from the Government of Turkey, in the form set out in Annex B to this Note, giving details of the payments due and about to be made, make payments in sterling into the Account, and each such payment shall constitute a drawing on the loan.

(6) Withdrawals from the Account shall be made in accordance with Payment Authorities in the form shown in Annex D hereto duly signed on behalf of the Government of Turkey and countersigned by the Ministry. Each Payment Authority shall be forwarded in duplicate to the Ministry for counter signature and shall be accompanied by (a) in the case of payments due under the Contract, the relevant invoices (or a photocopy or a duplicate of such invoices) from the Contractor for retention by the Ministry; and (b) in the case of payments due under the Commercial Credit Agreement, two copies of a certificate from the British commercial bank concerned, in the form shown in Annex E hereto.

(7) The Government of Turkey shall repay to the Ministry in pounds sterling in London the total sum borrowed under the arrangements set out in this Note, such repayment to be made by instalments paid on the dates and in the amounts specified below; except that if, on the date when any such instalment is due to be paid, there is then outstanding less than the amount specified for that instalment, only the amount then outstanding shall be paid.

*Instalments*

<i>Date due</i>	<i>Amounts</i>
15th July 1970 . . . . .	4,000
15th January 1971 . . . . .	4,000
15th July 1971 . . . . .	8,000
15th January 1972 . . . . .	8,000
15th July 1972 . . . . .	12,000
15th January 1973 . . . . .	12,000
15th July 1973 . . . . .	16,000
15th January 1974 . . . . .	16,000
15th July 1974 . . . . .	20,000
15th January 1975 . . . . .	20,000
15th July 1975 and on the 15th July in each of the succeeding 17 years . . . . .	24,500
15th January 1976 and on the 15th January in each of the succeeding 16 years . . . . .	24,500
15th January 1993 . . . . .	22,500

Gouvernement turc fera parvenir aussitôt que possible au Ministère les documents supplémentaires ou révisés pertinents.

5) *a)* Après qu'il aura examiné les documents communiqués en application de la procédure décrite dans les dispositifs qui précèdent, ainsi que tous renseignements supplémentaires qu'il pourra demander, à cette fin, au Gouvernement turc (et que celui-ci sera tenu de lui fournir), le Ministère fera connaître audit Gouvernement quelle fraction du prêt servira à effectuer les versements prévus au titre du Contrat ainsi que le montant qui servira à rembourser le capital et les intérêts venus à échéance au titre de l'Accord commercial de crédit.

*b)* Dans la mesure où il affectera ainsi le prêt au Contrat ou à l'Accord commercial de crédit et acceptera que les versements soient effectués par prélèvements sur le compte, le Ministère sera tenu, dès réception d'une demande du Gouvernement turc conforme au modèle de l'annexe B à la présente note et où sera donné le décompte des versements dus ou venant à échéance, de virer au Compte les sommes en sterling nécessaires et chacun de ces virements constituera un tirage sur le prêt.

6) Les prélèvements sur le Compte seront effectués conformément à une autorisation de paiement établie suivant le modèle de l'annexe D, qui sera dûment signée au nom du Gouvernement turc et contresignée par le Ministère. À chaque autorisation de paiement communiquée en double exemplaire au Ministère pour contresignature seront jointes: *a)* lorsqu'il s'agit de versements venant à échéance au titre du Contrat, les factures pertinentes (ou une photocopie ou un double desdites factures) établies par le Fournisseur aux fins de classement par le Ministère; et *b)* lorsqu'il s'agit de versements venant à échéance au titre de l'Accord commercial de crédit, deux copies du certificat émanant de la Banque commerciale britannique intéressée, établi suivant le modèle de l'annexe E à la présente note.

7) Le Gouvernement turc remboursera au Ministère en livres sterling à Londres, la somme totale empruntée selon les dispositions énoncées dans la présente note, en effectuant aux dates indiquées ci-dessous des versements échelonnés correspondant aux montants indiqués en regard desdites dates sous réserve que, si à l'échéance de l'un de ces versements le solde à recouvrer est inférieur au montant indiqué pour ladite échéance, il ne remboursera que ledit solde:

<i>Dates</i>	<i>Échéances</i>	<i>Montants (en livres sterling)</i>
15 juillet 1970 . . . . .		4 000
15 janvier 1971 . . . . .		4 000
15 juillet 1971 . . . . .		8 000
15 janvier 1972 . . . . .		8 000
15 juillet 1972 . . . . .		12 000
15 janvier 1973 . . . . .		12 000
15 juillet 1973 . . . . .		16 000
15 janvier 1974 . . . . .		16 000
15 juillet 1974 . . . . .		20 000
15 janvier 1975 . . . . .		20 000
15 juillet 1975 et le 15 juillet de chacune des 17 années suivantes		24 500
15 janvier 1976 et le 15 janvier de chacune des 16 années suivantes		24 500
15 janvier 1993 . . . . .		22 500

(8) Notwithstanding the provisions of paragraph (7) of this Note, the Government of Turkey shall be free at any earlier time to repay to the Ministry in pounds sterling in London the whole or any part of the loan that is still outstanding.

2. If the foregoing proposals are acceptable to the Government of the Republic of Turkey, I have the honour to suggest that the present Note together with Your Excellency's reply in that sense shall be regarded as constituting an Agreement between the two Governments which shall enter into force on the date of your reply, and the Agreement shall be referred to as the United Kingdom/Turkey Loan, No. 1, 1968.

I avail myself of this opportunity to renew to Your Excellency the assurances of my highest consideration.

A. D. F. PEMBERTON-PIGOTT

#### ANNEX A

##### GOVERNMENT OF THE REPUBLIC OF TURKEY

To: The Manager

..... Bank Ltd.,

London

Dear Sir,

##### UNITED KINGDOM/TURKEY LOAN, NO. 1, 1968

1. I have to request you on behalf of the Government of the Republic of Turkey (hereinafter called "the Government") to open an account in the name of the Government to be styled the United Kingdom/Turkey Loan No. 1, 1968 Account (hereinafter called "the Account").

2. Payments into the Account may be made from time to time by the Ministry of Overseas Development of Her Majesty's Government in the United Kingdom of Great Britain and Northern Ireland (hereinafter called "the Ministry").

3. Payments from the Account are to be made only against Payment Authorities in the form marked "D" attached hereto duly signed on behalf of the Government and countersigned on behalf of the Ministry.

4. You are to send to the Ministry at the end of each month a detailed statement showing all debits and credits to the Account during the month.

5. You will notify the Turkish Embassy in London from time to time of the amount required to be drawn from the loan so that the amount so drawn, together with any balance which may be available in the Account, will be sufficient to cover the total value of payments due under Payment Authorities duly signed on behalf of the Government and countersigned on behalf of the Ministry.

8) Nonobstant les dispositions du paragraphe 7 de la présente note, le Gouvernement turc aura à toute date antérieure la faculté de rembourser au Ministère en livres sterling à Londres la totalité du prêt ou toute fraction qui resterait due.

2. Si les propositions qui précèdent rencontrent l'agrément du Gouvernement de la République turque, je suggère que la présente note et la réponse confirmative de Votre Excellence soient considérées comme constituant entre les deux Gouvernements un accord qui entrera en vigueur à la date de ladite réponse, et que cet Accord soit dénommé « Prêt Royaume-Uni/Turquie n° 1 de 1968 ».

Je saisis cette occasion, etc.

A. D. F. PEMBERTON-PIGOTT

#### ANNEXE A

##### GOUVERNEMENT DE LA RÉPUBLIQUE TURQUE

À: Monsieur le Directeur

..... Bank Ltd.

Londres

Monsieur le Directeur,

##### PRÊT ROYAUME-UNI/TURQUIE N° 1 DE 1968

1. Je vous prie de la part du Gouvernement de la République turque (ci-après dénommé « le Gouvernement ») de bien vouloir ouvrir au nom du Gouvernement un compte intitulé « Compte du Prêt Royaume-Uni/Turquie n° 1 de 1968 » (ci-après dénommé « le Compte »).

2. Le Compte sera alimenté de temps à autre par le Ministère du développement d'outre-mer du Gouvernement de Sa Majesté dans le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord (ci-après dénommé « le Ministère »).

3. Des prélèvements sur le compte ne seront opérés que contre autorisations de paiement conformes au modèle de l'annexe D ci-jointe et dûment signées au nom du Gouvernement et contresignées au nom du Ministère.

4. Vous ferez tenir au Ministère à la fin de chaque mois un relevé donnant le décompte des sommes portées au débit et au crédit du Compte pendant le mois.

5. Vous indiquerez en temps voulu à l'Ambassade de Turquie à Londres le montant à tirer sur le prêt de façon que ce montant, ajouté au solde qui pourra être disponible au Compte suffise pour couvrir le montant total des versements venant à échéance au titre des autorisations de paiement dûment signées au nom du Gouvernement et contresignées au nom du Ministère.

6. The following persons are severally authorised to sign Payment Authorities on behalf of the Government:

- 1.
- 2.
- 3.
- 4.

Specimens of the signature of each of the above are attached in triplicate.

7. Specimen signatures of the officers authorised to countersign Payment Authorities on behalf of the Ministry will be sent to you direct.

8. No charges and commissions claimed by you in respect of the operation of the Account are to be debited to the Account.

9. A copy of this letter has been sent to the Ministry.

Yours faithfully,

#### ANNEX B

UNITED KINGDOM/TURKEY LOAN, No. 1, 1968

#### REQUEST FOR DRAWING

The following payments are expected to fall due under the Contract/Commercial Credit Agreement.

<i>Name and address of Beneficiary</i>	<i>Date payment is due</i>	<i>Amount £</i>

The amount available in the Special Account to meet the above payments, is £ ..... and a further payment into the Account of £ ..... is hereby requested.

The sum of £..... now requested shall on payment into the Account constitute a drawing on the loan.

Date.....

Signed on behalf of the Government  
of the Republic of Turkey

To: The Ministry of Overseas Development  
Finance Department  
London, S.W.1.

6. Les autorisations de paiement devront être signées par les personnes dont les noms suivent, qui sont autorisées à ce faire au nom du Gouvernement :

- 1.
- 2.
- 3.
- 4.

Vous trouverez ci-joint, en triple exemplaire, des spécimens des signatures des personnes susmentionnées.

7. Des spécimens des signatures des agents autorisés à contresigner des autorisations de paiement au nom du Ministère vous seront adressés directement.

8. Le Compte ne sera pas débité des frais et des commissions réclamés par vous en rémunération de la tenue du Compte.

9. Copie de la présente lettre a été adressée au Ministère.

Veuillez agréer, etc.

#### ANNEXE B

PRÊT ROYAUME-UNI/TURQUIE N° 1 DE 1968

#### DEMANDE DE TIRAGE

Les sommes ci-dessous vont être exigibles en vertu du Contrat/Accord commercial de crédit :

<i>Nom et adresse du bénéficiaire</i>	<i>Échéance</i>	<i>Montants (en livres sterling)</i>

Le montant disponible au Compte spécial pour couvrir ces paiements se chiffre à ..... livres sterling, et il est demandé par la présente que soit effectué au crédit du Compte un autre virement de ..... livres sterling.

La somme de ..... livres sterling qui est ainsi demandée constituera lorsqu'elle sera virée au Compte un tirage sur le prêt.

Date .....

Signé au nom du Gouvernement  
de la République turque

À : Ministère du développement d'outre-mer  
Département des finances  
Londres, S. W. 1.

## ANNEX C

UNITED KINGDOM/TURKEY LOAN, No. 1, 1968

## CONTRACT CERTIFICATE

*Particulars of Contract*

1. Date of Contract	Contract Number	
2. Description of goods, works and services to be supplied to the Purchaser.	<i>United Kingdom Origin</i>	<i>Non-United Kingdom Origin</i>
3. Total [estimated] contract price payable by Purchaser.	<i>Sterling</i>	<i>Other Currency if any</i>
4. Estimated amounts, if any, paid or to be paid by the contractor in respect of goods or services of non-United Kingdom origin procured or to be procured and used for the purposes of the Contract.	<i>Amount</i>	<i>Description</i>
		In respect of non-United Kingdom goods and services
		(a) goods or materials
		(b) work to be done or services performed in Buyer's country
		(c) know-how
		(d) plans, designs and technical documentation
		(e) other services

5. I hereby declare that I am employed in the United Kingdom by the Contractor named below and the authority to sign this Certificate. I hereby undertake that in performance of the Contract no goods or services which are not of United Kingdom origin will be supplied by the Contractor other than those specified in paragraph 4 above.

Signed .....

Position held .....

Name and address of Contractor .....

Date .....

NOTE: For the purposes of this declaration the United Kingdom includes the Channel Islands and the Isle of Man.



## ANNEXE C

PRÊT ROYAUME-UNI/TURQUIE N° 1 DE 1968

## CERTIFICAT DE CONTRAT

*Détails du Contrat*

1. Date du Contrat	Numéro du Contrat	
	<i>Origine britannique</i>	<i>Autre origine</i>
2. Description des marchandises, travaux ou services à fournir à l'acheteur		
	<i>Livres sterling</i>	<i>Autre monnaie le cas échéant</i>
3. Prix total (estimatif) à payer par l'acheteur		
	<i>Montant</i>	<i>Description</i>
4. Montant estimatif des sommes payées ou à payer, le cas échéant, par le fournisseur en contrepartie de marchandises ou de services qui ne sont pas d'origine britannique et qui sont fournis à ou à fournir et utilisés aux fins du Contrat		En ce qui concerne les marchandises et les services qui ne sont pas d'origine britannique: a) Marchandises ou matériaux b) Travaux à exécuter ou services à fournir dans le pays de l'acheteur c) Procédés techniques d) Plans, dessins et documentation technique e) Autres services
5. Je déclare par la présente que je suis employé au Royaume-Uni par le Fournisseur dont le nom est indiqué ci-après et que je suis habilité à signer le présent Certificat. Je m'engage à ce que, pour l'exécution du Contrat, le Fournisseur, s'agissant des marchandises ou des services qui ne sont pas d'origine britannique, ne fournisse pas d'autres marchandises et services que ceux qui sont spécifiés au paragraphe 4 ci-dessus.		
	Signature .....	
	Qualité .....	
	Nom et adresse du Fournisseur .....	
	Date .....	

NOTE: Aux fins de la présente déclaration, le terme « britannique » se rapporte également aux îles Anglo-Normandes et à l'île de Man.

## ANNEX D

UNITED KINGDOM/TURKEY LOAN, No. 1, 1968

## PAYMENT AUTHORITY

Serial No. ....

To: The Manager,

..... Bank Ltd.,

.....

Dear Sir,

.....Account

You are hereby authorised to make the following payments from the above account on the dates stated:

<i>Name and address of Beneficiary</i>	<i>Date</i>	<i>Amount</i>

This is to certify that the payments stated above are due in sterling to the beneficiaries named who are carrying on business in the United Kingdom, the Channel Islands or the Isle of Man.

Date .....

Signed on behalf of the Government of the Republic of Turkey

Date .....

Countersigned on behalf of the Ministry  
of Overseas Development

## ANNEX E

UNITED KINGDOM/TURKEY LOAN, No. 1, 1968

COMMERCIAL CREDIT AGREEMENT  
PAYMENT CERTIFICATE

I certify that repayment of an amount of £..... in respect of principal and £..... in respect of interest on moneys loaned by this Bank to the Central Bank of Turkey<sup>1</sup> under a Commercial Credit Agreement dated ..... for the purpose of it

<sup>1</sup> See amendment p. 328 of this volume.

## ANNEXE D

PRÊT ROYAUME-UNI/TURQUIE N° 1 DE 1968

## AUTORISATION DE PAIEMENT

N° d'ordre: .....

À: Monsieur le Directeur

..... Bank Ltd

.....

Monsieur le Directeur,

..... compte

Vous êtes autorisé par la présente à effectuer, par prélèvement sur le Compte susmentionné, les paiements ci-après aux dates indiquées:

<i>Nom et adresse du bénéficiaire</i>	<i>Date</i>	<i>Montant</i>

Je certifie que les sommes susmentionnées sont dues en sterling à l'ordre des bénéficiaires susnommés qui exercent leurs activités commerciales ou industrielles au Royaume-Uni, dans les îles Anglo-Normandes ou dans l'île de Man.

Date .....

Signé au nom du Gouvernement  
de la République turque

Date .....

Contresigné au nom du Ministère  
du développement d'autre-mer

## ANNEXE E

PRÊT ROYAUME-UNI/TURQUIE N° 1 DE 1968

CERTIFICAT DE PAIEMENT  
AU TITRE DE L'ACCORD COMMERCIAL DE CRÉDIT

Je certifie que le remboursement d'un montant de ..... livres sterling au titre du capital et de ..... livres sterling au titre des intérêts sur le capital prêté par la Banque à la Banque centrale de Turquie<sup>1</sup> en vertu d'un Accord commercial de crédit en

<sup>1</sup> Voir amendement p. 329 du présent volume.

financing the purchase by the Istanbul Municipal Transport Authority from Leyland Motors Ltd., of buses and spare parts as listed in Contract No. .... dated ..... is due on .....

The total sum due to this Bank in respect of principal and interest after this payment will be £.....

Signed .....  
Position held .....  
Name and address of Bank .....  
Date .....

## II

*The Turkish Minister of Finance to Her Majesty's Chargé d' Affaires  
ad interim at Ankara*

Ankara, 4 March, 1968

Your Excellency,

I have the honour to acknowledge receipt of your Note No. 19 of the 4th March, 1968 which reads as follows:

[See note I]

The proposals contained in your Note are acceptable to the Government of Turkey who therefore regard your Note and this reply as constituting an agreement in this matter between the two Governments which shall enter into force on today's date and shall be referred to as "the United Kingdom/Turkey Loan, No. 1, 1968".

Please accept, Your Excellency, the assurance of my highest consideration.

Cihat BILGEHAN  
Minister of Finance

[Annexes A to E as attached to note I.]

date du ..... conclu pour financer l'achat par le Service des transports municipaux d'Istanbul à la Leyland Motors Ltd. d'autobus et de pièces détachées dont la liste est donnée dans le Contrat n° ..... daté du ....., est exigible le .....

Le solde total dû à la Banque au titre du capital et des intérêts après le présent versement sera de ..... livres sterling.

Signature .....

Qualité .....

Nom et adresse de la Banque .....

Date .....

## II

*Le Ministre des finances de la Turquie au Chargé d'affaires par intérim de Sa Majesté britannique à Ankara*

Ankara, le 4 mars 1968

Monsieur le Chargé d'affaires,

J'ai l'honneur d'accuser réception de votre note n° 19 en date du 4 mars 1968, dont la teneur est la suivante:

[*Voir note I*]

Les propositions contenues dans votre note rencontrent l'agrément du Gouvernement turc qui considère en conséquence que ladite note et la présente réponse constituent entre les deux Gouvernements un accord en la matière qui entrera en vigueur à la date de ce jour et sera désigné sous le titre de « Prêt Royaume-Uni/Turquie n° 1 de 1968 ».

Veillez agréer, etc.

Cihat BILGEHAN  
Ministres des finances

[*Annexes A à E telles qu'elles sont jointes à la note I.*]

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT<sup>1</sup>  
BETWEEN THE GOVERNMENT OF THE UNITED KING-  
DOM OF GREAT BRITAIN AND NORTHERN IRELAND  
AND THE GOVERNMENT OF THE REPUBLIC OF TUR-  
KEY AMENDING THE AGREEMENT OF 4 MARCH 1968  
FOR AN INTEREST-FREE DEVELOPMENT LOAN.<sup>2</sup> AN-  
KARA, 2 MAY 1968

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I

*Her Majesty's Ambassador at Ankara to the Turkish Minister of Finance*

BRITISH EMBASSY

Note No. 52

Ankara, 2 May 1968

Your Excellency,

I have the honour to refer to the Exchange of Notes of the 4th of March, 1968, constituting the United Kingdom/Turkey Loan No. 1, 1968, Agreement<sup>1</sup> providing for financial assistance by the Government of the United Kingdom to the Government of Turkey for the purchase by the Istanbul Municipal Authorities of 300 motor buses and spare parts from the Leyland Motor Company of Great Britain.

2. It has been brought to the attention of Her Majesty's Government that, whereas Paragraph 1 of the Financial Agreement between the District Bank Limited, Manchester, and T. C. Merkez Bankasi A.S., Ankara, provides for the commercial credit to be made available to the Government of Turkey; the United Kingdom/Turkey Loan No. 1, 1968, Agreement refers incorrectly in Paragraph (3) *b*) of the Note No. 19 of the 4th of March, 1968, from Mr. A. D. F. Pemberton-Pigott to Your Excellency and in Annex E to "monies loaned... to the Central Bank of Turkey".

3. I therefore propose that the United Kingdom/Turkey Loan No. 1, 1968, Agreement should be amended by the substitution of "Government of Turkey" for "Central Bank of Turkey" in Annex E and in the fourth line of Paragraph (3) *b*) of Note No. 19 of the 4th of March, 1968.

4. If the foregoing proposals are acceptable to the Government of the Republic of Turkey, I have the honour to suggest that the present Note together with Your Excellency's reply in that sense shall be regarded as constituting an

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<sup>1</sup> Came into force on 2 May 1968 by the exchange of the said notes.

<sup>2</sup> See p. 311 of this volume.

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD<sup>1</sup> ENTRE  
LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-  
BRETAGNE ET D'IRLANDE DU NORD ET LE GOU-  
VERNEMENT DE LA RÉPUBLIQUE TURQUE MODI-  
FIANT L'ACCORD DU 4 MARS 1968 RELATIF À L'OC-  
TROI D'UN PRÊT DE DÉVELOPPEMENT SANS INTÉ-  
RÊT<sup>2</sup>. ANKARA, 2 MAI 1968

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I

*L'Ambassadeur de Sa Majesté britannique à Ankara au Ministre des finances de la  
Turquie*

AMBASSADE BRITANNIQUE

Note n° 52

Ankara, le 2 mai 1968

Monsieur le Ministre,

J'ai l'honneur de me référer à l'échange de notes du 4 mars 1968 constituant l'Accord relatif au Prêt Royaume-Uni/Turquie n° 1 de 1968 qui dispose que le Gouvernement du Royaume-Uni fournira une assistance financière au Gouvernement turc pour l'achat par les autorités municipales d'Istanbul de 300 autobus et de pièces détachées à la Leyland Motor Company de Grande-Bretagne.

2. L'attention du Gouvernement de Sa Majesté britannique a été appelée sur le fait que, tandis que le paragraphe 1 de l'Accord financier entre la District Bank Limited de Manchester et la T. C. Merkez Bankasi A. S. d'Ankara stipule qu'un crédit commercial sera consenti au Gouvernement turc, l'Accord relatif au Prêt Royaume-Uni/Turquie n° 1 de 1968 mentionne par erreur au paragraphe 3, *b*, de la note n° 19 que M. A. D. F. Pemberton-Pigott vous a adressée le 4 mars 1968 et à l'annexe E de ladite note les mots « capital prêté ..... à la Banque centrale de Turquie ».

3. Je propose donc de modifier l'Accord relatif au Prêt Royaume-Uni/Turquie n° 1 de 1968 en remplaçant les mots « à la Banque centrale de Turquie » par les mots « au Gouvernement turc » à l'annexe E et à la quatrième ligne du paragraphe 3, *b*, de la note n° 19 du 4 mars 1968.

4. Si les propositions qui précèdent rencontrent l'agrément du Gouvernement de la République turque, je suggère que la présente note et la réponse confirmative de Votre Excellence soient considérées comme constituant entre les deux Gouver-

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<sup>1</sup> Entré en vigueur le 2 mai 1968 par l'échange desdites notes.

<sup>2</sup> Voir p. 311 de ce volume.

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Agreement between the two Governments to amend the United Kingdom/Turkey Loan No. 1, 1968, Agreement accordingly.

I avail myself of this opportunity to renew to Your Excellency the assurances of my highest consideration.

Roger ALLEN

II

*The Turkish Minister of Finance to Her Majesty's Ambassador at Ankara*

Ankara, 2 May 1968

Your Excellency,

I have the honour to acknowledge receipt of your Note No. 52 of the 2nd of May, 1968, which reads as follows:

[*See note I*]

The amendments proposed in your Note are acceptable to the Government of Turkey who therefore regard your Note and this reply as constituting an Agreement between the two Governments to amend the United Kingdom/Turkey Loan No. 1, 1968, Agreement accordingly.

Please accept, Your Excellency, the assurances of my highest consideration.

Cihat BİLGEHAN  
Minister of Finance



nements un accord qui modifie en conséquence l'Accord relatif au Prêt Royaume-Uni/Turquie n° 1 de 1968.

Je saisis cette occasion, etc.

Roger ALLEN

## II

*Le Ministre des finances de la Turquie à l'Ambassadeur de Sa Majesté britannique  
à Ankara*

Ankara, le 2 mai 1968

Monsieur l'Ambassadeur,

J'ai l'honneur d'accuser réception de votre note n° 52 en date du 2 mai 1968, dont la teneur est la suivante :

[*Voir note I*]

Les amendements suggérés dans votre note rencontrent l'agrément du Gouvernement turc qui considère ainsi que votre note et la présente réponse constituent entre les deux Gouvernements un accord modifiant en conséquence l'Accord relatif au Prêt Royaume-Uni/Turquie n° 1 de 1968.

Veillez agréer, etc.

Cihat BILGEHAN  
Ministre des finances



No. 9266

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**UNITED KINGDOM OF GREAT BRITAIN  
AND NORTHERN IRELAND  
and  
TURKEY**

**Exchange of notes constituting an agreement to facilitate  
a commercial credit agreement. Ankara, 4 March 1968**

*Official text: English.*

*Registered by the United Kingdom of Great Britain and Northern Ireland on  
1 October 1968.*

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**ROYAUME-UNI DE GRANDE-BRETAGNE  
ET D'IRLANDE DU NORD  
et  
TURQUIE**

**Échange de notes constituant un accord destiné à faciliter  
la conclusion d'un accord de crédit commercial. Ankara,  
4 mars 1968**

*Texte officiel anglais.*

*Enregistré par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord le 1<sup>er</sup> oc-  
tobre 1968.*

No. 9266. EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND AND THE GOVERNMENT OF THE REPUBLIC OF TURKEY TO FACILITATE A COMMERCIAL CREDIT AGREEMENT. ANKARA, 4 MARCH 1968

I

*Her Majesty's Chargé d'Affaires ad interim at Ankara  
to the Turkish Minister of Finance*

BRITISH EMBASSY

Note No. 20

Ankara, 4 March 1968

Your Excellency,

I have the honour to refer to discussions which have taken place between representatives of the Government of the United Kingdom of Great Britain and Northern Ireland and representatives of the Government of the Republic of Turkey concerning the provision by the Government of the United Kingdom of financial assistance to the Government of Turkey for the purchase by the Istanbul Municipal Transport Authority of 300 motor buses and spare parts from the Leyland Motor Company of Great Britain.

2. In the course of these discussions it was agreed that the arrangements concerning the provision of such assistance should be those set out below:

(1) The Government of the United Kingdom intend to make a development loan to the Government of Turkey in accordance with the United Kingdom/Turkey Loan, No. 1, 1968<sup>2</sup> concluded by an Exchange of Notes of this day's date, for a sum of up to £1 million (one million pounds sterling) to be used towards the purchase by the Istanbul Municipal Transport Authority of 300 motor buses and spare parts from the Leyland Motor Company of Great Britain.

(2) The Government of the United Kingdom shall also use their best endeavours to facilitate provision of commercial credit to the Central Bank of the Republic of Turkey to enable it to finance 90 per cent of the contract price of the buses and spare parts, and through their Export Credits Guarantee Department, shall be prepared, subject to the Department's underwriting requirements being met, to guarantee the repayment of a loan for this purpose. The Commercial credit would be made available by means of a loan Agreement to be signed

<sup>1</sup> Came into force on 4 March 1968, the date of the note in reply, in accordance with the provisions of the said notes.

<sup>2</sup> See p. 311 of this volume.

[TRADUCTION — TRANSLATION]

N° 9266. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD<sup>1</sup>  
ENTRE LE GOUVERNEMENT DU ROYAUME-UNI DE  
GRANDE-BRETAGNE ET D'IRLANDE DU NORD ET  
LE GOUVERNEMENT DE LA RÉPUBLIQUE TURQUE  
DESTINÉ À FACILITER LA CONCLUSION D'UN ACCORD  
DE CRÉDIT COMMERCIAL. ANKARA, 4 MARS 1968

I

*Le Chargé d'affaires par intérim de Sa Majesté britannique à Ankara  
au Ministre des finances de la Turquie*

AMBASSADE BRITANNIQUE

Note n° 20

Ankara, le 4 mars 1968

Monsieur le Ministre,

J'ai l'honneur de me référer aux entretiens qui ont eu lieu entre des représentants du Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et du Gouvernement de la République turque concernant la fourniture par le Gouvernement du Royaume-Uni d'une assistance financière au Gouvernement turc pour l'achat de 300 autobus et de pièces détachées par le Service des transports municipaux d'Istanbul,

2. Au cours de ces entretiens, il a été convenu que cette assistance serait fournie dans les conditions suivantes:

1) Le Gouvernement du Royaume-Uni est disposé à accorder un prêt de développement au Gouvernement turc suivant les modalités prévues par le Prêt Royaume-Uni/Turquie n° 1 de 1968<sup>1</sup>, qui a fait l'objet d'un échange de notes portant la date de ce jour, d'un montant maximum d'un million de livres sterling (un million de livres sterling) et destiné à l'achat de 300 autobus et de pièces détachées par le Service des transports municipaux d'Istanbul à la Leyland Motor Company de Grande-Bretagne.

2) Le Gouvernement du Royaume-Uni s'efforcera également de faciliter l'octroi d'un crédit commercial à la Banque centrale de la République turque pour lui permettre de couvrir 90 p. 100 du prix d'achat des autobus et des pièces détachées, et est disposé à garantir, par l'intermédiaire de son Export Credits Guarantee Department, le remboursement d'un prêt consenti à cet effet, sous réserve des conditions de garantie fixées par le Département. Le crédit commercial sera mis à la disposition du Gouvernement turc au moyen d'un Accord de prêt qui

<sup>1</sup> Entré en vigueur le 4 mars 1968, date de la note de réponse; conformément aux dispositions desdites notes.

<sup>2</sup> Voir p. 311 du présent volume.

between a British commercial bank and the Central Bank of the Republic of Turkey, each portion of such loan being repayable together with interest in equal half-yearly instalments over a period of five years from the date of shipment of the goods for the purchase of which that portion of the loan was advanced.

(3) The development loan funds referred to in paragraph 2 (1) of this Note shall be available to make the 10 per cent down-payments due to the Leyland Motor Company in respect of the buses and spare parts and the early repayments of principal and interest due to the British commercial bank under the commercial credit.

(4) The Government of Turkey undertake to authorise the importation of the buses and spare parts to be purchased from the Leyland Motor Company and to guarantee the repayments of the commercial credit and development loan at due date in transferable foreign exchange.

3. If these arrangements are acceptable to the Government of Turkey, I have the honour to propose that this Note, together with Your Excellency's reply to that effect, shall be regarded as constituting an agreement in this matter between the two Governments which shall enter into force on the date of your reply.

I avail myself of this opportunity to renew to Your Excellency the assurances of my highest consideration.

A. D. F. PEMBERTON-PIGOTT

## II

*The Turkish Minister of Finance to Her Majesty's Chargé d' Affaires  
ad interim at Ankara*

Ankara, 4 March 1968

Your Excellency,

I have the honour to acknowledge receipt of your Note No. 20 of the 4th March, 1968 which reads as follows:

[See note I]

The arrangements proposed in your Note are acceptable to the Government of Turkey who therefore regard your Note and this reply as constituting an Agreement in this matter between the two Governments, which shall enter into force on today's date.

Please accept, Your Excellency, the assurance of my highest consideration.

Cihat BILGEHAN  
Minister of Finance

sera signé entre une banque commerciale britannique et la Banque centrale de la République turque, chaque fraction de ce prêt étant remboursable avec les intérêts par versements semestriels, en cinq ans, à compter de la date d'expédition des marchandises pour l'achat desquelles cette fraction du prêt a été versée.

3) Les fonds accordés au titre du prêt de développement mentionné à l'alinéa 1 du paragraphe 2 de la présente note seront mis à la disposition du Gouvernement turc de manière à permettre le règlement de l'acompte de 10 p. 100 devant être versé à la Leyland Motor Company pour les autobus et les pièces détachées commandés, ainsi que des premiers remboursements de capital et d'intérêts dus à la banque commerciale britannique ayant consenti le crédit commercial.

4) Le Gouvernement turc s'engage à autoriser l'importation des autobus et des pièces détachées devant être achetés à la Leyland Motor Company et à garantir le remboursement du crédit commercial et du prêt de développement à la date d'échéance, en devises étrangères transférables.

3. Si les arrangements susmentionnés rencontrent l'agrément du Gouvernement turc, je propose que la présente note et la réponse confirmative de Votre Excellence soient considérées comme constituant entre les deux Gouvernements un accord en la matière qui entrera en vigueur à la date de votre réponse.

Je saisis cette occasion, etc.

A. D. F. PEMBERTON-PIGOTT

## II

*Le Ministre des finances de la Turquie au Chargé d'affaires par intérim  
de Sa Majesté britannique à Ankara*

Ankara, le 4 mars 1968

Monsieur le Chargé d'affaires,

J'ai l'honneur d'accuser réception de votre note n° 20 du 4 mars 1968 dont la teneur est la suivante:

[*Voir note I*]

Les arrangements proposés dans votre note rencontrent l'agrément du Gouvernement turc qui considère ainsi que votre note et la présente réponse constituent entre les deux Gouvernements un accord en la matière qui entrera en vigueur à la date de ce jour.

Veillez agréer, etc.

Cihat BILGEHAN  
Ministre des finances





**ANNEX A**

*Ratifications, accessions, prorogations, etc.,  
concerning treaties and international agreements  
registered  
with the Secretariat of the United Nations*

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**ANNEXE A**

*Ratifications, adhésions, prorogations, etc.,  
concernant des traités et accords internationaux  
enregistrés  
au Secrétariat de l'Organisation des Nations Unies*



## ANNEX A

No. 521. CONVENTION ON THE PRIVILEGES AND IMMUNITIES OF THE SPECIALIZED AGENCIES. APPROVED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 21 NOVEMBER 1947<sup>1</sup>

REVISED TEXT OF ANNEX XII (IMCO)

ACCEPTANCE

*Notification received on:*

1 October 1968

NORWAY

## ANNEXE A

N° 521. CONVENTION SUR LES PRIVILÈGES ET IMMUNITÉS DES INSTITUTIONS SPÉCIALISÉES. APPROUVÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 21 NOVEMBRE 1947<sup>1</sup>

TEXTE REVISÉ DE L'ANNEXE XII (IMCO)

ACCEPTATION

*Notification reçue le:*

1<sup>er</sup> octobre 1968

NORVÈGE

<sup>1</sup> United Nations, *Treaty Series*, Vol. 33, p. 261; for subsequent actions relating to this Convention, see references in Cumulative Indexes Nos. 1 to 7, as well as Annex A in volumes 551, 559, 560, 567, 569, 570, 571, 572, 579, 580, 581, 586, 596, 597, 602, 617, 633, 636, 638, 639, 642 and 645.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 33, p. 261; pour tous faits ultérieurs concernant cette Convention, voir les références données dans les Index cumulatifs nos 1 à 7 ainsi que l'Annexe A des volumes 551, 559, 560, 567, 569, 570, 571, 572, 579, 580, 581, 586, 596, 597, 602, 617, 633, 636, 638, 639, 642 et 645.

No. 6476. AGREEMENT ON COMMERCE BETWEEN JAPAN, ON THE ONE HAND AND THE KINGDOM OF THE NETHERLANDS AND THE BELGO-LUXEMBOURG ECONOMIC UNION, ON THE OTHER HAND. SIGNED AT TOKYO, ON 8 OCTOBER 1960<sup>1</sup>

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ECHANGE OF NOTES CONSTITUTING AN AGREEMENT<sup>2</sup> INTERPRETING THE REFERENCE MADE IN THE PREAMBLE OF THE ABOVE-MENTIONED AGREEMENT TO THE PROTOCOL OF 9 DECEMBER 1953<sup>3</sup> CONCERNING COMMERCIAL POLICY. TOKYO, 9 FEBRUARY AND 6 MARCH 1961

*Official text: English.*

*Registered by the Netherlands on 1 October 1968.*

## I

The Embassies of the Netherlands and Belgium present their compliments to the Ministry of Foreign Affairs, and with reference to the Agreement on Commerce between the Kingdom of the Netherlands and the Belgo-Luxembourg Economic Union on the one hand and Japan on the other hand, signed in Tokyo on 8 October 1960,<sup>1</sup> have the honour to inform the Ministry as follows:

The Treaty between the Kingdom of the Netherlands, the Kingdom of Belgium and the Grand Duchy of Luxembourg establishing the Benelux Economic Union, signed at The Hague on 3 February 1958,<sup>4</sup> entered into force on 1 November 1960.

Amongst the documents which are set aside upon the entry into force of the above mentioned Treaty is the Protocol concerning Commercial Policy, signed in Luxembourg on 9 December 1953<sup>3</sup> to which reference is made in the preamble of the above mentioned Agreement on Commerce. Upon instruction of their respective Governments the Embassies wish to inform the Ministry that the setting aside of the Protocol of 9 December 1953 does not alter in any way the conduct of a common commercial policy by the Governments of the Netherlands, Belgium and Luxembourg. The relevant provisions of the Protocol of 9 December 1953 have been retained and have been incorporated in the body of the Treaty itself. The Embassies therefore propose that the reference to the Protocol in the preamble of the Agreement on Commerce be interpreted as a reference to the Treaty establishing the Benelux Economic Union.

The Embassies would appreciate to receive a confirmation of the understanding of the Ministry concerning the matters stated above.

Tokyo, 9 February 1961

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<sup>1</sup> United Nations, *Treaty Series*, Vol. 450, p. 309, and Vol. 570, p. 332.

<sup>2</sup> Came into force on 6 March 1961 by the exchange of the said notes.

<sup>3</sup> United Nations, *Treaty Series*, Vol. 249, p. 197.

<sup>4</sup> United Nations, *Treaty Series*, Vol. 381, p. 165.

[TRADUCTION — TRANSLATION]

N° 6476. ACCORD COMMERCIAL ENTRE LE JAPON, D'UNE PART, ET LE ROYAUME DES PAYS-BAS ET L'UNION ÉCONOMIQUE BELGO-LUXEMBOURGEOISE, D'AUTRE PART. SIGNÉ À TOKYO, LE 8 OCTOBRE 1960<sup>1</sup>

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD<sup>2</sup> INTERPRÉTANT LA RÉFÉRENCE FAITE DANS LE PRÉAMBULE DE L'ACCORD SUSMENTIONNÉ AU PROTOCOLE RELATIF À LA POLITIQUE COMMERCIALE DU 9 DÉCEMBRE 1953<sup>3</sup>. TOKYO, 9 FÉVRIER ET 6 MARS 1961

*Texte officiel anglais.*

*Enregistré par les Pays-Bas le 1<sup>er</sup> octobre 1968.*

I

L'ambassade des Pays-Bas et l'ambassade de la Belgique présentent leurs compliments au Ministère des affaires étrangères et se référant à l'Accord commercial entre le Japon, d'une part, et le Royaume des Pays-Bas et l'Union économique belgo-luxembourgeoise, d'autre part, signé à Tokyo le 8 octobre 1960<sup>1</sup>, ont l'honneur de lui faire savoir ce qui suit :

Le Traité entre le Royaume des Pays-Bas, le Royaume de Belgique et le Grand-Duché de Luxembourg constituant l'Union économique Benelux signé à La Haye le 3 février 1958<sup>4</sup> est entré en vigueur le 1<sup>er</sup> novembre 1960.

Figure parmi les documents devenus caducs depuis l'entrée en vigueur du Traité susmentionné le Protocole relatif à la politique commerciale signé à Luxembourg le 9 décembre 1953<sup>3</sup> et dont il est fait mention dans le préambule de l'Accord commercial susmentionné. Sur instruction de leurs gouvernements respectifs, les ambassades tiennent à faire savoir au Ministère que la caducité du Protocole du 9 décembre 1953 ne modifie en rien la politique commerciale commune menée par les Gouvernements des Pays-Bas, de la Belgique et du Luxembourg. Les dispositions pertinentes du Protocole du 9 décembre 1953 ont été maintenues et incorporées dans le corps du Traité lui-même. Les ambassades proposent donc que l'allusion au Protocole dans le préambule de l'Accord commercial soit interprétée comme une allusion au Traité instituant l'Union économique Benelux.

Les ambassades seraient heureuses de recevoir confirmation que telle est bien l'interprétation du Ministère.

Tokyo, 9 février 1961

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 450, p. 309, et vol. 570, p. 333.

<sup>2</sup> Entré en vigueur le 6 mars 1961 par l'échange desdites notes.

<sup>3</sup> Nations Unies, *Recueil des Traités*, vol. 249, p. 197.

<sup>4</sup> Nations Unies, *Recueil des Traités*, vol. 381, p. 165.

## II

The Ministry of Foreign Affairs presents its compliments to the Embassies of Belgium and the Netherlands and has the honour to acknowledge the receipt of the Joint Note No. 470 dated February 9, 1961 of the Embassies concerning the interpretation of the preamble of the Agreement on Commerce between Japan on the one hand and the Kingdom of the Netherlands and the Belgo-Luxembourg Economic Union on the other hand, signed in Tokyo on October 8, 1960.

The Ministry has further the honour to confirm that the proposed interpretation as stated in the Joint Note under acknowledgement is acceptable to the Government of Japan.

Tokyo, 6 March 1961

## II

Le Ministère des affaires étrangères présente ses compliments à l'ambassade de la Belgique et à l'ambassade des Pays-Bas et a l'honneur d'accuser réception de la note commune n° 470 de ces ambassades en date du 9 février 1961 concernant l'interprétation du préambule de l'Accord commercial entre le Japon, d'une part, et le Royaume des Pays-Bas et l'Union économique belgo-luxembourgeoise, d'autre part, signé à Tokyo le 8 octobre 1960.

Le Ministère confirme en outre que l'interprétation proposée telle qu'elle est formulée dans la note commune dont il est accusé réception a l'agrément du Gouvernement japonais.

Tokyo, 6 mars 1961

EXCHANGE OF LETTERS CONSTITUTING AN AGREEMENT<sup>1</sup> CONCERNING A NEW LIST OF PRODUCTS FOR THE YEAR 1962 (WITH LIST). THE HAGUE, 31 AUGUST 1962

*Official text: English.*

*Registered by the Netherlands on 1 October 1968.*

I

The Hague, August 31 1962

Mr. Chairman,

With reference to the trade consultations between the delegations of both sides from May 22 till August 31, 1962, I have the honour to inform you that both delegations understand as follows:

1. The quotas of Japanese products for the second one-year period of the Agreement for imports into the European territories of the Benelux countries are as indicated in the attached List.

2. The calendar year 1962 is considered as the second one-year period as mentioned in the preceding paragraph only for the purpose of the administration of import controls in the Benelux countries on the products enumerated in the list.

3. The attached List and the substance of the preceding paragraph shall be published in due time in respective countries.

I have further the honour to request you to be good enough to confirm the foregoing understanding.

Sincerely yours,

Akira MIYAZAKI  
Ambassador of Japan to the Netherlands  
Chairman of the Japanese Delegation

Mr. Drs. H. L. M. van Oorschot  
Chairman of the Benelux Delegation

LIST OF JAPANESE PRODUCTS SUBJECT TO THE TRANSITIONAL PERIOD MEASURES

*Quotas for the second one-year period of the Agreement for imports into the European territories of the Benelux countries*

1. Articles of wood, such as: toothsticks, cocktailsticks, ice cream- and lollypop-sticks, forks and spoons: . . . . .	\$	2,000
2. Articles of the basket-weaving craft, of a kind made by blind inmates of convalescent and readaptation centres (in the Benelux-countries): . . . . .	\$	12,000
3. Yarn of man-made fibres (continuous and discontinuous), or of waste of such fibres; excl. yarn of fully synthetic fibres; the foregoing not put up for retail sale: . . . . .	T	125

<sup>1</sup> Came into force on 31 August 1962 by the exchange of the said letters.



ÉCHANGE DE LETTRES CONSTITUANT UN ACCORD<sup>1</sup> RELATIF À UNE NOUVELLE LISTE DE PRODUITS POUR L'ANNÉE 1962 (AVEC LISTE). LA HAYE, 31 AOÛT 1962

*Texte officiel anglais.*

*Enregistré par les Pays-Bas, le 1<sup>er</sup> octobre 1968.*

I

La Haye, le 31 août 1962

Monsieur,

En référence aux consultations commerciales qui ont eu lieu entre les délégations des deux parties du 22 mai au 31 août 1962, j'ai l'honneur de vous faire savoir que les deux délégations considèrent comme entendu que:

1. Les contingents applicables pendant la deuxième période d'un an de l'Accord, pour l'importation de produits japonais dans les territoires européens des pays du Benelux sont indiqués dans la liste ci-jointe.

2. L'exercice 1962 est considéré comme la deuxième période d'un an mentionnée dans le paragraphe précédent à seule fin d'assurer l'application des mesures de contrôle à l'importation concernant les produits énumérés dans la liste dans les pays du Benelux.

3. La liste ci-jointe et la teneur du paragraphe précédent seront publiées en temps voulu dans les pays intéressés.

Je vous serais obligé de bien vouloir confirmer votre accord avec ce qui précède.

Veuillez agréer, etc.

Akira MIYAZAKI  
Ambassadeur du Japon aux Pays-Bas  
Président de la délégation japonaise

M. Drs. H. L. M. van Oorschot  
Président de la délégation du Benelux

LISTE DES PRODUITS JAPONAIS SUR LESQUELS PORTENT LES MESURES TRANSITOIRES

*Contingents applicables à l'importation dans les territoires européens des pays du Benelux durant la deuxième période d'un an à compter de la date d'entrée en vigueur de l'Accord*

1. Articles en bois tels que cure-dents, bâtonnets pour cocktails, crèmes glacées et sucreries, cuillers et fourchettes . . . . .	dollars	2 000
2. Articles de vannerie, du genre de ceux que fabriquent, dans les pays du Benelux, les pensionnaires aveugles des centres de convalescence et de réadaptation . . . . .	dollars	12 000
3. Filés de fibres artificielles (continues et discontinues) ou déchets de ces fibres, à l'exclusion des filés de fibres entièrement synthétiques; non destinés à la vente au détail . . . . .	T	125

<sup>1</sup> Entré en vigueur le 31 août 1962 par l'échange desdites lettres.

4. Woven fabrics of man-made fibres (continuous), printed: . . . . .	T	44
5. Woven fabrics of man-made fibres (continuous), excluding grey cloth; not printed: . . . . .	T	275
6. Woven fabrics of man-made fibres (discontinuous); printed: . . . . .	T	78
7. Woven fabrics of man-made fibres (discontinuous); excluding grey cloth; not printed: . . . . .	T	160
8. Grey cloth of man-made fibres (continuous and discontinuous), and of cotton; unbleached: . . . . .	\$	1,050,000
9. Ribbon, including elastic ribbon; lace; braids and trimmings; made of other material than silk: . . . . .	T	23
10. Yarn of wool, mixed with polyester fibres: . . . . .	T	30
11. Cotton fabrics, including woven pile fabrics etc.; printed; and the following articles thereof:		
sheets, pillow cases, table cloths, napkins, towels: . . . . .	T	65
12. Cotton fabrics, incl. woven pile fabrics etc.; not printed; excl. grey cloth; and the following articles thereof:		
sheets, pillow cases, table cloths, napkins, towels: . . . . .	T	185
13. Outer garments and other articles, knitted or crocheted; of wool or wool mixed with other fibres: . . . . .	T	80
14. Women's, girls' and infants' outer garments; not made of silk, of wool or of linen (excl. kimonos and typical Japanese articles): . . . . .	T	42
15. Men's and boys' shirts and pyjamas; of man-made fibres and of cotton: . . . . .	T	78
16. Handkerchiefs made of cotton and of man-made fibres: . . . . .	T	14
17. Shawls, scarves, mufflers, mantillas, veils and the like; of man-made fibres: . . . . .	T	60
18. Footwear of rubber, and footwear made of textiles with outer soles of rubber; excl. beach sandals of rubber: . . . . .	prs	280,000
19. Tableware and other articles of a kind commonly used for domestic or toilet purposes; made of faience: . . . . .	T	445
20. Tableware and other articles of a kind commonly used for domestic or toilet purposes; made of porcelain: . . . . .	T	1,850
21. Knives, spoons and forks of iron and steel: . . . . .	T	180
22. Sewing machines and sewing machine heads; for domestic use: . . . . .	pcs	49,000
23. Outer garments made of plastic: . . . . .	\$	60,000
24. Buttons made of celluloid and other plastic material: . . . . .	\$	226,000
25. Pencils of all kinds: . . . . .	grs	60,000
26. Flags and paving, hearth and wall tiles; those of common earthenware excluded: . . . . .	T	250 (3)
27. Bolts, nuts and screws, of iron and steel: . . . . .	T	35

4. Tissus de fibres artificielles (continues) imprimés . . . . .	T	44
5. Tissus de fibres artificielles (continues); à l'exclusion du drap gris; non imprimés . . . . .	T	275
6. Tissus de fibres artificielles (discontinues); imprimés . . . . .	T	78
7. Tissus de fibres artificielles (discontinues); à l'exclusion du drap gris; non imprimés . . . . .	T	160
8. Drap gris de fibres artificielles (continues et discontinues) et de coton; écru . . . . .	dollars	1 050 000
9. Rubans, y compris rubans élastiques; dentelles; ganses et garnitures; faits de matières autres que la soie . . . . .	T	23
10. Fil fait d'un mélange de laine et de fibres de polyester . . . . .	T	30
11. Tissus de coton, y compris le velours de coton, etc., imprimés; les articles suivants, faits de ces tissus: draps, taies d'oreillers, nappes, serviettes de table, serviettes de toilette . . . . .	T	65
12. Tissus de coton, y compris le velours de coton, etc., non imprimés; à l'exclusion du drap gris; les articles suivants, faits de ces tissus: draps, taies d'oreillers, nappes, serviettes de table, serviettes de toilette . . . . .	T	185
13. Vêtements de dessus et autres articles en bonneterie ou au crochet; laine pure ou mélangée . . . . .	T	80
14. Vêtements de dessus pour dames, jeunes filles et enfants; à l'exception des soieries et des lainages, et des kimonos et des articles typiquement japonais . . . . .	T	42
15. Chemises et pyjamas pour hommes et garçonnets; fibres artificielles, coton ou lin . . . . .	T	78
16. Mouchoirs, coton ou fibres artificielles . . . . .	T	14
17. Châles, écharpes, foulards, mantilles, voiles, etc.; fibres artificielles .	T	60
18. Chaussures en caoutchouc, et chaussures en matières textiles avec la partie extérieure de la semelle faite de caoutchouc; à l'exclusion des sandales de plage en caoutchouc . . . . .	p.	280 000
19. Vaisselle et autres articles d'un modèle communément employé pour des usages domestiques ou pour la toilette; faïence . . . . .	T	445
20. Vaisselle et autres articles d'un modèle communément employé pour des usages domestiques ou pour la toilette; porcelaine . . . . .	T	1 850
21. Couteaux, cuillers et fourchettes en fer et en acier . . . . .	T	180
22. Machines à coudre et têtes de machines à coudre; pour l'usage domes- tique . . . . .	pcs.	49 000
23. Vêtements de dessus en plastique . . . . .	dollars	60 000
24. Boutons en celluloïd ou autres matières plastiques . . . . .	dollars	226 000
25. Crayons de tous modèles . . . . .	gr.	60 000
26. Dalles et carreaux de céramique pour cheminées et revêtements muraux; à l'exception des articles fabriqués en terre cuite ordinaire	T	250 (3)
27. Boulons, écrous et vis en fer et en acier . . . . .	T	35

*Remarks:*

(1) Unit marks used above indicate:

\$ : U.S. dollar  
T : metric ton  
dz : dozen  
prs : pairs  
pcs : pieces  
grs : gross

(2) It is understood that, since the importation of goods to be reexported from, or exported after having been processed in, the Benelux countries shall be free, such importation shall not be counted in the above quotas.

(3) It is understood that the quota No. 26 will be increased temporarily for 1962 by a quantity of 250 tons for the importation of small tiles.

## II

The Hague, August 31 1962

Mr. Chairman,

I have the honour to acknowledge the receipt of your letter of to-day's date which reads as follows:

[See letter I]

On my part I have the honour to confirm the understanding stated in the above-mentioned letter.

Sincerely yours,

H. L. M. VAN OORSCHOT  
Chairman of the Benelux Delegation

His Excellency Mr. Akira Miyazaki  
Ambassador of Japan to the Netherlands  
Chairman of the Japanese Delegation

*Remarques :*

## 1. Les abréviations suivantes signifient :

dollars: dollars des États-Unis d'Amérique  
T : tonnes métriques  
dz. : douzaines  
p. paires  
pcs. pièces  
gr. grosses

2. L'importation dans les pays du Benelux de produits destinés à la réexportation ou à la réexportation après transformation dans ces pays n'étant soumise à aucune restriction, il est entendu que lesdites importations ne seront pas prises en considération pour le calcul des contingents indiqués ci-dessus.

3. Il est entendu que le contingent prévu pour les produits énumérés au point 26 sera provisoirement doublé en 1962 pour permettre l'importation de petits carreaux.

## II

La Haye, le 31 août 1962

Monsieur l'Ambassadeur,

J'ai l'honneur d'accuser réception de votre lettre de ce jour dont la teneur suit :

*[Voir lettre I]*

De mon côté, je vous confirme mon accord avec le contenu de ladite lettre.

Veuillez agréer, etc.

H. L. M. VAN OORSCHOT  
Président de la délégation du Benelux

Son Excellence M. Akira Miyazaki  
Ambassadeur du Japon aux Pays-Bas  
Président de la délégation japonaise

EXCHANGE OF LETTERS CONSTITUTING AN AGREEMENT<sup>1</sup> CONCERNING A NEW LIST OF PRODUCTS FOR THE YEAR 1963 (WITH ANNEXES). THE HAGUE, 27 FEBRUARY 1964

*Official text: English.*

*Registered by the Netherlands on 1 October 1968.*

## I

The Hague, February 27 1964

Mr. Chairman,

I have the honour to confirm that the representatives of the Governments of Japan and of the Benelux countries have reached the following understanding at the trade consultations held at Tokyo from June 5 till June 24, 1963, and continued afterwards at The Hague:

1. The Governments of the Benelux countries will liberalize the importation from Japan of the products enumerated in Annex I.
2. The Governments of the Benelux countries will establish the quotas for 1963 for the imports from Japan into the European territories of the Benelux countries as specified in Annex II.

It will be appreciated if you will be good enough to confirm the foregoing.

Sincerely yours,

Naotomo TAKASE  
Chairman of the Japanese Delegation

Mr. K. A. Kalshoven  
Chairman of the Benelux Delegation

## ANNEX I

## LIST OF PRODUCTS TO BE LIBERALIZED BY THE BENELUX COUNTRIES

1. Articles of wood, such as: toothsticks, cocktail-sticks, ice cream- and lollypop-sticks, forks and spoons.
2. Articles of the basket-weaving craft, of a kind made by blind inmates of convalescent and readaptation centres (in the Benelux-countries).
3. Outer garments made of plastic.

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<sup>1</sup> Came into force on 27 February 1964 by the exchange of the said letters.

ÉCHANGE DE LETTRES CONSTITUANT UN ACCORD<sup>1</sup> RELATIF À UNE NOUVELLE LISTE DE PRODUITS  
POUR L'ANNÉE 1963 (AVEC ANNEXES). LA HAYE, 27 FÉVRIER 1964

*Texte officiel anglais.*

*Enregistré par les Pays-Bas le 1<sup>er</sup> octobre 1968.*

## I

La Haye, le 27 février 1964

Monsieur,

J'ai l'honneur de vous confirmer que les représentants des Gouvernements japonais et des pays du Benelux sont tombés d'accord sur les points suivants lors des consultations commerciales qui ont eu lieu à Tokyo du 5 au 24 juin 1963 et qui se sont poursuivies ensuite à La Haye:

1. Les Gouvernements des pays du Benelux libéraliseront l'importation en provenance du Japon des produits énumérés à l'annexe I.
2. Les Gouvernements des pays du Benelux établiront les contingents des importations en provenance du Japon dans les territoires européens des pays du Benelux conformément à l'annexe II.

Je vous serais obligé de bien vouloir confirmer ce qui précède.

Veuillez agréer, etc.

Naotoïno TAKASE  
Président de la délégation japonaise

M. K. A. Kalshoven  
Président de la délégation du Benelux

## ANNEXE I

## LISTE DES PRODUITS DONT L'IMPORTATION SERA LIBÉRALISÉE PAR LES PAYS DU BENELUX

1. Articles en bois tels que cure-dents, bâtonnets pour cocktails, crèmes glacées et sucreries, cuillers et fourchettes.
2. Articles de vannerie, du genre de ceux que fabriquent, dans les pays du Benelux, les pensionnaires aveugles des centres de convalescence et de réadaptation.
3. Vêtements de dessus en plastique.

<sup>1</sup> Entré en vigueur le 27 février 1964 par l'échange desdites lettres.

## ANNEX II

## LIST OF JAPANESE PRODUCTS SUBJECT TO THE TRANSITIONAL PERIOD MEASURES

*Quotas for 1963 for imports into the European territories  
of the Benelux countries*

1. Yarn of man-made fibres (continuous and discontinuous), or of waste of such fibres; excluding yarn of fully synthetic fibres; the foregoing not put up for retail sale . . . . .	T	130
2. Woven fabrics of man-made fibres (continuous); printed . . . . .	T	50
3. Woven fabrics of man-made fibres (continuous); excluding grey cloth; not printed . . . . .	T	300
4. Woven fabrics of man-made fibres (discontinuous); printed . . . . .	T	78
5. Woven fabrics of man-made fibres (discontinuous); excluding grey cloth; not printed . . . . .	T	170
6. Grey cloth of man-made fibres (continuous and discontinuous), and of cotton; unbleached . . . . .	\$	1,100,000
7. Ribbon, including elastic ribbon; lace; braids and trimmings; made of other material than silk . . . . .	T	25
8. Yarn of wool, mixed with polyester fibres . . . . .	T	35
9. Cotton fabrics, including woven pile fabrics etc.; printed; and the following articles thereof: sheets, pillow cases, table cloths, napkins, towels . . . . .	T	70
10. Cotton fabrics, including woven pile fabrics etc.; not printed; excluding grey cloth; and the following articles thereof: sheets, pillow cases, table cloths, napkins, towels . . . . .	T	195
11. Outer garments and other articles, knitted or crocheted; of wool or wool mixed with other fibres . . . . .	T	85
12. Women's, girls' and infants' outer garments; not made of silk, of wool or of linen (excluding kimonos and typical Japanese articles) . . . . .	T	52
13. Men's and boys' shirts and pyjamas; of man-made fibres and of cotton . . . . .	T	84
14. Handkerchiefs made of cotton of man-made fibres. . . . .	T	16
15. Shawls, scarves, mufflers, mantillas, veils and the like; of man-made fibres . . . . .	T	70
16. Footwear of rubber, and footwear made of textiles with outer soles of rubber; excluding beach sandals of rubber . . . . .	prs	280,000
17. Tableware and other articles of a kind commonly used for domestic or toilet purposes; made of faience . . . . .	T	470
18. Tableware and other articles of a kind commonly used for domestic or toilet purposes; made of porcelain . . . . .	T	1,970
19. Knives, spoons and forks of iron and steel . . . . .	T	210
20. Sewing machines and sewing machine heads; for domestic use . . . . .	pcs	50,000
21. Buttons made of celluloid and other plastic material. . . . .	\$	250,000
22. Pencils of all kinds . . . . .	grs	60,000



## ANNEXE II

## LISTE DES PRODUITS JAPONAIS SUR LESQUELS PORTENT LES MESURES TRANSITOIRES

*Contingents applicables à l'importation dans les territoires européens  
des pays du Benelux en 1963*

1. Filés de fibres artificielles (continues et discontinues) ou déchets de ces fibres, à l'exclusion des filés de fibres entièrement synthétiques; non destinés à la vente au détail . . . . .	T	130
2. Tissus de fibres artificielles (continues) imprimés . . . . .	T	50
3. Tissus de fibres artificielles (continues); à l'exclusion du drap gris; non imprimés . . . . .	T	300
4. Tissus de fibres artificielles (discontinues); imprimés . . . . .	T	78
5. Tissus de fibres artificielles (discontinues); à l'exclusion du drap gris; non imprimés . . . . .	T	170
6. Drap gris de fibres artificielles (continues et discontinues) et de coton; écru . . . . .	dollars	1 100 000
7. Rubans, y compris rubans élastiques; dentelles; ganses et garnitures; faits de matières autres que la soie . . . . .	T	25
8. Fil fait d'un mélange de laine et de fibres de polyester . . . . .	T	35
9. Tissus de coton, y compris le velours de coton, etc., imprimés; les articles suivants, faits de ces tissus: draps, taies d'oreillers, nappes, serviettes de table, serviettes de toilette . . . . .	T	70
10. Tissus de coton, y compris le velours de coton, etc., non imprimés; à l'exclusion du drap gris; les articles suivants, faits de ces tissus: draps, taies d'oreillers, nappes, serviettes de tables, serviettes de toilette . . . . .	T	195
11. Vêtements de dessus et autres articles en bonneterie ou au crochet; laine pure ou mélangée . . . . .	T	85
12. Vêtements de dessus pour dames, jeunes filles et enfants; à l'exception des soieries et des lainages, et des kimonos et des articles typiquement japonais . . . . .	T	52
13. Chemises et pyjamas pour hommes et garçonnets; fibres artificielles, coton ou lin . . . . .	T	84
14. Mouchoirs, coton ou fibres artificielles . . . . .	T	16
15. Châles, écharpes, foulards, mantilles, voiles, etc., fibres artificielles . . . . .	T	70
16. Chaussures en caoutchouc, et chaussures en matières textiles avec la partie extérieure de la semelle faite de caoutchouc; à l'exclusion des sandales de plage en caoutchouc . . . . .	p.	280 000
17. Vaisselle et autres articles d'un modèle communément employé pour des usages domestiques ou pour la toilette; faïence . . . . .	T	470
18. Vaisselle et autres articles d'un modèle communément employé pour des usages domestiques ou pour la toilette; porcelaine . . . . .	T	1 970
19. Couteaux, cuillers et fourchettes en fer et en acier . . . . .	T	210
20. Machines à coudre et têtes de machines à coudre; pour l'usage domestique . . . . .	pcs.	50 000
21. Boutons en celluloïd ou autres matières plastiques . . . . .	dollars	250 000
22. Crayons de tous modèles . . . . .	gr.	60 000

23. Flags and paving, hearth and wall tiles; those of common earthenware		
excluded . . . . .	T	250
		for all kinds
	T	250
		for small mozaic
		tiles only
24. Bolts, nuts and screws, of iron and steel . . . . .	T	50

*Remarks:*

(1) Unit marks used above indicate:

- \$ : U.S. dollar
- T : metric ton
- prs : pairs
- pcs : pieces
- grs : gross

(2) It is understood that, since the importation of goods to be re-exported from, or exported after having been processed in, the Benelux countries shall be free, such importation shall not be counted in the above quotas.

## II

The Hague, February 27, 1964

Mr. Chairman,

I have the honour to acknowledge the receipt of your letter of to-day's date which reads as follows:

[See letter I]

On my part I have the honour to confirm the understanding stated in the above-mentioned letter.

Sincerely yours,

K. A. KALSHOVEN  
Chairman of the Benelux Delegation

Mr. Naotomo Takase  
Chairman of the Japanese Delegation

23. Dalles et carreaux de céramique pour cheminées et revêtements mu- raux; à l'exception des articles fabriqués en terre cuite ordinaire . . . . .	T	250
		pour tous les modèles
	T	250
		pour les petits carreaux de mosaïque seulement
24. Boulons, écrous et vis, en fer et en acier . . . . .	T	50

*Remarques:*

## 1. Les abréviations suivantes signifient :

dollars: dollars des États-Unis d'Amérique

T : tonnes métriques

dz. : douzaines

p. : paires

pcs. : pièces

gr. : grosses

2. L'importation dans les pays du Benelux de produits destinés à la réexportation ou à la réexportation après transformation dans ces pays n'étant soumise à aucune restriction, il est entendu que lesdites importations ne seront pas prises en considération pour le calcul des contingents indiqués ci-dessus.

## II

La Haye, le 27 février 1964

Monsieur,

J'ai l'honneur d'accuser réception de votre lettre de ce jour dont la teneur suit :

[Voir lettre I]

De mon côté, je vous confirme l'interprétation de la lettre susmentionnée.

Veuillez agréer, etc.

K. A. KALSHOVEN  
Président de la délégation du Benelux

M. Naotomo Takase  
Président de la délégation japonaise

